

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
KOLKATA (EASTERN ZONE BENCH)

IN

ORIGINAL APPLICATION No. 44 OF 2023 (EZ)

IN THE MATTER OF: -

RAKESH SHRIVASTAVA

.....Applicant(s)

VERSUS

BIHAR FOUNDRY AND CASTING LIMITED & Ors.. Respondent(s)

REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3, MINISTRY
OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

INDEX

S. No.	Particulars	Pg. No.
1.	Reply affidavit on behalf of respondent no. 3, Ministry of Environment, Forest and Climate Change.	1-9
2.	Photocopy of S.O.1533 (E) dated 14.09.2006 - Annexure R/1.	10-81
3.	Photocopy of the EC dated 28.01.2010 - Annexure-R/2.	82-91
4.	Photocopy of the amended EC dated 07.02.2012 - Annexure-R/3.	92-99
5.	Photocopy of the ToR dated 31.03.2020 and Minutes of the 40th EAC Meeting - Annexures R/4 and Annexure-R/5.	91-98 & 99-128
6.	Photocopy of EC dated 13.09.2023 - Annexure R/6.	129-146
7.	Photocopy of the EC dated 31.10.2011 is annexed as Annexure-R/7.	147-151
8.	Photocopy of the letter dated 24.11.2020 - Annexure-R/8.	152-161
9.	Photocopy of the Minutes of 16th Meeting and TOR dated 19.12.2022 - Annexure R/9 and Annexure R/10.	162-174 & 175-185
10.	Photocopy of 24 th EAC meeting held on 28 th Feb – 1 st March 2023- Annexure-R/11	186-220
11.	Photocopy of letter dated 20.10.2023 and 23.11.2023- AnnexureR/12.	221-223
12.	Photocopy of the order dated 2.01.2024 - Annexure-R/13.	224

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**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 3,
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE
CHANGE**

MOST RESPECTFULLY SHOWETH: -

I, M Rajeshwar Prasad, aged about 56 years, S/o M. Bhaskar Rao working as Scientist 'C' in the Ministry of Environment, Forest & Climate Change (MoEF&CC), Regional Office at Ranchi to the Government of India at 2nd Floor, Headquarter- Jharkhand Housing Board, Harmu Chowk, Ranchi-834002, Jharkhand, do hereby solemnly affirm and state as under:

1. That I am duly authorised and competent to swear the present reply affidavit on behalf of the Ministry of Environment, Forest and Climate Change (hereinafter referred to as MoEF&CC).
2. That the contents of the application, unless specifically admitted, are denied to the extent that they are inconsistent with submissions made hereinafter.
3. That the instant reply is being filed by the answering respondent without prejudice to his right to file a fuller and more detailed reply at a later stage, if so necessary.

4. It is humbly submitted that the application has been filed, praying, inter alia, to direct the respondent private entities, i.e., M/s Gautam Ferro Alloys and Bihar Foundry &



M Rajeshwar Prasad

Casting Ltd., to immediately cease and desist from fraudulently using Environmental Clearance (EC) issued in the name of M/s Bihar Foundry & Castings Limited for obtaining Consent to Operate for M/s Gautam Ferro Alloys Pvt. Ltd.

5. It is humbly submitted that the answering respondent, in exercise of the powers conferred by Section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986, notified the Environment Impact Assessment (hereinafter referred to as the EIA) Notification, 2006, on 14.09.2006.

A Photocopy of S.O.1533 (E) dated 14.09.2006 is annexed as Annexure R/1.

6. It is humbly submitted that under the provision of the EIA Notification, 2006, construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the schedule annexed to the said notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India, as applicable, only after receipt of the prior environment clearance from the Central Government or by the State Level Environment Impact Assessment Authority (hereinafter referred to as SEIAA), as the case may be.
7. It is submitted that the EIA Notification, 2006, in Paragraph 7, stipulates four stages in the process of obtaining environmental clearance. Stage (1) is screening, wherein the Expert Appraisal Committee (hereinafter referred to as the EAC) or the State Level Expert Appraisal Committee (hereinafter referred to as the SEAC) takes the decision whether or not the EIA Report has to be prepared for the proposed projects. Stage (2) is scoping, wherein the EAC for category 'A' projects and the SEAC for category 'B' projects determine detailed and comprehensive Terms of Reference addressing all relevant environmental concerns for the preparation of an EIA/EMP Report in respect of the proposed project or activity for which prior environmental clearance is sought. Stage (3) relates to public consultation and has two components: (i) a public hearing, which is conducted by the concerned State Pollution Control

Board at the project site or in its close proximity, explaining all possible environmental impacts and measures proposed in EMP; and (ii) obtaining written responses from other concerned persons who have a plausible stake in the environmental aspects of the project or activity. Lastly, Stage (4) relates to the appraisal of the project, wherein detailed scrutiny by the EAC or SEAC of the application and other documents, like the final EIA report, including public hearing proceedings, submitted by the project proponent (hereinafter referred to as "PP") to the regulatory authority concerned for the grant of environmental clearance are conducted.

8. It is humbly submitted that, as per the records available with the answering respondent, M/s Bihar Foundry and Casting Ltd. is one company having two units, namely:

a) Unit-I: Bihar Foundry & Casting Ltd. (Sponge Iron Plant: 99,000 TPA', Ingot/billets: 75,000 TPA; MS Structures/Bars: 49,500; and Captive Power Plant: 15 MW) at Plot No. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand (F. No. J-11011/310/2009-IA II (I)).

(b) Unit-II: M/s. Bihar Foundry & Castings Limited. located in Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand, is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF, and New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn. (F. No. J-11011/384/2010-IA-II (I))

The details of the ToR and EC of the following units have been given below:

A. Unit-I, i.e., Bihar Foundry & Casting Ltd., Sponge Iron, Captive Power Plant (WHRB), and Induction Furnace are given below:

The PP had submitted its proposal for the expansion of the steel plant (Sponge Iron Plant, 99,000 TPA; Ingots and Billets, 75,000 TPA; MS Structures and Bars, 49,500



TPA; and Captive Power Plant, 10 MW). After detailed deliberation, the EAC recommended the proposal for EC, subject to the stipulation of specific conditions along with other environmental conditions.

A Photocopy of the EC dated 28.01.2010 is annexed as Annexure-R/2.

- ii. That PP, vide letter 08.06.2021, made a request to the Ministry for amendment of EC dated 28.01.2010 due to increase in the capacity of the captive power plant from 10 MW to 15 MW. Accordingly, the answering respondent accepted the recommendation of the EAC (Industry-1) and the EC accorded vide letter of even no. J-11011/310/2009-IA.II (I) dated 28.01.2010 was amended subject to stipulation of additional conditions for compliance.

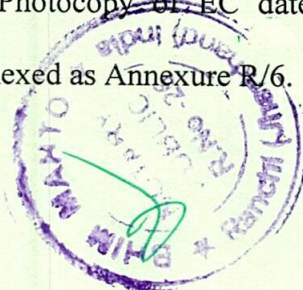
A Photocopy of the amended EC dated 07.02.2012 is annexed as Annexure-R/3.

- iii. The PP has made an application vide proposal no. IA/JH/IND/147765/2020 dated 07.03.2020 for expansion in the SMS shop (replacement of the existing (2x3T+6T IF) with 3x10T IF) for Terms of Reference (ToR). Accordingly, Standard ToR dated 31.03.2020 has been granted to the PP. The EC proposal for expansion of Unit-1, i.e., the sponge iron unit, has been considered and recommended in the 40th EAC Meeting held during 19th – 21st July, 2023.

A Photocopy of the ToR dated 31.03.2020 and Minutes of the 40th EAC Meeting are annexed as Annexures R/4 and Annexure-R/5.

- iv. That based on EAC recommendation, the EC was issued vide letter No: IA-J-11011/310/2009-IA-II-(IND-I) dated 13.09.2023.

A Photocopy of EC dated 13.09.2023 is annexed as Annexure R/6.



B. Unit-II i.e. Bihar Foundry & Casting Ltd. - Ferro Alloys Units are given below:

- i. The PP had submitted its proposal for the expansion of the ferro alloy plant by installing SAF (9MVAx40TPD) and sought EC under the provision of the EIA Notification, 2006. The proposed project activity is listed at Schedule No. 3(a): Primary Metallurgical Industries under Category "A" of the Schedule of the EIA Notification, 2006, and appraised at the central level. The aforesaid proposal was considered by the EAC (Industry-1) in its 24th meeting held during 19th 20th May, 2011 and re-considered by the EAC in its 26th meeting held during 21st-22nd July, 2011. After detailed deliberation, the EAC recommended the proposal for EC, subject to the stipulation of specific conditions along with other environmental conditions, based on which EC was issued for the aforesaid expansion vide letter dated 31.10.2011.

A Photocopy of the EC dated 31.10.2011 is annexed as Annexure-R/7.

- ii. The PP made an online application vide Proposal No. IA/JH/IND/172815/2020 dated 12.09.2020 for ToR for the expansion of the existing unit for the manufacturing of ferro alloys SiMn and FeMn based on Sub Merged Arc (SAF) technology. ToR has been granted vide letter dated 24.11.2020 for the aforesaid expansion.

A Photocopy of the letter dated 24.11.2020 is annexed as Annexure-R/8.

Further, another application for ToR has been received, for which the PP has reported that they have constructed the 5th furnace, i.e., a new 1x9 MVA SAF and CLU converter, without prior EC. After detailed deliberations, the committee recommended the proposal for modification in ToR letter no. J-11-11/384/2010-IAII-(I) dated 24.11.2020 w.r.t. the appraisal of the proposal



M. Rajeshwari Prasad.

under the violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure dated 07.07.2021 pertaining to the consideration of violation cases with stipulation of additional specific conditions.

- iii. The proposal for seeking amendments to the Terms of Reference was appraised by the EAC (Industry 1) in its 16th meeting held on 03.11.2022. Accordingly, an amendment to the TOR dated 19.12.2022 has been granted by the answering respondent.

A Photocopy of the Minutes of 16th Meeting and TOR dated 19.12.2022 is annexed as Annexure R/9 and Annexure R/10, respectively.

- iv. It is further stated that the EC proposal for expansion of Unit-2, i.e., the Ferro Alloys unit, has been considered and recommended by the EAC in its 24th meeting held on February 28–March 1, 2023, under the violation category, as per provision of SOP dated 07.07.2021, with the following conditions:

- That the PP shall submit a bank guarantee of an amount of Rs. 21.815 lakhs towards the remediation plan and the natural and community resource Augmentation plan with the Central Pollution Control Board (hereinafter referred to as the CPCB) prior to the grant of EC as per SOP 07.07.2021. The bank guarantee shall be released by the CPCB after successful implementation of the remediation plan, the Resource Augmentation Plan and Community Resource Augmentation plan. The PP is also required to submit Rs. 89.296 lakh towards penalty provisions as per SOP dated 07.07.2021.

A Photocopy of 24th EAC meeting held on 28th Feb – 1st March 2023 is annexed as Annexure-R/11.



M. Rajeshwan Prudat.

9. That it is pertinent to state that the PP has deposited a bank guarantee of Rs. 21.815 lakhs and a penalty amount of Rs. 89.296 lakhs to the CPCB and the State Pollution Control Board respectively. Further, it is stated that the CPCB, vide letter dated 20.10.2023 has informed the Ministry (Resondent No. 3) regarding the receipt of the bank guarantee for an amount of Rs. 21.815 lakhs, and the SPCB, Ranchi, vide letter dated 23.11.2023 has also informed the answering respondent regarding the receipt of the penalty for an amount of Rs. 89.296 lakhs.

बिहार राज्य सरकार
पर्यावरण, वन और जल विभाग
राजधानी, गये
आवरण, वन और जल विभाग
राजधानी, गये

A Photocopy of letter dated 20.10.2023 and 23.11.2023 are annexed as Annexure-R/12.

10. It is submitted that the Jharkhand State Pollution Control Board has filed a case in the Hon'ble Magistrate Court of Ramgarh, vide complainant case no. 117/2023, dated 07-01-2023 to initiate credible action against M/s. Bihar Foundry & Casting Limited for the offense committed under Section 19 of the Environment (Protection) Act, 1986.
11. It is further stated that the recommendations of the EAC for grant of environmental clearance of Unit-II, i.e., Bihar Foundry & Casting Ltd., Ferro Alloys, was under consideration in the Ministry of Environment, Forest and Climate Change under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedure (SOP) dated 07.07.2021 pertaining to the consideration of violation cases. However, in the meantime in WP(Civil) No. 1394/2023 in Vanshakti Vs UoI, Hon'ble Supreme Court vide its order dated 2.1.2024 has inter-alia ordered that

"Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July 2021 and 28th January 2022 issued by the Ministry of Environment, Forest and Climate Change."



A Photocopy of the order dated 2.01.2024 is annexed as Annexure-R/13.

M. Rajeshwari Prasad

12. That in view of the aforementioned facts and circumstances, this Hon'ble Tribunal may kindly be pleased to pass the appropriate order(s).

M. Rajeshwar Prasad
10/11/2024.

एम. राजेश्वर प्रसाद / M. Rajeshwar Prasad
वैज्ञानिक 'सी' / Scientist 'C'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Min. Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi



DEPONENT
Identified by me
Adv. Rajeshwar Prasad
Signature in identified
8. by the Advocate
En. No. D/1185/2021

VERIFICATION

Verified at Ranchi on this day of 10th January, 2024 that the contents of the above affidavit are true and correct to my knowledge and as per official records maintained in the routine course of business. No part of the above affidavit is false and nothing material has been concealed there from.

M. Rajeshwar Prasad
10/01/2024.

एम. राजेश्वर प्रसाद / M. Rajeshwar Prasad
वैज्ञानिक 'सी' / Scientist 'C'
भारत सरकार / Govt. of India
पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय
Ministry of Environment, Forest & Climate Change
क्षेत्रीय कार्यालय, राँची
Regional Office, Ranchi



DEPONENT

Identified by
Adv. Rajeev Prasad
En. No. D/1185/2024

Signature Identified
by the Advocate

रजिस्ट्री सं. डी. एल.-33004/99

REGD. NO. D. L.-33004/99



भारत का राजपत्र

The Gazette of India

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NEW DELHI, THURSDAY, SEPTEMBER 14, 2006/BHADRA 23, 1928

पर्यावरण और वन मंत्रालय

अधिसूचना

नई दिल्ली, 14 सितम्बर, 2006

का.आ. 1533(अ).—केंद्रीय सरकार या केन्द्रीय सरकार द्वारा राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन के परामर्श से गठित किए जाने वाले राज्य या संघ राज्यक्षेत्र स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा इस अधिसूचना के प्रयोजन के लिए पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन संघ मंत्रिमंडल द्वारा 18 मई, 2006 को अनुमोदित राष्ट्रीय पर्यावरण नीति और अधिसूचना में विनिर्दिष्ट प्रक्रिया के उद्देश्यों के अनुसार जब तक पूर्व पर्यावरणीय अनापत्ति अभिलिखित नहीं हो जाती है, भारत के किसी भाग में, नई परियोजनाओं या क्रियाकलापों पर या इस अधिसूचना की अनुसूची में यथा उपवर्णित उनके सक्षम पर्यावरणीय समाघातों पर विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार या आधुनिकीकरण पर कतिपय निर्बंधन और प्रतिषेध अधिरोपित करने के लिए, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के अधीन एक प्रारूप अधिसूचना भारत के राजपत्र, असाधारण, भाग 2, खंड 3, उपखंड (ii) में, का0आ10 सं0 1324(अ), तारीख 15 सितंबर, 2005 द्वारा प्रकाशित की गई थी जिसमें उन सभी व्यक्तियों से, जिनके उनसे प्रभावित होने की संभावना है, उस तारीख से, जिसको उक्त अधिसूचना को अंतर्विष्ट करने वाले राजपत्र की प्रतियां जनता को उपलब्ध करा दी गई थीं, साठ दिन की अवधि के भीतर आक्षेप और सुझाव आमंत्रित किए गए थे ;

और उक्त अधिसूचना की प्रतियां 15 सितंबर, 2005 को जनता को उपलब्ध करा दी गई थीं ;

और ऊपर उल्लिखित प्रारूप अधिसूचना के उत्तर में प्राप्त सभी आपेक्षों और सुझावों पर केन्द्रीय सरकार ने सम्यक् रूप से विचार कर लिया है ।

अतः, अब केन्द्रीय सरकार, पर्यावरण (संरक्षण) नियम, 1986 के नियम 5 के उपनियम (3) के खंड (घ) के साथ पठित पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (1) और उपधारा (2) के खंड (v) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, और अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को उन बातों के सिवाए अधिकांश करते हुए, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने का लोप किया गया है, यह निर्देश देती है कि इसके प्रकाशन की तारीख से ही, नई परियोजनाओं या क्रियाकलापों का अपेक्षित संनिर्माण या इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार या आधुनिकीकरण प्रक्रिया और या प्रौद्योगिकी में परिवर्तन सहित क्षमता में परिवर्धन करते हुए भारत के किसी भाग में, यथास्थिति, केन्द्रीय सरकार द्वारा या इस अधिसूचना में इसमें इसके पश्चात् विनिर्दिष्ट प्रक्रिया के अनुसार उक्त अधिनियम की धारा 3 के

¹ भारत का राज्यक्षेत्रीय सागर खंड और अन्य अधिक जोन सम्मिलित है।

अधीन केन्द्रीय सरकार द्वारा सम्यक् रूप से गठित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण द्वारा पूर्व पर्यावरण अनापत्ति के पश्चात् ही किया जाएगा।

2. पूर्व पर्यावरणीय अनापत्ति की अपेक्षाएं (ई.सी.) :-

निम्नलिखित परियोजनाओं या क्रियाकलापों के लिए, परियोजना प्रबंधन द्वारा भूमि को अभिप्राप्त करने के सिवाय, कोई संनिर्माण कार्य या भूमि तैयार करने से पूर्व उक्त अनुसूची में प्रवर्ग 'ख' के अंतर्गत आने वाले विषयों के लिए संबंधित विनियामक प्राधिकरण से, जिसे अनुसूची में 'क' के अंतर्गत आने वाले विषयों के लिए इसमें इसके पश्चात् केन्द्रीय सरकार में पर्यावरण और वन मंत्रालय कहा गया है, और राज्य स्तर पर राज्य पर्यावरण समाघात निर्धारण प्राधिकरण कहा गया है, पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी जब परियोजना या क्रियाकलाप आरंभ किया जाता है।

- (i) इस अधिसूचना की अनुसूची में सूचीबद्ध सभी नई परियोजनाएं या क्रियाकलाप ;
- (ii) इस अधिसूचना की अनुसूची में सूचीबद्ध विद्यमान परियोजनाओं या क्रियाकलापों का, संबंधित क्षेत्र के लिए अर्थात् परियोजनाओं या क्रियाकलापों के लिए जो विस्तार या आधुनिकीकरण के पश्चात् अनुसूची में दी गई अधिकतम सीमाओं को पार कर लेते हैं, क्षमता में परिवर्धन सहित विस्तार या आधुनिकीकरण ;
- (iii) विनिर्दिष्ट रेंज से परे अनुसूची में सम्मिलित किसी विद्यमान विनिर्माणकर्ता यूनिट में उत्पाद मिश्रण में कोई परिवर्तन।

3. राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण :- (1) कोई राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण, जिसे इसमें इसके पश्चात् एसईआईए कहा गया है, केन्द्रीय सरकार द्वारा पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 3 की उपधारा (3) के अधीन गठित किया जाएगा जिसमें तीन सदस्य होंगे जिसके अंतर्गत एक अध्यक्ष और एक सदस्य-सचिव, राज्य सरकार या संबंधित संघ राज्यक्षेत्र प्रशासन द्वारा नामनिर्देशित किए जाएंगे।

- (2) सदस्य-सचिव संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन का सेवारत अधिकारी होगा जो पर्यावरण विधियों से परिचित होगा।
- (3) अन्य दो सदस्य या तो वृत्तिक या विशेषज्ञ होंगे जो इस अधिसूचना के परिशिष्ट VI में दी गई पात्रता कसौटी को पूरा करते हों।
- (4) उम्र उपपैरा (3) में विनिर्दिष्ट सदस्यों में से एक सदस्य जो पर्यावरण समाघात निर्धारण प्रक्रिया में विशेषज्ञ हो, एसईआईए का अध्यक्ष होगा।
- (5) राज्य सरकार या संघ राज्यक्षेत्र प्रशासन उपपैरा (3) से उपपैरा (4) में निर्दिष्ट सदस्यों और अध्यक्ष के नामों को केन्द्रीय सरकार को अग्रेषित करेगी और केन्द्रीय सरकार नामों के प्राप्ति की तारीख से तीस दिन के भीतर इस अधिसूचना के प्रयोजनों के लिए एसईआईए को ए० प्राधिकरण के रूप में गठित करेगी।
- (6) गैर पदधारी सदस्य और अध्यक्ष की (प्राधिकरण को केन्द्रीय सरकार द्वारा गठित करने वाली अधिसूचना के प्रकाशन की तारीख से) तीन वर्षों की नियत पदावधि होगी।
- (7) एसईआईए के सभी विनिश्चय एकमत से होंगे और किसी बैठक में लिए जाएंगे।

4. परियोजना और क्रियाकलापों का प्रवर्गीकरण :-

- (i) सभी परियोजनाएं या क्रियाकलाप मुख्यतः दो प्रवर्गों में प्रवर्गीकृत हैं- प्रवर्ग 'क' और प्रवर्ग 'ख' सक्षम समाघात की स्थानिक सीमा और मानव स्वास्थ्य और प्राकृतिक तथा मानव निर्मित संसाधनों पर आधारित हैं।
- (ii) अनुसूची में प्रवर्ग 'क' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण तथा उत्पाद मिश्रण में परिवर्तन सम्मिलित है, के लिए, इस अधिसूचना के प्रयोजनों के लिए केन्द्रीय सरकार द्वारा गठित की जाने वाली किसी विशेषज्ञ आंकलन समिति की सिफारिशों पर भारत सरकार में पर्यावरण और वन मंत्रालय से पूर्व पर्यावरण अनापत्ति अपेक्षित होगी ;
- (iii) अनुसूची में प्रवर्ग 'ख' के रूप में सम्मिलित सभी परियोजनाओं या क्रियाकलापों, जिसके अंतर्गत पैरा 2 के उपपैरा (ii) में यथाविनिर्दिष्ट विद्यमान परियोजनाओं या क्रियाकलापों का विस्तार और आधुनिकीकरण या पैरा 2 के उपपैरा (iii) में यथाविनिर्दिष्ट उत्पाद मिश्रण में परिवर्तन भी हैं, किन्तु जिसमें वे सम्मिलित नहीं हैं जो अनुसूची में निश्चित की गई साधारण शर्तों को पूरा करते हैं, राज्य/संघ राज्यक्षेत्र पर्यावरण समाघात निर्धारण प्राधिकरण से पूर्व पर्यावरणीय अनापत्ति अपेक्षित होगी। एसईआईए का अपना विनिश्चय, इस इस अधिसूचना में गठित की जाने वाली किसी राज्य या संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समिति (एसईएसी) की सिफारिशों पर आधारित होगा। एसईआईए सम्यक् रूप से गठित एसईआईए या एसईएसी की अनुपस्थिति में, कोई प्रवर्ग 'ख' परियोजना प्रवर्ग 'क' परियोजना समझी जाएगी ;

5. **स्क्रीनिंग, विस्तारण और आंकलन समिति :-** केंद्रीय सरकार के स्तर पर वही विशेषज्ञ आंकलन समिति और राज्य या संघ राज्य स्तर पर राज्य विशेषज्ञ आंकलन समिति (जिन्हें इसमें इसके पश्चात् ईएसी और एसईएसी कहा गया है) क्रमशः प्रवर्ग 'क' और प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों की स्क्रीनिंग, विस्तारण और आंकलन करेगी। ईएसी और एसईएसी की प्रत्येक मास में कम से कम एक बार बैठक होगी।

- (क) ईएसी की संरचना परिशिष्ट VI में दी जाएगी। राज्य या संघ राज्यक्षेत्र स्तर पर एसईएसी का गठन संबंधित राज्य सरकार या संघ राज्यक्षेत्र प्रशासन के परामर्श से समान संरचना सहित गठन किया जाएगा।
- (ख) केंद्रीय सरकार, संबद्ध राज्य सरकार या संघ राज्यक्षेत्र प्रशासन की पूर्व सहमति से प्रशासनिक सुविधा और लागत के कारणों से एक या अधिक राज्य या संघ राज्यक्षेत्र के लिए एक एसईएसी का गठन कर सकेगी।
- (ग) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति तीन वर्ष की अवधि के लिए गठित की जाएगी।
- (घ) संबंधित विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति के प्राधिकृत सदस्य उस परियोजना या क्रियाकलाप के संबंध में जिसके लिए पूर्व पर्यावरणीय अनापत्ति मांगी गई है, को स्क्रीन करने या विस्तार करने या आंकलन के प्रयोजनों के लिए आवेदक को जो निरीक्षण के लिए आवश्यक सुविधाएं देगा, कम से कम सात दिन की पूर्व सूचना देगा।
- (ङ) विशेषज्ञ आंकलन समिति और राज्य विशेषज्ञ आंकलन समिति संयुक्त दायित्व के सिद्धांत पर कृत्य करेगी। अध्यक्ष प्रत्येक मामले में सहमति बनाने का प्रयास करेगा और सहमति नहीं बन पाती है तो बहुमत का विचार माना जाएगा।

6. **पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन (ईसी) :-** सभी मामलों में पर्यावरणीय अनापत्ति मांगने के लिए कोई आवेदन, परियोजना और/या क्रियाकलापों के लिए, जिससे आवेदन संबंधित है, आवेदक द्वारा स्थल पर किसी सन्निर्माण क्रियाकलाप या भूमि की तैयारी के प्रारंभ के पूर्व, पूर्वक्षित स्थल (स्थलों) की पहचान के पश्चात् परिशिष्ट 2 दिखाना है, यदि लागू हों, इससे संलग्न प्ररूप 1 और अनुपूरक प्ररूप 1क में किया जाएगा। आवेदक, उसके सिवाय, संनिर्माण परियोजनाओं या क्रियाकलापों (अनुसूची की मद 8) के मामले में प्ररूप 1 और अनुपूरक प्ररूप 1क के अतिरिक्त पूर्व साध्यता परियोजना रिपोर्ट की एक प्रति, पूर्व साध्यता रिपोर्ट के स्थान पर धारणा योजना की एक प्रति आवेदन के साथ पेश करेगा।

7. (i) **नई परियोजनाओं के लिए पूर्व पर्यावरणीय अनापत्ति (ईसी) प्रक्रिया के प्रक्रम :-** नई परियोजनाओं के लिए पर्यावरणीय अनापत्ति प्रक्रिया में अधिकतम चार प्रक्रम समाविष्ट होंगे, जिनमें से सभी इस अधिसूचना में नीचे वर्णित विशिष्ट मामलों में लागू नहीं होंगे, ये चार प्रक्रम श्रृंखलाबद्ध क्रम में होंगे :-

- प्रक्रम (1) स्क्रीनिंग (केवल प्रवर्ग 'ख' परियोजनाओं और क्रियाकलापों के लिए)
- प्रक्रम (2) विस्तारण
- प्रक्रम (3) लोक परामर्श
- प्रक्रम (4) आंकलन

I. प्रक्रम (1) - स्क्रीनिंग :

प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों के मामले में, यह प्रक्रम परियोजना की प्रकृति और अवस्थिति विनिर्देश पर आधारित पर्यावरणीय अनापत्ति मंजूर करने से पूर्व उसके आंकलन के लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए यह अवधारण करने के लिए कि परियोजना या क्रियाकलाप के लिए आगे पर्यावरणीय अध्ययन करना अपेक्षित है या नहीं संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति (एसईएसी) द्वारा प्ररूप 1 में पूर्व पर्यावरणीय अनापत्ति मांगने के लिए किसी आवेदन की संवीक्षा होगी। कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट की अपेक्षा करने वाली परियोजनाओं को प्रवर्ग "ख1" कहा जाएगा और शेष परियोजनाओं को प्रवर्ग "ख2" कहा जाएगा और उसके लिए कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट अपेक्षित नहीं होगी। मद 8ख के सिवाय परियोजनाओं के ख 1 या ख2 में प्रवर्गीकरण के लिए पर्यावरण और वन मंत्रालय समय-समय पर समुचित मार्गदर्शक सिद्धांत जारी करेगा।

II. प्रक्रम (2) विस्तारण :

(i) उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा प्रवर्ग 'क' परियोजनाओं या क्रियाकलापों के मामले में विशेषज्ञ आंकलन समिति, और प्रवर्ग 'ख1' परियोजनाओं या क्रियाकलापों के मामले में, राज्य स्तर विशेषज्ञ आंकलन समिति, जिसके अंतर्गत विद्यमान परियोजनाओं या क्रियाकलापों के विस्तार और/या आधुनिकीकरण और/या उत्पाद मिश्रण में परिवर्तन के विस्तार, सौंपे जाने वाले विस्तृत और व्यापक कार्य अवधारित करने के लिए, उस परियोजना या क्रियाकलाप के संबंध में कोई पर्यावरणीय समाघात निर्धारण रिपोर्ट तैयार करने के लिए सभी सुसंगत पर्यावरणीय समुत्थानों को, जिसके लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित की गई है, आवेदन सम्मिलित हैं। विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति विहित आवेदन प्ररूप 1/प्ररूप 1क में दी गई जानकारी के आधार पर सौंपे जाने वाले कार्य अवधारित करेगी, जिसके अंतर्गत आवेदक द्वारा सौंपे जाने वाले प्रस्थापित कार्य, किसी विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर आंकलन समिति के किसी सब ग्रुप द्वारा देखा गया कोई स्थल, यदि विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवश्यक समझा जाए, आवेदक द्वारा सुझाए गए सौंपे जाने वाले कार्य और अन्य सूचना जो विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति के पास उपलब्ध हो, सम्मिलित हैं। अनुसूची की मद 8 में प्रवर्ग ख के रूप में सूचीबद्ध सभी परियोजनाओं और क्रियाकलापों (संनिर्माण, नगरी/वाणिज्यिक काम्लैक्स/आवासन) के लिए विस्तार अपेक्षित नहीं होगा और उनका आंकलन प्ररूप 1/प्ररूप 1क और धारणा योजना के आधार पर किया जाएगा।

(ii) सौंपे गए कृत्यों को प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा आवेदक को प्रेषित किया जाएगा। अनुसूची के प्रवर्ग क हाइड्रोक्लेक्ट्रिक परियोजना मद 1 (ग) (i) के मामले में सौंपे गए कृत्यों को पूर्व संनिर्माण क्रियाकलापों के लिए अनापत्ति सहित प्रेषित किया जाएगा। यदि सौंपे गए कृत्यों को अंतिम रूप नहीं दिया गया है और प्ररूप 1 की प्राप्ति के साठ दिनों के भीतर आवेदक को प्रेषित किया जाता है तो आवेदक द्वारा सुझाए गए सौंपे जाने वाले कृत्य ईआईए अध्ययन के लिए अनुमोदित, अंतिम सौंपे गए कृत्यों के रूप में समझे जाएंगे। अनुमोदित सौंपे गए कृत्य, पर्यावरण और वन मंत्रालय तथा संबंधित राज्य स्तर पर्यावरण समाघात निर्धारण प्राधिकरण के लिए वेबसाइट पर प्रदर्शित किए जाएंगे।

(iii) इसी प्रक्रम पर संबंधित विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिश पर संबंधित विनियामक प्राधिकरण द्वारा पूर्व पर्यावरणीय अनापत्ति के लिए आवेदनों को नामंजूर किया जा सकेगा। ऐसे नामंजूर किए जाने की दशा में, विनिश्चय को उसके कारणों सहित आवेदक को, आवेदन की प्राप्ति के साठ दिनों के भीतर लिखित में संसूचित किया जाएगा।

III प्रक्रम (3) लोक परामर्श

(i) “लोक परामर्श” उस प्रक्रिया को निर्दिष्ट करता है जिसके द्वारा स्थानीय प्रभावी व्यक्तियों और ऐसे अन्य व्यक्तियों की चिंताओं को, जिनका परियोजना या क्रियाकलापों के पर्यावरणीय समाघातों में न्यायसंगत आधार है, समुचित रूप में अभिकल्पित परियोजना या क्रियाकलाप में संबंधित सभी सामग्री को ध्यान में रखते हुए सुनिश्चित किया जाएगा। सभी प्रवर्ग “क” और प्रवर्ग “ख1” परियोजनाएं या क्रियाकलाप निम्नलिखित के सिवाय लोक परामर्श करेंगे :-

(क) सिंचाई परियोजनाओं का आधुनिकीकरण (अनुसूची की मद 1(ग) (ii))।

(ख) संबंधित प्राधिकारियों द्वारा अनुमोदित औद्योगिक संपदाओं या पाकों के भीतर अवस्थित सभी परियोजनाएं या क्रियाकलाप (अनुसूची की मद 7(ग)) और जिन्हें ऐसे अनुमोदन में अननुज्ञात नहीं किया जाता है।

(ग) सड़कों और राजमार्गों का विस्तार (अनुसूची की मद 7(च)) जिनमें भूमि का कोई और अर्जन अंतर्वलित नहीं है।

(घ) सभी भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और नगरीय योजनाएं (मद 8)।

(ङ) सभी प्रवर्ग ख 2 परियोजनाएं और क्रियाकलाप।

(च) केन्द्रीय सरकार द्वारा यथा अवधारित राष्ट्रीय रक्षा और सुरक्षा से संबंधित सभी परियोजनाएं और क्रियाकलाप या जिसमें अन्य युक्तगत विचार अंतर्वलित हैं।

(ii) लोक परामर्श में साधारणतया दो घटक समाविष्ट होंगे :-

(क) स्थानीय प्रभावित व्यक्तियों की चिंताओं को सुनिश्चित करने के लिए परिशिष्ट 4 में विहित रीति में की जाने वाली स्थल पर या उसके निकट परिसर में जिला वार कोई लोक सुनवाई ;

(ख) परियोजना या क्रियाकलाप के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रतिक्रियाएं प्राप्त करना।

(iii) स्थल (स्थलों) पर या उसके निकट परिसर में सभी मामलों में लोक सुनवाई विनिर्दिष्ट रीति में संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा की जाएगी और कार्यवाहियों को आवेदक से प्राप्त अनुरोध के पैंतालीस दिनों के भीतर संबंधित विनियामक प्राधिकरण को अग्रेषित किया जाएगा।

(iv) यदि संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई नहीं करती है और लोक सुनवाई को विनिर्दिष्ट अवधि के भीतर पूरी नहीं करती है और/या लोक सुनवाई की कार्यवाहियां को विहित अवधि के भीतर यथाउपयुक्त संबंधित विनियामक प्राधिकरण को प्रेषित नहीं करती है तो विनियामक प्राधिकरण अन्य लोक अभिकरण या प्राधिकरण को, जो विनियामक प्राधिकरण का अधीनस्थ नहीं है, प्रक्रिया को पैंतालीस दिनों की और अवधि के भीतर पूरा करने के लिए लगाएगी।

(v) यदि उपर उपपैरा (iii) के अधीन नामनिर्दिष्ट लोक अभिकरण या प्राधिकरण, संबंधित विनियामक प्राधिकरण को यह रिपोर्ट करता है, कि स्थानीय अवस्थिति के कारण लोक सुनवाई करना संभव नहीं है, तो किसी रीति में स्पष्ट रूप से अभिव्यक्त किए जाने वाले संबंधित स्थानीय व्यक्तियों के विचारों का समर्थन करेंगे। वह उस तथ्य की रिपोर्ट संबंधित विनियामक प्राधिकरण को ब्यौरेवार देगा जो रिपोर्ट पर और अन्य विश्वसनीय सूचना पर सम्यक् रूप से विचार करने के पश्चात्, जिसका लोक परामर्श के लिए विनिश्चय किया गया है, उस दशा में जिसे लोक सुनवाई में सम्मिलित करने की आवश्यकता है, रिपोर्ट करेगा।

(vi) परियोजना या क्रियाकलापों के पर्यावरणीय पहलुओं में कोई न्यायसंगत आधार रखने वाले अन्य संबंधित व्यक्तियों से लिखित में प्रक्रिया अभिप्राप्त करने के लिए, संबंधित विनियामक प्राधिकरण और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, आवेदक द्वारा परिशिष्ट 3क में दिए गए प्ररूप में तैयार की गई संक्षिप्त ईआईए रिपोर्ट को उनके वेबसाइट पर देते हुए ऐसे संबंधित व्यक्तियों से लोक सुनवाई की व्यवस्था के लिए किसी लिखित अनुरोध की प्राप्ति के सात दिनों के भीतर प्रतिक्रियाएं प्राप्त करेंगी। गोपनीय सूचना, जिसके अंतर्गत प्रकट न करने योग्य या विधिक रूप से विशेषाधिकार प्राप्त सूचना, जिसमें बौद्धिक संपदा अधिकार अंतर्बलित हैं, आवेदन में विनिर्दिष्ट स्रोत, वेबसाइट पर नहीं रखे जाएंगे। संबंधित विनियामक प्राधिकरण, परियोजना या क्रियाकलाप की बाबत विस्तृत प्रचार को सुनिश्चित करने के लिए अन्य समुचित मीडिया का उपयोग भी कर सकेगा। विनियामक प्राधिकरण, तथापि लोक सुनवाई की तारीख तक निरीक्षण के लिए प्रारूप ईआईए रिपोर्ट किसी संबंधित व्यक्ति से, सामान्य कार्यालय घंटों के दौरान अधिसूचित स्थान पर किसी लिखित अनुरोध पर उपलब्ध कराएगा। इस लोक परामर्श प्रक्रिया के भाग के रूप में प्राप्त सभी प्रतिक्रियाएं शीघ्रतम उपलब्ध साधन से आवेदक को अग्रेषित की जाएगी।

(vii) लोक परामर्श पूरा करने के पश्चात्, इस प्रक्रिया के दौरान अभिव्यक्त सभी सारवान पर्यावरणीय चिंताओं को संबोधित करेगा और प्रारूप ईआईए और ईएमपी में समुचित परिवर्तन करेगा। इस प्रकार तैयार की गई अंतिम ईआईए रिपोर्ट आवेदक के लिए संबंधित विनियामक प्राधिकरण को प्रस्तुत की जाएगी। आवेदक, लोक परामर्श के दौरान अभिव्यक्त की गई सभी चिंताओं को संबोधित करते हुए, प्रारूप ईआईए और ईएमपी की एक संक्षिप्त रिपोर्ट अनुकल्पतः प्रस्तुत करेगा।

IV प्रक्रम(4) - आंकलन :

(i) आंकलन से आवेदन और अन्य दस्तावेजों, ऐसे अंतिम ईआईए रिपोर्ट, लोक परामर्शों का निष्कर्ष, जिसके अंतर्गत लोक सुनवाई की कार्यवाहियां हैं, पर्यावरणीय अनापत्ति मंजूर करने के लिए संबंधित विनियामक प्राधिकरण को

आवेदक द्वारा प्रस्तुत की गई विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विस्तृत संवीक्षा अभिप्रेत है। यह आंकलन विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा किसी कार्यवाही को, जिसमें आवेदक को आवश्यक स्पष्टीकरण प्रस्तुत करने के लिए व्यक्तिगत रूप से या किसी प्राधिकृत प्रतिनिधि को आमंत्रित किया जाता है, एक पारदर्शी रीति में किया जाएगा। इस कार्यवाही के निष्कर्ष पर विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति संबंधित विनियामक प्राधिकरण को निश्चित निबंधनों और शर्तों पर पूर्व पर्यावरणीय अनापत्ति मंजूर करने के लिए या पूर्व पर्यावरणीय अनापत्ति के लिए आवेदन को नामंजूर करने के लिए उसके कारणों सहित स्पष्ट सिफारिशें करेंगी।

(ii) सभी परियोजनाओं या क्रियाकलापों का आंकलन जो लोक परामर्श के लिए अपेक्षित नहीं है या कोई पर्यावरण समाघात निर्धारण रिपोर्ट प्रस्तुत करना अपेक्षित नहीं है, जैसा लागू हो विहित आवेदन प्ररूप 1 और प्ररूप 1क के आधार पर उपलब्ध सभी अन्य सुसंगत विधिमान्य सूचना और दौर किए स्थल को, जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा ऐसा करना आवश्यक समझा जाता है, कार्यान्वित किया जाएगा।

(iii) किसी आवेदन का आंकलन, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा अंतिम पर्यावरण समाघात निर्धारण रिपोर्ट और अन्य दस्तावेजों की प्राप्ति या प्ररूप 1 या प्ररूप 1क के साठ दिनों के भीतर पूरा किया जाएगा, जहां लोक परामर्श आवश्यक नहीं है, वहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को सक्षम प्राधिकारी के समक्ष अगले पन्द्रह दिनों के भीतर अंतिम विनिश्चय के लिए रखा जाएगा। आंकलन की विहित प्रक्रिया परिशिष्ट V में दी गई है।

7. (ii) विद्यमान परियोजनाओं का विस्तार या आधुनिकीकरण या उत्पाद मिश्रण में परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति प्रक्रिया,-

उस क्षमता के परे जिसके लिए इस अधिसूचना के अधीन पूर्व पर्यावरणीय अनापत्ति मंजूर की गई है, उत्पादन क्षमता में वृद्धि सहित या तो पट्टा क्षेत्र या खनन परियोजनाओं की दशा में उत्पादन क्षमता में वृद्धि सहित या इस अधिसूचना की अनुसूची में विहित अंतिम सीमा के परे कुल उत्पादन क्षमता में वृद्धि सहित विद्यमान यूनिट के आधुनिकीकरण के लिए, प्रक्रिया और/या प्रौद्योगिकी में परिवर्तन के माध्यम से या उत्पाद मिश्रण में किसी परिवर्तन के लिए पूर्व पर्यावरणीय अनापत्ति ईप्सित करने वाले सभी आवेदन प्ररूप 1 में किए जाएंगे और उन पर संबंधित विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा साठ दिनों के भीतर विचार किया जाएगा, जो सम्यक् आवश्यक तत्परता से जिसके अंतर्गत ईआईए का तैयार किया जाना और लोक परामर्श भी है, विनिश्चय करेगी और आवेदन का तदनुसार पर्यावरणीय अनापत्ति मंजूर करने के लिए आंकलन किया जाएगा।

8. पूर्व पर्यावरणीय अनापत्ति मंजूर किया जाना या उसको खारिज किया जाना,-

(i) विनियामक प्राधिकरण, संबंधित ई ए सी या एस ई ए सी की सिफारिशों पर विचार करेगा और अपने विनिश्चय को आवेदक को विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालीस दिनों के भीतर प्रेषित करेगा या अन्य शब्दों में अंतिम पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति के एक सौ पांच दिनों के भीतर प्रेषित करेगा और जहां पर्यावरणीय समाघात निर्धारण पूरे आवेदन की प्राप्ति के एक सौ पांच दिनों के भीतर अपेक्षित नहीं है वहां अपेक्षित दस्तावेज, नीचे उपबंधित के सिवाय प्रेषित करेगा।

(ii) विनियामक प्राधिकरण, सामान्यतः विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों को स्वीकार करेगा। उन दशाओं में जहां विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों से असहमत है, वहां विनियामक प्राधिकरण विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की सिफारिशों की प्राप्ति के पैंतालिस दिनों के भीतर असहमति के कारणों का कथन करते हुए पुनर्विचार का अनुरोध करेगा। इस विनिश्चय की सूचना आवेदक को साथ-साथ प्रेषित की जाएगी। उसके पश्चात् विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति, विनियामक प्राधिकरण के संप्रेक्षकों पर विचार करेगी और उस पर अपने विचार साठ दिनों की और अवधि के भीतर पेश करेगी। विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति के विचारों को ध्यान में रखने के पश्चात् विनियामक प्राधिकरण का विनिश्चय अंतिम होगा और संबंधित विनियामक प्राधिकरण को अगले तीस दिनों के भीतर आवेदक को प्रेषित किया जाएगा।

(iii) उस दशा में जहां विनियामक प्राधिकरण का विनिश्चय आवेदक को, उमर उपपैरा (i) या (ii) में, जहां लागू हो विनिर्दिष्ट अवधि के भीतर संसूचित नहीं किया जाता है, वहां आवेदक इस प्रकार अग्रसर हो सकेगा मानो मांगी गई पर्यावरण अनापत्ति मंजूर कर दी गई है या विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशों के निबंधनों में विनियामक प्राधिकरण द्वारा नामंजूर कर दी गई है।

(iv) उमर पैरा (i) और (ii) के अधीन, जहां लागू हो, विनियामक प्राधिकरण द्वारा विनिश्चय के लिए विनिर्दिष्ट अवधि के अवसान पर, विनियामक प्राधिकरण का विनिश्चय और विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति की अंतिम सिफारिशें लोक दस्तावेज होंगे।

(v) अन्य विनियामक प्राधिकरणों से परियोजनाओं या क्रियाकलापों, या संबंधित विनियामक प्राधिकरण द्वारा स्क्रीनिंग, विस्तारण या आंकलन या विनिश्चय पूर्व पर्यावरण अनापत्ति के लिए आवेदनों की प्राप्ति के पूर्व तब तक अपेक्षित नहीं होगी जब तक या तो ऐसी अनापत्ति किसी विधि की अपेक्षा का आवश्यक तकनीकी कारणों से कोई श्रृंखलाबद्ध आधार न हो।

(vi) जान बूझ कर छिपाना और/या मिथ्या प्रस्तुतीकरण या भ्रामक सूचना या आंकड़े देना जो स्क्रीनिंग, विस्तारण या आंकलन या आवेदन पर विनिश्चय के लिए सारवान हो, आवेदन को नामंजूर किए जाने या उस आधार पर मंजूर की गई पूर्व पर्यावरणीय अनापत्ति के रद्दकरण के लिए दायी बनाएगी। किसी आवेदन को नामंजूर करना या इस आधार पर पहले मंजूर की गई किसी पूर्व पर्यावरणीय अनापत्ति के रद्दकरण का विनिश्चय विनियामक प्राधिकरण द्वारा आवेदक की व्यक्तिगत सुनवाई करने के पश्चात् किया जाएगा और उसमें नैसर्गिक न्याय के सिद्धांतों का पालन किया जाएगा।

9. पर्यावरणीय अनापत्ति की विधिमान्यता,-

“पर्यावरणीय अनापत्ति की विधिमान्यता” से वह अवधि अभिप्रेत है जिससे विनियामक प्राधिकरण द्वारा मंजूर की गई पूर्व पर्यावरणीय अनापत्ति मंजूर की जाती है या आवेदक द्वारा यह समझा जा सकेगा कि वह उमर पैरा 7 के उपपैरा (iv) के अधीन परियोजना या क्रियाकलाप द्वारा उत्पादन प्रचालन आरंभ करने या संनिर्माण परियोजनाओं की दशा में (अनुसूची की मद 8) सभी संनिर्माण प्रचालन पूरा करने, जिसके के लिए पूर्व पर्यावरण अनापत्ति के लिए

आवेदन का निर्देश करता है, मंजूर की गई है। किसी परियोजना या क्रियाकलाप के लिए नदी घाटी परियोजनाओं (अनुसूची की मद 1(ग)) की दशा में दस वर्ष की अवधि के लिए, विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति द्वारा यथा प्राक्कलित परियोजना की अवधि खनन परियोजनाओं के लिए अधिकतम तीस वर्षों के लिए और सभी अन्य परियोजनाओं और क्रियाकलापों की दशा में पांच वर्ष होगी। तथापि क्षेत्र विकास परियोजनाओं और नगरीय की दशा में (मद 8(ख)) विधिमान्य अवधि केवल ऐसे क्रियाकलापों तक सीमित होगी जहां तक किसी विकासकर्ता के रूप में आवेदक का उत्तरदायित्व है। इस विधिमान्यता की अवधि को संबंधित विनियामक प्राधिकरण द्वारा पांच वर्ष की अधिकतम अवधि तक बढ़ाया जा सकेगा, परन्तु यह तब जब कि कोई आवेदन आवेदक द्वारा विनियामक प्राधिकरण को संनिर्माण परियोजनाओं या क्रियाकलापों के लिए (अनुसूची की मद 8) अद्यतन प्रारूप 1 और अनुपूरक प्रारूप 1 सहित विधिमान्य अवधि के भीतर किया जाता है। इस बाबत विनियामक प्राधिकरण, यथास्थिति, विशेषज्ञ आंकलन समिति या राज्य स्तर विशेषज्ञ आंकलन समिति से भी परामर्श कर सकेगा।

10. पश्च पर्यावरणीय अनापत्ति को मानीटर करना,-

(i) परियोजना प्रबंधन के लिए प्रत्येक कलेंडर वर्ष की 1 जून और 1 दिसंबर को संबंधित विनियामक प्राधिकरण को निश्चित पूर्व पर्यावरणीय अनापत्ति के निबंधनों और शर्तों के संबंध में अनुपालन रिपोर्टों को अर्धवार्षिक रूप में हार्ड और साफ्ट प्रतियों में प्रस्तुत करना आज्ञापक होगा।

(ii) परियोजना प्रबंधन द्वारा प्रस्तुत की गई सभी ऐसी अनुपालन रिपोर्टें लोक दस्तावेज होंगी, उसकी प्रतियां संबंधित विनियामक प्राधिकरण को आवेदन पर किसी व्यक्ति को दी जाएंगी। ऐसी अंतिम अनुपालन रिपोर्ट संबंधित विनियामक प्राधिकरण की वेबसाइट पर भी दर्शित की जाएगी।

11. पर्यावरणीय अनापत्ति की अंतरणीयता,-

किसी आवेदक को किसी विनिर्दिष्ट परियोजना या क्रियाकलाप के लिए मंजूर की गई कोई पूर्व पर्यावरणीय अनापत्ति अंतरक द्वारा या अंतरिकी द्वारा आवेदन पर परियोजना या क्रियाकलाप को करने के हकदार किसी अन्य विधिक व्यक्ति को अंतरक द्वारा लिखित "अनापत्ति सहित" जो इसकी विधिमान्यता की अवधि के दौरान संबंधित विनियामक प्राधिकरण द्वारा उन्हीं निबंधनों और शर्तों के अधीन पूर्व पर्यावरणीय अनापत्ति आरंभ में मंजूर की गई थी और उसी विधिमान्यता अवधि के लिए अंतरित की जा सकेगी। ऐसे मामलों में विशेषज्ञ आंकलन समिति या संबंधित राज्य स्तर विशेषज्ञ आंकलन समिति को कोई निर्देश आवश्यक नहीं है।

12. लंबित मामलों के निपटान तक ई.आई.ए. अधिसूचना का प्रवर्तन,-

इस अधिसूचना के अंतिम प्रकाशन की तारीख से पर्यावरणीय समाघात निर्धारण की अधिसूचना सं० का.आ. 60(अ), तारीख 27 जनवरी, 1994 को, उन बातों के सिवाय, जिन्हें ऐसे अधिक्रमण से पूर्व किया गया है या करने से लोप किया गया है, उस सीमा तक अधिक्रान्त किया जाता है कि पूर्व पर्यावरणीय अनापत्ति के लिए किए गए और इस अधिसूचना के अंतिम प्रकाशन की तारीख को लंबित सभी या कुछ प्रकार के आवेदनों को, परियोजनाओं या क्रियाकलापों को, उस सूची के सिवाय जिनमें अनुसूची 1 में पूर्व पर्यावरणीय अनापत्ति अपेक्षित है, इस अधिसूचना के किसी एक या सभी उपबंधों से छूट दे सकेगी या उक्त अधिसूचना के कुछ या सभी उपबंधों के प्रवर्तन को इस अधिसूचना के जारी करने की तारीख से एक वर्ष से अनधिक अवधि के लिए जारी रख सकेगी।

अनुसूची

(पैरा 2 और 7 देखें)

पूर्व पर्यावरणीय अनापत्ति की अपेक्षा वाली परियोजनाओं या क्रियाकलापों की सूची

क्र. सं.	परियोजना या क्रियाकलाप	अवसीमा सहित प्रवर्ग		शर्तें, यदि कोई हों
		क	ख	
1	खनन, प्राकृतिक संसाधन का निष्कर्षण और विद्युत उत्पादन विनिर्दिष्ट उत्पादन क्षमता के लिए)			
1	2	3	4	5
1(क)	खनिज का खनन	खनन पट्टा क्षेत्र का ≥ 50 हे० किसी भी खनन क्षेत्र का ध्यान दिए बिना ऐस्बेस्टज खनन	< 50 हेक्टेयर ≥ 5 हेक्टेयर खनन पट्टा क्षेत्र	साधारण शर्त लागू होगी टिप्पण खनिज पदार्थों के पूर्वक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ख)	अपतट और तटवर्ती तेल तथा गैस की खोज, विकास और उत्पादन	सभी परियोजनाएं	-	टिप्पण सार खोज सर्वेक्षण (जिसमें ड्रिलिंग न हो) को छूट दी गई है बशर्त कि वास्तविक सर्वेक्षण के लिए छूट वाले क्षेत्रों की पूर्व अनुमति ली गई है।
1(ग)	नदी घाटी परियोजनाएं	(i) ≥ 50 मे०वा० जल विद्युत उत्पादन (ii) $\geq 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	(i) $< 50 \geq 25$ मे०वा० जल विद्युत उत्पादन (ii) $< 10,000$ हे० खेती योग्य प्रभावित क्षेत्र	साधारण शर्त लागू होगी
1(घ)	तापीय विद्युत संयंत्र	(कोयला लिग्नाइट और नेफ्था गैस आधारित) ≥ 500 मे.वा. ≥ 50 मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन)	(कोयला/लिग्नाइट/नेफ्था एवं गैस आधारित) < 500 मे.वा. (पेटकोक, डीजल और सभी अन्य ईंधन) < 50 मे.वा ≥ 5 मे.वा.	साधारण शर्त लागू होगी
1(ङ)	आणविक विद्युत परियोजनाएं और आणविक ईंधन का प्रसंस्करण	सभी परियोजनाएं	-	
2	प्राथमिक प्रसंस्करण			
2(क)	कोयला धोवनशालाएं	≥ 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी (यदि खनन क्षेत्र के अंदर स्थित है तो प्रस्ताव का मूल्यांकन खनन प्रस्ताव के साथ किया जाना चाहिए)

12

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—Sec. 3(ii)]

2(ख)	खनिज सज्जीकरण	≥ 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	< 0.1 मिलियन टन/ वार्षिक कोयले का उत्पादन	साधारण शर्त लागू होगी अनापत्ति प्रदान करने के लिए खनन प्रस्ताव का खनिज सज्जीकरण के साथ ही मूल्यांकन किया जाना चाहिए
3	पदार्थ उत्पादन			
3(क)	धातुकर्म उद्योग (फेरस और गैर फेरस)	क) प्राथमिक धातुकर्म उद्योग सभी परियोजनाएं ख) स्पंज आयरन विनिर्माण ≥ 200 टन पी डी ग) गौण धातु कर्म प्रसंस्करण उद्योग सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $\geq 20,000$ टन/ वार्षिक	स्पंज आयरन विनिर्माण < 200 टन पी डी गौण धातु कर्म प्रसंस्करण उद्योग 1) सभी विषाक्त और भारी धातु उत्पादित करने वाली इकाइयां $< 20,000$ टन/ वार्षिक 2) अन्य सभी विषरहित गौण धातुकर्म प्रसंस्करण उद्योग > 5000 टन/ वार्षिक	स्पंज आयरन विनिर्माण के लिए साधारण शर्त लागू होगी
3(ख)	सीमेंट संयंत्र	वार्षिक उत्पादन क्षमता ≥ 1.0 मिलियन टन	वार्षिक उत्पादन क्षमता < 1.0 मिलियन टन यह सभी ग्राइंडिंग इकाइयों के लिए लागू है	साधारण शर्त लागू होगी
4	पदार्थ प्रसंस्करण			
4	पेट्रोलिम रिफाइनिंग उद्योग	सभी परियोजनाएं	-	-
4(ख)	कोक भट्टी संयंत्र	$\geq 2,50,000$ टन वार्षिक	$< 2,50,000$ एवं $\geq 25,000$ टन वार्षिक	-
4(ग)	एस्बेस्टास मिलिंग और एस्बेस्टास आधारित उत्पाद	सभी परियोजनाएं	-	-
4(घ)	क्लोस्कार उद्योग,	उत्पादन क्षमता ≥ 300 टन पी डी या अधिसूचित औद्योगिक क्षेत्र/संपदा से दूरस्थ अवस्थित इकाई	उत्पादन क्षमता < 300 टन पी डी और अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित इकाई	विनिर्दिष्ट शर्त लागू होगी किसी नए पारा प्रकोष्ठ आधारित संयंत्र को अनुज्ञा नहीं दी जाएगी और इस अधिसूचना द्वारा झिल्लीमय प्रकोष्ठ प्रौद्योगिकी में परिवर्तन करने वाली विद्यमान इकाई को छूट प्राप्त है।

4	सोडा भस्म उद्योग	सभी परियोजनाएं	-	-
4(इ)	चमड़ा/त्वचा/खाल प्रसंस्करण उद्योग	औद्योगिक क्षेत्र से बाहर सभी नई परियोजनाएं या औद्योगिक क्षेत्र के बाहर विद्यमान इकाइयों का विस्तार	अधिसूचित औद्योगिक क्षेत्र/संपदा में अवस्थित सभी नई परियोजनाएं या परियोजनाओं का विस्तार	विनिर्दिष्ट शर्त लागू होगी
5	उत्पादन/फैब्रिकेशन			
5(क)	रासायनिक उर्वरक	सभी परियोजनाएं	-	-
5(ख)	कीटनाशक उद्योग और कीटनाशक विशिष्ट मध्यक जीवमार (विनिर्मित को छोड़कर)	तकनीकी श्रेणी के कीटनाशकों को उत्पादन करने वाली सभी इकाइयां	-	-
5(ग)	पेट्रो रसायन परिसर (पेट्रोलियम के अंश और प्राकृतिक गैस और/या सुगन्धितों में सुधार प्रसंस्करण आधारित उद्योग)	सभी परियोजनाएं	-	-
5(घ)	मानव निर्मित फाइबर का उत्पादन	रेयन	अन्य	साधारण शर्त लागू होगी
5(ङ)	पेट्रो रसायन आधारित प्रसंस्करण (भंजन से भिन्न अन्य प्रसंस्करण तथा सुधार और जो परिसर के भीतर समाविष्ट नहीं है)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(च)	संश्लिष्ट कार्बनिक रसायन उद्योग (रंजक और रंजक मध्यक; थोक औषधि और औषधि विनिर्मितियों को छोड़कर मध्यक: संश्लिष्ट रबड़ मूल कार्बनिक रसायन, अन्य संश्लिष्ट कार्बनिक रसायन और रसायन मध्यक)	अधिसूचित औद्योगिक क्षेत्र/संपदा के बाह्य अवस्थित	अधिसूचित औद्योगिक क्षेत्र/संपदा के भीतर अवस्थित	विनिर्दिष्ट शर्त लागू होगी
5(छ)	आसवनी	(i) सभी शीरा आधारित आसवनी । (ii) सभी गन्ने का रस/गैर-शीरा आधारित आसवनी ≥ 30 कि०ली० दैनिक	सभी गन्ने का रस/गैर शीरा आधारित आसवनी < 30 कि०ली० दैनिक	साधारण शर्त लागू होगी
5(ज)	समेकित पेंट उद्योग	-	सभी परियोजनाएं	साधारण शर्त लागू होगी
5(झ)	अपशिष्ट कागज से कागज का निर्माण और तैयार लुग्दी और विरंजन किए बिना तैयार लुग्दी से कागज निर्माण के अलावा लुग्दी एवं कागज	लुग्दी विनिर्माण और लुग्दी और कागज विनिर्माण उद्योग	लुग्दी विनिर्माण के बिना कागज विनिर्माण उद्योग	साधारण शर्त लागू होगी

14

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II]—SEC. 3(ii)]

	उद्योग			
5(अ)	चीनी उद्योग		गन्ना पेरने की क्षमता $\geq$ 5000 टन दैनिक	साधारण शर्त लागू होगी
5(ट)	प्रेरण/आर्क मट्टी/कुपोला मट्टी 5 टन प्रति घंटा या ज्यादा		सभी परियोजनाएं	साधारण शर्त लागू होगी
6	सेवा सेक्टर			
6(क)	राष्ट्रीय उद्यानों/ अभयारण्यों/ प्रवाल भित्तियों/ एल एन जी टर्मिनल सहित पारिस्थिकीय संवेदनशील क्षेत्रों से गुजरने वाली तेल और गैस परिवहन पाइप लाइनें (अपरिकृष्ट और परिकृष्ट) /पेट्रो रसायन उत्पाद	सभी परियोजनाएं	-	-
6(ख)	एकल भंडारकरण और परिसंकटमय रसायन को संभालना (एमएसआईएचसी नियम, 1989 और 2000 की संशोधित अनुसूची 2 और 3 के स्तंभ 3 में उपदर्शित अवसीमा योजना परिमाण के अनुसार		सभी परियोजनाएं	साधारण शर्त लागू होगी
7	पर्यावरणीय सेवाओं सहित भौतिक अवसंरचना			
7(क)	विमानपत्तन	सभी परियोजनाएं	-	-
7(ख)	सभी पोत मंजन याई जिसमें पोत मंजन इकाई भी सम्मिलित है	सभी परियोजनाएं	-	-
7(ग)	औद्योगिक सम्पदा/पार्क/परिसर/ क्षेत्र/निर्यात प्रसंस्करण जोन(नि.प्र.जो.), विशेष आर्थिक जोन(वि.आ.जो.) जैव औद्योगिकी पार्क चमड़ा परिसर	प्रस्तावित औद्योगिक संपदा में यदि एक भी उद्योग श्रेणी क के अंतर्गत आता है तो पूरे औद्योगिक क्षेत्र को श्रेणी क ही समझा जाएगा चाहे वह किसी भी क्षेत्र में हो 500 हैक्टेयर से ज्यादा क्षेत्र की औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित हो	औद्योगिक संपदाएं और जिनमें कम से कम एक श्रेणी ख का उद्योग स्थित है और क्षेत्र < 500 हैक्टेयर हो औद्योगिक संपदाएं क्षेत्र > 500 हैक्टेयर और जिसमें श्रेणी क या ख श्रेणी का कोई उद्योग नहीं है	विशेष शर्त लागू होगी टिप्पण 500 हैक्टेयर से कम क्षेत्र की औद्योगिक संपदाओं जिनमें क या ख श्रेणी का कोई उद्योग नहीं है, को मंजूरी की आवश्यकता नहीं है
7(घ)	सामान्य परिसंकटमय, अपशिष्ट उपचार, भंडारकरण और निपटान सुविधाएं (उ.भ.नि.सु.)	सभी एकीकृत सुविधाएं जिनमें भस्मीकरण और भूमिभरण या केवल भस्मीकरण शामिल है	केवल भूमि भरण वाली सभी सुविधाएं	साधारण शर्त लागू होगी

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

15

7(क)	पत्तन, बंदरगाह	≥ 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता (मत्स्य बंदरगाह से भिन्न)	< 5 मिलियन टन वार्षिक स्थोरा की उठाई-धराई की क्षमता और पत्तन/बंदरगाह में $\geq 10,000$ टन वार्षिक मछली पकड़ने की क्षमता	साधारण शर्त लागू होगी
7(घ)	राजमार्ग	1) नए राष्ट्रीय राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबाई के राष्ट्रीय राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है और एक से अधिक राज्यों से गुजरते हैं।	1) नए राज्य राजमार्ग: और 2) 30 कि.मी. से ज्यादा लंबे राष्ट्रीय/राज्य राजमार्गों का विस्तार जिनमें मार्ग के दोनों ओर अतिरिक्त भूमि अधिग्रहण 20 मीटर से ज्यादा है।	साधारण शर्त लागू होगी
7(ङ)	आकाशी यात्री रज्जुमार्ग		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(च)	सामान्य स्नाव उपचार संयंत्र (स.स्.उ.सं.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
7(ज)	नगरपालिका ठोस अपशिष्ट प्रबंधन सुविधा (स.न.अ.प्र.स.)		सभी परियोजनाएं	साधारण शर्त लागू होगी
8	भवन/संनिर्माण परियोजनाएं/क्षेत्र विकास परियोजनाएं और शहरीकरण			
8(क)	भवन एवं संनिर्माण परियोजनाएं		≥ 20000 वर्ग मी. के निर्मित क्षेत्र और $< 1,50,000$ वर्ग मीटर के निर्मित क्षेत्र #	# आवृत संनिर्माण के लिए निर्मित क्षेत्र आकाश की ओर खुली सुविधाओं की दशा में यह क्रियाकलाप क्षेत्र भी होगा।
8(ख)	नगरी और क्षेत्र विकास परियोजनाएं		≥ 50 है० क्षेत्र को सम्मिलित करते हुए और या निर्मित क्षेत्र $\geq 1,50,000$ वर्ग मीटर ++	++ 8 (ख) के अंतर्गत सभी परियोजनाओं को ख 1 प्रवर्ग के अनुसार निर्बंधित किया जाएगा।

टिप्पण

साधारण शर्त (सा.श.)

प्रवर्ग "ख" में विनिर्दिष्ट किसी परियोजना या क्रियाकलाप को प्रवर्ग "क" माना जाएगा, यदि वह : (i) वन्य जीव (संरक्षण) अधिनियम, 1972 के अधीन अधिसूचित संरक्षित क्षेत्र; (ii) उसकी समय-समय पर केन्द्रीय प्रदूषण नियंत्रण बोर्ड द्वारा गंभीर रूप से प्रदूषित क्षेत्र के रूप में पहचान की गई है; (iii) परिस्थितिकी संवेदनशील क्षेत्र अधिसूचित है ; और (iv) अंतरराज्यिक सीमाओं और अंतरराष्ट्रीय सीमाओं से दस किलोमीटर के भीतर संपूर्ण रूप से या आंशिक रूप में अवस्थित है।

विनिर्दिष्ट शर्त (वि.श.)

यदि कोई मद 4(घ), 4(च), 5(ङ), 5(ज) जैसी समयुग्म की प्रकार का उद्योगों वाला औद्योगिक संपदा/कांप्लेक्स/निर्यात प्रसंस्करण जोन/विशेष आर्थिक जोन/जैव प्रौद्योगिकी उद्यान/वमझ परिसर या पूर्व निर्धारित गतिविधियों वाले उद्योग (आवश्यक नहीं कि वे समयुग्म हों) पूर्व पर्यावरणीय अनापत्ति प्राप्त करते हैं, तो ऐसी संपदाओं/कांप्लेक्सों के भीतर प्रस्तावित उद्योगों सहित निजी उद्योगों को तब तक पूर्व पर्यावरणीय अनापत्ति लेना अपेक्षित नहीं है जब तक कि औद्योगिक कांप्लेक्स/संपदा के लिए निबंधनों और शर्तों का अनुपालन नहीं करते (ऐसी संपदा/कांप्लेक्सों की पूर्व पर्यावरणीय अनापत्ति की निबंधनों और शर्तों के लिए सहमता सुनिश्चित करने के विधिक उत्तरदायित्व से स्पष्ट रूप से पहचान करने का प्रबंध होना चाहिए जिसे कांप्लेक्स/संपदा के सारे जीवन में उसके अतिक्रमण के लिए उत्तरदायी ठहराया जा सकेगा)।

[सं. जे-11013/56/2004-आईए-II(I)]

आर. चन्द्रमोहन, संयुक्त सचिव

परिशिष्ट -I
(पैरा 6 देखें)
प्रारूप 1

(1) आधारभूत जानकारी

परियोजना का नाम :

विचाराधीन अनुकूली अवस्थिति/स्थान :

परियोजना का आकार * :

परियोजना की प्राक्कलित लागत

संपर्क जानकारी :

संवीक्षा प्रवर्ग :

- अंचलीय क्रियाकलाप के लिए तत्स्थानी क्षमता (जैसे विनिर्माण करने के लिए उत्पादन क्षमता, खनिज उत्पादन के लिए खनन पट्टा क्षेत्र और उत्पादन क्षमता, खनिज पूर्वेक्षण के लिए क्षेत्र, अनुरेख परिवहन अवसंरचना के लिए लंबाई, विद्युत उत्पादन आदि के उत्पादन क्षमता)

(II) क्रियाकलाप

1. परियोजना का संनिर्माण, प्रचालन या न निकालना जिसमें ऐसी कार्रवाई भी सम्मिलित है जो परिक्षेत्र में भौतिक परिवर्तनों का कारण होगी (स्थलाकृति, भूमि उपयोग, जल निकायों में परिवर्तन आदि)

क्र.सं.	जानकारी/जांच सूची पुष्टिकरण	हां/नहीं	उनके ब्यौरे (लगभग मात्रा/दरों, सहित, जो संभव हो, सहित) आंकड़ों की जानकारी के स्रोत सहित ।
1.1	भूमि उपयोग, समावेश भूमि या स्थलाकृति में स्थायी या अस्थायी जिसमें भूमि उपयोग की मात्रा(स्थानीय भूमि उपयोग योजना के बारे में वृद्धि भी सम्मिलित है)		
1.2	विद्यमान भूमि, वनस्पति और भवनों की अनापत्ति		
1.3	नई भूमि उपयोगों का सृजन		
1.4	संनिर्माण पूर्व अन्वेषण अर्थात् बोर, गृह, मिट्टी का परिक्षण करना		
1.5	संनिर्माण कार्य		
1.6	विध्वंस कार्य		

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

17

1.7	संनिर्माण कार्य या संनिर्माण कर्मकारों के घर के प्रबंध के लिए उपयोग किए गए अस्थायी स्थल		
1.8	उपर्युक्त भू-भंडार, संरचनाएँ या भूखंड जिसमें अनुरेखीय संरचनाएं, काटनी और भस्म या खुदाई भी सम्मिलित है।		
1.9	भूमिगत कार्य जिसमें खनन या सुरंग बनाना भी सम्मिलित है।		
1.10	भूमि उद्धार कार्य		
1.11	तलकषक		
1.12	अपतृप्त संरचनाएं		
1.13	उत्पादन और विनिर्माण प्रक्रियाएं		
1.14	सामग्रियों या माल के भंडार की सुविधाएं		
1.15	ठोस अवशिष्ट या तरल बहिष्कारों के उपचार या निपटान के लिए सुविधाएं		
1.16	परिचालन कर्मकारों के दीर्घकालिक घर का प्रबंध के लिए सुविधाएं		
1.17	संनिर्माण या प्रचालन के दौरान नई सड़क, रेल या समुद्री यातायात		
1.18	नई सड़क, रेल, वायु जल वाहिन या अन्य परिवहन अवसंरचना जिसमें नए या परिवर्तित मार्ग और स्टेशन, पत्तन, विमानपत्तन आदि भी सम्मिलित है।		
1.19	विद्यमान परिवहन मार्गों को बंद करना या अंशबंदी या यातायात परिचालन में परिवर्तनों के लिए प्रमुख अवसंरचना		
1.20	नई या अपवर्तित प्रेषण लाईनें या पाइपलाइनें		
1.21	अवरुद्ध करना, बांध बनाना, पुलिया बनाना, पुनःरेखांकन या जलमार्गों या एक्वीकरों के जल विज्ञान के लिए अन्य परिवर्तन		
1.22	प्रवाह पार		
1.23	भूजल या भूतल से जल का अंतरण या पृथक्करण		
1.24	नालियों या प्रवाह को प्रभावित करने वाले जलनिष्पादों या भूमि स्तर में परिवर्तन		
1.25	संनिर्माण, परिचालन या न मिकालने के लिए कार्मिक या सामग्रियों का परिवहन		
1.26	दीर्घकालिक रूप में तोड़ना, प्रारंभ करना या कार्य पुनः आरंभ करना।		
1.27	आरंभ के दौरान जारी ऐसे क्रियाकलाप जो पर्यावरण पर समाघात कर सकेंगे।		
1.28	जमता का किसी क्षेत्र के लिए या तो अस्थायी रूप से या स्थायी रूप से आना।		
1.29	अन्य देशीय प्रजातियों का आना		
1.30	मूल निवासी प्रजातियों या आनुवंशिक विविधता की हानि		
1.31	अन्य कोई कार्रवाईयां		

2. परियोजना के सन्निर्माण या प्रचालन के लिए प्राकृतिक संसाधनों का उपयोग (जैसे भूमि, जल सामग्री या ऊर्जा विशेष रूप से ऐसा कोई संसाधन जो नवीकरणीय नहीं है या जिसका प्रदाय कम है)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
2.1	विशेष रूप से अविकसित भूमि या कृषि भूमि (हे0)		
2.2	जल (अनुमानित स्रोत और प्रतियोगी उपयोगकर्ता) इकाई : के.एल.डी.		
2.3	खनिज (एम.टी.)		
2.4	सन्निर्माण सामग्री -- पत्थर और सत, बालू/मृदा (अनुमानित स्रोत एम.टी.)		
2.5	वन और इमारती लकड़ी (स्रोत -- एम.टी.)		
2.6	ऊर्जा जिसके अंतर्गत विद्युत और ईंधन (स्रोत, प्रतियोगी उपयोगकर्ता) इकाई : ईंधन (एम.टी.) ऊर्जा (एम.डब्ल्यू)		
2.7	कोई अन्य प्राकृतिक संसाधन, (समुचित मानक इकाइयों का उपयोग करें)		

3. पदार्थों या सामग्रियों का उपयोग मंडारण, परिवहन, जलाई धराई या उत्पादन, जो मानव स्वास्थ्य या पर्यावरण के लिए खतरनाक या जिनके मानव स्वास्थ्य की जोखिम की वास्तविकता के बारे में चिंताएं उठती हैं ।

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
3.1	पदार्थों या सामग्रियों का उपयोग जो मानव स्वास्थ्य या पर्यावरण (फ्लोरा, फोना और जल प्रदाय के लिए परिसंकेतगत) (एम.एस.आई.एच.सी. नियमों के अनुसार) हैं		
3.2	रोग के होने में परिवर्तन या रोग वाहकों के रोग का प्रभाव (उदहरणार्थ कीट या जल-जन्य रोग)		
3.3	लोगों के कल्याण पर प्रभाव उदहरणार्थ जीवन दशाओं में परिवर्तन करके		
3.4	लोगों के संवेदनशील समूह जो परियोजना अर्थात् अस्पताल रोगियों, बालकों, वृद्धों आदि द्वारा प्रभावित हो सकते हैं		
3.5	कोई अन्य कारण		

4. निर्माण या प्रचालन या प्रारंभ न करने के दौरान ठोस अपशिष्टों का उत्पादन (एम.टी./मास)

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
4.1	मृदा, अधिक भार या खान अपशिष्ट		
4.2	नगरपालिक अपशिष्ट (घरेलू और या वाणिज्यिक अपशिष्ट)		
4.3	परिसंकटमय अपशिष्ट (परिसंकटमय अपशिष्ट प्रबंध तंत्र नियमों के अनुसार)		
4.4	अन्य औद्योगिक प्रक्रिया अपशिष्ट		
4.5	अधिशेष उत्पाद		
4.6	मल बही-खाव उपचार से मल गाद या अन्य गाद		
4.7	निर्माण या ढाये गए अपशिष्ट		
4.8	बेकार मशीनरी या उपस्कर		
4.9	संदूषित मृदाएं या अन्य सामग्रियां		
4.10	कृषि अपशिष्ट		
4.11	अन्य ठोस अपशिष्ट		

5. वायु में संदूषकों या किसी परिसंकटमय विषैले या जहरीले पदार्थों का विसर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
5.1	लेखन सामग्री या चल संसाधनों से जीवाणु ईंधनों के दहन से उत्सर्जन		
5.2	उत्पादन प्रक्रियाओं से उत्सर्जन		
5.3	सामग्रियों की उठाई धराई से जिसके अंतर्गत भंडारण या परिवहन भी है, उत्सर्जन		
5.4	निर्माण क्रियाकलापों से जिसके अंतर्गत संयंत्र और उपस्कर भी हैं, उत्सर्जन		
5.5	सामग्रियों की उठाई धराई से जिसके अंतर्गत निर्माण सामग्री, मल और अपशिष्ट भी हैं, धूल या गंध		
5.6	अपशिष्ट के भस्मीकरण से उत्सर्जन		
5.7	खुली वायु में अपशिष्ट के जलने से उत्सर्जन (उदाहरणार्थ स्लैश सामग्री, निर्माण सामग्री का ढेर)		
5.8	किसी अन्य स्रोतों से उत्सर्जन		

20

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

6. शोर और कंपन का पैदा होना तथा प्रकाश और उष्मा का उत्सर्जन

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
6.1	उपस्कर के प्रचालन से उदाहरणार्थ ईजन, वातायन संयंत्र, संचलनित्र		
6.2	औद्योगिक या उसी प्रकार की प्रक्रियाओं से		
6.3	निर्माण या ढहाने से		
6.4	विस्फोटन या पाइलिंग से		
6.5	निर्माण या प्रचालन संबंधी यातायात से		
6.6	प्रकाशन या प्रशीतन प्रणालियों से		
6.7	किन्हीं अन्य संसाधनों से		

7. भूमि या मल नालियों, सतही जल, भूमिगत जल, तटीय जल या समुद्र में प्रदूषकों के विसर्जन से भूमि या जल के संदूषण के जोखिम

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
7.1	परिसंकटमय सामग्री की उठाई धराई, भंडारण, उपयोग या गाद से		
7.2	जल या भूमि में (अनुमानित ढंग और विसर्जन का स्थान) मल या अन्य बही स्रावों के विसर्जन से		
7.3	वायु से भूमि या जल में उत्सर्जित प्रदूषकों के जमा होने से		
7.4	किन्हीं अन्य संसाधनों से		
7.5	क्या इन संसाधनों से पर्यावरण में प्रदूषकों के जमा होने से दीर्घकालिक जोखिम है ?		

8. परियोजना के निर्माण या प्रचालन के दौरान दुर्घटनाओं का जोखिम जो मानव स्वास्थ्य या पर्यावरण को प्रभावित कर सकते हैं

क्र.सं.	सूचना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
8.1	परिसंकटमय पदार्थों के विस्फोट, गाद, आग, भंडारण, उठाई धराई या उत्पादन से		
8.2	किन्हीं अन्य कारणों से		
8.3	क्या परियोजना प्राकृतिक विपदाओं द्वारा पर्यावरण को नुकसान पहुंचाएंगी (उदाहरणार्थ बाढ़, भूकंप, भू-सखलन, वृष्टिस्फोट आदि) ?		

9. बातें जिन पर विचार किया जाना चाहिए (जैसे पारिणामिक विकास) जिनके कारण पर्यावरणीय प्रभाव होते हैं या जो संचयी प्रभावों को करने के लिए अन्य विद्यमान प्रभावों सहित या पक्षेत्र में नियोजित क्रियाकलापों के लिए सामर्थवान हैं

क्र.सं.	योजना/जांच सूची पुष्टीकरण	हां/नहीं	सूचना आंकड़ों के स्रोत सहित उनके ब्यौरे (लगभग मात्राओं/दरों सहित, जहां कहीं संभव हो)
9.1	जिसके कारण आधार का विकास, सहायक विकास या परियोजना द्वारा विकास को बल मिलता है जिसका पर्यावरण पर प्रभाव हो सकता है अर्थात् — • आधारिक अवसंरचना (सड़कें, बिजली प्रदाय, अपशिष्ट या अपशिष्ट जल उपचार आदि) • आवासन विकास • निष्कर्षित उद्योग • पूर्ति उद्योग • अन्य		
9.2	जिसके कारण स्थल का बाद में उपयोग होता है जिसका पर्यावरण पर प्रभाव हो सकता है		
9.3	पश्चात्बर्ती विकासों के लिए उदाहरण स्थापित करना		
9.4	सामयिक के कारण अन्य विद्यमान परियोजनाओं पर संचयी प्रभाव हैं या उसी प्रकार के प्रभावों सहित नियोजित परियोजनाएं		

(III) पर्यावरणीय संवेदनशीलता

क्र.सं.	क्षेत्र	नाम/पहचान	आकाशी दूरी (15 किलोमीटर के भीतर) प्रस्तावित परियोजना अवस्थान सीमा
1.	उनके पारिस्थितिक भू-दृश्य, सांस्कृतिक या अन्य संबंधित मूल्यों के लिए अंतरराष्ट्रीय कन्वेंशन, राष्ट्रीय या स्थानीय विधान के अधीन संरक्षित क्षेत्र ।		
2.	क्षेत्र जो पारिस्थितिक कारणों के लिए महत्वपूर्ण या संवेदनशील हैं - वेट लैंड्स, जल स्रोत या अन्य जल संबंधी निकाय, तटीय जोन, बायोस्फीयर, पहाड़ियां, वन		
3.	क्षेत्र जो प्रजनन, घोंसला बनाने, चारे के लिए, आराम करने के लिए, सर्दी के लिए, प्रवास के लिए फ्लोरा और फौना के संरक्षित महत्वपूर्ण या संवेदनशील प्रजातियों द्वारा उपयोग किए जाते हैं		
4.	अंतरदेशीय, तटीय, सामुद्रिक या भूमिगत जल		

5.	राज्य, राष्ट्रीय सीमाएं		
6.	मनोरंजन की या अन्य पर्यटक/यात्रियों वाले क्षेत्रों में पहुंच के लिए जनता द्वारा उपयोग किए जाने वाले मार्ग या सुविधाएं		
7.	रक्षा प्रतिष्ठापन		
8.	सघन रूप से बसे हुए या निर्मित क्षेत्र		
9.	संवेदनशील मानव निर्मित भूमि उपयोगों के अधिभोगाधीन क्षेत्र अस्पताल, पाठशालाएं, पूजा स्थल, सामुदायिक सुविधाएं		
10.	महत्वपूर्ण, उच्च क्वालिटी या दुर्लभ संसाधनों वाले क्षेत्र (भूमिगत जल संसाधन, भूतल संसाधन, वनोद्योग, कृषि, मत्स्य उद्योग, पर्यटन, खनिज)		
11.	क्षेत्र जो पहले से ही प्रदूषण या पर्यावरणीय नुकसान के अधीन हैं (वे जहां विद्यमान विधिक पर्यावरणीय मानक अधिक होते हैं)		
12.	क्षेत्र जहां प्राकृतिक संकट हो सकता है जो वर्तमान पर्यावरणीय समस्याओं की योजनाओं को प्रभावित कर सकते हैं (धंसना, भूस्खलन, भूमि कटाव, बाढ़ या अत्यंत या प्रतिकूल वातावरणीय दशाएं)		

परिशिष्ट 2
(पैरा 6 देखें)

प्रारूप 1 का (केवल अनुसूची की मद 8 के अधीन सूचीबद्ध निर्माण परियोजनाओं के लिए)

पर्यावरणीय प्रभावों की जांच सूची

(पूर्ण जानकारी उपलब्ध कराने के लिए अपेक्षित परियोजना सलाहकार और जहां कहीं आवश्यक हो प्रारूप के साथ स्पष्टीकरणक टिप्पण संलग्न करें तथा प्रस्तावित पर्यावरणीय प्रबंधन योजना और मॉनिटरी कार्यक्रम के साथ प्रस्तुत करें)

1. भूमि पर्यावरण

(परियोजना स्थल और आसपास का विशाल दृश्य संलग्न करें)

1.1 क्या विद्यमान भूमि के उपयोग में परियोजना से सारवान रूप से परिवर्तन किया जाएगा जो वातावरण आसपास से संगत नहीं है ? (प्रस्तावित भूमि उपयोग सक्षम प्राधिकारी के अनुमोदित मास्टर प्लान/विकास योजना के अनुरूप होना चाहिए । भूमि उपयोग में परिवर्तन यदि कोई हो और सक्षम प्राधिकारी से कानूनी अनुमोदन प्रस्तुत किया जाए) । (i) स्थल अवस्थान, (ii) प्रस्तावित स्थल (पांच सौ मीटर के भीतर आसपास के लक्ष्यों) और (iii) समुचित मापमान के स्थल (स्तर और समोच्च रेखा उपदर्शित करते हुए) के नक्शे संलग्न करें । यदि उपलब्ध नहीं है तो केवल अवधारणा युक्त योजना संलग्न करें ।

1.2 भूमि क्षेत्र, निर्मित क्षेत्र, जल उपयोग, विद्युत अपेक्षा, संयोजकता, सामुदायिक सुविधाओं, प्राकृतिक आवश्यकताओं आदि के अनुसार सभी बड़ी परियोजना की आवश्यकताओं को सूचीबद्ध करें ।

1.3 प्रस्तावित स्थल से संलग्न विद्यमान सुविधाओं पर प्रस्तावित विचारकला के संभावित प्रभाव क्या हैं ? किस खुले स्थल, सामुदायिक सुविधाएं, विद्यमान भूमि उपयोग के ब्यारे, स्थानीय परिस्थिति आदि के बारे में जानकारी दें ।

1.4 क्या किसी महत्वपूर्ण भूमि विज्ञ के परिणामस्वरूप भूस्खलन, भूमि कटाव, भूस्तर परिवर्तन, भूकंप, भूकंप किस्म, ढाल विश्लेषण, भूमि कटाव की संवेदनशीलता, भूकंपन आदि के बारे में जानकारी दें ।

1.5 क्या प्राकृतिक मल निकास प्रणाली के परिवर्तन से संबंधित प्रस्ताव है ? (प्रस्तावित परियोजना स्थल के निकट प्राकृतिक मल निकासी को दर्शित करते हुए किसी समोच्च नक्शे के ब्यौरे दें)

1.6 निर्माण क्रियाकलाप — कर्तन, भरण, भूमि सुधार आदि में अंतर्बलित भूमि कार्य की मात्राएं क्या हैं ? (अंतर्बलित भूमि कार्य, स्थल आदि के बाहर से सामग्री भरने के परिवहन के ब्यौरे दें)

1.7 निर्माण अवधि के दौरान जल प्रदाय अपशिष्ट उठाई धराई आदि के संबंध में ब्यौरे दें ।

1.8 क्या नीचे के क्षेत्रों और वेट लैंड्स में परिवर्तन होगा ? (वह ब्यौरे दें कि किस प्रकार निचले क्षेत्र और वेट लैंड्स प्रस्तावित क्रियाकलापों से उपांतस्थित हो रहे हैं)

1.9 क्या निर्माण के दौरान निर्माण के कूड़ा करकट और अपशिष्ट से स्वास्थ्य को खतरा होगा ? (निर्माण के दौरान जिसके अंतर्गत निर्माण श्रम और व्ययन की युक्तियां भी हैं, जनित अपशिष्टों की विभिन्न किस्मों की मात्राएं दें ।)

2. जल पर्यावरण

2.1 विभिन्न उपयोगों की अपेक्षाओं के विश्लेषण सहित प्रस्तावित परियोजना के लिए जल अपेक्षा की कुल मात्रा दें । जल अपेक्षा की पूर्ति कैसे होगी । स्रोतों और मात्राओं का कथन करें तथा एक जल अतिशेष विवरण दें ।

2.2 जल के प्रस्तावित स्रोत की क्षमता क्या है ? (बहाव या प्राप्ति के आधार पर)

2.3 अपेक्षित जल की क्वालिटी क्या है यदि पूर्ति किसी नगर पालिक स्रोत से नहीं है ? (जल की क्वालिटी के वर्ग सहित भौतिक, रासायनिक, जैव वैज्ञानिक लक्षणों को दर्शित करें)

2.4 कितनी जल अपेक्षा की उपचारित बेकार जल के पुनः चक्रण से पूर्ति हो सकती है ? (मात्राओं, स्रोतों और उपयोगिताओं के ब्यौरे दें ।)

2.5 क्या अन्य उपयोक्ताओं से जल का उपयोजन होगा ? (कृपया अन्य विद्यमान उपयोगों और उपभोग की मात्राओं पर परियोजना के प्रभाव का निर्धारण करें)

2.6 प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल से प्रदूषण के भार में क्या वृद्धि है ? (प्रस्तावित क्रियाकलापों से प्राप्त बेकार जल की मात्राओं और संघटन के ब्यौरे दें)

2.7 जल अपेक्षाओं की जल संचयन से हुई पूर्ति के ब्यौरे दें । सृजित सुविधाओं के ब्यौरे प्रस्तुत करें ।

2.8 दीर्घकालिक आधार पर निर्माण चरण के पश्चात् क्षेत्र की प्रस्तावित परियोजना के पूरा होने के लक्षणों (मात्रात्मकता के साथ-साथ क्वालिटी भी) के कारण भूमि उपयोग में हुए परिवर्तनों का क्या प्रभाव होगा ? क्या इससे बाढ़ या जल के जमा होने की किसी रूप में समस्या में वृद्धि होगी ?

2.9 भूमिगत जल पर प्रस्ताव के क्या प्रभाव होंगे ? (क्या भूमिगत जल में नल लगाया जाएगा ; भूमिगत जल की सारणी, पुनः प्रभारण क्षमता और सक्षम प्राधिकारी से अभिप्राय अनुमोदन यदि कोई हो के ब्यौरे दें)

2.10 भूमि और पनिलों को प्रदूषित करने वाले निर्माण क्रियाकलापों से बचने के उपायों के लिए क्या सावधानियां/कदम उठाए जाने हैं ? (प्रतिकूल प्रभावों से बचने के लिए मात्राओं और अपनाए जाने वाले उपायों के ब्यौरे दें)

2.11 स्थल के भीतर किस प्रकार तेज जल की व्यवस्था की जाएगी ? (क्षेत्र में बाढ़ से बचने के लिए किए गए उपबंध, समोच्च स्तरों के उपदर्शन के स्थल अभिन्यास सहित उपलब्ध कराई गई जल निकासी सुविधाओं के ब्यौरे का कथन करें)

2.12 क्या आवश्यक अवधि में विशेष रूप से निर्माण श्रमिकों के लगाए जाने से परियोजना स्थल के आसपास अस्वच्छता दशाएं उत्पन्न हो जाती हैं ? (उचित स्पष्टीकरण से न्यायोचित ठहराएं)

2.13 स्थल सुविधाओं पर संग्रहण, उपचार और जल निकासी के सुरक्षित व्ययन के लिए क्या व्यवस्था की जाती है ? (पुनःचक्रण और व्ययन के लिए प्रौद्योगिकी और सुविधाओं सहित जनन, उपचार क्षमताओं की, चाहे जैसी हों मात्राओं के ब्यौरे दें)

2.14 दोहरी नलसाजी प्रणाली के ब्यौरे दें यदि उपयोग किए गए उपचारित अपशिष्ट का प्रसाधनों को बहाने या किसी अन्य उपयोग के लिए उपयोग किया जाता है ।

3 वनस्पति

3.1 क्या जैवविविधता पर परियोजना का कोई खतरा है ? (स्थानीय पारिस्थितिक प्रणाली का उसकी विशिष्ट बातों सहित यदि कोई हों वर्णन करें)

3.2 क्या निर्माण में वनस्पति की विस्तृत निकासी या उपांतरण अंतर्वलित है ? (परियोजना द्वारा प्रभावित वृक्षों और वनस्पति का विस्तृत लेखा जोखा दें)

3.3 महत्वपूर्ण स्थल की बातों पर प्रभावों को कम करने के लिए प्रस्तावित उपाय क्या हैं ? (किसी समुचित मापमान कि किसी अभिन्यास योजना सहित वृक्षारोपण, भूदृश्य, जल निकायों आदि के सृजन के प्रस्ताव के ब्यौरे दें)

4. जीव जन्तु

4.1 क्या जीव जन्तुओं, स्थलीय और जलीय रूप से किसी प्रकार हटाने या उनके चलने फिरने के लिए रूकावटें होने की संभावना है ? ब्यौरे दें ।

4.2 क्षेत्र के जीव जन्तुओं पर क्या कोई प्रत्यक्ष या अप्रत्यक्ष प्रभाव हैं ? ब्यौरे दें ।

4.3 जीवजन्तुओं पर प्रतिकूल प्रभावों को कम करने के लिए कारीडोर, मछली सीड़ियों आदि जैसे उपाय विहित करें ।

5. वायु पर्यावरण

5.1 क्या परियोजना से द्वीपों में गैसों के वायुमंडलीय सांद्रण में वृद्धि होगी और उसके परिणामस्वरूप ऊष्मा बढ़ेगी ? (प्रस्तावित निर्माणों के परिणामस्वरूप वर्धित यातायात बढ़ने को ध्यान में रखते हुए विक्षेपण आदर्शों पर आधारित अनुमानित मूल्यों सहित पृष्ठभूमि वायु क्वालिटी स्तरों के ब्यौरे दें)

5.2 धूल, जहरीली वाष्पों या अन्य परिसंकटमय गैसों के बनने पर क्या प्रभाव हैं ? सभी मौसम विज्ञान परिभाषों के संबंध में ब्यौरे दें ।

5.3 क्या प्रस्ताव से यानों को पार्क करने के स्थल में कमी आएगी ? परिवहन अवसंरचना और सुधार के लिए प्रस्तावित उपायों के, जिसके अंतर्गत परियोजना स्थल के प्रवेश और निर्गम पर यातायात व्यवस्था भी है, विद्यमान स्तर के ब्यौरे दें ।

5.4 प्रत्येक प्रवर्ग के अधीन क्षेत्रों में आंतरिक सड़कों, बाइसिकिल, मार्गों, पैदल यात्री मार्गों, पैदल मार्गों आदि पर चलने के पैदलों के ब्यारे दें।

5.5 क्या यातायात शोर और कंपन में महत्वपूर्ण वृद्धि होगी ? ऊपर वर्णित बातों को कम करने के लिए स्रोतों और प्रस्तावित उपायों के ब्यारे दें।

5.6 परियोजना स्थल के आसपास शोर स्तरों और कंपन तथा घिरी हुई वायु की क्वालिटी पर डीजी सेटों और अन्य उपकरणों पर क्या प्रभाव होगा ? ब्यारे दें।

6. सौन्दर्यबोद्धी

6.1 क्या प्रस्तावित निर्माणों के परिणामस्वरूप किसी दृश्य, दृश्यसुविधा या भूदृश्य में रूकावट होगी ? क्या प्रस्तावकों ने इन बातों पर विचार कर लिया है ?

6.2 क्या विद्यमान परिनिर्माणों पर नए निर्माण से कोई प्रतिकूल प्रभाव होगा ? किन बातों को ध्यान में रखा गया है ?

6.3 क्या डिजाइन मापमान को प्रभावित करने वाले शहर स्त्री या शहरी डिजाइनों का कोई स्थानीय आकलन है ? उनका स्पष्ट रूप से उल्लेख किया जा सकता है।

6.4 क्या कोई मानव विज्ञान संबंधी या पुरातत्वीय स्थल या बाह्य चीजें आसपास में हैं ? कथन करें यदि कोई अन्य महत्वपूर्ण बात, जिसपर प्रस्तावित स्थल के परिक्षेत्र में होने पर विचार किया गया है।

7 सामाजिक - आर्थिक पहलू

7.1 क्या प्रस्ताव के परिणामस्वरूप स्थानीय जनता के समाज संबंधी परिनिर्माणों में कोई परिवर्तन होगा ? ब्यारे दें।

7.2 प्रस्तावित परियोजना के आसपास विद्यमान सामाजिक अवसरचना के ब्यारे दें।

7.3 क्या परियोजना से स्थानीय समुदायों पर प्रतिकूल प्रभाव, पवित्र स्थलों या अन्य सांस्कृतिक मूल्यों में विघ्न पड़ेगा ? प्रस्तावित सुस्थापाय क्या हैं ?

8 निर्माण सामग्री

8.1 अधिक ऊर्जा सहित निर्माण सामग्री का उपयोग हो सकेगा। क्या ऊर्जा दक्ष प्रक्रियाओं सहित निर्माण सामग्री उत्पादित की जाती है ? (निर्माण सामग्री और उनकी ऊर्जा दक्षता का चयन करने में ऊर्जा संरक्षण उपायों के ब्यारे दें)

8.2 निर्माण के दौरान सामग्री का परिवहन और उठाई धराई के कारण प्रदूषण, शोर और लोक अशान्ति हो सकती है। इन प्रभावों को कम करने के लिए क्या उपाय किए जाने हैं ?

8.3 क्या सड़कों और ढाचों में पुनः चक्रीत सामग्री उपयोग की जाती है ? की गई बचतों की सीमा का कथन करें ?

8.4 परियोजना के प्रचालन संबंधी चरणों के दौरान हुए कूड़े के संग्रहण, पृथक्करण और व्ययन की पद्धति के ब्यारे दें।

9 ऊर्जा संरक्षण

9.1 विद्युत अपेक्षा प्रदाय के स्रोत, स्रोत आदि की पृष्ठभूमि आदि के ब्यौरे दें। निर्मित क्षेत्र में प्रति वर्ग फुट ऊर्जा खपत कितनी है ? ऊर्जा खपत को कम करने के लिए क्या प्रयास किए गए हैं ?

9.2 विद्युत की पृष्ठभूमि की किस्म और क्षमता, जिसको देने की आपकी योजना है, क्या है ?

9.3 उपयोग किए जाने वाले कांच के अभिलक्षण क्या हैं ? शार्ट वेव और लांग वेव विकिरण दोनों से संबंधित उसके अभिलक्षणों के निर्देश दें।

9.4 भवन में कौन से अप्रत्यक्ष सौर वास्तविक कारक उपयोग किए जा रहे हैं ? प्रस्तावित परियोजना में किए गए उपयोजन को स्पष्ट करें।

9.5 क्या गलियों और भवनों के अभिन्यास सौर ऊर्जा युक्तियों की क्षमता को अधिकतम करते हैं ? क्या आपने भवन कम्प्लैक्स में उपयोग के लिए सड़क प्रकाशन आपात प्रकाशन और सौर तप्त जल प्रणालियों के उपयोग पर विचार कर लिया है ? ब्यौरों का सार दें।

9.6 क्या प्रशीतन/तापन भार को कम करने के लिए शेडिंग का प्रभावी रूप से उपयोग किया जाता है ? पूर्व और पश्चिम की दीवारों और छत पर शेडिंग को अधिकतम करने के लिए उपयोग करने के सिद्धांत क्या हैं ?

9.7 क्या परिनिर्माणों में ऊर्जा दक्ष स्थल शीतन, प्रकाशन और यांत्रिक प्रणालियों का उपयोग किया जाता है ? तकनीकी ब्यौरे दें। ट्रांसफार्मरों और मोटर दक्षता प्रकाशन तीव्रता और वायु प्रशीतन भार धारणाओं के ब्यौरे दें। क्या आप सीएफसी एचसीएफसी फ्री चिलर्स का उपयोग कर रहे हैं ? विनिर्देश दें।

9.8 सूक्ष्म जलवायु के परिवर्तन में भवन क्रियाकलापों के संभावित प्रभाव क्या हैं ? तप्त द्वीप और प्रतीपन प्रभावों के सृजन पर प्रस्तावित निर्माण के संभावित प्रभावों पर स्वतः निर्धारण का उल्लेख करें।

9.9 भवन आहाते के तापीय अभिलक्षण क्या हैं ? (क) छत ; (ख) बाह्य दीवारें ; और (ग) झरोखे ? उपयोग की गई सामग्री और व्यष्टिक संघटकों के यू मूल्यों या आर मूल्यों के ब्यौरे दें।

9.10 अग्नि संकट के लिए प्रस्तावित सावधानियां और सुरक्षा उपाय क्या हैं ? आपात योजनाओं के ब्यौरे दें।

9.11 दिवाल सामग्री के रूप में यदि कांच का उपयोग किया जाता है तो ब्यौरे और विनिर्देश जिसके अंतर्गत उत्सर्जनता और तापीय अभिलक्षण भी हैं, दें।

9.12 भवन में वायु प्रवेशन की दर क्या है ? प्रवेशन के प्रभावों को कैसे कम कर रहे हैं, उसके ब्यौरे दें।

9.13 समग्र ऊर्जा खपत में अपारंपरिक ऊर्जा प्रौद्योगिकियों का किसी सीमा तक उपयोग किया जाता है ? उपयोग की गई नवीकरणीय ऊर्जा प्रौद्योगिकियों के ब्यौरे दें।

10 पर्यावरण प्रबंध योजना

पर्यावरण प्रबंध योजना में, निर्माण, प्रचालन और परियोजना के क्रियाकलापों के परिणामस्वरूप प्रतिकूल पर्यावरणीय प्रभावों को न्यूनतम करने के लिए समस्त जीवन चक्र के दौरान किए जाने वाले क्रियाकलापों की प्रत्येक मदवार के लिए सभी न्यूनतम करने वाले उपाय अंतर्विष्ट होंगे। इसमें विभिन्न पर्यावरणीय विनियमों के अनुपालन के लिए पर्यावरणीय मानिदरी योजना का आलेखन भी होगा। आपात की दशा में, जैसे स्थल पर दुर्घटना जिसके अंतर्गत आग लगना भी है, उठाए जाने वाले कदमों का कथन भी होगा।

परिशिष्ट 3
(पैरा 7 देखें)

पर्यावरणीय समाघात निर्धारण दस्तावेज की साधारण संरचना

क्र.सं.	ईआईए संरचना	अंतर्वस्तु
1.	प्राक्कथन	- रिपोर्ट का प्रयोजन - परियोजना और परियोजना प्रस्तावक की पहचान - परियोजना की प्रकृति, आकार, अवस्थान का संक्षिप्त वर्णन और देश, प्रदेश में इसका महत्व - अध्ययन का विस्तार — किए गए विनियामक विस्तार के ब्यौरे (सॉपे गए कृत्यों के अनुसार)
2.	परियोजना वर्णन	- परियोजना के उन पहलुओं का संघनित वर्णन (परियोजना साध्यता अध्ययन पर आधारित) जिनकी पर्यावरणीय प्रभाव कारित करने की संभावना है। निम्नलिखित को स्पष्ट करने के लिए ब्यौरे उपबंधित किए जाने चाहिए : - परियोजना के किस्म - परियोजना की आवश्यकता - अवस्थान (साधारण अवस्थान, विनिर्दिष्ट अवस्थान, परियोजना सीमा और परियोजना स्थल अभिन्यास को दर्शित करते हुए नक्शे) - प्रचालन का आकार या विस्तार (जिसके अंतर्गत परियोजना द्वारा या उसके लिए अपेक्षित सहयोजित क्रियाकलाप) - अनुमोदन और कार्यान्वयन के लिए प्रस्तावित अनुसूची - प्रौद्योगिकी और प्रक्रिया वर्णन - परियोजना वर्णन, जिसके अंतर्गत परियोजना अभिन्यास, परियोजना आदि के संघटकों को दर्शित करते हुए आरेखन। साध्यता आरेखनों के स्कीमबद्ध प्रतिनिधित्व जो ईआईए परियोजना के लिए महत्वपूर्ण जानकारी दें। - पर्यावरणीय मानकों, पर्यावरणीय प्रचालन दशाओं या अन्य ईआईए अपेक्षाओं की पूर्ति के लिए परियोजनाओं में सम्मिलित न्यूनिकरण उपायों का वर्णन (विस्तार द्वारा यथाअपेक्षित) - प्रौद्योगिकीय असफलता के जोखिम के लिए नई और अपरीक्षित प्रौद्योगिकी का निर्धारण
3.	पर्यावरण का वर्णन	- अध्ययन क्षेत्र, अवधि, संघटक और पद्धति - विस्तार में पहचान किए गए मूल्यवान पर्यावरणीय संघटकों के लिए आधारिक लेखा की स्थापना - सभी पर्यावरणीय संघटकों के आधार नक्शे
4.	अनुमानित पर्यावरणीय समाघात और न्यूनिकरण उपाय	- परियोजना अवस्थान, संभावित दुर्घटनाओं, परियोजना डिजाइन, परियोजना निर्माण, नियमित प्रचालनों, पूरी की गई परियोजना को अंतिम रूप से बंद करना या पुनर्स्थापन के कारण अन्वेषित पर्यावरणीय समाघातों के ब्यौरे। - पहचान किए गए प्रतिकूल समाघातों न्यूनिकृत और/या दूर करने के लिए उपाय - पर्यावरणीय संघटकों के असंपरिवर्तनीय और पुनः प्राप्त न किए जा सकने वाले आश्वासन।

		- समाघातों के महत्व का निर्धारण (महत्व महत्व निर्धारण का अवधारणा करने के लिए मानदण्ड) - न्यूनीकरण उपाय
5.	अनुकल्पियों का विश्लेषण (प्रौद्योगिकी और स्थल)	- यदि विस्तारित करने के कार्य के परिणामस्वरूप अनुकल्पियों की आवश्यकता होती है : - प्रत्येक अनुकल्पी का वर्णन - प्रत्येक अनुकल्पी के प्रतिकूल समाघातों का सार - प्रत्येक अनुकल्पी के लिए प्रस्तावित न्यूनीकरण उपाय और - अनुकल्पी का चयन
6.	पर्यावरणीय मानीटरी कार्यक्रम	न्यूनीकरण उपायों की प्रभावशीलता को मानीटर करने के तकनीकी पहलू (जिसके अंतर्गत माप, पद्धति, आवर्त, अवस्थान, आंकड़े विश्लेषण, रिपोर्ट करने की अनुसूचियां, आपात प्रक्रियाएं, विस्तृत बजट और उपापन अनुसूचियां भी हैं)
7.	अतिरिक्त अध्ययन	- लोक परामर्श - जोखिम निर्धारण - सामाजिक समाघात निर्धारण आर और आर अनुवर्ती योजनाएं
8.	परियोजना के फायदे	- भौतिक अवसंरचना में सुधार - सामाजिक अवसंरचना में सुधार - नियोजन क्षमता - कुशल ; अर्धकुशल और अकुशल - अन्य मूर्त फायदे
9.	पर्यावरणीय लागत फायदा विश्लेषण	यदि विस्तारण प्रक्रम पर सिफारिश की जाती है ।
10.	ईएमपी	यह सुनिश्चित करने के लिए कि न्यूनीकरण संबंधी उपाय कार्यान्वित किए गए हैं और ईआईए के अनुमोदन के पश्चात् उनकी प्रभावी मानीटरी की गई है, प्रशासनिक पहलुओं का वर्णन ।
11.	संक्षिप्त सार और निष्कर्ष (यह ईआईए रिपोर्ट का संक्षिप्त सार होगा)	- परियोजना के कार्यान्वयन के लिए समग्र औचित्य । - यह स्पष्टीकरण कि प्रतिकूल प्रभाव किस प्रकार कम किए जाते हैं
12.	नियोजित परामर्शियों का प्रकटन	उनके संक्षिप्त कार्य और दिए गए परामर्श की प्रकृति सहित नियोजित किए गए परामर्शियों के नाम

परिशिष्ट 3क

(पैस 7 देखें)

संक्षिप्त पर्यावरणीय समाघात निर्धारण की अंतर्घट्ट

पर्यावरणीय समाघात निर्धारण का संक्षिप्त सार अधिकतम ए -4 आकार के दस पृष्ठों पर पूरी पर्यावरणीय समाघात निर्धारण का एक संक्षिप्त सार होगा । इसमें संक्षेप में अनिवार्य रूप से पूर्ण पर्यावरणीय समाघात निर्धारण रिपोर्ट के निम्नलिखित अध्याय होने चाहिए :-

- (1) परियोजना वर्णन :
- (2) पर्यावरण का वर्णन :
- (3) अनुमानित पर्यावरणीय समाघात और न्यूनीकरण उपाय :
- (4) पर्यावरणीय मानीटरी कार्यक्रम :
- (5) अतिरिक्त अध्ययन :
- (6) परियोजना के फायदे :
- (7) पर्यावरण प्रबंधन योजना :

परिशिष्ट 4

(पैरा 7 देखिए)

लोक सुनवाई को संचालित करने के लिए प्रक्रिया

1.0 लोक सुनवाई की, संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा परियोजना स्थल (स्थलों) में या उसके निकटस्थ परिसर में जिला वार एक प्रणालीबद्ध, समयबद्ध और पारदर्शी रीति में अधिकतम संभव लोक भागीदारी को सुनिश्चित करते हुए व्यवस्था की जाएगी।

2.0 प्रक्रिया :

2.1 आवेदक, उस राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य सचिव को, जिसकी अधिकारिता में परियोजना अवस्थित है, विहित कानूनी अवधि के भीतर लोक सुनवाई की व्यवस्था करने के लिए एक सादा पत्र के माध्यम से अनुरोध करेगा। यदि परियोजना स्थल का किसी राज्य या संघ राज्यक्षेत्र के परे विस्तार है तो प्रत्येक राज्य या संघ राज्यक्षेत्र में जिसमें परियोजना स्थित है, लोक सुनवाई आज्ञापक है और आवेदक, इस प्रक्रिया के अनुसार लोक सुनवाई करने के लिए प्रत्येक संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को पृथक अनुरोध करेगा।

2.2 आवेदक, अनुरोध पत्र के साथ प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की कम से कम दस हार्ड प्रतियां और उसी के बराबर सॉफ्ट (इलेक्ट्रॉनिक) प्रतियां, परिशिष्ट 3 में दी गई सामान्य संरचना सहित (जिसके अंतर्गत विस्तार (प्रक्रम 2) के पश्चात् संसूचित किए गए सॉफ्ट कृत्यों के अनुसार निर्बाध रूप से अंग्रेजी और स्थानीय भाषा में तैयार की गई संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट सम्मिलित है) संलग्न की जाएगी। इसके साथ-साथ आवेदक संक्षिप्त पर्यावरणीय समाघात निर्धारण रिपोर्ट के साथ ऊपर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक हार्ड प्रति और एक सॉफ्ट प्रति पर्यावरण और वन मंत्रालय तथा निम्नलिखित प्राधिकारियों या कार्यालयों को निम्नलिखित अधिकारिता में परियोजना अवस्थित होगी, अग्रेषित करने की व्यवस्था करेगा :

(क) जिला मजिस्ट्रेट

(ख) जिला परिषद या नगर निगम

(ग) जिला उद्योग कार्यालय

(घ) पर्यावरण और वन मंत्रालय का संबंधित प्रादेशिक कार्यालय

2.3 ऊपर उल्लिखित प्राधिकारी, पर्यावरण और वन मंत्रालय के सिवाय, प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति पर, अपनी अधिकारिताओं के भीतर, उसमें हितबद्ध व्यक्तियों से संबंधित विनियामक प्राधिकरणों को अपनी टीका-टिप्पणियां भेजने का अनुरोध करते हुए, विस्तृत प्रचार करने की व्यवस्था करेंगे। वे लोक सुनवाई होने तक सामान्य कार्यालय घंटों के दौरान जनता को इलेक्ट्रॉनिक रूप से या अन्यथा निरीक्षण करने के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट भी उपलब्ध कराएंगे। पर्यावरण और वन मंत्रालय अपनी वेबसाइट पर प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट का सार तत्परता से प्रदर्शित करेगा और दिल्ली स्थित मंत्रालय में सामान्य कार्यालय घंटों के दौरान किसी अधिसूचित स्थान पर निर्देश के लिए पूरे प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट को भी उपलब्ध करेगा।

2.4 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य प्रदूषण नियंत्रण समिति भी राज्य/संघ राज्यक्षेत्र के भीतर परियोजना की बाबत प्रचार करने के लिए उसी प्रकार की व्यवस्था करेगी और चयनित कार्यालयों या लोक पुस्तकालयों या पंचायतों आदि में निरीक्षण के लिए प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट (परिशिष्ट 3क) का संक्षिप्त सार उपलब्ध कराएगी। वे उपर्युक्त पांच प्राधिकारियों/कार्यालयों अर्थात् पर्यावरण और वन मंत्रालय, जिला मजिस्ट्रेट आदि को प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की एक प्रति अतिरिक्त रूप से भी उपलब्ध कराएंगे।

3.0 लोक सुनवाई की सूचना

3.1 संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति का सदस्य सचिव परियोजना सलाहकार से प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट की प्राप्ति की तारीख से तीस दिनों के भीतर लोक सुनवाई संचालित करने के लिए तारीख, समय और निश्चित स्थान को अंतिम रूप देगा और उसको मुख्य राष्ट्रीय दैनिक में और एक प्रादेशिक भाषा के दैनिक समाचारपत्र में विज्ञापित करेगा। जनता को अपनी प्रतिक्रियाएं देने के लिए कम से कम तीस दिनों की सूचना उपलब्ध कराई जाएगी ;

3.2 विज्ञापन, जनता को उन स्थानों या कार्यालयों की बाबत भी सूचित करेगा जहां प्रारूप पर्यावरणीय समाघात निर्धारण रिपोर्ट और पर्यावरणीय समाघात निर्धारण रिपोर्ट के संक्षिप्त सार तक सुनवाई से पूर्व जनता की पहुंच हो सके ;

3.3 लोक सुनवाई की तारीख, समय और स्थान को तब तक आस्थगित नहीं किया जाएगा जब तक कोई अवांछित आपात स्थिति न आ जाए और केवल संबंधित जिला मजिस्ट्रेट की सिफारिश पर किया आस्थगन को उन्हीं राष्ट्रीय और प्रादेशिक भाषा के समाचार पत्रों के माध्यम से अधिसूचित किया जाएगा तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति द्वारा पहचान किए सभी कार्यालयों में मुख्य रूप से प्रदर्शित भी किया जाएगा ;

3.4 ऊमर आपवादिक परिस्थितियों में, केवल जिला मजिस्ट्रेट के परामर्श से संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के सदस्य-सचिव द्वारा लोक परामर्श के लिए नई तारीख, समय और स्थान का विनिश्चय किया जाएगा और ऊमर 3.1 के अधीन प्रक्रिया के अनुसार नए सिरे से अधिसूचित किया जाएगा ।

4.0 पैनल

जिला मजिस्ट्रेट या किसी अपर जिला मजिस्ट्रेट से अन्यून की पंक्ति का उसका प्रतिनिधि, राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि की सहायता से समस्त लोक सुनवाई प्रक्रिया का पर्यवेक्षण करेगा और उसकी अध्यक्षता करेगा ।

5.0 वीडियोग्राफी

राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति, समस्त कार्यवाहियों की वीडियो फिल्म तैयार करने की व्यवस्था करेगी । संबंधित विनियामक प्राधिकरण को इसे अग्रेषित करते समय वीडियो टेप की एक प्रति या एक सीडी लोक सुनवाई कार्यवाहियों के साथ संलग्न की जाएगी ।

6.0 कार्यवाहियां

6.1 उन सभी व्यक्तियों की उपस्थिति को जो स्थल पर विद्यमान हैं, अंतिम कार्यवाहियों के साथ संलग्न किया जाएगा ।

6.2 कार्यवाहियों को आरंभ करने के लिए उपस्थिति हेतु कोई गणपूर्ति अपेक्षित नहीं होगी ।

6.3 आवेदक का कोई प्रतिनिधि, परियोजना और पर्यावरण समाघात निर्धारण रिपोर्ट के संक्षिप्त सार की प्रस्तुति के साथ कार्यवाहियां आरंभ करेगा ।

6.4 स्थल पर उपस्थित प्रत्येक व्यक्ति को, आवेदक से परियोजना पर सूचना या स्पष्टीकरण मांगने का अवसर दिया जाएगा । लोक सुनवाई कार्यवाहियों का संक्षिप्त सार ठीक रूप से प्रदर्शित करते हुए अभिव्यक्त सभी विचारों और अभिव्यक्त चिंताओं को राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के प्रतिनिधि द्वारा अभिलिखित किया जाएगा और प्रांतीय भाषा में अंतर्वस्तुओं को स्पष्ट करते हुए कार्यवाहियों के अंत में श्रोताओं को पढ़ कर सुनाया जाएगा तथा कथन पाए गए कार्यवृत्त पर उसी दिन जिला मजिस्ट्रेट या उसके प्रतिनिधि द्वारा हस्ताक्षर किए जाएंगे तथा संबंधित राज्य प्रदूषण नियंत्रण बोर्ड/संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति को अग्रेषित किया जाएगा ।

6.5 जनता द्वारा उठाए गए मुद्दों का एक विवरण और आवेदक की टीका-टिप्पणियों को भी स्थानीय भाषा में और अंग्रेजी भाषा में तैयार किया जाएगा तथा कार्यवाहियों के साथ संलग्न किया जाएगा ।

6.6 लोक सुनवाई की कार्यवाहियों को उस पंचायत घर के कार्यालय पर, जिसकी अधिकारिता में परियोजना अवस्थित है, संबंधित जिला परिषद, जिला मजिस्ट्रेट और राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति के कार्यालय में सहजदृश्य रूप से प्रदर्शित किया जाएगा। राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति साधारण जानकारी के लिए अपने वेबसाइट पर कार्यवाहियों को प्रदर्शित भी करेगी। कार्यवाहियों पर टीका-टिप्पणियों को, यदि कोई हों, संबंधित विनियामक प्राधिकरणों और संबंधित आवेदक को प्रत्यक्षतः भेजी जा सकेगी।

7.0 लोक सुनवाई को पूरा करने के लिए कालावधि :

7.1 लोक सुनवाई, आवेदक से अनुरोध पत्र की प्राप्ति की तारीख से पैंतालीस दिन की अवधि के भीतर पूरी की जाएगी। अतः संबंधित राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्यक्षेत्र प्रदूषण नियंत्रण समिति लोक सुनवाई के पूरा होने के आठ दिनों के भीतर संबंधित विनियामक प्राधिकरण को लोक सुनवाई की कार्यवाहियों को भेजेगी। आवेदक, लोक सुनवाई और लोक परामर्श के पश्चात् तैयार की गई अंतिम पर्यावरणीय समाधात निर्धारण रिपोर्ट या प्रारूप पर्यावरण समाधात निर्धारण रिपोर्ट पर अनुपूरक रिपोर्ट की प्रति के साथ संबंधित विनियामक प्राधिकरण को, अनुमोदित लोक सुनवाई कार्यवाहियों की एक प्रति प्रत्यक्षतः भी अग्रेषित करेगा।

7.2 यदि राज्य प्रदूषण नियंत्रण बोर्ड या संघ राज्य क्षेत्र प्रदूषण नियंत्रण समिति, नियत पैंतालीस दिनों के भीतर लोक सुनवाई करने में असफल रहती है तो केन्द्रीय सरकार, पर्यावरण और वन मंत्रालय, प्रवर्ग 'क' परियोजना या क्रियाकलाप के लिए और प्रवर्ग ख परियोजना या क्रियाकलाप के लिए और राज्य सरकार या संघ राज्यक्षेत्र प्रशासन, राज्य पर्यावरणीय समाधात निर्धारण प्राधिकरण के अनुरोध पर, किसी अन्य अभिकरण या प्राधिकरण को इस अधिसूचना में अधिकथित प्रक्रिया के अनुसार प्रक्रिया को पूरा करने के लिए नियोजित करेगी।

परिशिष्ट 5

(पैरा 7 देखिए)

आंकलन के लिए विहित प्रक्रिया

1. आवेदक, संबंधित विनियामक प्राधिकरण को निम्नलिखित दस्तावेजों को संलग्न करते हुए, जहां लोक परामर्श आज्ञापक है, एक सादा सूचना के माध्यम से आवेदन करेगा :-

- अंतिम पर्यावरण समाधात निर्धारण रिपोर्ट की बीस हार्ड प्रतियां और एक साफ्ट प्रति
- लोक सुनवाई की कार्यवाहियों की वीडियो टेप की एक प्रति या सी.डी.
- अंतिम अभिन्यास योजना की बीस प्रतियां
- परियोजना साध्यता रिपोर्ट की एक प्रति

2. आवेदक द्वारा प्रस्तुत की गई अंतिम पर्यावरणीय समाधात निर्धारण रिपोर्ट और अन्य सुसंगत दस्तावेजों की संबंधित विनियामक प्राधिकरण द्वारा उसकी प्राप्ति की तारीख से तीस दिनों के भीतर कार्यालय में तत्पस्ता से टीओआर के प्रतिनिर्देश से समीक्षा की जाएगी और ध्यान में रखी गई अपर्याप्तताओं को प्रत्येक अंतिम पर्यावरणीय समाधात निर्धारण रिपोर्ट की एक प्रति संलग्न करते हुए, जिसके अंतर्गत लोक सुनवाई कार्यवाहियां और प्राप्त की गई अन्य लोक प्रतिक्रियाएं भी हैं, प्ररूप 1 या प्ररूप 1क की एक प्रति और प्रस्तावों पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठकों के लिए निश्चित तारीखें सहित पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के सदस्यों को एकल सेट में इलेक्ट्रानिक रूप से या अन्यथा संसूचित किया जाएगा।

3. जहां कोई लोक परामर्श आज्ञापक नहीं है और इसलिए कोई औपचारिक पर्यावरणीय समाधात निर्धारण अध्ययन अपेक्षित नहीं है, वहां आंकलन, विहित आवेदन प्ररूप 1 के आधार पर और अनुसूची की मद 8 से निम्न सभी परियोजनाओं और क्रियाकलापों की दशा में किसी पूर्व साध्यता रिपोर्ट के आधार पर किया जाएगा। अनुसूची की मद 8 की दशा में, इसके विलक्षण परियोजना चक्र को ध्यान में रखते हुए, संबंधित पर्यावरणीय निर्धारण समिति या राज्य पर्यावरणीय निर्धारण समिति, प्ररूप 1, प्ररूप 1क और धारणा योजना के आधार पर सभी प्रवर्ग 'ख' परियोजनाओं या क्रियाकलापों का आंकलन करेगी और पर्यावरणीय अनापत्ति के लिए शर्तें नियत करेगी। जब कभी आवेदक सभी अन्य आवश्यक कानूनी अनुमोदनों सहित निश्चित पर्यावरणीय अनापत्ति शर्तों को पूरा करते हुए अनुमोदित स्कीम/भवन योजना प्रस्तुत करता है तो पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति, सक्षम प्राधिकारी को पर्यावरणीय अनापत्ति मंजूर करने की सिफारिश करेगी।

4. प्रत्येक आवेदन, पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति के समक्ष और इसका पूरा आंकलन, विहित रीति में अपेक्षित दस्तावेजों/ब्यौरों सहित इसकी प्राप्ति के साठ दिनों के भीतर रखा जाएगा।

5. आवेदक को परियोजना प्रस्ताव पर विचार करने के लिए पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की निश्चित तारीख से कम से कम पन्द्रह दिन पूर्व सूचित किया जाएगा।

6. पर्यावरणीय निर्धारण समिति/राज्य पर्यावरणीय निर्धारण समिति की बैठक के कार्यवृत्त को बैठक के पांच कार्यकरण दिनों के भीतर अंतिम रूप दिया जाएगा और संबंधित विनियामक प्राधिकरण के वेबसाइट पर प्रदर्शित किया जाएगा। परियोजना या क्रियाकलापों को पर्यावरणीय अनापत्ति को मंजूर किए जाने के लिए सिफारिश की दशा में, कार्यवृत्त में विनिर्दिष्ट पर्यावरणीय सुस्थापायों और शर्तों को स्पष्ट रूप से सूचीबद्ध किया जाएगा। यदि सिफारिशें नामंजूर करने के लिए हैं तो उसके कारणों को भी स्पष्ट रूप से कथित किया जाएगा।

परिशिष्ट 6

(पैरा 5 देखिए)

केन्द्रीय सरकार द्वारा गठित की जाने वाली प्रवर्ग 'क' परियोजनाओं के लिए सेक्टर/परियोजना विनिर्दिष्ट विशेषज्ञ आंकलन समिति और प्रवर्ग 'ख' परियोजनाओं के लिए राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियों की संरचना

1. विशेषज्ञ आंकलन समितियाँ और राज्य/संघ राज्यक्षेत्र स्तर विशेषज्ञ आंकलन समितियाँ केवल निम्नलिखित पात्रता कसौटी को पूरा करने वाले वृत्तिकों और विशेषज्ञों से मिलकर बनेगी

वृत्तिक : ऐसा व्यक्ति जिसके पास कम से कम (i) एम.ए./एम.एस.सी डिग्री सहित संबंधित विद्या शाखा में पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या (ii) इंजीनियरी/प्रौद्योगिकी/वास्तुविद विद्या शाखाओं की दशा में, बी.टेक/बी.ई./बी.आर्क. डिग्री सहित क्षेत्र में विहित व्यावहारिक प्रशिक्षण सहित किसी वृत्तिक प्रशिक्षण पाठ्यक्रम में चार वर्षीय औपचारिक प्रशिक्षण या (iii) अन्य वृत्तिक डिग्री (जैसे विधि) जिसमें पांच वर्ष का औपचारिक विश्वविद्यालय प्रशिक्षण या विहित व्यावहारिक प्रशिक्षण अंतर्बलित है, या (iv) विहित शिक्षुता/कारीगारी तथा संबंधित वृत्तिक संगम द्वारा संचालित प्रशिक्षण उत्तीर्ण की हो (जैसे चार्टर्ड अकाउंटेंसी) या (v) किसी विश्वविद्यालय डिग्री के पश्चात् किसी विश्वविद्यालय या सेवा अकादमी में दो वर्ष का औपचारिक प्रशिक्षण (जैसे एम.बी.ए./आई.ए.एस./आई.एफ.एस.) व्यक्ति वृत्तिकों का चयन करते समय उनके द्वारा उनके क्षेत्रों में प्राप्त अनुभव को ध्यान में रखा जाएगा ।

विशेषज्ञ : उम्र पात्रता कसौटी को पूरा करने वाला कोई वृत्तिक जिसके पास क्षेत्र में कम से कम पंद्रह वर्ष का सुसंगत अनुभव या संबंधित क्षेत्र में कोई उच्चतर डिग्री हो (जैसे पी.एच.डी. और कम से कम दस वर्ष का सुसंगत अनुभव) ।

आयु : सत्तर वर्ष से नीचे । तथापि, किसी क्षेत्र में विशेषज्ञों की अनुपलब्धता/कमी की दशा में विशेषज्ञ आंकलन समिति के सदस्यों की अधिकतम आयु को पचहतर वर्ष तक अनुज्ञात किया जा सकेगा ।

2. पर्यावरणीय निर्धारण समिति के सदस्य निम्नलिखित क्षेत्रों/विद्या शाखाओं में अपेक्षित विशेषज्ञता और अनुभव वाले विशेषज्ञ होंगे । उस दशा में कि "विशेषज्ञ" की कसौटी को पूरा करने वाले व्यक्ति उपलब्ध नहीं हैं, तो उसी क्षेत्र में पर्याप्त अनुभव रखने वाले वृत्तिकों पर भी विचार किया जा सकेगा ।

- पर्यावरण क्वालिटी विशेषज्ञ : पर्यावरणीय क्वालिटी के संबंध में माप/मानिटरी, विश्लेषण और निर्वचन में विशेषज्ञ ।

- परियोजना प्रबंधन में क्षेत्रीय विशेषज्ञ : परियोजना प्रबंधन या सुसंगत क्षेत्रों में प्रक्रिया /प्रचालन/सुविधा प्रबंधन में विशेषज्ञ ।
 - पर्यावरणीय समाघात निर्धारण प्रक्रिया विशेषज्ञ : पर्यावरणीय समाघात निर्धारण का संचालन और कार्यान्वयन तथा पर्यावरणीय प्रबंधन योजना और अन्य प्रबंधन योजना तैयार करने में विशेषज्ञ और जो पर्यावरणीय समाघात निर्धारण प्रक्रिया में उपयोग की जाने वाली भावी तकनीकों और औजारों में विस्तृत विशेषज्ञता और ज्ञान रखते हों ।
 - जोखिम निर्धारण विशेषज्ञ ।
 - पेड़ - पौधे और जीव- जन्तु प्रबंधन में प्राणी विज्ञान विशेषज्ञ ।
 - वन और वन्य जीव विशेषज्ञ ।
 - परियोजना आंकलन में अनुभव सहित पर्यावरणीय अर्थशास्त्र विशेषज्ञ ।
3. पर्यावरणीय निर्धारण समिति की सदस्यता पंद्रह नियमित सदस्यों से अधिक की नहीं होगी । तथापि, अध्यक्ष, समिति की किसी विशिष्ट बैठक के लिए किसी सुसंगत क्षेत्र में किसी विशेषज्ञ को सदस्य के रूप में सहयोजित कर सकेगा ।
4. अध्यक्ष, सुसंगत विकास क्षेत्र में एक प्रतिष्ठित और पर्यावरणीय निति या प्रबंधन में अथवा लोक प्रशासन में अनुभव प्राप्त विशेषज्ञ होगा ।
5. अध्यक्ष, सदस्यों में से एक सदस्य को उपाध्यक्ष के रूप में नामनिर्देशित करेगा जो अध्यक्ष की अनुपस्थिति में पर्यावरणीय निर्धारण समिति की बैठक की अध्यक्षता करेगा ।
6. पर्यावरण और वन मंत्रालय का एक प्रतिनिधि उसके सचिव के रूप में समिति की सहायता करेगा ।
7. किसी सदस्य की अधिकतम पदावधि, जिसके अंतर्गत अध्यक्ष भी है, प्रत्येक तीन वर्ष की दो पदावधि होगी ।
8. अध्यक्ष/सदस्य को किसी कारण और समुचित जांच के बिना पदावधि के अवसान से पूर्व नहीं हटाया जा सकेगा ।

**MINISTRY OF ENVIRONMENT AND FORESTS
NOTIFICATION**

New Delhi, the 14th September, 2006

S.O. 1533(E).—Whereas, a draft notification under Sub-rule (3) of Rule 5 of the Environment (Protection) Rules, 1986 for imposing certain restrictions and prohibitions on new projects or activities, or on the expansion or modernization of existing projects or activities based on their potential environmental impacts as indicated in the Schedule to the notification, being undertaken in any part of India¹, unless prior environmental clearance has been accorded in accordance with the objectives of National Environment Policy as approved by the Union Cabinet on 18th May, 2006 and the procedure specified in the notification, by the Central Government or the State or Union Territory Level Environment Impact Assessment Authority (SEIAA), to be constituted by the Central Government in consultation with the State Government or the Union Territory Administration concerned under Sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 for the purpose of this notification, was published in the Gazette of India, Extraordinary, Part II, Section 3, Sub-section (ii) vide number S.O. 1324(E), dated the 15th September, 2005 inviting objections and suggestions from all persons likely to be affected thereby within a period of sixty days from the date on which copies of Gazette containing the said notification were made available to the public;

And whereas, copies of the said notification were made available to the public on 15th September, 2005;

And whereas, all objections and suggestions received in response to the above mentioned draft notification have been duly considered by the Central Government;

Now, therefore, in exercise of the powers conferred by sub-section (1) and clause (v) of sub-section (2) of section 3 of the Environment (Protection) Act, 1986, read with clause (d) of sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986 and in supersession of the notification number S.O. 60 (E) dated the 27th January, 1994, except in respect of things done or omitted to be done before such supersession, the Central Government hereby directs that on and from the date of its publication the required construction of new projects or activities or the expansion or modernization of existing projects or activities listed in the Schedule to this notification entailing capacity addition with change in process and or technology shall be undertaken in any part of India only after the prior environmental clearance from the Central Government or as the case may be, by the State Level Environment Impact Assessment Authority, duly constituted by the Central Government under sub-section (3) of section 3 of the said Act, in accordance with the procedure specified hereinafter in this notification.

¹Includes the territorial waters

2. Requirements of prior Environmental Clearance (EC):— The following projects or activities shall require prior environmental clearance from the concerned regulatory authority, which shall hereinafter referred to be as the Central Government in the Ministry of Environment and Forests for matters falling under Category 'A' in the Schedule and at State level the State Environment Impact Assessment Authority (SEIAA) for matters falling under Category 'B' in the said Schedule, before any construction work, or preparation of land by the project management except for securing the land, is started on the project or activity:

- (i) All new projects or activities listed in the Schedule to this notification;
- (ii) Expansion and modernization of existing projects or activities listed in the Schedule to this notification with addition of capacity beyond the limits specified for the concerned sector, that is, projects or activities which cross the threshold limits given in the Schedule, after expansion or modernization;

(iii) Any change in product - mix in an existing manufacturing unit included in Schedule beyond the specified range.

3. State Level Environment Impact Assessment Authority:- (1) A State Level Environment Impact Assessment Authority hereinafter referred to as the SEIAA shall be constituted by the Central Government under sub-section (3) of section 3 of the Environment (Protection) Act, 1986 comprising of three Members including a Chairman and a Member – Secretary to be nominated by the State Government or the Union territory Administration concerned.

- (2) The Member-Secretary shall be a serving officer of the concerned State Government or Union territory administration familiar with environmental laws.
- (3) The other two Members shall be either a professional or expert fulfilling the eligibility criteria given in Appendix VI to this notification.
- (4) One of the specified Members in sub-paragraph (3) above who is an expert in the Environmental Impact Assessment process shall be the Chairman of the SEIAA.
- (5) The State Government or Union territory Administration shall forward the names of the Members and the Chairman referred in sub- paragraph 3 to 4 above to the Central Government and the Central Government shall constitute the SEIAA as an authority for the purposes of this notification within thirty days of the date of receipt of the names.
- (6) The non-official Member and the Chairman shall have a fixed term of three years (from the date of the publication of the notification by the Central Government constituting the authority).
- (7) All decisions of the SEIAA shall be unanimous and taken in a meeting.

4. Categorization of projects and activities:-

- (i) All projects and activities are broadly categorized in to two categories - Category A and Category B, based on the spatial extent of potential impacts and potential impacts on human health and natural and man made resources.
- (ii) All projects or activities included as Category 'A' in the Schedule, including expansion and modernization of existing projects or activities and change in product mix, shall require prior environmental clearance from the Central Government in the Ministry of Environment and Forests (MoEF) on the recommendations of an Expert Appraisal Committee (EAC) to be constituted by the Central Government for the purposes of this notification;
- (iii) All projects or activities included as Category 'B' in the Schedule, including expansion and modernization of existing projects or activities as specified in sub paragraph (ii) of paragraph 2, or change in product mix as specified in sub paragraph (iii) of paragraph 2, but excluding those which fulfill the General Conditions (GC) stipulated in the Schedule, *will* require prior environmental clearance from the State/Union territory Environment Impact Assessment Authority (SEIAA). The SEIAA shall base its decision on the recommendations of a State or Union territory level Expert Appraisal Committee (SEAC) as to be constituted for in this notification. In the absence of a duly constituted SEIAA or SEAC, a Category 'B' project shall be treated as a Category 'A' project;

5. Screening, Scoping and Appraisal Committees:-

The same Expert Appraisal Committees (EACs) at the Central Government and SEACs (hereinafter referred to as the (EAC) and (SEAC) at the State or the Union territory level shall screen, scope and appraise projects or activities in Category 'A' and Category 'B' respectively. EAC and SEAC's shall meet at least once every month.

- (a) The composition of the EAC shall be as given in Appendix VI. The SEAC at the State or the Union territory level shall be constituted by the Central Government in consultation with the concerned State Government or the Union territory Administration with identical composition;
- (b) The Central Government may, with the prior concurrence of the concerned State Governments or the Union territory Administrations, constitute one SEAC for more than one State or Union territory for reasons of administrative convenience and cost;
- (c) The EAC and SEAC shall be reconstituted after every three years;
- (d) The authorised members of the EAC and SEAC, concerned, may inspect any site(s) connected with the project or activity in respect of which the prior environmental clearance is sought, for the purposes of screening or scoping or appraisal, with prior notice of at least seven days to the applicant, who shall provide necessary facilities for the inspection;
- (e) The EAC and SEACs shall function on the principle of collective responsibility. The Chairperson shall endeavour to reach a consensus in each case, and if consensus cannot be reached, the view of the majority shall prevail.

6. Application for Prior Environmental Clearance (EC):-

An application seeking prior environmental clearance in all cases shall be made in the prescribed Form 1 annexed herewith and Supplementary Form 1A, if applicable, as given in Appendix II, after the identification of prospective site(s) for the project and/or activities to which the application relates, before commencing any construction activity, or preparation of land, at the site by the applicant. The applicant shall furnish, along with the application, a copy of the pre-feasibility project report except that, in case of construction projects or activities (item 8 of the Schedule) in addition to Form 1 and the Supplementary Form 1A, a copy of the conceptual plan shall be provided, instead of the pre-feasibility report.

7. Stages in the Prior Environmental Clearance (EC) Process for New Projects:-

7(i) The environmental clearance process for new projects will comprise of a maximum of four stages, all of which may not apply to particular cases as set forth below in this notification. These four stages in sequential order are:-

- Stage (1) Screening (Only for Category 'B' projects and activities)
- Stage (2) Scoping
- Stage (3) Public Consultation
- Stage (4) Appraisal

1. Stage (1) - Screening:

In case of Category 'B' projects or activities, this stage will entail the scrutiny of an application seeking prior environmental clearance made in Form 1 by the concerned State level Expert Appraisal Committee (SEAC) for determining whether or not the project or activity

requires further environmental studies for preparation of an Environmental Impact Assessment (EIA) for its appraisal prior to the grant of environmental clearance depending up on the nature and location specificity of the project . The projects requiring an Environmental Impact Assessment report shall be termed Category 'B1' and remaining projects shall be termed Category 'B2' and will not require an Environment Impact Assessment report. For categorization of projects into B1 or B2 except item 8 (b), the Ministry of Environment and Forests shall issue appropriate guidelines from time to time.

II. Stage (2) - Scoping:

(i) "Scoping": refers to the process by which the Expert Appraisal Committee in the case of Category 'A' projects or activities, and State level Expert Appraisal Committee in the case of Category 'B1' projects or activities, including applications for expansion and/or modernization and/or change in product mix of existing projects or activities, determine detailed and comprehensive Terms Of Reference (TOR) addressing all relevant environmental concerns for the preparation of an Environment Impact Assessment (EIA) Report in respect of the project or activity for which prior environmental clearance is sought. The Expert Appraisal Committee or State level Expert Appraisal Committee concerned shall determine the Terms of Reference on the basis of the information furnished in the prescribed application Form I/Form 1A including Terms of Reference proposed by the applicant, a site visit by a sub- group of Expert Appraisal Committee or State level Expert Appraisal Committee concerned only if considered necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, Terms of Reference suggested by the applicant if furnished and other information that may be available with the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. All projects and activities listed as Category 'B' in Item 8 of the Schedule (Construction/Township/Commercial Complexes /Housing) shall not require Scoping and will be appraised on the basis of Form 1/ Form 1A and the conceptual plan.

(ii) The Terms of Reference (TOR) shall be conveyed to the applicant by the Expert Appraisal Committee or State Level Expert Appraisal Committee as concerned within sixty days of the receipt of Form I. In the case of Category A Hydroelectric projects Item 1(c) (i) of the Schedule the Terms of Reference shall be conveyed along with the clearance for pre-construction activities .If the Terms of Reference are not finalized and conveyed to the applicant within sixty days of the receipt of Form I, the Terms of Reference suggested by the applicant shall be deemed as the final Terms of Reference approved for the EIA studies. The approved Terms of Reference shall be displayed on the website of the Ministry of Environment and Forests and the concerned State Level Environment Impact Assessment Authority.

(iii) Applications for prior environmental clearance may be rejected by the regulatory authority concerned on the recommendation of the EAC or SEAC concerned at this stage itself. In case of such rejection, the decision together with reasons for the same shall be communicated to the applicant in writing within sixty days of the receipt of the application.

III. Stage (3) - Public Consultation:

(i) "Public Consultation" refers to the process by which the concerns of local affected persons and others who have plausible stake in the environmental impacts of the project or activity are ascertained with a view to taking into account all the material concerns in the project or activity design as appropriate. All Category 'A' and Category B1 projects or activities shall undertake Public Consultation, except the following:-

- (a) modernization of irrigation projects (item 1(c) (ii) of the Schedule).

- (b) all projects or activities located within industrial estates or parks (item 7(c) of the Schedule) approved by the concerned authorities, and which are not disallowed in such approvals.
 - (c) expansion of Roads and Highways (item 7 (f) of the Schedule) which do not involve any further acquisition of land.
 - (d) all Building /Construction projects/Area Development projects and Townships (item 8).
 - (e) all Category 'B2' projects and activities.
 - (f) all projects or activities concerning national defence and security or involving other strategic considerations as determined by the Central Government.
- (ii) The Public Consultation shall ordinarily have two components comprising of:-
- (a) a public hearing at the site or in its close proximity- district wise, to be carried out in the manner prescribed in Appendix IV, for ascertaining concerns of local affected persons;
 - (b) obtain responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity.
 - (iii) the public hearing at, or in close proximity to, the site(s) in all cases shall be conducted by the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) concerned in the specified manner and forward the proceedings to the regulatory authority concerned within 45(forty five) of a request to the effect from the applicant.
 - (iv) in case the State Pollution Control Board or the Union territory Pollution Control Committee concerned does not undertake and complete the public hearing within the specified period, and/or does not convey the proceedings of the public hearing within the prescribed period directly to the regulatory authority concerned as above, the regulatory authority shall engage another public agency or authority which is not subordinate to the regulatory authority, to complete the process within a further period of forty five days,.
 - (v) If the public agency or authority nominated under the sub paragraph (iii) above reports to the regulatory authority concerned that owing to the local situation, it is not possible to conduct the public hearing in a manner which will enable the views of the concerned local persons to be freely expressed, it shall report the facts in detail to the concerned regulatory authority, which may, after due consideration of the report and other reliable information that it may have, decide that the public consultation in the case need not include the public hearing.
 - (vi) For obtaining responses in writing from other concerned persons having a plausible stake in the environmental aspects of the project or activity, the concerned regulatory authority and the State Pollution Control Board (SPCB) or the Union territory Pollution Control Committee (UTPCC) shall invite responses from such concerned persons by placing on their website the Summary EIA report prepared in the format given in Appendix IIIA by the applicant along with a copy of the application in the prescribed form , within seven days of the receipt of a written request for arranging the public hearing . Confidential information including non-disclosable or legally privileged information involving Intellectual Property Right, source specified in the application shall not be placed on the web site. The regulatory authority concerned may also use

other appropriate media for ensuring wide publicity about the project or activity. The regulatory authority shall, however, make available on a written request from any concerned person the Draft EIA report for inspection at a notified place during normal office hours till the date of the public hearing. All the responses received as part of this public consultation process shall be forwarded to the applicant through the quickest available means.

(vii) After completion of the public consultation, the applicant shall address all the material environmental concerns expressed during this process, and make appropriate changes in the draft EIA and EMP. The final EIA report, so prepared, shall be submitted by the applicant to the concerned regulatory authority for appraisal. The applicant may alternatively submit a supplementary report to draft EIA and EMP addressing all the concerns expressed during the public consultation.

IV. Stage (4) - Appraisal:

(i) Appraisal means the detailed scrutiny by the Expert Appraisal Committee or State Level Expert Appraisal Committee of the application and other documents like the Final EIA report, outcome of the public consultations including public hearing proceedings, submitted by the applicant to the regulatory authority concerned for grant of environmental clearance. This appraisal shall be made by Expert Appraisal Committee or State Level Expert Appraisal Committee concerned in a transparent manner in a proceeding to which the applicant shall be invited for furnishing necessary clarifications in person or through an authorized representative. On conclusion of this proceeding, the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall make categorical recommendations to the regulatory authority concerned either for grant of prior environmental clearance on stipulated terms and conditions, or rejection of the application for prior environmental clearance, together with reasons for the same.

(ii) The appraisal of all projects or activities which are not required to undergo public consultation, or submit an Environment Impact Assessment report, shall be carried out on the basis of the prescribed application Form 1 and Form 1A as applicable, any other relevant validated information available and the site visit wherever the same is considered as necessary by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iii) The appraisal of an application shall be completed by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within sixty days of the receipt of the final Environment Impact Assessment report and other documents or the receipt of Form 1 and Form 1A, where public consultation is not necessary and the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee shall be placed before the competent authority for a final decision within the next fifteen days. The prescribed procedure for appraisal is given in Appendix V;

7(ii). Prior Environmental Clearance (EC) process for Expansion or Modernization or Change of product mix in existing projects:

All applications seeking prior environmental clearance for expansion with increase in the production capacity beyond the capacity for which prior environmental clearance has been granted under this notification or with increase in either lease area or production capacity in the case of mining projects or for the modernization of an existing unit with increase in the total production capacity beyond the threshold limit prescribed in the Schedule to this notification through change in process and or technology or involving a change in the product-mix shall be made in Form 1 and they shall be considered by the concerned Expert Appraisal Committee or State Level Expert Appraisal Committee within sixty days, who will decide on the due diligence.

necessary including preparation of EIA and public consultations and the application shall be appraised accordingly for grant of environmental clearance.

8. Grant or Rejection of Prior Environmental Clearance (EC):

(i) The regulatory authority shall consider the recommendations of the EAC or SEAC concerned and convey its decision to the applicant within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned or in other words within one hundred and five days of the receipt of the final Environment Impact Assessment Report, and where Environment Impact Assessment is not required, within one hundred and five days of the receipt of the complete application with requisite documents, except as provided below.

(ii) The regulatory authority shall normally accept the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned. In cases where it disagrees with the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, the regulatory authority shall request reconsideration by the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned within forty five days of the receipt of the recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned while stating the reasons for the disagreement. An intimation of this decision shall be simultaneously conveyed to the applicant. The Expert Appraisal Committee or State Level Expert Appraisal Committee concerned, in turn, shall consider the observations of the regulatory authority and furnish its views on the same within a further period of sixty days. The decision of the regulatory authority after considering the views of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be final and conveyed to the applicant by the regulatory authority concerned within the next thirty days.

(iii) In the event that the decision of the regulatory authority is not communicated to the applicant within the period specified in sub-paragraphs (i) or (ii) above, as applicable, the applicant may proceed as if the environment clearance sought for has been granted or denied by the regulatory authority in terms of the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned.

(iv) On expiry of the period specified for decision by the regulatory authority under paragraph (i) and (ii) above, as applicable, the decision of the regulatory authority, and the final recommendations of the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned shall be public documents.

(v) Clearances from other regulatory bodies or authorities shall not be required prior to receipt of applications for prior environmental clearance of projects or activities, or screening, or scoping, or appraisal, or decision by the regulatory authority concerned, unless any of these is sequentially dependent on such clearance either due to a requirement of law, or for necessary technical reasons.

(vi) Deliberate concealment and/or submission of false or misleading information or data which is material to screening or scoping or appraisal or decision on the application shall make the application liable for rejection, and cancellation of prior environmental clearance granted on that basis. Rejection of an application or cancellation of a prior environmental clearance already granted, on such ground, shall be decided by the regulatory authority, after giving a personal hearing to the applicant, and following the principles of natural justice.

9. Validity of Environmental Clearance (EC):

The "Validity of Environmental Clearance" is meant the period from which a prior environmental clearance is granted by the regulatory authority, or may be presumed by the applicant to have been granted under sub paragraph (iv) of paragraph 7 above, to the start of production operations by the project or activity, or completion of all construction operations in case of construction projects (item 8 of the Schedule), to which the application for prior environmental clearance refers. The prior environmental clearance granted for a project or activity shall be valid for a period of ten years in the case of River Valley projects (item 1(c) of the Schedule), project life as estimated by Expert Appraisal Committee or State Level Expert Appraisal Committee subject to a maximum of thirty years for mining projects and five years in the case of all other projects and activities. However, in the case of Area Development projects and Townships [item 8(b)], the validity period shall be limited only to such activities as may be the responsibility of the applicant as a developer. This period of validity may be extended by the regulatory authority concerned by a maximum period of five years provided an application is made to the regulatory authority by the applicant - within the validity period, together with an updated Form 1, and Supplementary Form 1A, for Construction projects or activities (item 8 of the Schedule). In this regard the regulatory authority may also consult the Expert Appraisal Committee or State Level Expert Appraisal Committee as the case may be.

10. Post Environmental Clearance Monitoring:

- (i) It shall be mandatory for the project management to submit half-yearly compliance reports in respect of the stipulated prior environmental clearance terms and conditions in hard and soft copies to the regulatory authority concerned, on 1st June and 1st December of each calendar year.
- (ii) All such compliance reports submitted by the project management shall be public documents. Copies of the same shall be given to any person on application to the concerned regulatory authority. The latest such compliance report shall also be displayed on the web site of the concerned regulatory authority.

11. Transferability of Environmental Clearance (EC):

A prior environmental clearance granted for a specific project or activity to an applicant may be transferred during its validity to another legal person entitled to undertake the project or activity on application by the transferor, or by the transferee with a written "no objection" by the transferor, to, and by the regulatory authority concerned, on the same terms and conditions under which the prior environmental clearance was initially granted, and for the same validity period. No reference to the Expert Appraisal Committee or State Level Expert Appraisal Committee concerned is necessary in such cases.

12. Operation of EIA Notification, 1994, till disposal of pending cases:

From the date of final publication of this notification the Environment Impact Assessment (EIA) notification number S.O.60 (E) dated 27th January, 1994 is hereby superseded, except in suppression of the things done or omitted to be done before such suppression to the extent that in case of all or some types of applications made for prior environmental clearance and pending on the date of final publication of this notification, the Central Government may relax any one or all provisions of this notification except the list of the projects or activities requiring prior environmental clearance in Schedule I, or continue operation of some or all provisions of the said notification, for a period not exceeding one year from the date of issue of this notification.

SCHEDULE

(See paragraph 2 and 7)

LIST OF PROJECTS OR ACTIVITIES REQUIRING PRIOR ENVIRONMENTAL CLEARANCE

Project or Activity		Category with threshold limit		Conditions if any
		A	B	
1		Mining, extraction of natural resources and power generation (for a specified production capacity)		
(1)	(2)	(3)	(4)	(5)
I(a)	Mining of minerals	≥ 50 ha. of mining lease area Asbestos mining irrespective of mining area	<50 ha ≥ 5 ha .of mining lease area.	General Condition shall apply <u>Note</u> Mineral prospecting (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
I(b)	Offshore and onshore oil and gas exploration, development & production	All projects		<u>Note</u> Exploration Surveys (not involving drilling) are exempted provided the concession areas have got previous clearance for physical survey
I(c)	River Valley projects	(i) ≥ 50 MW hydroelectric power generation; (ii) ≥ 10,000 ha. of culturable command area	(i) < 50 MW ≥ 25 MW hydroelectric power generation; (ii) < 10,000 ha. of culturable command area	General Condition shall apply
I(d)	Thermal Power Plants	≥ 500 MW (coal/lignite/naptha & gas based); ≥ 50 MW (Pet coke diesel and all other fuels -)	< 500 MW (coal/lignite/naptha & gas based); <50 MW ≥ 5MW (Pet coke ,diesel and all other fuels)	General Condition shall apply

[भाग II—खण्ड 3(ii)] .

भारत का राजपत्र : असाधारण

45

(1)	(2)	(3)	(4)	(5)
1(e)	Nuclear power projects and processing of nuclear fuel	All projects		
2		Primary Processing		
2(a)	Coal washeries	≥ 1 million ton/annum throughput of coal	<1million ton/annum throughput of coal	General Condition shall apply (If located within mining area the proposal shall be appraised together with the mining proposal)
2 (b)	Mineral beneficiation	≥ 0.1million ton/annum mineral throughput	< 0.1million ton/annum mineral throughput	General Condition shall apply (Mining proposal with Mineral beneficiation shall be appraised together for grant of clearance)

46

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

3		Materials Production		
(1)	(2)	(3)	(4)	(5)
3(a)	Metallurgical industries (ferrous & non ferrous)	a) Primary metallurgical industry All projects b) Sponge iron manufacturing ≥ 200 TPD c) Secondary metallurgical processing industry All toxic and heavy metal producing units $\geq 20,000$ tonnes/annum	Sponge iron manufacturing < 200 TPD Secondary metallurgical processing industry i.) All toxic and heavy metal producing units $< 20,000$ tonnes/annum ii.) All other non-toxic secondary metallurgical processing industries > 5000 tonnes/annum	General Condition shall apply for Sponge iron manufacturing
3(b)	Cement plants	≥ 1.0 million tonnes/annum production capacity	< 1.0 million tonnes/annum production capacity. All Stand alone grinding units	General Condition shall apply

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

47

4				
Materials Processing				
(1)	(2)	(3)	(4)	(5)
4(a)	Petroleum refining industry	All projects	-	-
4(b)	Coke oven plants	≥2,50,000 tonnes/annum	<2,50,000 & ≥25,000 tonnes/annum	-
4(c)	Asbestos milling and asbestos based products	All projects	-	-
4(d)	Chlor-alkali industry	≥300 TPD production capacity or a unit located outside the notified industrial area/estate	<300 TPD production capacity and located within a notified industrial area/estate	Specific Condition shall apply No new Mercury Cell based plants will be permitted and existing units converting to membrane cell technology are exempted from this Notification
4(e)	Soda ash Industry	All projects	-	-
4(f)	Leather/skin/hide processing industry	New projects outside the industrial area or expansion of existing units outside the industrial area	All new or expansion of projects located within a notified industrial area/estate	Specific condition shall apply
5				
Manufacturing/Fabrication				
5(a)	Chemical fertilizers	All projects	-	-
5(b)	Pesticides industry and pesticide specific intermediates (excluding formulations)	All units producing technical grade pesticides	-	-

48

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

(1)	(2)	(3)	(4)	(5)
5(c)	Petro-chemical complexes (industries based on processing of petroleum fractions & natural gas and/or reforming to aromatics)	All projects -	-	-
5(d)	Manmade fibres manufacturing	Rayon	Others	General Condition shall apply
5(e)	Petrochemical based processing (processes other than cracking & reformation and not covered under the complexes)	Located out side the notified industrial area/ estate -	Located in a notified industrial area/ estate	Specific Condition shall apply
5(f)	Synthetic organic chemicals industry (dyes & dye intermediates; bulk drugs and intermediates excluding drug formulations; synthetic rubbers; basic organic chemicals, other synthetic organic chemicals and chemical intermediates)	Located out side the notified industrial area/ estate	Located in a notified industrial area/ estate	Specific Condition shall apply
5(g)	Distilleries	(i) All Molasses based distilleries (ii) All Cane juice/ non-molasses based distilleries ≥ 30 KLD	All Cane juice/non-molasses based distilleries - <30 KLD	General Condition shall apply
5(h)	Integrated paint industry	-	All projects	General Condition shall apply

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

49

(1)	(2)	(3)	(4)	(5)
5(i)	Pulp & paper industry excluding manufacturing of paper from waste paper and manufacture of paper from ready pulp with out bleaching	Pulp manufacturing and Pulp& Paper manufacturing industry	Paper manufacturing industry without pulp manufacturing	General Condition shall apply
5(j)	Sugar Industry	-	≥ 5000 tcd cane crushing capacity	General Condition shall apply
5(k)	Induction/arc furnaces/cupola furnaces 5TPH or more	-	All projects	General Condition shall apply
6	Service Sectors			
6(a)	Oil & gas transportation pipe line (crude and refinery/ petrochemical products), passing through national parks /sanctuaries/coral reefs /ecologically sensitive areas including LNG Terminal	All projects		

50

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

(1)	(2)	(3)	(4)	(5)
6(b)	Isolated storage & handling of hazardous chemicals (As per threshold planning quantity indicated in column 3 of schedule 2 & 3 of MSIHC Rules 1989 amended 2000)	-	All projects	General Condition shall apply
7	Physical Infrastructure including Environmental Services			
7(a)	Air ports	All projects	-	-
7(b)	All ship breaking yards including ship breaking units	All projects	-	-
7(c)	Industrial estates/ parks/ complexes/ areas, export processing Zones (EPZs), Special Economic Zones (SEZs), Biotech Parks, Leather Complexes.	If at least one industry in the proposed industrial estate falls under the Category A, entire industrial area shall be treated as Category A, irrespective of the area. Industrial estates with area greater than 500 ha. and housing at least one Category B industry.	Industrial estates housing at least one Category B industry and area <500 ha. Industrial estates of area > 500 ha. and not housing any industry belonging to Category A or B.	Special condition shall apply Note: Industrial Estate of area below 500 ha. and not housing any industry of category A or B does not require clearance.
7(d)	Common hazardous waste treatment, storage and disposal facilities (TSDFs)	All integrated facilities having incineration & landfill or incineration alone	All facilities having land fill only	General Condition shall apply

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

51

(1)	(2)	(3)	(4)	(5)
7(e)	Ports, Harbours	≥ 5 million TPA of cargo handling capacity (excluding fishing harbours)	< 5 million TPA of cargo handling capacity and/or ports/ harbours ≥10,000 TPA of fish handling capacity	General Condition shall apply
7(f)	Highways	i) New National High ways; and ii) Expansion of National High ways greater than 30 KM, involving additional right of way greater than 20m involving land acquisition and passing through more than one State.	i) New State High ways; and ii) Expansion of National / State Highways greater than 30 km involving additional right of way greater than 20m involving land acquisition.	General Condition shall apply
7(g)	Aerial ropeways		All projects	General Condition shall apply
7(h)	Common Effluent Treatment Plants (CETPs)		All projects	General Condition shall apply
7(i)	Common Municipal Solid Waste Management Facility (CMSWMF)		All projects	General Condition shall apply

S2

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(b)]

(1)	(2)	(3)	(4)	(5)
8		Building /Construction projects/Area Development projects and Townships		
8(a)	Building and Construction projects		≥20000 sq.mtrs and <1,50,000 sq.mtrs. of built-up area#	#(built up area for covered construction; in the case of facilities open to the sky, it will be the activity area)
8(b)	Townships and Area Development projects.		Covering an area ≥ 50 ha and or built up area ≥1,50,000 sq .mtrs ++	**All projects under Item 8(b) shall be appraised as Category B1

Note:-**General Condition (GC):**

Any project or activity specified in Category 'B' will be treated as Category A, if located in whole or in part within 10 km from the boundary of: (i) Protected Areas notified under the Wild Life (Protection) Act, 1972, (ii) Critically Polluted areas as notified by the Central Pollution Control Board from time to time, (iii) Notified Eco-sensitive areas, (iv) inter-State boundaries and international boundaries.

Specific Condition (SC):

If any Industrial Estate/Complex / Export processing Zones /Special Economic Zones/Biotech Parks / Leather Complex with homogeneous type of industries such as Items 4(d), 4(f), 5(e), 5(f), or those Industrial estates with pre –defined set of activities (not necessarily homogeneous, obtains prior environmental clearance, individual industries including proposed industrial housing within such estates /complexes will not be required to take prior environmental clearance, so long as the Terms and Conditions for the industrial estate/complex are complied with (Such estates/complexes must have a clearly identified management with the legal responsibility of ensuring adherence to the Terms and Conditions of prior environmental clearance, who may be held responsible for violation of the same throughout the life of the complex/estate).

[No. J-11013/56/2004-IA-II(I)]
R. CHANDRAMOHAN, Jt. Secy.

APPENDIX I

(See paragraph – 6)

FORM 1**(I) Basic Information**

Name of the Project:

Location / site alternatives under consideration:

Size of the Project: *

Expected cost of the project:

Contact Information:

Screening Category:

- Capacity corresponding to sectoral activity (such as production capacity for manufacturing, mining lease area and production capacity for mineral production, area for mineral exploration, length for linear transport infrastructure, generation capacity for power generation etc.)

(II) Activity

1. Construction, operation or decommissioning of the Project involving actions, which will cause physical changes in the locality (topography, land use, changes in water bodies, etc.)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
1.1	Permanent or temporary change in land use, land cover or topography including increase in intensity of land use (with respect to local land use plan)		
1.2	Clearance of existing land, vegetation and buildings?		
1.3	Creation of new land uses?		
1.4	Pre-construction investigations e.g. bore holes, soil testing?		
1.5	Construction works?		
1.6	Demolition works?		
1.7	Temporary sites used for construction works or housing of construction workers?		
1.8	Above ground buildings, structures or earthworks including linear structures, cut and fill or excavations		
1.9	Underground works including mining or tunneling?		
1.10	Reclamation works?		
1.11	Dredging?		
1.12	Offshore structures?		
1.13	Production and manufacturing processes?		

1.14	Facilities for storage of goods or materials?		
1.15	Facilities for treatment or disposal of solid waste or liquid effluents?		
1.16	Facilities for long term housing of operational workers?		
1.17	New road, rail or sea traffic during construction or operation?		
1.18	New road, rail, air waterborne or other transport infrastructure including new or altered routes and stations, ports, airports etc?		
1.19	Closure or diversion of existing transport routes or infrastructure leading to changes in traffic movements?		
1.20	New or diverted transmission lines or pipelines?		
1.21	Impoundment, damming, culverting, realignment or other changes to the hydrology of watercourses or aquifers?		
1.22	Stream crossings?		
1.23	Abstraction or transfers of water from ground or surface waters?		
1.24	Changes in water bodies or the land surface affecting drainage or run-off?		
1.25	Transport of personnel or materials for construction, operation or decommissioning?		
1.26	Long-term dismantling or decommissioning or restoration works?		
1.27	Ongoing activity during decommissioning which could have an impact on the environment?		
1.28	Influx of people to an area in either temporarily or permanently?		
1.29	Introduction of alien species?		
1.30	Loss of native species or genetic diversity?		
1.31	Any other actions?		

2. Use of Natural resources for construction or operation of the Project (such as land, water, materials or energy, especially any resources which are non-renewable or in short supply):

S.No.	Information/checklist confirmation	Yes/No	Details thereof (with approximate quantities /rates, wherever possible) with source of information data
2.1	Land especially undeveloped or agricultural land (ha)		

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

55

2.2	Water (expected source & competing users) unit: KLD		
2.3	Minerals (MT)		
2.4	Construction material – stone, aggregates, and / soil (expected source – MT)		
2.5	Forests and timber (source – MT)		
2.6	Energy including electricity and fuels (source, competing users) Unit: fuel (MT), energy (MW)		
2.7	Any other natural resources (use appropriate standard units)		

3. Use, storage, transport, handling or production of substances or materials, which could be harmful to human health or the environment or raise concerns about actual or perceived risks to human health.

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
3.1	Use of substances or materials, which are hazardous (as per MSIHC rules) to human health or the environment (flora, fauna, and water supplies)		
3.2	Changes in occurrence of disease or affect disease vectors (e.g. insect or water borne diseases)		
3.3	Affect the welfare of people e.g. by changing living conditions?		
3.4	Vulnerable groups of people who could be affected by the project e.g. hospital patients, children, the elderly etc.,		
3.5	Any other causes		

4. Production of solid wastes during construction or operation or decommissioning (MT/month)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
4.1	Spoil, overburden or mine wastes		

4.2	Municipal waste (domestic and or commercial wastes)		
4.3	Hazardous wastes (as per Hazardous Waste Management Rules)		
4.4	Other industrial process wastes		
4.5	Surplus product		
4.6	Sewage sludge or other sludge from effluent treatment		
4.7	Construction or demolition wastes		
4.8	Redundant machinery or equipment		
4.9	Contaminated soils or other materials		
4.10	Agricultural wastes		
4.11	Other solid wastes		

5. Release of pollutants or any hazardous, toxic or noxious substances to air (Kg/hr)

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
5.1	Emissions from combustion of fossil fuels from stationary or mobile sources		
5.2	Emissions from production processes		
5.3	Emissions from materials handling including storage or transport		
5.4	Emissions from construction activities including plant and equipment		
5.5	Dust or odours from handling of materials including construction materials, sewage and waste		

[भाग II—खण्ड 3(ii)]

भारत का राजपत्र : असाधारण

57

5.6	Emissions from incineration of waste		
5.7	Emissions from burning of waste in open air (e.g. slash materials, construction debris)		
5.8	Emissions from any other sources		

6. Generation of Noise and Vibration, and Emissions of Light and Heat:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data with source of information data
6.1	From operation of equipment e.g. engines, ventilation plant, crushers		
6.2	From industrial or similar processes		
6.3	From construction or demolition		
6.4	From blasting or piling		
6.5	From construction or operational traffic		
6.6	From lighting or cooling systems		
6.7	From any other sources		

53

THE GAZETTE OF INDIA: EXTRAORDINARY

[PART II—Section (1)]

7. Risks of contamination of land or water from releases of pollutants into the ground or into sewers, surface waters, groundwater, coastal waters or the sea:

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
7.1	From handling, storage, use or spillage of hazardous materials		
7.2	From discharge of sewage or other effluents to water or the land (expected mode and place of discharge)		
7.3	By deposition of pollutants emitted to air into the land or into water		
7.4	From any other sources		
7.5	Is there a risk of long term build up of pollutants in the environment from these sources?		

8. Risk of accidents during construction or operation of the Project, which could affect human health or the environment

S.No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
8.1	From explosions, spillages, fires etc from storage, handling, use or production of hazardous substances		
8.2	From any other causes		
8.3	Could the project be affected by natural disasters causing environmental damage (e.g. floods, earthquakes, landslides, cloudburst etc)?		

9. Factors which should be considered (such as consequential development) which could lead to environmental effects or the potential for cumulative impacts with other existing or planned activities in the locality

S. No.	Information/Checklist confirmation	Yes/No	Details thereof (with approximate quantities/rates, wherever possible) with source of information data
9.1	Lead to development of supporting, lities, ancillary development or development stimulated by the project which could have impact on the environment e.g.: • Supporting infrastructure (roads, power supply, waste or waste water treatment, etc.) • housing development • extractive industries • supply industries • other		
9.2	Lead to after-use of the site, which could have an impact on the environment		
9.3	Set a precedent for later developments		
9.4	Have cumulative effects due to proximity to other existing or planned projects with similar effects		

(III) Environmental Sensitivity

S.No.	Areas	Name/ Identity	Aerial distance (within 15 km.) Proposed project location boundary
1	Areas protected under international conventions, national or local legislation for their ecological, landscape, cultural or other related value		

60

THE GAZETTE OF INDIA : EXTRAORDINARY

[PART II—SEC. 3(ii)]

2	Areas which are important or sensitive for ecological reasons - Wetlands, watercourses or other water bodies, coastal zone, biospheres, mountains, forests		
3	Areas used by protected, important or sensitive species of flora or fauna for breeding, nesting, foraging, resting, over wintering, migration		
4	Inland, coastal, marine or underground waters		
5	State, National boundaries		
6	Routes or facilities used by the public for access to recreation or other tourist, pilgrim areas		
7	Defence installations		
8	Densely populated or built-up area		
9	Areas occupied by sensitive man-made land uses (hospitals, schools, places of worship, community facilities)		
10	Areas containing important, high quality or scarce resources (ground water resources, surface resources, forestry, agriculture, fisheries, tourism, minerals)		
11	Areas already subjected to pollution or environmental damage. (those where existing legal environmental standards are exceeded)		
12	Areas susceptible to natural hazard which could cause the project to present environmental problems (earthquakes, subsidence, landslides, erosion, flooding or extreme or adverse climatic conditions)		

(IV). Proposed Terms of Reference for EIA studies

APPENDIX II

(See paragraph 6)

FORM-1 A (only for construction projects listed under item 8 of the Schedule)**CHECK LIST OF ENVIRONMENTAL IMPACTS**

(Project proponents are required to provide full information and wherever necessary attach explanatory notes with the Form and submit along with proposed environmental management plan & monitoring programme)

1. LAND ENVIRONMENT

(Attach panoramic view of the project site and the vicinity)

1.1. Will the existing land use get significantly altered from the project that is not consistent with the surroundings? (Proposed land use must conform to the approved Master Plan / Development Plan of the area. Change of land use if any and the statutory approval from the competent authority be submitted). Attach Maps of (i) site location, (ii) surrounding features of the proposed site (within 500 meters) and (iii) the site (indicating levels & contours) to appropriate scales. If not available attach only conceptual plans.

1.2. List out all the major project requirements in terms of the land area, built up area, water consumption, power requirement, connectivity, community facilities, parking needs etc.

1.3. What are the likely impacts of the proposed activity on the existing facilities adjacent to the proposed site? (Such as open spaces, community facilities, details of the existing land use, disturbance to the local ecology).

1.4. Will there be any significant land disturbance resulting in erosion, subsidence & instability? (Details of soil type, slope analysis, vulnerability to subsidence, seismicity etc may be given).

1.5. Will the proposal involve alteration of natural drainage systems? (Give details on a contour map showing the natural drainage near the proposed project site)

1.6. What are the quantities of earthwork involved in the construction activity-cutting, filling, reclamation etc. (Give details of the quantities of earthwork involved, transport of fill materials from outside the site etc.)

1.7. Give details regarding water supply, waste handling etc during the construction period.

1.8. Will the low lying areas & wetlands get altered? (Provide details of how low lying and wetlands are getting modified from the proposed activity)

1.9. Whether construction debris & waste during construction cause health hazard? (Give quantities of various types of wastes generated during construction including the construction labour and the means of disposal)

2. WATER ENVIRONMENT

2.1. Give the total quantity of water requirement for the proposed project with the breakup of requirements for various uses. How will the water requirement met? State the sources & quantities and furnish a water balance statement.

- 2.2. What is the capacity (dependable flow or yield) of the proposed source of water?
- 2.3. What is the quality of water required, in case, the supply is not from a municipal source? (Provide physical, chemical, biological characteristics with clarity of water quality)
- 2.4. How much of the water requirement can be met from the recycling of treated wastewater? (Give the details of quantities, sources and usage)
- 2.5. Will there be diversion of water from other users? (Please assess the impacts of the project on other existing uses and quantities of consumption)
- 2.6. What is the incremental pollution load from wastewater generated from the proposed activity? (Give details of the quantities and composition of wastewater generated from the proposed activity)
- 2.7. Give details of the water requirements met from water harvesting? Furnish details of the facilities created.
- 2.8. What would be the impact of the land use changes occurring due to the proposed project on the runoff characteristics (quantitative as well as qualitative) of the area in the post construction phase on a long term basis? Would it aggravate the problems of flooding or water logging in any way?
- 2.9. What are the impacts of the proposal on the ground water? (Will there be tapping of ground water; give the details of ground water table, recharging capacity, and approvals obtained from competent authority, if any)
- 2.10. What precautions/measures are taken to prevent the run-off from construction activities polluting land & aquifers? (Give details of quantities and the measures taken to avoid the adverse impacts)
- 2.11. How is the storm water from within the site managed?(State the provisions made to avoid flooding of the area, details of the drainage facilities provided along with a site layout indication contour levels)
- 2.12. Will the deployment of construction labourers particularly in the peak period lead to unsanitary conditions around the project site (Justify with proper explanation)
- 2.13. What on-site facilities are provided for the collection, treatment & safe disposal of sewage? (Give details of the quantities of wastewater generation, treatment capacities with technology & facilities for recycling and disposal)
- 2.14. Give details of dual plumbing system if treated waste used is used for flushing of toilets or any other use.

3. VEGETATION

- 3.1. Is there any threat of the project to the biodiversity? (Give a description of the local ecosystem with it's unique features, if any)

3.2. Will the construction involve extensive clearing or modification of vegetation? (Provide a detailed account of the trees & vegetation affected by the project)

3.3. What are the measures proposed to be taken to minimize the likely impacts on important site features (Give details of proposal for tree plantation, landscaping, creation of water bodies etc along with a layout plan to an appropriate scale)

4. FAUNA

4.1. Is there likely to be any displacement of fauna- both terrestrial and aquatic or creation of barriers for their movement? Provide the details.

4.2. Any direct or indirect impacts on the avifauna of the area? Provide details.

4.3. Prescribe measures such as corridors, fish ladders etc to mitigate adverse impacts on fauna

5. AIR ENVIRONMENT

5.1. Will the project increase atmospheric concentration of gases & result in heat islands? (Give details of background air quality levels with predicted values based on dispersion models taking into account the increased traffic generation as a result of the proposed constructions)

5.2. What are the impacts on generation of dust, smoke, odorous fumes or other hazardous gases? Give details in relation to all the meteorological parameters.

5.3. Will the proposal create shortage of parking space for vehicles? Furnish details of the present level of transport infrastructure and measures proposed for improvement including the traffic management at the entry & exit to the project site.

5.4. Provide details of the movement patterns with internal roads, bicycle tracks, pedestrian pathways, footpaths etc., with areas under each category.

5.5. Will there be significant increase in traffic noise & vibrations? Give details of the sources and the measures proposed for mitigation of the above.

5.6. What will be the impact of DG sets & other equipment on noise levels & vibration in & ambient air quality around the project site? Provide details.

6. AESTHETICS

6.1. Will the proposed constructions in any way result in the obstruction of a view, scenic amenity or landscapes? Are these considerations taken into account by the proponents?

6.2. Will there be any adverse impacts from new constructions on the existing structures? What are the considerations taken into account?

6.3. Whether there are any local considerations of urban form & urban design influencing the design criteria? They may be explicitly spelt out.

6.4. Are there any anthropological or archaeological sites or artefacts nearby? State if any other significant features in the vicinity of the proposed site have been considered.

7. SOCIO-ECONOMIC ASPECTS

7.1. Will the proposal result in any changes to the demographic structure of local population? Provide the details.

- 7.2. Give details of the existing social infrastructure around the proposed project.
- 7.3. Will the project cause adverse effects on local communities, disturbance to sacred sites or other cultural values? What are the safeguards proposed?

8. BUILDING MATERIALS

- 8.1. May involve the use of building materials with high-embodied energy. Are the construction materials produced with energy efficient processes? (Give details of energy conservation measures in the selection of building materials and their energy efficiency)
- 8.2. Transport and handling of materials during construction may result in pollution, noise & public nuisance. What measures are taken to minimize the impacts?
- 8.3. Are recycled materials used in roads and structures? State the extent of savings achieved?
- 8.4. Give details of the methods of collection, segregation & disposal of the garbage generated during the operation phases of the project.

9. ENERGY CONSERVATION

- 9.1. Give details of the power requirements, source of supply, backup source etc. What is the energy consumption assumed per square foot of built-up area? How have you tried to minimize energy consumption?
- 9.2. What type of, and capacity of, power back-up to you plan to provide?
- 9.3. What are the characteristics of the glass you plan to use? Provide specifications of its characteristics related to both short wave and long wave radiation?
- 9.4. What passive solar architectural features are being used in the building? Illustrate the applications made in the proposed project.
- 9.5. Does the layout of streets & buildings maximise the potential for solar energy devices? Have you considered the use of street lighting, emergency lighting and solar hot water systems for use in the building complex? Substantiate with details.
- 9.6. Is shading effectively used to reduce cooling/heating loads? What principles have been used to maximize the shading of Walls on the East and the West and the Roof? How much energy saving has been effected?
- 9.7. Do the structures use energy-efficient space conditioning, lighting and mechanical systems? Provide technical details. Provide details of the transformers and motor efficiencies, lighting intensity and air-conditioning load assumptions? Are you using CFC and HCFC free chillers? Provide specifications.
- 9.8. What are the likely effects of the building activity in altering the micro-climates? Provide a self assessment on the likely impacts of the proposed construction on creation of heat island & inversion effects?

9.9. What are the thermal characteristics of the building envelope? (a) roof; (b) external walls; and (c) fenestration? Give details of the material used and the U-values or the R values of the individual components.

9.10. What precautions & safety measures are proposed against fire hazards? Furnish details of emergency plans.

9.11. If you are using glass as wall material provides details and specifications including emissivity and thermal characteristics.

9.12. What is the rate of air infiltration into the building? Provide details of how you are mitigating the effects of infiltration.

9.13. To what extent the non-conventional energy technologies are utilised in the overall energy consumption? Provide details of the renewable energy technologies used.

10. Environment Management Plan

The Environment Management Plan would consist of all mitigation measures for each item wise activity to be undertaken during the construction, operation and the entire life cycle to minimize adverse environmental impacts as a result of the activities of the project. It would also delineate the environmental monitoring plan for compliance of various environmental regulations. It will state the steps to be taken in case of emergency such as accidents at the site including fire.

APPENDIX III

(See paragraph 7)

GENERIC STRUCTURE OF ENVIRONMENTAL IMPACT ASSESMENT DOCUMENT

S.NO	EIA STRUCTURE	CONTENTS
1.	Introduction	- Purpose of the report - Identification of project & project proponent - Brief description of nature, size, location of the project and its importance to the country, region - Scope of the study – details of regulatory scoping carried out (As per Terms of Reference)
2.	Project Description	- Condensed description of those aspects of the project (based on project feasibility study), likely to cause environmental effects. Details should be provided to give clear picture of the following: - Type of project - Need for the project - Location (maps showing general location, specific location, project boundary & project site layout)

		• Size or magnitude of operation (incl. Associated activities required by or for the project) • Proposed schedule for approval and implementation • Technology and process description • Project description. Including drawings showing project layout, components of project etc. Schematic representations of the feasibility drawings which give information important for EIA purpose • Description of mitigation measures incorporated into the project to meet environmental standards, environmental operating conditions, or other EIA requirements (as required by the scope) • Assessment of New & untested technology for the risk of technological failure
3.	Description of the Environment	• Study area, period, components & methodology • Establishment of baseline for valued environmental components, as identified in the scope • Base maps of all environmental components
4.	Anticipated Environmental Impacts & Mitigation Measures	• Details of Investigated Environmental impacts due to project location, possible accidents, project design, project construction, regular operations, final decommissioning or rehabilitation of a completed project • Measures for minimizing and / or offsetting adverse impacts identified • Irreversible and Irretrievable commitments of environmental components • Assessment of significance of impacts (Criteria for determining significance, Assigning significance) • Mitigation measures
5.	Analysis of Alternatives (Technology & Site)	• In case, the scoping exercise results in need for alternatives: • Description of each alternative • Summary of adverse impacts of each alternative • Mitigation measures proposed for each alternative and • Selection of alternative

6.	Environmental Monitoring Program	Technical aspects of monitoring the effectiveness of mitigation measures (incl. Measurement methodologies, frequency, location, data analysis, reporting schedules, emergency procedures, detailed budget & procurement schedules)
7.	Additional Studies	- Public Consultation - Risk assessment - Social Impact Assessment. R&R Action Plans
8.	Project Benefits	- Improvements in the physical infrastructure - Improvements in the social infrastructure - Employment potential –skilled; semi-skilled and unskilled. - Other tangible benefits
9.	Environmental Benefit Analysis	Cost If recommended at the Scoping stage
10.	EMP	Description of the administrative aspects of ensuring that mitigative measures are implemented and their effectiveness monitored, after approval of the EIA
11.	Summary & Conclusion (This will constitute the summary of the EIA Report)	- Overall justification for implementation of the project - Explanation of how, adverse effects have been mitigated
12.	Disclosure of Consultants engaged	The names of the Consultants engaged with their brief resume and nature of Consultancy rendered

APPENDIX III A (See paragraph 7)

CONTENTS OF SUMMARY ENVIRONMENTAL IMPACT ASSESSMENT

The Summary EIA shall be a summary of the full EIA Report condensed to ten A-4 size pages at the maximum. It should necessarily cover in brief the following Chapters of the full EIA Report: -

1. Project Description
2. Description of the Environment
3. Anticipated Environmental impacts and mitigation measures
4. Environmental Monitoring Programme
5. Additional Studies
6. Project Benefits
7. Environment Management Plan

APPENDIX IV
(See paragraph 7)

PROCEDURE FOR CONDUCT OF PUBLIC HEARING

1.0 The Public Hearing shall be arranged in a systematic, time bound and transparent manner ensuring widest possible public participation at the project site(s) or in its close proximity District -wise, by the concerned State Pollution Control Board (SPCB) or the Union Territory Pollution Control Committee (UTPCC).

2.0 The Process:

2.1 The Applicant shall make a request through a simple letter to the Member Secretary of the SPCB or Union Territory Pollution Control Committee, in whose jurisdiction the project is located, to arrange the public hearing within the prescribed statutory period. In case the project site is extending beyond a State or Union Territory, the public hearing is mandated in each State or Union Territory in which the project is sited and the Applicant shall make separate requests to each concerned SPCB or UTPCC for holding the public hearing as per this procedure.

2.2 The Applicant shall enclose with the letter of request, at least 10 hard copies and an equivalent number of soft (electronic) copies of the draft EIA Report with the generic structure given in Appendix III including the Summary Environment Impact Assessment report in English and in the local language, prepared strictly in accordance with the Terms of Reference communicated after Scoping (Stage-2). Simultaneously the applicant shall arrange to forward copies, one hard and one soft, of the above draft EIA Report along with the Summary EIA report to the Ministry of Environment and Forests and to the following authorities or offices, within whose jurisdiction the project will be located:

- (a) District Magistrate/s
- (b) Zila Parishad or Municipal Corporation
- (c) District Industries Office
- (d) Concerned Regional Office of the Ministry of Environment and Forests

2.3 On receiving the draft Environmental Impact Assessment report, the above-mentioned authorities except the MoEF, shall arrange to widely publicize it within their respective jurisdictions requesting the interested persons to send their comments to the concerned regulatory authorities. They shall also make available the draft EIA Report for inspection electronically or otherwise to the public during normal office hours till the Public Hearing is over. The Ministry of Environment and Forests shall promptly display the Summary of the draft Environmental Impact Assessment report on its website, and also make the full draft EIA available for reference at a notified place during normal office hours in the Ministry at Delhi.

2.4 The SPCB or UTPCC concerned shall also make similar arrangements for giving publicity about the project within the State/Union Territory and make available the Summary of the draft Environmental Impact Assessment report (Appendix III A) for inspection in select offices or public libraries or panchayats etc. They shall also additionally

make available a copy of the draft Environmental Impact Assessment report to the above five authorities/offices viz, Ministry of Environment and Forests, District Magistrate etc.

3.0 Notice of Public Hearing:

3.1 The Member-Secretary of the concerned SPCB or UTPCC shall finalize the date, time and exact venue for the conduct of public hearing within 7(seven) days of the date of receipt of the draft Environmental Impact Assessment report from the project proponent, and advertise the same in one major National Daily and one Regional vernacular Daily. A minimum notice period of 30(thirty) days shall be provided to the public for furnishing their responses;

3.2 The advertisement shall also inform the public about the places or offices where the public could access the draft Environmental Impact Assessment report and the Summary Environmental Impact Assessment report before the public hearing.

3.3 No postponement of the date, time, venue of the public hearing shall be undertaken, unless some untoward emergency situation occurs and only on the recommendation of the concerned District Magistrate the postponement shall be notified to the public through the same National and Regional vernacular dailies and also prominently displayed at all the identified offices by the concerned SPCB or Union Territory Pollution Control Committee;

3.4 In the above exceptional circumstances fresh date, time and venue for the public consultation shall be decided by the Member –Secretary of the concerned SPCB or UTPCC only in consultation with the District Magistrate and notified afresh as per procedure under 3.1 above.

4.0 The Panel

4.1 The District Magistrate or his or her representative not below the rank of an Additional District Magistrate assisted by a representative of SPCB or UTPCC, shall supervise and preside over the entire public hearing process.

5.0 Videography

5.1 The SPCB or UTPCC shall arrange to video film the entire proceedings. A copy of the videotape or a CD shall be enclosed with the public hearing proceedings while forwarding it to the Regulatory Authority concerned.

6.0 Proceedings

6.1 The attendance of all those who are present at the venue shall be noted and annexed with the final proceedings.

6.2 There shall be no quorum required for attendance for starting the proceedings.

6.3 A representative of the applicant shall initiate the proceedings with a presentation on the project and the Summary EIA report.

6.4 Every person present at the venue shall be granted the opportunity to seek information or clarifications on the project from the Applicant. The summary of the public

hearing proceedings accurately reflecting all the views and concerns expressed shall be recorded by the representative of the SPCB or UTPCC and read over to the audience at the end of the proceedings explaining the contents in the vernacular language and the agreed minutes shall be signed by the District Magistrate or his or her representative on the same day and forwarded to the SPCB/UTPCC concerned.

6.5 A Statement of the issues raised by the public and the comments of the Applicant shall also be prepared in the local language and in English and annexed to the proceedings:

6.6 The proceedings of the public hearing shall be conspicuously displayed at the office of the Panchyats within whose jurisdiction the project is located, office of the concerned Zila Parishad, District Magistrate, and the SPCB or UTPCC. The SPCB or UTPCC shall also display the proceedings on its website for general information. Comments, if any, on the proceedings which may be sent directly to the concerned regulatory authorities and the Applicant concerned.

7.0 Time period for completion of public hearing

7.1 The public hearing shall be completed within a period of 45 (forty five) days from date of receipt of the request letter from the Applicant. Therefore the SPCB or UTPCC concerned shall sent the public hearing proceedings to the concerned regulatory authority within 8(eight) days of the completion of the public hearing. The applicant may also directly forward a copy of the approved public hearing proceedings to the regulatory authority concerned along with the final Environmental Impact Assessment report or supplementary report to the draft EIA report prepared after the public hearing and public consultations.

7.2 If the SPCB or UTPCC fails to hold the public hearing within the stipulated 45(forty five) days, the Central Government in Ministry of Environment and Forests for Category 'A' project or activity and the State Government or Union Territory Administration for Category 'B' project or activity at the request of the SEIAA, shall engage any other agency or authority to complete the process, as per procedure laid down in this notification.

APPENDIX -V (See paragraph 7)

PROCEDURE PRESCRIBED FOR APPRAISAL

1. The applicant shall apply to the concerned regulatory authority through a simple communication enclosing the following documents where public consultations are mandatory: -

- Final Environment Impact Assessment Report [20(twenty) hard copies and 1 (one) soft copy]
- A copy of the video tape or CD of the public hearing proceedings
- A copy of final layout plan (20 copies)
- A copy of the project feasibility report (1 copy)

2. The Final EIA Report and the other relevant documents submitted by the applicant shall be scrutinized in office within 30 days from the date of its receipt by the concerned Regulatory Authority strictly with reference to the TOR and the inadequacies noted shall be communicated electronically or otherwise in a single set to the Members of the EAC

/SEAC enclosing a copy each of the Final EIA Report including the public hearing proceedings and other public responses received along with a copy of Form -I or Form 1A and scheduled date of the EAC /SEAC meeting for considering the proposal .

3. Where a public consultation is not mandatory and therefore a formal EIA study is not required, the appraisal shall be made on the basis of the prescribed application Form I and a pre-feasibility report in the case of all projects and activities other than Item 8 of the Schedule .In the case of Item 8 of the Schedule, considering its unique project cycle , the EAC or SEAC concerned shall appraise all Category B projects or activities on the basis of Form I, Form 1A and the conceptual plan and stipulate the conditions for environmental clearance . As and when the applicant submits the approved scheme /building plans complying with the stipulated environmental clearance conditions with all other necessary statutory approvals, the EAC /SEAC shall recommend the grant of environmental clearance to the competent authority.

4. Every application shall be placed before the EAC /SEAC and its appraisal completed within 60 days of its receipt with requisite documents / details in the prescribed manner.

5. The applicant shall be informed at least 15 (fifteen) days prior to the scheduled date of the EAC /SEAC meeting for considering the project proposal.

6. The minutes of the EAC /SEAC meeting shall be finalised within 5 working days of the meeting and displayed on the website of the concerned regulatory authority. In case the project or activity is recommended for grant of EC, then the minutes shall clearly list out the specific environmental safeguards and conditions. In case the recommendations are for rejection, the reasons for the same shall also be explicitly stated.

APPENDIX VI

(See paragraph 5)

COMPOSITION OF THE SECTOR/ PROJECT SPECIFIC EXPERT APPRAISAL COMMITTEE (EAC) FOR CATEGORY A PROJECTS AND THE STATE/UT LEVEL EXPERT APPRAISAL COMMITTEES (SEACs) FOR CATEGORY B PROJECTS TO BE CONSTITUTED BY THE CENTRAL GOVERNMENT

1. The Expert Appraisal Committees (EAC(s) and the State/UT Level Expert Appraisal Committees (SEACs) shall consist of only professionals and experts fulfilling the following eligibility criteria:

Professional: The person should have at least (i) 5 years of formal University training in the concerned discipline leading to a MA/MSc Degree, or (ii) in case of Engineering /Technology/Architecture disciplines, 4 years formal training in a professional training course together with prescribed practical training in the field leading to a B.Tech/B.E./B.Arch. Degree, or (iii) Other professional degree (e.g. Law) involving a total of 5 years of formal University training and prescribed practical training, or (iv) Prescribed apprenticeship/article ship and pass examinations conducted by the concerned professional association (e.g. Chartered Accountancy),or (v) a University degree , followed by 2 years of formal training in a University or Service Academy (e.g. MBA/IAS/IFS). In selecting the individual professionals, experience gained by them in their respective fields will be taken note of.

Expert: A professional fulfilling the above eligibility criteria with at least 15 years of relevant experience in the field, or with an advanced degree (e.g. Ph.D.) in a concerned field and at least 10 years of relevant experience.

Age: Below 70 years. However, in the event of the non-availability of /paucity of experts in a given field, the maximum age of a member of the Expert Appraisal Committee may be allowed up to 75 years

2. The Members of the EAC shall be Experts with the requisite expertise and experience in the following fields /disciplines. In the event that persons fulfilling the criteria of "Experts" are not available, Professionals in the same field with sufficient experience may be considered:

- **Environment Quality Experts:** Experts in measurement/monitoring, analysis and interpretation of data in relation to environmental quality
- **Sectoral Experts in Project Management:** Experts in Project Management or Management of Process/Operations/Facilities in the relevant sectors.
- **Environmental Impact Assessment Process Experts:** Experts in conducting and carrying out Environmental Impact Assessments (EIAs) and preparation of Environmental Management Plans (EMPs) and other Management plans and who have wide expertise and knowledge of predictive techniques and tools used in the EIA process
- **Risk Assessment Experts**
- **Life Science Experts in floral and faunal management**
- **Forestry and Wildlife Experts**
- **Environmental Economics Expert with experience in project appraisal**

3. The Membership of the EAC shall not exceed 15 (fifteen) regular Members. However the Chairperson may co-opt an expert as a Member in a relevant field for a particular meeting of the Committee.

4. The Chairperson shall be an outstanding and experienced environmental policy expert or expert in management or public administration with wide experience in the relevant development sector.

5. The Chairperson shall nominate one of the Members as the Vice Chairperson who shall preside over the EAC in the absence of the Chairman /Chairperson.

6. A representative of the Ministry of Environment and Forests shall assist the Committee as its Secretary.

7. The maximum tenure of a Member, including Chairperson, shall be for 2 (two) terms of 3 (three) years each.

8. The Chairman / Members may not be removed prior to expiry of the tenure without cause and proper enquiry.

F. No. J-11011/310/2009- IA II (I)

Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003

E-mail : pb.rastogi@nic.in
Telefax : 011: 2436 7668
Dated 28th January, 2010

To,

The Managing Director
M/s Bihar Foundry and Casting Ltd.
Main Road, Ranchi - 834 001
Jharkhand

E-mail : consafescience@gmail.com / bfclgfa@gmail.com ; Fax No. : 0651-2202799 ;

Subject : Expansion of Steel Plant [Sponge Iron Plant 99,000 TPA; Ingots/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant 10 MW] at Plot No. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by M/s Bihar Foundry and Casting Ltd. – Environment clearance reg.

Ref. : Your letter no. 2009-10/139 dated 14th August, 2009.

Sir,

This has reference to your letter no. 2009-10/139 dated 14th August, 2009 alongwith Form I, Pre-feasibility Report, draft Terms of References, EIA/EMP report and subsequent communications vide letter dated 14th November, 2009 for environmental clearance on the above mentioned project.

2.0 The Ministry of Environment and Forests has examined the application. It is noted that proposal is for the expansion of Steel Plant (Sponge Iron Plant 99,000 TPA; Ingots/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant 10 MW) at Plot No. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by M/s Bihar Foundry and Casting Ltd. Total land acquired for the proposed project is 14 acres. A copy of the Special Gazette No. 52(a) dated 27th March, 1974 regarding notified Ramgarh industrial area is submitted. Proposed expansion will be taken up within the existing plant premises. No rehabilitation and resettlement (R & R) is involved. No national Park/wild life sanctuary/reserve forest is located within 10 km radius of the project site. Total cost of the project is Rs. 74.00 Crores. Following are the details of existing and proposed facilities:

S. N.	Details	Capacity (TPA)	
		Existing	Proposed
1	Sponge Iron Plant (3x100 TPD)	--	99,000
2	Induction Furnace	33,660 (1x6 TPC & 2x3 TPC)	75,000 (1x10 TPH)
3	Rolling Mill	16,500	49,500

		(50 TPD)	(150 TPD)
4	Captive Thermal Power Plant WHRB AFBC	--	10 MW 6 MW (3x11 TPH) 4 MW (1x 25 TPH)

3.0 Sponge iron will be manufactured in rotary kiln. Sponge Iron, scrap, fluxes and ferro alloys will be charged in the induction furnace to manufacture molten metal which will be subsequently refined in a ladle refining furnace and transported to the continuous casting machine to cast the molten steel into billets. The billets will be fed into a preheating furnace and passed through the rolls of rolling mill to achieve finished products. The captive power plants viz. waste heat recovery boiler (WHRB) will be based on the waste heat of the flue gases from the plant while AFBC will be based on the char from DRI and coal.

4.0 Electrostatic precipitator (ESP), dust settling chamber (DSC), after burning chamber (ABC), gas conditioning tower (GCT), bag filters, dust extraction and dust suppression system will be provided to control emissions. Total ground water requirement will be 300 m³/day. All the wastewater will be treated and used for ash conditioning, slag cooling / green belt development. No liquid effluent will be discharged outside the plant. Char from DRI kiln will be used as fuel in AFBC boiler. Iron ore fines will be reused in the process and also sold to cement industries. Dust from coal crushing and screening bag filters will be reused in rotary kiln. Dust collected from rotary kiln will be sold to mini cement plants. Wet scrapper sludge will be given to brick manufacturers. Kiln accretion and slag from induction furnace will be used properly. Fly ash will be disposed off to brick manufacturing plants/cement plants. Mill scales from re-rolling mill will be used in induction furnace.

5.0 No public hearing/consultation is required as per Section (iii), Stage (3), Para (i)(b) of EIA Notification 2006.

6.0 Public Hearing / Public Consultation meeting was held on 30th July, 2009.

7.0. The Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September, 2006 subject to strict compliance of the following specific and general conditions:

A. SPECIFIC CONDITIONS :

i) Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Govt. shall be ensured and regular reports submitted to the Ministry and its Regional Office at Bhubaneswar.

ii) Efforts shall be made to reduce RSPM levels in the ambient air and a time bound action plan shall be submitted. Continuous stack monitoring facilities for all the stacks shall be provided and sufficient air pollution control devices viz. Electrostatic precipitator (ESP) and bag filters etc. shall be provided to keep the emission levels below 50 mg/Nm³. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.

iii) Electrostatic precipitator (ESP) shall be provided to DRI kilns, AFBC boiler and waste heat recovery boiler (WHRB) to control gaseous emissions within 100 mg/Nm³. Hot gases from DRI kiln shall be passed through Dust Settling

Chamber (DSC) to remove coarse solids and After Burning Chamber (ABC) to burn CO completely and used in waste heat recovery boiler (WHRB). The gas then shall be cleaned in ESP before leaving out into the atmosphere through ID fan and stack of adequate height. Fume extraction system with bag filters shall be provided to induction furnace and ladle furnace and the cleaned gases shall be passed through a stack of adequate height. Wet scrubber and stack of adequate height shall be provided to rolling mill. Data on ambient air quality, stack emissions and fugitive emissions shall regularly submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand Pollution Control Board (JPCB) and Central Pollution Control Board (CPCB) once in six months.

iv) The National Ambient Air Quality Emission Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.

v) In-plant control measures for checking fugitive emissions from all the vulnerable sources including Bag filters shall be provided at coal and iron ore screen and crusher house, product house, cooler discharge, intermediate bins, coal injection points of DRI plant. Dust extraction system with bag filters shall be provided to crusher house, screens, transferring chutes, junction towers and feed points below reclaim hoppers. Dust suppression system with sprinklers shall be provided at raw material stock piles (coal, iron ore etc.) to control fugitive dust emissions. Further, specific measures like asphaltting of the roads within premises shall be carried out to control fugitive emissions. Fugitive emissions shall be controlled, regularly monitored and records maintained.

vi) Gaseous emission levels including secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed. New standards issued by the Ministry for the sponge iron plant in May, 2008 shall be followed.

vii) Vehicular pollution due to transportation of raw material and finished product shall be controlled. Proper arrangements shall also be made to control dust emissions during loading and unloading of the raw material and finished product.

viii) Total ground water requirement shall not exceed 300 m³/day and prior 'Permission' for the drawl of 300 m³/day ground water from the central Ground Water Authority / State Ground Water Board (CGWA/SGWB) shall be obtained. All the effluent from effluent treatment plant shall be neutralized in a neutralization pit and used for gardening and washing. All the acidic and alkaline regeneration wastewater from the demineralization (DM) plant, cooling tower blow down, boiler blow down and wastewater from rolling mill shall be mixed in a central monitoring basin (CMB), neutralized and after settling in settling tank shall be used for ash conditioning, slag cooling / green belt development. Runoff from the coal storage yard shall be discharged to the sump and sludge shall be disposed off in environment-friendly manner.

ix) Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir shall be enhanced to meet the maximum water requirement. Only balance water requirement shall be met from other sources.

x) 'Zero' effluent discharge shall be strictly followed and no wastewater shall be discharged outside the premises. Domestic wastewater shall be treated in septic tanks followed by soak pit and used for green belt development.

xi) The water consumption shall not exceed 16 m³/Ton of Steel as per prescribed standard.

xii) Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the E(P) Act whichever are more stringent. Leachate study for the effluent generated and analysis shall also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.

xiii) All the char from DRI plant shall be utilized in AFBC boiler of power plant and no char shall be disposed off anywhere else. AFBC boiler shall be installed simultaneously alongwith the DRI plant to ensure full utilization of char from the beginning. Dust collected from coal crushing and screening bag filter shall be reused in rotary kiln. All the SMS slag, kiln accretions etc. shall also be properly utilized. Mill scales from re-rolling mill shall be used in induction furnace. Dust collected from rotary kiln shall be sold to mini cement plants. Wet scrapper sludge shall be given to brick manufacturers. All the other solid waste including broken refractory mass shall be properly disposed off in environment-friendly manner. Oily waste and spent oil shall be provided to authorized recyclers/reprocessors.

xiv) All the slag from induction furnace shall be used for land filling inside the plant or used as building material only after passing through Toxic Chemical Leachability Potential (TCLP) test. Toxic slag shall be disposed in secured landfill as per CPCB guidelines. Otherwise, hazardous substances shall be recovered from the slag and output waste and be disposed in secured landfill as per CPCB guidelines.

xv) Proper handling, storage, utilization and disposal of all the solid waste shall be ensured and regular report regarding toxic metal content in the waste material and its composition, end use of solid/hazardous waste shall be submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB.

xvi) A time bound action plan shall be submitted to reduce solid waste, its proper utilization and disposal.

xvii) Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 1999 and subsequent amendment in 2003. All the fly ash shall be provided to cement and brick manufacturers for further utilization and 'Memorandum of Understanding' shall be submitted to the Ministry's Regional Office at Bhubaneswar.

xviii) A Disaster Management Plan shall be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, Jharkhand SPCB and CPCB within 3 months of issue of environment clearance letter.

xix) As proposed, green belt shall be developed in 4.7 acres (33 %), out of total 14 acres land within and around the plant premises as per the CPCB guidelines in consultation with DFO.

xx) All the recommendations made in the Charter on Corporate Responsibility for Environment Protection (CREP) for the Steel Plants shall be implemented.

xxi) The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.

B. GENERAL CONDITIONS:

i. The project authorities must strictly adhere to the stipulations made by the Jharkhand Pollution Control Board (JPCB) and the State Government.

ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.

iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location. At no time, the emission level shall go beyond the prescribed standards. Interlocking facilities shall be provided so that process can be automatically stopped in case emission level exceeds the limit.

iv. At least four ambient air quality monitoring stations shall be established in the downward direction as well as where maximum ground level concentration of SPM, SO₂ and NO_x are anticipated in consultation with the Jharkhand SPCB. Data on ambient air quality and stack emission should be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the Jharkhand PCB / CPCB once in six months.

v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.

vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The

ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).

vii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained as per the Factories Act.

viii. The company shall develop surface as well as ground water harvesting structures to harvest the rainwater for utilization in the lean season besides recharging the ground water table.

ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report.

x. As proposed, Rs. 4.00 Crores and Rs. 0.40 Crores shall be earmarked towards total capital cost and recurring cost/annum for the environmental pollution control measures and judiciously utilized to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. The funds so provided shall not be diverted for any other purpose.

xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad / Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions / representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.

xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF, the respective Zonal Office of CPCB and the JPCB. The criteria pollutant levels namely; SPM, RSPM, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.

xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the JPCB. The Regional Office of this Ministry / CPCB / JPCB shall monitor the stipulated conditions.

xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Offices of the MOEF by e-mail.

xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven

days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office.

xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.

8.0. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.

9.0. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.

10.0. Any appeal against this environmental clearance shall lie with the National Environment Appellate Authority, if preferred within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Act, 1997.

11.0. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management and Handling) Rules, 2003 and the Public (Insurance) Liability Act, 1991 alongwith their amendments and rules

(Dr. P. B. Rastogi)
Director

Copy to :

1. The Secretary, Department of Environment, Govt. of Jharkhand, Jharkhand.
2. Chairman, Central Pollution Control Board, Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110 032.
3. Chairman, Jharkhand Pollution Control Board, Jharkhand, Town Administrative Building, H.E.C., Dhruwa, Raanchi - 824004, Jharkhand.
4. The Chief Conservator of Forests (Eastern), Regional Office (EZ), A/3, Chandrasekharapur, Bhubaneswar - 751 023, Orissa.
5. Adviser (IA-II), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Monitoring Cell, Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
7. Monitoring Cell
8. Guard File.
9. Record File.

(Dr. P. B. Rastogi)
Director

F. No. J-11011/310/2009- IA II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: plahujarai@yahoo.com
Tele/fax: 011 – 2436 3973
Dated: 7th February, 2012

To,
The Managing Director,
M/s Bihar Foundry and Casting Limited
Main Road, Ranchi - 834 001
Jharkhand

Fax: 0651- 2202799

E-mail: consafescience@gmail.com

Sub: Expansion of Steel Plant [Sponge Iron Plant- 99,000 TPA; Ingot/billets 75,000 TPA; MS Structures/Bars 49,500 and Captive Power Plant- 15 MW] at Plot no. 1364, Ramgarh Industrial Area, Village Marar, District Hazaribagh, Jharkhand by **M/s Bihar Foundry and Casting Limited- regarding Amendment for Captive Power Plant capacity from 10 MW to 15 MW.**

Sir,

This is in continuation of this Ministry's letter of even no. dated 28.01.2010 and your subsequent communications dated 31.03.2011 and 08.06.2011 requesting the Ministry for amendment of environmental clearance dated 28.01.2010 due to increase in the capacity of Captive Power Plant from 10 MW to 15 MW.

2. The proposal was placed before Expert Appraisal Committee -1 (Industry) in its meetings held during March, 2011 and July, 2011. The Committee recommended the proposal for Amendment in Captive Power Plant capacity from 10 MW to 15 MW.

3. The Ministry accepts the recommendation of Expert Appraisal Committee (Industry-1). Environmental clearance accorded vide letter of even no. J-11011/310/2009-IA.II (I) dated 28.01.2010 is amended subject to stipulation of following additional conditions for compliance:

- i. Data on ambient air, stack and fugitive emissions shall be regularly submitted online to Ministry's Regional office at Bhubaneswar, SPCB and Central Pollution Control Board as well as hard copy once in six months and display data on PM₁₀, SO₂ and NO_x outside the plant premises at the appropriate place for the general public.
- ii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the respective

Issued
8/2/12

-2-

Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/CPCB/SPCB shall monitor the stipulated conditions.

- iii. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company alongwith the status of compliance of environmental conditions and shall also be sent to the Regional Office of the MOEF by e-mail.
4. The company shall comply with the conditions stipulated while according environmental clearance on 28.01.2010. In future, in case of change in the scope of the project, fresh clearance shall be obtained as per procedure laid in the EIA Notification, 2006.
5. This issues with the approval of the Competent Authority.

P. Ahujara
(Dr. P.L. Ahujarai)
Scientist -F

Copy to:-

1. Secretary, Department of Forest, Govt. of Jharkhand, Nepal House, Ranchi.
2. Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office, (EZ) A-3, Chandrashekharpur, Bhubaneswar-715023.
3. Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi - 110 032.
4. Chairman, Jharkhand State Pollution Control Board, T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi -834004.
5. Director (Monitoring Cell), Ministry of Environment and Forests, Paryavaran Bhavan, CGO Complex, New Delhi.
6. Guard File/Monitoring File/Record File.

P. Ahujara
(Dr. P. L. Ahujarai)
Scientist 'F'

No.J-11011/310/2009- IA II (I)

Government of India

Minister of Environment, Forest and Climate Change

Impact Assessment Division

Indira Paryavaran Bhavan,
Vayu Wing, 3rd Floor, Aliganj,
Jor Bagh Road, New Delhi-110003
31 Mar 2020

To,

M/s BIHAR FOUNDRY AND CASTING LTD.

Bihar Foundry & Casting Limited at Survey Plot No 1364, Ramgarh Industrial Area, Marar,
Ramgarh (JHK) – 829117,
Ramgarh-829117
Jharkhand

Tel.No.0651-2202699; Email:bfcl.jhk2019@gmail.com

Sir/Madam,

This has reference to the proposal submitted in the Ministry of Environment, Forest and Climate Change to prescribe the Terms of Reference (TOR) for undertaking detailed EIA study for the purpose of obtaining Environmental Clearance in accordance with the provisions of the EIA Notification, 2006. For this purpose, the proponent had submitted online information in the prescribed format (Form-1) along with a Pre-feasibility Report. The details of the proposal are given below:

- | | |
|---|--|
| 1. Proposal No.: | IA/JH/IND/147765/2020 |
| 2. Name of the Proposal: | Expansion in SMS shop (replacement of existing (2x3T+1x6T IF) with (3x10T IF) in existing Steel Plant of M/S Bihar Foundry & Casting Limited |
| 3. Category of the Proposal: | Industrial Projects - 1 |
| 4. Project/Activity applied for: | 3(a) Metallurgical industries (ferrous & non ferrous) |
| 5. Date of submission for TOR: | 07 Mar 2020 |

In this regard, under the provisions of the EIA Notification 2006 as amended, the Standard TOR for the purpose of preparing environment impact assessment report and environment management plan for obtaining prior environment clearance is prescribed with public consultation as follows:

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

3(a):STANDARD TERMS OF REFERENCE FOR CONDUCTING ENVIRONMENT IMPACT ASSESSMENT STUDY FOR METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS) PROJECTS AND INFORMATION TO BE INCLUDED IN EIA/EMP REPORT

A. STANDARD TERMS OF REFERENCE (TOR)

1) Executive Summary

2) Introduction

- i. Details of the EIA Consultant including NABET accreditation
- ii. Information about the project proponent
- iii. Importance and benefits of the project

3) Project Description

- i. Cost of project and time of completion.
- ii. Products with capacities for the proposed project.
- iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
- iv. List of raw materials required and their source along with mode of transportation.
- v. Other chemicals and materials required with quantities and storage capacities
- vi. Details of Emission, effluents, hazardous waste generation and their management.
- vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
- viii. Process description along with major equipments and machineries, process flow sheet (quantative) from raw material to products to be provided
- ix. Hazard identification and details of proposed safety systems.
- x. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MOEF/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment and Forests as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing Iexisting operation of the project from SPCB shall be attached with the EIA-EMP report.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.

4) Site Details

- i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
- ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
- iii. Details w.r.t. option analysis for selection of site
- iv. Co-ordinates (lat-long) of all four corners of the site.
- v. Google map-Earth downloaded of the project site.
- vi. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.
- vii. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- viii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- ix. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- x. Geological features and Geo-hydrological status of the study area shall be included.
- xi. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xii. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xiii. R&R details in respect of land in line with state Government policy

5) Forest and wildlife related issues (if applicable):

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable)
- ii. Landuse map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (in case of projects involving forest land more than 40 ha)

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden-thereon
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife

6) Environmental Status

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM10, PM2.5, SO2, NOX, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQQM Notification of Nov. 2009 along with - min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (100m upstream and downstream of discharge point) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC, if yes give details.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.
- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

7) Impact and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling - in case of discharge in water body
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and management. Copies of MOU regarding utilization of solid and hazardous waste in cement plant shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8) Occupational health

- i. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers
- ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre placement and periodical examinations give the details of the same. Details regarding last month analyzed data of above mentioned parameters as per age, sex, duration of exposure and department wise.
- iii. Details of existing Occupational & Safety Hazards. What are the exposure levels of hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
- iv. Annual report of health status of workers with special reference to Occupational Health and Safety.

9) Corporate Environment Policy

- i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
- ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
- iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
- iv. Does the company have system of reporting of non compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report

- 10)** Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.

11) Enterprise Social Commitment (ESC)

- i. Adequate funds (at least 2.5 % of the project cost) shall be earmarked towards the Enterprise Social Commitment based on Public Hearing issues and item-wise details along with time

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

bound action plan shall be included. Socio-economic development activities need to be elaborated upon.

- 12) Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
- 13) 'A tabular chart with index for point wise compliance of above TOR.

B. SPECIFIC TERMS OF REFERENCE FOR EIA STUDIES FOR METALLURGICAL INDUSTRIES (FERROUS & NON FERROUS)

- 1) Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
- 2) Details on blast furnace/ open hearth furnace/ basic oxygen furnace/ladle refining, casting and rolling plants etc.
- 3) Details on installation/activation of opacity meters with recording with proper calibration system
- 4) Details on toxic metals including mercury, arsenic and fluoride emissions
- 5) Details on stack height requirement for integrated steel
- 6) Details on ash disposal and management -Non-ferrous metal
- 7) Complete process flow diagram describing production of lead/zinc/copper/ aluminium, etc.
- 8) Raw materials substitution or elimination
- 9) Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
- 10) Details on Holding and de-gassing of molten metal from primary and secondary aluminum, materials pre-treatment, and from melting and smelting of secondary aluminium
- 11) Details on solvent recycling
- 12) Details on precious metals recovery
- 13) Details on composition, generation and utilization of waste/fuel gases from coke oven plant and their utilization.
- 14) Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
- 15) Trace metals Mercury, arsenic and fluoride emissions in the raw material.
- 16) Trace metals in waste material especially slag.
- 17) Plan for trace metal recovery
- 18) Trace metals in water

STANDARD TERMS OF REFERENCE (TOR) FOR EIA/EMP REPORT FOR PROJECTS/ ACTIVITIES REQUIRING ENVIRONMENT CLEARANCE

C. ADDITIONAL TOR FOR INTEGRATED STEEL PLANT

- 1). Iron ore/coal linkage documents along with the status of environmental clearance of iron ore and coal mines
- 2). Quantum of production of coal and iron ore from coal & iron ore mines and the projects they cater to. Mode of transportation to the plant and its impact
- 3). For Large ISPs, a 3-D view i.e. DEM (Digital Elevation Model) for the area in 10 km radius from the proposal site. MRL details of project site and RL of nearby sources of water shall be indicated.
- 4). Recent land-use map based on satellite imagery. High-resolution satellite image data having 1m-5m spatial resolution like quickbird, Ikonos, IRS P-6 pan sharpened etc. for the 10 Km radius area from proposed site. The same shall be used for land used/land-cover mapping of the area.
- 5). Respirable Suspended particulate matter (RSPM) present in the ambient air must be analysed for source analysis - natural dust/RSPM generated from plant operations (trace elements). The RSPM shall also be analysed for presence of poly-aromatic hydrocarbons (PAH), i.e. Benzene soluble fraction, where applicable. Chemical characterization of RSPM and incorporating of RSPM data.
- 6). All stock piles will have to be on top of a stable liner to avoid leaching of materials to ground water.
- 7). Plan for the implementation of the recommendations made for the steel plants in the CREP guidelines.
- 8). Plan for slag utilization
- 9). Plan for utilization of energy in off gases (coke oven, blast furnace)
- 10). System of coke quenching adopted with justification.

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 31.07.2023

Date of Zero Draft MoM sent to EAC: 28.07.2023

Approval by Chairman: 31.07.2023

Uploading on PARIVESH: 31.07.2023

MINUTES OF THE 40TH EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD ON 19TH-21ST JULY, 2023

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Hybrid Mode

Time: 10:30 AM onwards

DAY-1: JULY 19, 2023 [WEDNESDAY]

(i) Opening Remarks by the Chairman, EAC

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 39th Meeting of the EAC (Industry-1 Sector) held during 6th and 7th July, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **39th Meeting of the EAC (Industry-1 Sector) held during 6th and 7th July, 2023** conducted through Hybrid Mode, and noted that there is no modifications/factual correction reported by the PP, in the minutes of the 39th EAC meeting for the project/activities.

Details of the proposals considered during the 40th meeting **conducted** through **Hybrid Mode**, deliberations made and the recommendations of the Committee are explained in the respective agenda items as under:

Consideration of Environmental Clearance Proposals

Agenda No. 40.1

- 40.1 Expansion of steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD by M/s Bihar Foundry & Castings Limited, located at Ramgarh Industrial Area, Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand– Consideration of Environmental Clearance**

**[Proposal No.: IA/JH/IND1/430894/2023; File No.: IA-J-11011/310/2009-IA-II-(IND-I)]
[Consultant; Pioneer Enviro Laboratories & Consultants Pvt. Ltd., Hyderabad;
21.09.2025]**

- 40.1.1 M/s. Bihar Foundry & Castings Limited (DRI Division) has made an online application vide proposal no. IA/JH/IND1/430894/2023 dated 2nd June 2023 along with copy of EIA/EMP report and certified compliance report for seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed expansion project activity is listed at schedule no. 3(a) & 1(d) under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 40.1.2 Name of the EIA Consultant: M/s. Pioneer Enviro Consultants Pvt. Ltd. [NABET certificate vide no. NABET/EIA/2225/RA 0282 valid till 21.09.2025.

- 40.1.3 The detail of the ToR is furnished as below:

Date of Application	Consideration	Details	Date of Accord	TOR Validity
02.02.2023	Standard ToR was issued by MoEF&CC	Standard Terms of Reference	08.02.2023	07.02.2023

- 40.1.4 The PP reported that the Existing plant of M/s. Bihar Foundry & Castings Limited (DRI Division). located in Ramgarh Industrial Area, Plot No. 1364, Marar Village, Ramgarh Tehsil & District, Jharkhand Proposed Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.

40.1.5 Environmental site settings

S.No.	Particulars	Details	Remarks															
1.	Total land	7.69 Ha. (19 Acres) [Entire land is allotted by Jharkhand Industrial Area Development Authority (JIADA)]	The total land as per existing E.C. is 14 Acres (5.67 Ha.). Subsequently acquired another 5 Acres (2.02 Ha.). Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land .															
2.	Land acquisition details as per MoEF&CC, O.M. dated 7/10/2014.	Total 7.69 Ha. (19 Acres) of land has taken on lease from Ranchi Industrial Area Development Authority (RIADA) & Jharkhand Industrial Area Development Authority (JIADA) 14 Acres for a period of 99 years from 01-05-1974 (RIADA) - Further 5 Acres for a period of 30 years from 28-10-2015 (JIADA)	As Land is allotted by JRIADA & JIADA, Land diversion is not required.															
3.	Existence of habitation & involvement of R&R, if any.	Project site: No habitation exists in the plant site Study Area: <table><tr><th>Habitation</th><th>Distance</th><th>Direction</th></tr><tr><td>Marar</td><td>0.3 kms.</td><td>NE</td></tr></table>	Habitation	Distance	Direction	Marar	0.3 kms.	NE	No R & R applicable									
Habitation	Distance	Direction																
Marar	0.3 kms.	NE																
4.	Latitude and Longitude of all corners of the project site	The following are the Coordinates of the Plant site <table><tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr><tr><td>Point # 1</td><td>23°39"25.21' N</td><td>5°30"25.80'E</td></tr><tr><td>Point # 2</td><td>23°39"26.01' N</td><td>5°30"31.55'E</td></tr><tr><td>Point # 3</td><td>23°39"15.30' N</td><td>5°30"34.89'E</td></tr><tr><td>Point # 4</td><td>23°39"15.16' N</td><td>5°30"24.01'E</td></tr></table>	Point	Latitude	Longitude	Point # 1	23°39"25.21' N	5°30"25.80'E	Point # 2	23°39"26.01' N	5°30"31.55'E	Point # 3	23°39"15.30' N	5°30"34.89'E	Point # 4	23°39"15.16' N	5°30"24.01'E	--
Point	Latitude	Longitude																
Point # 1	23°39"25.21' N	5°30"25.80'E																
Point # 2	23°39"26.01' N	5°30"31.55'E																
Point # 3	23°39"15.30' N	5°30"34.89'E																
Point # 4	23°39"15.16' N	5°30"24.01'E																
5.	Elevation of the project site	193 m to 204 m	--															
6.	Involvement of Forest Land, if any	Nil	--															
7.	Water body (Rivers, Lakes, Pond, Nala,	Project Site: Nil. Study area: <table><tr><th>Water body</th><th>Distance</th><th>Direction</th></tr></table>	Water body	Distance	Direction	--												
Water body	Distance	Direction																

S.No.	Particulars	Details			Remarks
	Natural Drainage, Canal etc.,) exists within the project site as well as study area		(kms.)		
		Damodar River	1.4	S	
		Raura Nala	2.5	E	
		Meramgarh Nala	4.7	E	
		Unnamed stream	0.7	W	
		Ramgarh Village pond	3.6	S	
		Seota village Pond	1.5	NE	
8.	Existence of ESZ / ESA / National Park / Wildlife Sanctuary / Biosphere Reserve / Tiger Reserve / Elephant Reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant reserve within 10 Km. radius of the plant.			--
		Forest	Distance (kms.)	Direction	
		Unnamed PF near Manuan village	0.7	W	
		Unnamed PF Jaratoli (V)	4.0	S	
		Unnamed PF near Tilaiya village	5.0	NW	

40.1.6 The EC has been obtained from MOEF vide order dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH , WHRB 6 MW & AFBC Power Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant – 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

40.1.7 Implementation status of the existing EC

S. No.	Facilities (product)	Permitted Capacities as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022
1	DRI Kiln (Sponge Iron)	99,000 TPA (3x100 TPD)	99,000 TPA (valid till 31.03.2025)
2	Induction furnace with LRF & CCM (Hot Billets / MS billets)	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA (valid till 31.12.2024)
3	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging +	16,500 TPA	Not Implemented

S. No.	Facilities (product)	Permitted Capacities as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022
	15% through RHF		
4	Power generation through WHRB of DRI	6 MW	5 MW (valid till 31.03.2025)
5	Power Plant through AFBC Boiler	4 MW	Not Implemented

40.1.8 The unit configuration and capacity of existing and proposed expansion project:

S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
1.	DRI Kiln for Production of Sponge Iron	3x100 TPD (99,000 TPA)	99,000 TPA	Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD (1,29,375 TPA) New 1x650 TPD (2,76,000 TPA)	4,05,375 TPA
2.	Induction furnace with LRF & CCM to produce MS billets	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA	Replacement of 2 x 3T IF + 1 x 6T IF with 3 x10 T IF Additional 1,18,800 TPA and 1x10 T Induction furnace	1,58,400 TPA (4x10T IF)
3.	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging + 15% through RHF	16,500 TPA	Not Implemented	1,65,000 TPA	1,65,000 TPA
4.	Power generation through WHRB of DRI	6 MW	5 MW	Up gradation from 5.0 MW to 7.0 MW Proposed 1 x 22 MW	29 MW
5.	Power Plant	4 MW	Not	8 MW	8 MW

S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
	through AFBC Boiler		Implemented		
6.	Slag Crusher	---	---	120 TPD	120 TPD
Note:-Upgradation of Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD & proposed 1x 650TPD DRI kiln with yield of 800 TPD due to usage of Pellets & Imported Coal i.e. 345 days Operation (i.e. 4,05,375 TPA). Replacement of existing 2 x 3T IF + 1 x 6T IF with 3 x10 T IF. The total Production capacity after expansion will be 1,58,400 TPA.					

40.1.9 The details of the raw material requirement for the proposed expansion project along with its source and mode of transportation is given as below:

S. No.	Raw Material	Quantity (TPA)	Sources	Distance from Plant (in Kms.)	Mode of Transport
1.	For DRI Kilns (Sponge Iron) – 4,05,375 TPA				
a)	Pellets (100%)	587,794	Rungta Mines, Amalgam Steel, Rashmi Metaliks	~ 300 Kms.	By rail & road (through covered trucks)
b)	Imported coal	337,272	Indonesia / South Africa / Australia	~ 400 Kms.	Through sea route, rail route & by road (through covered trucks)
c)	Dolomite	20,269	Bilaigarh Mines	~ 500 Kms.	By road (through covered trucks)
2.	For Steel Melting Shop (Billets/ Ingots) – 1,58,400 TPA				
a)	Sponge Iron	1,60,000	Own generation	---	Through covered conveyers
b)	Pig Iron / MS scrap / end cuttings	24,000	Nearby market	~ 100 Kms.	By road (through covered trucks)
c)	Ferro alloys	8,000	Group Company which is adjacent	Group Company	By road (through covered trucks)
3.	For Rolling mill (Rolled Products) – 1,65,000 TPA				
a)	Hot Billets / ingots	1,45,860	inhouse	----	
b)	MS Billets	12,540 14,760	Inhouse Nearby plants	---- ~ 100 Kms.	--- By road (through covered trucks)

S. No.	Raw Material	Quantity (TPA)	Sources	Distance from Plant (in Kms.)	Mode of Transport	
					trucks)	
c)	LDO/LSHS	800 KL/annum	Local areas	~ 100 Kms.	By road (through tanker)	
3.	For FBC Boiler [Power Generation - 1 x 8 MW]					
a)	Dolochar + Indian Coal	Dolochar	81,075	In plant generation	---	through covered conveyors
		Indian Coal	9,143	CCL /GHATO	~ 10 Kms.	By road (through covered trucks)

40.1.10 The existing plant requirement is 300 m³/day which is obtained from water ground water. NOC has been obtained from Central Ground Water Authority (CGWA) vide letter no.CGWA / NOC / IND / ORIG / 2021 / 13540, dated 26.03.2021 and is valid till 25.03.2024. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same will be sourced from Damodar River. The permission for drawl of surface water has been obtained from DVRRC, Vide Lr. No. 1/PMC/VIVIDH/958/2020 174, Ranchi, dated 09.03.2022.

40.1.11 Existing power requirement of 5.7 MW. The power requirement for the proposed expansion project is estimated as 19.3 MW. Total Power required for after the proposed expansion will be 25 MW. Power required will be sourced from existing & proposed Captive Power plant of 25 MW.

40.1.12 Baseline Environmental Studies

Period	March 2021 to May 2021		
AAQ parameters at 8 locations	- PM_{2.5} = 35.2 to 47.2 µg/m³ - PM₁₀ = 58.6 to 79.9 µg/m³ - SO₂ = 7.5 to 13.8 µg/m³ - NO₂ = 14.1 to 28.2 µg/m³ - CO = 396 to 765 µg/m³		
AAQ modelling	- PM₁₀ = 0.86 µg/m³ (1200 m in SE) PM₁₀ (vehicular) = 0.28 µg/m³ - PM_{2.5} = 0.5 µg/m³ (1200 m in SE) PM_{2.5} (vehicular) = 0.11 µg/m³ - SO₂ = 5.77 µg/m³ (1260 m in SE) - NO_x = 3.26 µg/m³ (1290 m in SE) NO_x (vehicular) = 2.12 µg/m³ - CO (vehicular) = 1.37 µg/m³		
Ground water quality at 8 locations	Parameter	:	Range of Concentration
	pH	:	7.06 to 8.06
	TDS (in mg/l)	:	428 to 611
	Total Hardness (in mg/l)	:	238.4 to 332.5
	Chlorides (in mg/l)	:	90.5 to 133.3
	Fluoride (in mg/l)	:	0.79 to 1.14

	<table><tr><td>Iron (in mg/l)</td><td>:</td><td>0.26 to 0.46</td></tr></table>	Iron (in mg/l)	:	0.26 to 0.46																											
Iron (in mg/l)	:	0.26 to 0.46																													
Surface water quality at 3 locations	<table><tr><th>Parameters</th><th></th><th>Range of Concentration</th></tr><tr><td>pH</td><td>:</td><td>7.43 to 7.75</td></tr><tr><td>DO (in mg/l)</td><td>:</td><td>6.9 to 7.0</td></tr><tr><td>BOD (in mg/l)</td><td>:</td><td>2.4 to 2.7</td></tr><tr><td>COD (in mg/l)</td><td>:</td><td>20.5 to 22.6</td></tr><tr><td>TDS (in mg/l)</td><td>:</td><td>336 to 358</td></tr><tr><td>Sulphates (in mg/l)</td><td>:</td><td>38.5 to 40.4</td></tr><tr><td>Chlorides (in mg/l)</td><td>:</td><td>60.8 to 64.6</td></tr><tr><td>Fluoride</td><td></td><td>0.80 to 0.88</td></tr></table>	Parameters		Range of Concentration	pH	:	7.43 to 7.75	DO (in mg/l)	:	6.9 to 7.0	BOD (in mg/l)	:	2.4 to 2.7	COD (in mg/l)	:	20.5 to 22.6	TDS (in mg/l)	:	336 to 358	Sulphates (in mg/l)	:	38.5 to 40.4	Chlorides (in mg/l)	:	60.8 to 64.6	Fluoride		0.80 to 0.88			
Parameters		Range of Concentration																													
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Chlorides (in mg/l)	:	60.8 to 64.6																													
Fluoride		0.80 to 0.88																													
Noise levels	The equivalent day-night noise levels in the study zone are ranging from 48.12 dBA to 69.95 dBA.																														
Traffic assessment study findings	Plant site is well connected by Ramgarh to Kuju (Ramgarh City Road) followed by NH # 20 is capable of absorbing additional truck movement due to proposed project. Existing baseline : <table><tr><th>Road</th><th>V(Volume in PCU/hr)</th><th>C (Capacity in PCU/hr)</th><th>V/C Ratio</th><th>LOS</th></tr><tr><td>Ramgarh to Kuju (Ramgarh City Road)</td><td>773</td><td>1500</td><td>0.513</td><td>C</td></tr></table> Existing PCU is 773 PCU/hr on Ramgarh to Kuju (Ramgarh City Road) and existing Level of Service(LOS) is ‘C’. After Expansion : PCU load after proposed expansion project will be 773 (Existing) + 130 (Additional) and Level of Service (LOS) will be <table><tr><th>Ramgarh to Kuju (Ramgarh City Road)</th><th>Existing Baseline Scenario (V) (PCU/hr)</th><th>Due to the Project (V) (PCU/hr)</th><th>Total (PCU/hr)</th><th>Capacity of Road (C) (PCU/hr)</th><th>V/C ratio</th><th>LOS</th></tr><tr><td>PCU/Hour</td><td>773</td><td>130</td><td>903</td><td>1500</td><td>0.60</td><td>C</td></tr></table> PCU load after proposed expansion project will be 773 (Existing) + 130 (Additional) and Level of Service (LOS) will be ‘C’. Level of Service (LOS) of the Road as per IRC <table><tr><th>V/C</th><th>LOS</th><th>Performance</th></tr><tr><td>0.0–0.2</td><td>A</td><td>Excellent</td></tr></table>	Road	V(Volume in PCU/hr)	C (Capacity in PCU/hr)	V/C Ratio	LOS	Ramgarh to Kuju (Ramgarh City Road)	773	1500	0.513	C	Ramgarh to Kuju (Ramgarh City Road)	Existing Baseline Scenario (V) (PCU/hr)	Due to the Project (V) (PCU/hr)	Total (PCU/hr)	Capacity of Road (C) (PCU/hr)	V/C ratio	LOS	PCU/Hour	773	130	903	1500	0.60	C	V/C	LOS	Performance	0.0–0.2	A	Excellent
Road	V(Volume in PCU/hr)	C (Capacity in PCU/hr)	V/C Ratio	LOS																											
Ramgarh to Kuju (Ramgarh City Road)	773	1500	0.513	C																											
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PCU/Hour	773	130	903	1500	0.60	C																									
V/C	LOS	Performance																													
0.0–0.2	A	Excellent																													

	0.2–0.4	B	VeryGood
	0.4–0.6	C	Good
	0.6–0.8	D	Fair/Average
	0.8–1.0	E	Poor
	1.0& Above	F	VeryPoor
	V =VolumeinPCU's/hr,C=Capacity PCU's/hr, LOS=Level of Service - V/C after proposed expansion project will be 0.60. Hence LOS will be 'C' (GOOD). - Hence the existing road is capable of taking the additional vehicular traffic due to the proposed expansion project		
Flora and fauna	No schedule - 1 fauna present within 10 Kms. radius of the plant. Hence conservation plan is not required.		

40.1.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No.	Solid & Hazardous Waste	Quantity (TPA) After expansion	Method of disposal
1.	Ash from DRI	52,699	Presently given to nearby brick manufacturing units and after expansion it will be given to nearby brick manufacturing units.
2.	Dolochar	81,075	Presently given to nearby power plant and after expansion it will be utilized in the proposed AFBC based power plant within the premises.
3.	Kiln Accretion Slag	3,648	Presently given to road contractors for road construction& given to brick manufacturer and after proposed expansion will be given to nearby brick manufacturing units.
4.	Wet Scraper Sludge	16,215	Is being given to road contractors for road construction& given to brick manufacturer and after proposed expansion will be given to nearby brick manufacturing units.
5.	SMS Slag	15,840	Slag from SMS will be crushed and iron will be recovered & then remaining non -magnetic material being inert by nature will be given to road contractors for road laying/ given to brick manufacturers.
6.	Mill scales	2,419	Mill Scales will be utilized in Ferro alloy plant of Group company.
7.	End cuttings	5,741	will be recycled to Induction Furnace
8.	Ash from Power Plant	52,759	Will be given to nearby brick manufacturing units.
9.	Waste oil	1.5 KL / Annum	This will be stored in covered HDPE drums in a designated area and will be given to SPCB approved recyclers / reproprocessors.

S. No.	Solid & Hazardous Waste	Quantity (TPA) After expansion	Method of disposal
10.	Used Batteries	0.16	Used batteries will be given back to the supplier under buy back agreement with supplier.

40.1.14 Public Consultation:

Date of advertisement	23-03-2023
Name of newspapers	THE TIMES OF INDIA, RANCHI” & in “HINDUSTHAN
Date on which Public Hearing conducted	06-05-2023
Venue	Public Hearing for proposed expansion project has been conducted on 06-05-2023, at 11:00 AM @ Gym Khana Club Ranchi road, Ramgarh, Ramgarh Tehsil & District, Jharkhand. Following are the details of the Public Hearing.
Chaired by	Additional District Magistrate (ADM)
Issues are	• Employment to Locals . • Utilization of CER funds for the development of the surrounding villages. • Maintenance & Repair of Roads • Street Lights • Environmental protection measures

Action plan as per MoEF&CC O.M. dated 30/09/2020: Socio Economic developmental activities will be carried out after the proposed expansion. Bihar Foundry & Castings Limited (DRI unit) is being actively contributing to improve the Socio-economic conditions of the area by providing assistance for local persons from the nearby villages. Project cost : RS 300 Crores.

Social Infrastructure Development Budget: @1.5% of Rs 300 Crores: Rs 4.50 Crores

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
A). Based on SIA Study						
1	Community &Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	25
		Budget in Lakhs	7.5	7.5	10	
	ii) Mineral water plants	Physical Nos. &	1 nos. in Hathimara	1nos. in Manuan (v)	1 nos. in Digwar (v)	18

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
		village	(v) & 1 Nos. in Marar (v)	& 1 Nos. in Phulsarai (v)	1 nos. Pochra (v)	
		Budget in Lakhs	6	6	6	
	iii) Village road repair & maintenance	Physical Nos. & village	1 Nos. in Marar (v)	1 nos. in Hathimara (v)	1 Nos. in Phulsarai (v)	30
		Budget in Lakhs	10	10	10	
					Sub Total	73
2	Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	4 nos. in Kanjgi (v)	4 nos. in Seota (V)	4 nos. in Marar (V)	30
		Budget Rs in Lakhs	10	10	10	
	iii) Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	Phulsarai(v) - 1 No.	Digwar (v) - 1 No.	Painki (v) -1 No.	30
		Budget Rs in Lakhs	10	10	10	
					Sub Total	65
3	Health & hygiene					
	i) Sanitation facility in	Physical Nos. &	in Phulsarai (v)	in Seota (V)	in Marar (V)	30

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
	existing schools	village				
		Budget in Lakhs	10	10	10	
	ii) Napkins Vending Machine in High Schools.	Physical Nos. & village	Machines will be installed in Kanjgi (v)	Machines will be installed in Seota (V)	Machines will be installed in Marar (V)	9
		Budget in Lakhs	3	3	3	
	iii) Primary Health Centre for local people with Doctor & other facilities	Physical Nos. & village	Primary Health Centre with Ambulance in Ramgarh Town			60
		Budget in Lakhs	---	---	60	
					Sub Total	99
4	Tree Plantation in water body bunds @1000 Nos. in each village	Physical Nos. & village	1000 nos. in Kanjgi (v) & 1000 Nos. in Marar (v)	1000 nos. in Manuan (v) & 1000 Nos. in Digwar (v)	1000 nos. in Phulsarai(v) & 1000 Nos. in Painki (v)	30
		Budget in Lakhs	10	10	10	
5	RWH pits in the surrounding villages & De-siltation of ponds	Physical Nos. & village	Sandi (v) 2 nos. of ponds desiltation 2.0 m depth	Phulsarai(v) pond desiltation 1.5 m depth	Digwar (v) pond desiltation 1.5 m depth	84
		Budget in Lakhs	44	20	20	
					TOTAL (A)	351
B). Based on Public Consultation/Hearing						
1	Impart training to the local villagers for skill development. a) DISHA Centre” along with necessary infrastructure for various vocational	Physical Nos. & village	One DISHA centre in Ramgarh Town			90
		Budget in Lakhs	30	30	30	

S. No.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
	training program for employment generation in association with National Skill Development Mission (Automobile Repair, Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)					
2	Providing LED Street lighting with solar panels	Physical Nos. & village	3 nos. in Hathimara (v) & 3 Nos. in Marar (v)	3 nos. in Manuan (v) & 3 Nos. in Phulsarai (v)	3 nos. in Digwar (v) & 3 nos. Pochra (v)	9
		Budget in Lakhs	3	3	3	
					Total (B)	99
		TOTAL	145	121	184	
	Grand Total (A+B)					450
Recurring expenditures under CSR as per companies Act 2014						
• Health checkup will be carried out periodically in surrounding villages i.e. Marar, Sandi, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.						

40.1.15 The capital cost of the expansion project is Rs. 300 Crores and the capital cost for environmental protection measures without SID is Rs. 28 Crores and with SID will be Rs 32.5 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs.3.93 Crores. The employment generation from the proposed expansion project is 250 direct & 250 Indirect. The details of cost for environmental protection measures is as follows:

S. No.	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
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S. No.	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
1	Air Emission Management		
	· Electro Static Precipitators (ESP) - DRI	6.0	60
	· Electro Static Precipitators (ESP) - FBC	8.0	80
	· Fume Extraction system with bag filters (upgradation)	1.0	5
	· other APCS & Conveyor systems	3.0	45
	· Stacks	1.50	7.5
	· Mechanical Dust sweepers	0.30	3
	· Water Sprinklers	0.1	0.5
2	Wastewater Management		
	· for upgradation of ETP	0.5	10
	· for STP	0.4	8
	· for Garland drains	0.3	3
	· for Settling ponds	0.02	0.2
3	Solid waste Management		
	· Fly Ash Handling & disposal	2.0	80
	· Slag Handling & Disposal	0.2	5
	· Hazardous waste storage & disposal	0.1	5
	· Municipal solid waste storage & disposal	0.05	2.5
4	Greenbelt development, Land scaping	0.25	3.2
5	Noise Management	0.2	4
6	Storm water management & RWH in Plant	0.23	2.3
7	Fire Safety Systems	2.5	25
8	Environmental Monitoring		
	· CEMS	0.15	1
	· CAAQMS	0.8	16
	· Environment Monitoring	---	10
	· Performance monitoring of APCS	---	1
9	Occupational Health & Safety		
	· Dispensary with Ambulance	0.3	6
	· Personal Protective Equipment's (PPEs)	0.1	10
		28.00	393.2

TOTAL EMP BUDGET INCLUDING SOCIAL & INFRASTRUCTURAL DEVELOPMENT BUDGET

Budget	Rs. in Crores
Environmental Protection measures (EMP)	28.0

Social & Infrastructural Development (SID)	4.5
Total EMP Budget including SID	32.5

40.1.16 Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. 10 m wide greenbelt, consisting of at least 3 tiers around plant boundary will be developed as greenbelt and green cover as per CPCB/MoEF&CC, New Delhi guidelines. Local and native species will be planted with a density of 2500 trees per hectare. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820.

40.1.17 Litigation / court case is pending against the proposed project

- A case has been filed by Sri Rakesh Srivastava vs State of Jharkhand vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. NGT had ordered for a joint inspection by a committee comprising of State PCB, CPCB, Regional Officer, MoEF&CC Ranchi and District Magistrate. The Joint Committee report has been submitted by Member Secretary, JSPCB, Ranchi to Scientist "C" / Deputy Director, Impact Assessment Division, MOEF&CC. The matter has listed for 16th Aug, 2023.
- NGT Kolkata case has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023.

Certified Compliance report from Regional office

40.1.18 The Status of compliance of earlier EC was obtained from Integrated Regional Office, Ranchi vide File No. **103-254/09/EPE/925** Dated 21.02.2023 in the name of M/s Bihar Foundry & Castings Limited. The date of monitoring at the plant is on 05-01-2023. The observation of IRO and response by PP are given below.

S. No.	Non-compliances details	Observation of IRO (abridged)	Condition no.			Response by PP
			EC date	Specific	General	
1	Stipulated Specific Condition (ii) : Being Complied with an assurance. E.C. No. J-1101 / 310 / 2009-IA II (I)	The project has not installed interlocking facility. It is submitted by them that as they are utilizing the flue gas for WHRB therefore, the emission level is always within	28.01.2010	ii	--	Interlocking system is provided

S. No.	Non-compliances details	Observation of IRO (abridged)	Condition no.			Response by PP
			EC date	Specific	General	
		the prescribed limits. However, it has been assured by the project authorities that in case of any aberration or requirement, they would install the interlocking facilities.				
2	Stipulated Specific Condition No. (xix): Being complied. E.C.No. J-1101/310/2009-IA II(I)	The project proponents need to ensure survival and better growth of plantations raised.	28.01.2010	xix	--	Additional 3200 nos of plants will be planted by October 2023 in addition to existing 4600 nos.
3.	Stipulated General condition No. (viii) E.C. No. J-1101/310/2009-IA II(I)	Project authorities may improve further in water harvesting measures.	28.01.2010	--	viii	Rain water harvesting pond of 4250 cum capacity has been provided.
4.	EC Amendment letter dated 25.09.2012: Partially complied.	The project authorities should sell char to Inland Power Ltd as per the EC stipulation. Presently they are selling char to Inland Power Ltd and other units in the cluster.	25.09.2012			Char is being sold to neighboring power plants .

Deliberation on Severely Polluted area (SPA)

- 40.1.19 Since the project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the submitted compliance as follows:

Environment	Mitigation Measures	Compliance
Air	Assessment of carrying of transportation load on roads inside the industrial premises if the roads required to be widened, shall be prescribed as a condition.	Site is adjacent to Ramgarh Industrial Road & NH # 20 (Ranchi – Hazaribagh) is at a distance of 2.7 Kms. No. of trucks required after expansion project will be 152 trucks /day or transporting raw materials, products and wastes . Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
Water	<u>Stipulation of conditions such as:</u> i. Reuse /recycle of treated wastewater, wherever feasible.	In existing plant recycle and reuse of waste water is being practiced. There will be not effluent discharge from DRI Unit as closed-circuit cooling system will be adopted. Effluent from Induction Furnace Unit, Rolling mill & Power plant will be treated in ETP comprising of Neutralization Tank and R.O Plant. Sanitary wastewater will be treated in STP and after ensuring compliance with the norms the treated effluent from ETP & STP will be utilized for dust suppression, ash conditioning and for greenbelt development. R.O. rejects will be utilized for dust suppression in CHP & Ash conditioning. Zero liquid effluent discharge practice will be continued in the proposed expansion also
	ii. Continuous monitoring of effluent quality/quantity in large and medium red category industries (water polluting).	Not applicable, as it is not a water polluting industry.
	iii. A detailed water harvesting plan may be submitted by the project proponent	The potential rain water that can be recharged / utilized to meet the plant water requirement is 33,462 m ³ / year. Accordingly, the net water requirement will reduce.

Environment	Mitigation Measures	Compliance
	iv. Zero liquid discharge wherever techno-economically feasible.	Zero liquid discharge is being maintained in the existing plant and same will be continued in the proposed expansion also.
	v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP	STP of 40 KLD will be installed as part of the proposed expansion.
Land	i. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	4620 nos. of plants are exists till date over an extent of 4.7 Acres (1.9 Ha.). - Another 3200 nos. of plants will be planted as part of expansion in 2.94 Acres (1.19 Ha.) by October 2023. - Hence the total greenbelt of 7.63 Acres (3.09 Ha.) i.e. 40% of land will be developed as greenbelt by October 2023 (including existing).
	ii. Stipulation of greenbelt outside the project premises such as avenue plantation in vacant areas, social forestry, etc.	Avenue plantation/road side has been carried out.
	iii. Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	Ash, slag are stored and given to end users in accordance with the permitted procedures as approved by the Board.
	iv. More stringent norms for management of hazardous waste generated should be preferably utilized in co-processing.	The unit is followed the guidelines of Hazardous and other wastes (Management and Transboundary Movement) rules, 2016.
Other Condition (Additional)	i. Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Being Done
	ii. The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.	Noted for compliance.

Written representation:

40.1.20 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 19.07.2023 through email dated 19.07.2023 submitted the following information:

S. No.	Details sought	Reply by PP
1.	PP shall develop Plantation in the nearby School & Dispensary	As advised by the Hon'ble EAC, PP hereby assure to develop 3-tier Plantation with at the School premises all along the school boundary.

S. No.	Details sought	Reply by PP
		PP hereby assure to develop 3-tier Plantation with at the Dispensary premises all along the Dispensary boundary.
2.	In AAQ modelling results to be furnished for PM _{2.5}	The incremental GLC of PM_{2.5} due to process activities is 0.39 µg/m³ & due to Vehicular emissions is 0.11 µg/m³ The net resultant GLCs of PM_{2.5} will be 0.5 µg/m³. The same is updated at para 40.1.12 above.
3.	PP shall commission AFBC Boiler along with DRI unit as part of proposed Expansion project so as to ensure consumption of entire Dolochar generated.	PP do here by assure that, they will commission AFBC Boiler along with DRI unit as part of proposed Expansion project to ensure consumption of entire Dolochar generated.
4.	PP shall follow the outcome of the NGT order directions	PP do here by assure that, they will follow the directions of the NGT order

Deliberations by the Committee

40.1.21 The Committee noted the following:

1. The instant proposal is for Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.
5. The existing project was accorded environmental clearance vide F. No. J-11011/310/2009-IA (II) (I) dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH , WHRB 6 MW & AFBC Power

Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant – 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

6. The EAC noted that the instant project comes under Severely Polluted area (SPA) falling in the Ramgarh district of Jharkhand. PP has committed the proposed mitigation measures and also submitted detailed action plan as detailed in para 40.1.19 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.
7. Total project land is 7.69 ha (19 Acres) which is allotted by Jharkhand Industrial Area Development Authority (JIADA). The total land as per existing E.C. is 14 Acres (5.67 Ha.) for a period of 99 years from 01.05.1974. Subsequently, PP has acquired another 5 Acres (2.02 Ha.) from JIADA for a period of 30 years from 28.10.2015. Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land.
8. The nearest human settlement from the project site is Village Marar (0.3 km, N). The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.
9. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
10. The existing plant requirement is 300 m³/day which is obtained from water ground water. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same is proposed to be sourced from Damodar River.
11. The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
12. Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820. PP further assured to develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. The EAC deliberated on the greenbelt action plan and found it satisfactory.
13. The EAC observed that a case has been filed vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. Also there is a NGT Kolkata case which has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023. The EAC deliberated that PP shall abide by the directions of the Hon'ble NGT in the aforementioned cases.

14. The committee deliberated on the details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
15. The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
16. The Committee also deliberated the CCR of earlier EC and its Action Plan and found it satisfactory.
17. The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.
18. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
19. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.
20. The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

Recommendations of the Committee:

- 40.1.22 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance **subject to uploading the written submission on portal** under the provisions of EIA Notification, 2006 subject to the stipulation of following specific conditions and general conditions as per the Ministry's Office Memorandum No. 22-34/2018-III dated 9/8/2018 based on project specific requirements:

A. Specific Conditions

- i. **This Environmental clearance is granted subject to final outcome of Hon'ble NGT cases as applicable to the project.**

- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly implement the Action Plan/Mitigation measures as prescribed for the SPA, as the Unit is located in SPA.
- v. The nearest human settlement from the project site is Village Marar (0.3 km, N). Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- vi. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1260 m³/day shall be sourced from Damodar River after obtaining necessary permission from the Competent Authority. PP shall also explore the possibility of shifting from ground water to alternative source of water to meet the water requirement of existing project.
- viii. Three tier Green Belt shall be developed and maintained in at least 40% of the project area with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Marar Village. As committed, PP shall develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 4.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.
- xi. The PP shall adopt the best practices of House-keeping in the whole project area.

B. General Conditions**I. Statutory compliance:**

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/ Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.
- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.

- x. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- xi. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xiii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiv. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xvi. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvii. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xviii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xix. During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
- xx. The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m³, respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xxi. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xxii. Low NO_x Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- x. Air Cooled condensers shall be used in the captive power plant.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.
- vi. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- vii. The dolochar generated shall be used for power generation.
- viii. Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
- ix. The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
 - c. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.
- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the

- earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
 - xiii. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 - xiv. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
 - xv. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
 - xvi. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.
 - xvii. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Agenda No. 40.2

- 40.2 Existing Rolling Mill with CCM having Installed Capacity of 3,00,000 TPA by M/s Viraj Steel & Energy Private Limited (Rolling Mill Division), located at: Gurupalli, PO: Lapanga, Tehsil: Rengali, District: Sambalpur, Odisha – Consideration of Environmental Clearance as per Provision under EIA Notification No. S.O. 3250 (E) dtd.20th July 2022**

[Proposal No.: IA/OR/IND1/430860/2023; File No.: IA-J-11011/323/2022-IA-II(IND-I)]
[Consultant: M/s Kalyani Laboratories Private Limited; Valid upto; 31.10.2023]

- 40.2.1 M/s Viraj Steel & Energy Private Limited (Rolling Mill Division) has made an online application vide proposal no. IA/OR/IND/430860/2023 dated 27/05/2023 along with copy of EIA/EMP report, and Form seeking Environment Clearance (EC) under the provisions of the EIA Notification No. S.O. 3250 (E) dated 20th July 2022 for existing Rolling Mill for the project mentioned above. The proposed project activity is listed at schedule no. 3(a) under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 40.2.2 The proposal was returned in present form as the Project Proponent did not attend the meeting. The Member Secretary appraised the Committee that the PP vide email dated 19.07.2023 request to upload the revised documents in the Parivesh Portal regarding a wrong entry. Taking into consideration the communication from the PP, EAC is of the view that the proposal may be **returned in present form** so that PP can revise the application.

ANNEXURE-4**Approval of EAC Chairman****Email****Director MoEFCC Dr R B LAL**

Re: Approval of Draft minutes of the 40th EAC Meeting held on 19-21 July 2023 by the Chairman-Regarding

From : chairman eac ind 1
<chairman.eac.ind.1@gmail.com> Mon, Jul 31, 2023 04:21 PM

Subject : Re: Approval of Draft minutes of the
40th EAC Meeting held on 19-21 July
2023 by the Chairman-Regarding

To : Director MoEFCC Dr R B LAL
<rb.lal@nic.in>

Cc : rajivekumar1983@gmail.com,
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<ranganathan.metals@gmail.com>,
ranjitnitj@gmail.com,
rajuevr60@gmail.com,
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dshome61@gmail.com, tejaswini acf
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<drjkpandey.eac.industry1@gmail.co
m>, RAJESH PRASAD RASTOGI
<rp.rastogi@gov.in>, sandeepan
<sandeepan.bs@gov.in>

Dear Dr. Lal,

The minutes are approved. Kindly do the needful.

Regards

Rajive Kumar

Chairman-Industry-1



सत्यमेव जयते

File No: IA-J-11011/310/2009-IA-II-(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
IA Division



Date 13/09/2023



To,

M/s BIHAR FOUNDRY AND CASTINGS LIMITED
 Bihar foundry and casting Limited, Plot No.0 1405, Ramgarh Industrial Area, Marar 607, Marar,
 RAMGARH, JHARKHAND, 829117
 E-mall: bfclferroalloys@gmail.com

Subject: Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD by M/s Bihar Foundry & Castings Limited, located at Ramgarh Industrial Area, Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand– Grant of Environmental Clearance Regarding.

Sir/Madam,

This refers to your proposal no. IA/JH/IND1/430894/2023 dated 2nd June 2023 along with copy of EIA/EMP report and certified compliance report for seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The PP has submitted/uploaded the information on Parivesh portal on dated 02.08.2023

2. The particulars of the proposal are as below :

(i) EC Identification No.	EC23A1001JH5222447N
(ii) File No.	IA-J-11011/310/2009-IA-II-(IND-I)
(iii) Clearance Type	Fresh EC
(iv) Category	A
(v) Project/Activity Included Schedule No.	3(a) Metallurgical Industries (ferrous and non ferrous),1(d) Thermal Power Plants,1(d) Thermal Power Plants
(vi) Sector	Industrial Projects - 1
(vii) Name of Project	Exapansion of steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to

	29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD
(viii) Name of Company/Organization	M/s BIHAR FOUNDRY AND CASTINGS LIMITED
(ix) Location of Project (District, State)	RAMGARH, JHARKHAND
(x) Issuing Authority	MoEF&CC
(xi) Applicability of General Conditions as per EIA Notification, 2006	No

3. The proposed project activity is listed at S. No. **3(a) & 1(d) under Category "A"** of the schedule of the EIA Notification, 2006 and appraised at Central Level.

4. The instant Proposal was considered in the **40th EAC Meeting held during 19th – 21st July, 2023** wherein after detailed deliberations, the committee recommended the proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 subject to the stipulation of specific conditions and general conditions. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

5. The details of the proposal are as per the EIA/EMP report submitted by the proponent. The salient features of the proposal as presented during the above-mentioned meetings of EAC (Industry 1 Sector) are at **Annexure-I**.

6. The Unit configuration and capacity of the proposed project is at **Annexure-II**.

7. The EAC, in its 40th meeting held during **19th – 21st July, 2023**, inter-alia, deliberated the following:

(i) The instant proposal is for Expansion of Steel plant –Sponge Iron through DRI Klins from 99,000 TPA to 4,05,375 TPA, WHRB Based Power generation from 5.0 MW to 29 MW, New AFBC Power Plant of 8.0 MW Capacity, MS Billets/ Hot Billets through Induction Furnace from 48,000 TPA to 1,58,400 TPA, Rolled products through New Rolling Mill of 1,65,000 TPA, & New Slag Crusher of 120 TPD capacity.

(ii) The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.

(iii) The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.

(iv) The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

(v) The existing project was accorded environmental clearance vide F. No. J-11011/310/2009-IA (II) (I) dated 28.01.2010. Consent-to-Establish (CTE) has been obtained vide order No. 632, dated 24.02.2010 for Sponge

Iron Plant (3X100 TPD), Induction Furnace 1X6, 2X3 TPH & 1X10 TPH , WHRB 6 MW & AFBC Power Plant 4 MW. Consent To Operate from JSPCB vide no. JSPCB/HO/RNC/CTO-4426528/2019/2376 dated 28.11.2019 Valid up to 31.12.2024 for Induction Furnace (48,000 TPA). CTO for sponge iron (99,000 TPA) & captive power plant – 5 MW vide order No. JSPCB/HO/RNC/CTO-11688208/2022/345 dated 25.03.2022 and is valid till 31.03.2025.

(vi) The EAC noted that the instant project comes under Severely Polluted area (SPA) falling in the Ramgarh district of Jharkhand. PP has committed the proposed mitigation measures and also submitted detailed action plan as detailed in para 40.1.19 above. The EAC is of the opinion that the mitigation plans shall be strictly implemented.

(vii) Total project land is 7.69 ha (19 Acres) which is allotted by Jharkhand Industrial Area Development Authority (JIADA). The total land as per existing E.C. is 14 Acres (5.67 Ha.) for a period of 99 years from 01.05.1974. Subsequently, PP has acquired another 5 Acres (2.02 Ha.) from JIADA for a period of 30 years from 28.10.2015. Hence the total land of 19 Ac. (7.69 Ha.) is envisaged for the project. Expansion will be taken up partly in existing land and remaining in the additional land.

(viii) The nearest human settlement from the project site is Village Marar (0.3 km, N). The EAC is of the opinion that PP shall strictly implement the environmental safeguard measures proposed to minimise the impact on the habitation of the locals.

(ix) Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.

(x) The existing plant requirement is 300 m³/day which is obtained from water ground water. The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same is proposed to be sourced from Damodar River.

(xi) The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.

(xii) Existing green belt has been developed in 1.9 Ha. (4.7 Ac) area which is about 33 % of the total project area of 5.67 Ha. (14 Acres) with total number of plants of 4620. Proposed greenbelt will be developed in 1.19 Ha. (2.94 Ac.). Thus total of 3.09 Ha. area (40% of total project area) will be developed with greenbelt. Additional 3,200 nos. of plants will be planted by October 2023. Total number of plants will be 7,820. PP further assured to develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. The EAC deliberated on the greenbelt action plan and found it satisfactory.

(xiii) The EAC observed that a case has been filed vide Original Application No. 172/2023 dated 13th March 2023 before the Hon'ble National Green Tribunal (NGT), Principal Bench, New Delhi. Also there is a NGT Kolkata case which has been stayed by Hon'ble Kolkata high court by its order no. CO1615 of 2023 dated 22nd May 2023. The EAC deliberated that PP shall abide by the directions of the Hon'ble NGT in the aforementioned cases.

(xiv) The committee deliberated on the details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.

(xv) The Committee also deliberated on the public hearing issues along with action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.

(xvi) The Committee also deliberated the CCR of earlier EC and its Action Plan and found it satisfactory.

(xvii) The EAC also deliberated on the submitted written representation of project proponent and found it satisfactory.

(xviii) The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.

(xix) The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

(xx) The EAC also reviewed the EC conditions (specific and general) pertaining to Industry-I projects and observed that some of the specific conditions stipulated so far in the previously recommended EC projects are common and applicable to most of the projects in general. In view of the same, the General Conditions (in case of EC projects) have been revised through reallocation of these common conditions from specific to General Conditions (in case of EC projects). Accordingly, the instant project is also being stipulated with the modified General conditions.

8. The EAC (Industry-1 Sector), in its 40th meeting held on **July 19 - 21, 2023**, based on information & clarifications provided by the project proponent and after detailed deliberations **recommended** the proposal for grant of Environment Clearance subject to stipulation of specific and general conditions as detailed in the point below.

9. The MoEF&CC has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1 Sector) hereby decided to grant **Environment Clearance for instant proposal of M/s Bihar Foundry & Castings Limited** under the provisions of EIA Notification, 2006 subject to the following **specific conditions and general conditions [Annexure-III]**.

10. The Ministry reserves the right to stipulate additional conditions, if found necessary at subsequent stages and the project proponent shall implement all the said conditions in a time bound manner. The Ministry may revoke or suspend the environmental clearance, if implementation of any of the above conditions is not found satisfactory.

11. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of the Environment (Protection) Act, 1986.

12. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

13. The above conditions shall be enforced, *inter-alia* under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous and Other Wastes (Management and Transboundary Movement) Rules, 2016 and the Public Liability Insurance Act, 1991 along with their amendments and Rules and any other orders passed by the Hon'ble Supreme Court of India / High Courts and any other Court of Law relating to the subject matter.

14. This issues with approval of the competent authority.

(Dr. R. B. Lal)

Scientist 'F'/Director

Tel: 011-20819346

Email-rb.lal@nic.in

-

Enclosure: As mentioned above

Copy To

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. Principal Chief Conservator of Forests and HoFF, Van Bhawan Jharkhand Sate at-Doranda P.O. Doranda, Ranchi-834002 Jharkhand.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
5. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi - 32
6. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi-824004.
7. Member Secretary, Central Ground Water Authority, A2, W3 Curzon Road Barracks, K.G. Marg, New Delhi-110001.
8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
9. District Collector, Ramgarh, Jharkhand
10. Guard File/Monitoring File/ Parivesh Portal /Record File

Annexure 1

Additional EC Conditions

The Specific and General EC conditions are mentioned at Annexures.

Annexure 2

Details of the proposal are as per the EIA/EMP report

S. No.	Particulars	Details																							
a.	Terms of Reference for undertaking EIA study	08.02.2023																							
b.	Period of baseline data collection	March 2021 to May 2021																							
c.	Date of Public Consultation	06-05-2023																							
d.	Action plan to address the PH issues	An amount of Rs. 4.5 Cr have been earmarked for action plan. Detail of activities proposed attached as Annexure V .																							
e.	Location of the project	Plot No. 1364 Marar Village, Ramgarh Tehsil & District, Jharkhand																							
f.	Latitude and Longitude of the project site	<table><tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr><tr><td>Point # 1</td><td>23°39"25.21' N</td><td>5°30"25.80'E</td></tr><tr><td>Point # 2</td><td>23°39"26.01' N</td><td>5°30"31.55'E</td></tr><tr><td>Point # 3</td><td>23°39"15.30' N</td><td>5°30"34.89'E</td></tr><tr><td>Point # 4</td><td>23°39"15.16' N</td><td>5°30"24.01'E</td></tr></table>	Point	Latitude	Longitude	Point # 1	23°39"25.21' N	5°30"25.80'E	Point # 2	23°39"26.01' N	5°30"31.55'E	Point # 3	23°39"15.30' N	5°30"34.89'E	Point # 4	23°39"15.16' N	5°30"24.01'E								
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Point # 4	23°39"15.16' N	5°30"24.01'E																							
g.	Total land	7.69 Ha																							
h.	Land acquisition details as per MoEF&CC O.M. dated 7/10/2014	Total 7.69 Ha. (19 Acres) of land has taken on lease from Ranchi Industrial Area Development Authority (RIADA) & Jharkhand Industrial Area Development Authority (JIADA) 14 Acres for a period of 99 years from 01-05-1974 (RIADA) Further 5 Acres for a period of 30 years from 28-10-2015 (JIADA)																							
i.	Existence of habitation & involvement of R&R, if any	Project site: No habitation exists in the plant site Study Area: <table><tr><th>Habitation</th><th>Distance</th><th>Direction</th></tr><tr><td>Marar</td><td>0.3 kms.</td><td>NE</td></tr></table>			Habitation	Distance	Direction	Marar	0.3 kms.	NE															
Habitation	Distance	Direction																							
Marar	0.3 kms.	NE																							
j.	Elevation of the project site	193 m to 204 m																							
k.	Involvement of Forest land if any.	Nil																							
l.	Water body exists within the project site as well as study area	Project Site: Nil. Study area: <table><tr><th>Water body</th><th>Distance (kms.)</th><th>Direction</th></tr><tr><td>Damodar River</td><td>1.4</td><td>S</td></tr><tr><td>Raura Nala</td><td>2.5</td><td>E</td></tr><tr><td>Meramgarh Nala</td><td>4.7</td><td>E</td></tr><tr><td>Unnamed stream</td><td>0.7</td><td>W</td></tr><tr><td>Ramgarh Village pond</td><td>3.6</td><td>S</td></tr><tr><td>Seota village Pond</td><td>1.5</td><td>NE</td></tr></table>			Water body	Distance (kms.)	Direction	Damodar River	1.4	S	Raura Nala	2.5	E	Meramgarh Nala	4.7	E	Unnamed stream	0.7	W	Ramgarh Village pond	3.6	S	Seota village Pond	1.5	NE
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S. No.	Particulars	Details												
m.	Existence of ESZ / ESA / national park / wildlife Sanctuary / biosphere Reserve / tiger reserve / elephant reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant reserve within 10 Km. radius of the plant. <table border="1"> <thead> <tr> <th>Forest</th><th>Distance (kms.)</th><th>Direction</th></tr> </thead> <tbody> <tr> <td>Unnamed PF near Manuan village</td><td>0.7</td><td>W</td></tr> <tr> <td>Unnamed PF Jaratoli (V)</td><td>4.0</td><td>S</td></tr> <tr> <td>Unnamed PF near Tilaiya village</td><td>5.0</td><td>NW</td></tr> </tbody> </table>	Forest	Distance (kms.)	Direction	Unnamed PF near Manuan village	0.7	W	Unnamed PF Jaratoli (V)	4.0	S	Unnamed PF near Tilaiya village	5.0	NW
Forest	Distance (kms.)	Direction												
Unnamed PF near Manuan village	0.7	W												
Unnamed PF Jaratoli (V)	4.0	S												
Unnamed PF near Tilaiya village	5.0	NW												
n.	Project cost	The capital cost of the existing project is Rs 300 Cr												
o.	EMP cost	The capital cost for environmental protection measures without SID is Rs. 28 Crores and with SID will be Rs 32.5 Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs.3.93 Crores.												
p.	Employment opportunity	The employment generation from the proposed expansion project is 250 direct & 250 Indirect.												
q.	Water and Power requirement	The water requirement for the proposed expansion project is estimated as 1260 m³/day and the same will be sourced from Damodar River. The power requirement for the proposed expansion project is estimated as 19.3 MW. Total Power required for after the proposed expansion will be 25 MW.												

Unit configuration and capacity

S. No.	Unit	Total Capacity as per the CTE / E.C. issued vide dated 28-02-2010	Implementation status as per the current CTO dt 28-11-2019& 25-03-2022	Proposed Expansion	Total production capacity After Present Expansion
1.	DRI Kiln for Production of Sponge Iron	3x100 TPD (99,000 TPA)	99,000 TPA	Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD (1,29,375 TPA) New 1x650 TPD (2,76,000 TPA)	4,05,375 TPA
2.	Induction furnace with LRF & CCM to produce MS billets	75,000 TPA (2x3T + 1x6T + 1x10T)	48,000 TPA	Replacement of 2 x 3T IF + 1 x 6T IF with 3 x10 T IF Additional 1,18,800 TPA and 1x10 T Induction furnace	1,58,400 TPA (4x10T IF)
3.	Rolling Mill through Hot charging (Rolled products i.e. TMT bars / Structural steel e.t.c) 85% Hot charging + 15% through RHF	16,500 TPA	Not Implemented	1,65,000 TPA	1,65,000 TPA
4.	Power generation through WHRB of DRI	6 MW	5 MW	Up gradation from 5.0 MW to 7.0 MW Proposed 1 x 22 MW	29 MW
5.	Power Plant through AFBC Boiler	4 MW	Not Implemented	8 MW	8 MW
6.	Slag Crusher	---	---	120 TPD	120 TPD
Note:-Upgradation of Existing DRI Kilns from 3 x 100 TPD to 3x125 TPD & proposed 1x 650TPD DRI kiln with yield of 800 TPD due to usage of Pellets & Imported Coal i.e. 345 days Operation (i.e. 4,05,375 TPA). Replacement of existing 2 x 3T IF + 1 x 6T IF with 3 x10 T IF. The total Production capacity after expansion will be 1,58,400 TPA.					

Specific and General conditions

A. Specific Conditions

- i. **This Environmental clearance is granted subject to final outcome of Hon'ble NGT cases as applicable to the project.**
- ii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iii. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- iv. PP shall strictly implement the Action Plan/Mitigation measures as prescribed for the SPA, as the Unit is located in SPA.
- v. The nearest human settlement from the project site is Village Marar (0.3 km, N). Project Proponent shall take appropriate environmental safeguard measures to minimise the impact on the habitation of the locals. PP needs to strengthen green belt all around the plant area to reduce the dust pollution. The PP shall also include this location in its environmental monitoring programme.
- vi. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (4.7 Km, E), Unnamed stream (0.7 Km, W), Ramgarh Village pond (3.6 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. A robust and full proof Drainage Conservation scheme to protect the natural drainage and its flow parameters; along with Soil conservation scheme and multiple Erosion control measures shall be implemented.
- vii. The water requirement of 1260 m³/day shall be sourced from Damodar River after obtaining necessary permission from the Competent Authority. PP shall also explore the possibility of shifting from ground water to alternative source of water to meet the water requirement of existing project.
- viii. Three tier Green Belt shall be developed and maintained in at least 40% of the project area with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall also develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy along with windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Marar Village. As committed, PP shall develop 3-tier Plantation at the School premises all along the school boundary and at the Dispensary premises all along the Dispensary boundary. Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.

- ix. All the commitments made towards socio-economic development of the nearby villages shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 amounting to Rs. 4.50 Crores shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- x. PP shall adopt undertake village adoption programme, prepare and implement the action plan to develop them into model villages.
- xi. The PP shall adopt the best practices of House-keeping in the whole project area.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/ Subordinate legislations, etc., as may be applicable to the project.
- ii. This Environmental clearance is granted subject to final outcome of Hon'ble Supreme Court of India, Hon'ble High Court, Hon'ble NGT and any other Court of Law, if any, as may be applicable to this project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as 04 Nos. Continuous Ambient Air Quality Station (CAAQMS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall carryout Continuous Ambient Air Quality monitoring for common/criterion parameters relevant to the main pollutants released (e.g. PM₁₀ and PM_{2.5} in reference to PM emission, and SO₂ and NO_x in reference to SO₂ and NO_x emissions) within and outside the plant area (at least at four locations one within and three outside the plant area at an angle of 120° each), covering upwind and downwind directions.
- iii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- iv. Sampling facility at process stacks shall be provided as per CPCB guidelines for manual monitoring of emissions.
- v. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- vi. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- vii. Sufficient number of mobile or stationery vacuum cleaners shall be provided to clean plant roads, shop floors, roofs, regularly.

- viii. Ensure covered transportation and conveying of raw material to prevent spillage and dust generation. The project proponent use leak proof trucks/dumpers carrying coal and other raw materials and cover them with tarpaulin.
- ix. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- x. The project proponent shall provide primary and secondary fume extraction system at all heat treatment furnaces.
- xi. Wind shelter fence and chemical spraying shall be provided on the raw material stock piles.
- xii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.
- xiii. Pollution control system in the plant shall be provided as per the CREP Guidelines of CPCB.
- xiv. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.
- xv. Bag filters shall be cleaned regularly and efficiency of bag filter system shall be monitored at regular intervals.
- xvi. Water Sprinklers/Water mist system shall be installed near raw material yards, operational units and other strategic locations to control fugitive emissions from the plant.
- xvii. The particulate matter emissions from the process stacks shall be less than 30 mg/Nm³ and measures shall be undertaken as per the submitted action plan. Efficient Air monitoring equipment shall be installed.
- xviii. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xix. During operational phase at Captive Power Plant, Action Plan to monitor coke/coal dust exposures in different process plants using personal and area air samplers and to compare with permissible limits as per Indian Factories Act, 1948 shall be implemented.
- xx. The coal dust should be monitored at coal unloading, crushing, furnace areas and should be within 2 mg/m³, respirable dust fraction containing less than 5% quartz as per Indian Factories Act, 1948.
- xxi. Online stack monitoring system for IF and RHF shall be installed and monitoring report shall be submitted to the concerned Regional Office of the MoEF&CC along with the six monthly compliance report.
- xxii. Low NO_x Burners will be installed at Reheating Furnace for control of Gaseous emissions generated while using PNG.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognized under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- iv. Water meters shall be provided at the inlet to all unit processes in the plants.
- v. The project proponent shall make efforts to minimise water consumption in the plant complex by segregation of used water, practicing cascade use and by recycling treated water.
- vi. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- vii. All stockyards shall have impervious flooring and shall be equipped with water spray system for dust suppression. Stock yards shall also have garland drains and catch pits to trap the run off material and shall be implemented as per the action plan submitted in EIA/EMP report.
- viii. Rain water harvesting shall be implemented to recharge/harvest water as per the action plan submitted in the EIA/EMP report.
- ix. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- x. Air Cooled condensers shall be used in the captive power plant.

IV. Noise monitoring and prevention

- i. Noise pollution shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and amendments thereof, and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.
- ii. The ambient noise levels should conform to the standards prescribed under E(P)A Rules, 1986 viz. 75 dB(A) during day time and 70 dB(A) during night time.
- iii. PP shall identify extreme hot areas through heat stress survey as well as noise monitoring within process plants to ensure that workers not exposed above 90 dBA levels as per Factories Act, 1948.

V. Energy Conservation measures

- i. Provide solar power generation on roof tops of buildings, for solar light system for all common areas, street lights, parking around project area and maintain the same regularly;
- ii. Provide LED lights in their offices and residential areas.
- iii. The project proponent shall provide waste heat recovery system (pre-heating of combustion air) at the flue gases of reheating furnaces.
- iv. Practice hot charging of slabs and billets/blooms as far as possible.
- v. Ensure installation of regenerative type burners on all reheating furnaces.
- vi. The project proponent shall provide waste heat recovery system on the DRI Kilns.
- vii. The dolochar generated shall be used for power generation.
- viii. Tar shall be recovered from producer gas and shall be sold to registered processors and phenolic water shall be incinerated in After Burn Chamber (ABC) of DRI kilns.
- ix. The PP shall implement the guidelines on sponge iron plants issued by the CPCB/SPCB in this regard.

VI. Waste management

- i. Oil Collection pits shall be provided in oil cellars to collect and reuse/recycle spilled oil.
- ii. Kitchen waste shall be composted or converted to biogas for further use.
- iii. 100% utilization of fly ash shall be ensured. All the fly ash shall be provided to cement and brick manufacturers for further utilization and Memorandum of Understanding in this regard shall be submitted to the Ministry's Regional Office.
- iv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- v. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
- vi. Solid waste utilization
 - a. PP shall install a slag crusher to convert steel slag into aggregate for use in construction industry, fine sand for use as flux in steel plant, sand in brick making and as lime in cement making.
 - b. PP shall recycle/reuse solid waste generated in the plant as far as possible.
 - c. Used refractories shall be recycled as far as possible.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration by trees.
- ii. Project proponent shall submit a study report on Decarbonisation program, which

would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

- iii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms.
- iii. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP. Safe drinking water, medical health care, creche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- iv. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- iii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.
- iv. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Integrated Regional Office of the MoEF&CC.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

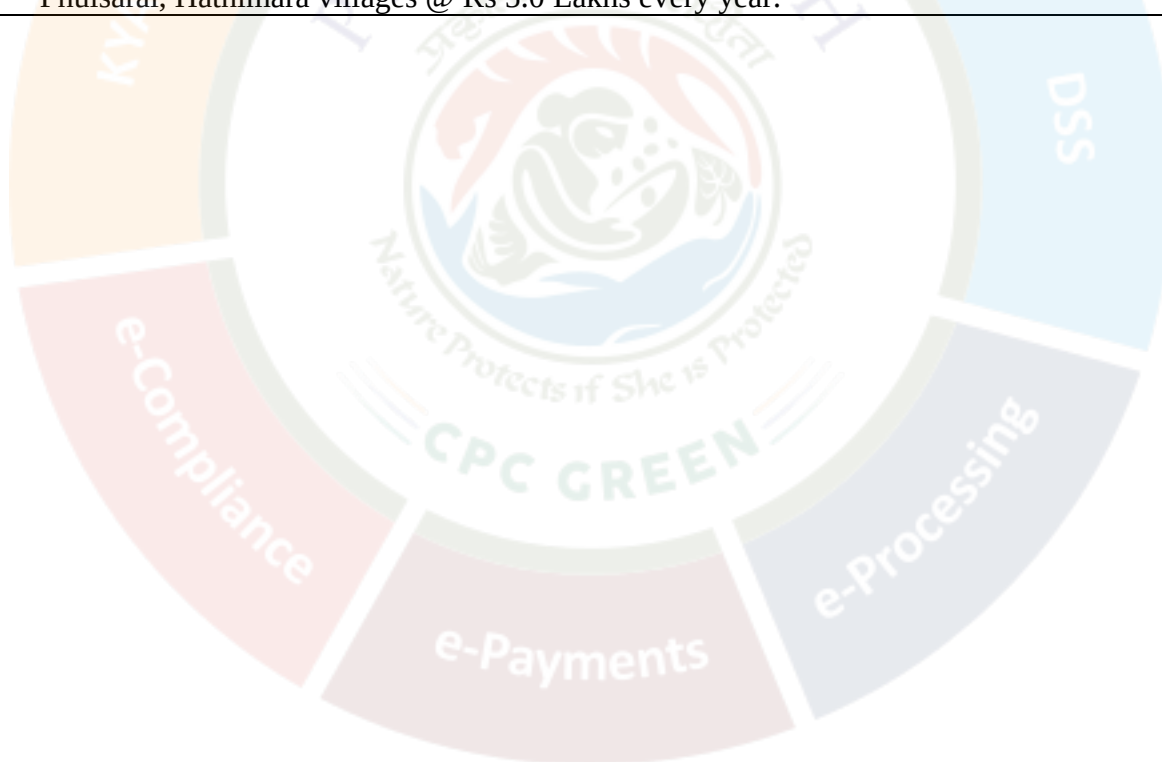
- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. Action plan for developing connecting and internal road in terms of MSA as per IRC guidelines shall be implemented
- vi. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vii. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- viii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- ix. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- x. The recommendations of the approved Site-Specific Wildlife Management Plan (in case of involvement of Schedule-I species) shall be implemented in consultation with the State Forest Department. The implementation report shall be furnished along with the six-monthly compliance report to the concerned Regional Office of the MoEF&CC.
- xi. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- xii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xiii. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

Action plan as per MoEF&CC O.M. F.No. 22-65/2017-IA.III, dated 30/09/2020:

S. No	Major Activity Heads		Year of Implementation (Rs. In Lakh)			Expen- diture (Rs. In Lakhs)
			1 st Year	2 nd Year	3 rd Year	
A). Based on SIA Study						
1	Community &Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	25
		Budget in Lakhs	7.5	7.5	10	
	ii) Mineral water plants	Physical Nos. & village	1 nos. in Hathimara (v) &1 Nos. in Marar (v)	1nos. in Manuan (v) & 1 Nos. in Phulsarai (v)	1 nos. in Digwar (v) & 1 nos. Pochra (v)	18
		Budget in Lakhs	6	6	6	
	iii) Village road repair & maintenance	Physical Nos. & village	1 Nos. in Marar (v)	1 nos. in Hathimara (v)	1 Nos. in Phulsarai (v)	30
		Budget in Lakhs	10	10	10	
					Sub Total	73
2	Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	4 nos. in Kanjgi (v)	4 nos. in Seota (V)	4 nos. in Marar (V)	30
		Budget Rs in Lakhs	10	10	10	
	iii)Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	Phulsarai(v) - 1 No.	Digwar (v) – 1 No.	Painki (v) -1 No.	30
		Budget Rs in Lakhs	10	10	10	
					Sub Total	65

S. No	Major Activity Heads		Year of Implementation (Rs. In Lakh)			Expenditure (Rs. In Lakhs)
			1 st Year	2 nd Year	3 rd Year	
3	Health & hygiene					
	i) Sanitation facility in existing schools	Physical Nos. & village	in Phulsarai (v)	in Seota (V)	in Marar (V)	30
		Budget in Lakhs	10	10	10	
	ii) Napkins Vending Machine in High Schools.	Physical Nos. & village	Machines will be installed in Kanjgi (v)	Machines will be installed in Seota (V)	Machines will be installed in Marar (V)	9
		Budget in Lakhs	3	3	3	
	iii) Primary Health Centre for local people with Doctor & other facilities	Physical Nos. & village	Primary Health Centre with Ambulance in Ramgarh Town			60
		Budget in Lakhs	---	---	60	
					Sub Total	99
4	Tree Plantation in water body bunds @1000 Nos. in each village	Physical Nos. & village	1000 nos. in Kanjgi (v) & 1000 Nos. in Marar (v)	1000 nos. in Manuan (v) & 1000 Nos. in Digwar (v)	1000 nos. in Phulsarai(v) & 1000 Nos. in Painki (v)	30
		Budget in Lakhs	10	10	10	
5	RWH pits in the surrounding villages & De-siltation of ponds	Physical Nos. & village	Sandi (v) 2 nos. of ponds desiltation 2.0 m depth	Phulsarai(v) pond desiltation 1.5 m depth	Digwar (v) pond desiltation 1.5 m depth	84
		Budget in Lakhs	44	20	20	
					TOTAL (A)	351
B). Based on Public Consultation/Hearing						
1	Impart training to the local villagers for skill development. a) DISHA Centre" along with necessary infrastructure for various vocational training program for employment generation in association with National Skill Development Mission (Automobile Repair,	Physical Nos. & village	One DISHA centre in Ramgarh Town			90
		Budget in Lakhs	30	30	30	

S. No.	Major Activity Heads		Year of Implementation (Rs. In Lakh)			Expenditure (Rs. In Lakhs)
			1 st Year	2 nd Year	3 rd Year	
	Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)					
2	Providing LED Street lighting with solar panels	Physical Nos. & village	3 nos. in Hathimara (v) & 3 Nos. in Marar (v)	3 nos. in Manuan (v) & 3 Nos. in Phulsarai (v)	3 nos. in Digwar (v) & 3 nos. Pochra (v)	9
		Budget in Lakhs	3	3	3	
					Total (B)	99
		TOTAL	145	121	184	
					Grand Total (A+B)	450
Recurring expenditures under CSR as per companies Act 2014 Health checkup will be carried out periodically in surrounding villages i.e. Marar, Sandi, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.						



Signature Not Verified

Digitally Signed by : Dr R B Lal
Member Secretary, MoEFCC (EC)

Date: 13/09/2023

F. No. J-11011/384/2010-IA-II (I)
Government of India
Ministry of Environment and Forests
(I.A. Division)

Paryavaran Bhawan
CGO Complex, Lodhi Road
New Delhi – 110 003
E-mail: ms.industry-mef@nic.in
Tele/fax: 011 – 2436 3973
Dated: 31st October, 2011

To,

The Director,
M/s Bihar Foundry and Casting Limited
Main Road, Ranchi- 834 001

Ph: 0651- 2202699

E-mail: consafescience@gmail.com / bfclgfa@gmail.com

Sub: Expansion of Ferro Alloy Plant by installing SAF (9 MVAx1= 40 TPD) for manufacture of Ferro Silicon/Ferro-Manganese at Plot No. 1405, Ramgarh Industrial Area, Marar Village, Ramgarh District in Jharkhand by **M/s Bihar Foundry and Casting Limited- regarding Environmental Clearance**

Sir,

This has reference to your letter no. nil dated 10.04.2011 along with copies of EIA/EMP reports and subsequent communication dated 30.06.2011 seeking environmental clearance under the provisions of EIA Notification, 2006.

2. The Ministry of Environment and Forests has examined your application. It is noted that M/s Bihar Foundry and Casting Limited have proposed for expansion of Ferro Alloy Plant by installing SAF (9 MVAx1= 40 TPD) to manufacture Ferro Silicon/Ferro-Manganese at Plot No. 1405, Ramgarh Industrial Area, Marar Village, Ramgarh District in Jharkhand. The proposed expansion will be in the existing plant area of 14 acres and green belt will be developed in 33% of the project area. No additional land is required for the proposed expansion. No R&R is involved. No national park / wildlife sanctuary and reserve forests are located within 10 km radius of the project site. Mn ore, Dolomite, Quartz and Coke will be used as raw materials. Total cost of the project is Rs. 20.0 Crores and the budget for Environment Management and Pollution Control measures is Rs. 2.0 Crores.

3. Following are the details of existing and proposed expansion facilities:

S.No	Name of the project	Existing	Proposed Expansion
1	Ferro Alloy (2x5 MVA)	26 TPD (Silico / Manganese)	----
2	Ferro Alloy (7.5 MVA)	30 TPD (Silico / Manganese)	----
3	Ferro Alloy (9 MVAx1)	----	40 TPD (Ferro Silicon/Ferro-Manganese)

4. Fume extraction system followed by bag filter to control the emissions from the submerged arc furnace and crushing house will be installed. The emissions will be dispersed

through stack of adequate height as per the CPCB / SPCB standards. Total water requirement will be 35m³/day, which will be sourced from bore wells. There will be no generation of wastewater from the process. Domestic effluent will be treated in septic tank followed by soak pit. Rain water harvesting system to recharge the ground water and reduce the fresh water consumption will be installed. Presently slag is collected and sent for crushing where the crushed slag is segregated through screen into the metallic and non metallic. The silica waste is sold for road works for filling and the metallic parts are reused in the process.

5. The Ferro Alloy Plants are listed at S.No. 3(a) in Primary Metallurgy Industry in Category 'A' under the schedule of EIA Notification, 2006 and appraised by the Expert Appraisal Committee -1 (Industry).

6. The proposal was considered by the Expert Appraisal Committee-1 (industry) in its 24th meeting held during 19th - 20th May, 2011. The Committee sought additional information for reconsideration of project. On receipt of additional information, the committee reconsidered the project in its 26th meeting held during 21st - 22nd July, 2011. The Committee recommended the proposal for environmental clearance subject to stipulation of specific conditions along with other environmental conditions. Public hearing is not required as per Para 7(i) III (b) of EIA Notification, 2006 as the project is located in notified industrial area.

7. Based on the information submitted by you, presentation made by you and consultant, M/s Consafe Science (India), Hyderabad, the Ministry of Environment and Forests hereby accords environmental clearance to the above project under the provisions of EIA Notification dated 14th September 2006 subject to strict compliance of the following Specific and General conditions:

A. SPECIFIC CONDITIONS :

- i. Compliance to all the specific and general conditions stipulated for the existing plant by the Central/State Government shall be ensured and regular reports submitted to the Ministry's Regional Office at Bhubaneswar/SPCB.
- ii. No charcoal shall be used as fuel. Pet coke shall be used as fuel instead of charcoal from unknown sources.
- iii. Continuous monitoring facilities for all the stacks and sufficient air pollution control equipments viz. fume extraction system with bag filters, ID fan and stack of adequate height to submerged arc furnace shall be provided to control emissions below 50 mg/Nm³.
- iv. The National Ambient Air Quality Standards issued by the Ministry vide G.S.R. No. 826(E) dated 16th November, 2009 shall be followed.
- v. Secondary fugitive emissions from all the sources shall be controlled within the latest permissible limits issued by the Ministry and regularly monitored. Guidelines / Code of Practice issued by the CPCB shall be followed.
- vi. Regular monitoring of influent and effluent surface, sub-surface and ground water shall be ensured and treated wastewater shall meet the norms prescribed by the State Pollution Control Board or described under the Environment (Protection) Act, 1986 whichever are more stringent. Leachate study for the effluent generated and analysis should also be regularly carried out and report submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB.
- vii. The total water requirement shall not exceed 35m³/day. Permission to draw the water from the Competent Authority shall be obtained. 'Zero' effluent discharge shall be strictly followed and no wastewater should be discharged outside the premises.

- viii. Efforts shall be made to make use of rain water harvested. If needed, capacity of the reservoir should be enhanced to meet the maximum water requirement. Only balance water requirement should be met from other sources.
- ix. Slag produced in Ferro Manganese (Fe-Mn) production shall be used in manufacture of Silico Manganese (Si-Mn). All the other ferro alloy slag shall be used in the preparation of building materials.
- x. Risk and Disaster Management Plan along with the mitigation measures should be prepared and a copy submitted to the Ministry's Regional Office at Bhubaneswar, SPCB and CPCB within three months of issue of environment clearance letter.
- xi. As proposed, green belt should be developed in at least 33 % of the project area. Selection of plant species shall be as per the CPCB guidelines in consultation with the DFO.
- xii. At least 5 % of the total cost of the project should be earmarked towards the Enterprise Social Commitment based on locals need and item-wise details along with time bound action plan should be prepared and submitted to the Ministry's Regional Office at Bhubaneswar. Implementation of such program shall be ensured accordingly in a time bound manner.
- xiii. The company shall provide housing for construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, safe drinking water, medical health care, crèche etc. The housing may be in the form of temporary structures to be removed after the completion of the project.
- xiv. The Company shall submit within three months their policy towards Corporate Environment Responsibility which should inter-alia address (i) Standard operating process/ procedure to bring into focus any infringement/deviation/violation of environmental or forest norms/conditions, (ii) Hierarchical system or Administrative order of the Company to deal with environmental issues and ensuring compliance to the environmental clearance conditions and (iii) System of reporting of non compliance/violation environmental norms to the Board of Directors of the company and/or stakeholders or shareholders.

A. GENERAL CONDITIONS:

- i. The project authorities must strictly adhere to the stipulations made by the Jharkhand State Pollution Control Board and the State Government.
- ii. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment and Forests.
- iii. The gaseous emissions from various process units shall conform to the load/mass based standards notified by this Ministry on 19th May, 1993 and standards prescribed from time to time. The State Board may specify more stringent standards for the relevant parameters keeping in view the nature of the industry and its size and location.
- iv. At least four ambient air quality monitoring stations should be established in the downward direction as well as where maximum ground level concentration of PM₁₀, SO₂ and NO_x are anticipated in consultation with the SPCB. Data on ambient air quality and stack emission shall be regularly submitted to this Ministry including its Regional Office at Bhubaneswar and the SPCB/CPCB once in six months.

- v. Industrial wastewater shall be properly collected, treated so as to conform to the standards prescribed under GSR 422 (E) dated 19th May, 1993 and 31st December, 1993 or as amended from time to time. The treated wastewater shall be utilized for plantation purpose.
- vi. The overall noise levels in and around the plant area shall be kept well within the standards (85 dBA) by providing noise control measures including acoustic hoods, silencers, enclosures etc. on all sources of noise generation. The ambient noise levels should conform to the standards prescribed under EPA Rules, 1989 viz. 75 dBA (daytime) and 70 dBA (nighttime).
- vii. Occupational health surveillance of the workers should be done on a regular basis and records maintained as per the Factories Act.
- viii. The company shall develop surface water harvesting structures to harvest the rain water for utilization in the lean season besides recharging the ground water table.
- ix. The project proponent shall also comply with all the environmental protection measures and safeguards recommended in the EIA/EMP report. Further, the company must undertake socio-economic development activities in the surrounding villages like community development programmes, educational programmes, drinking water supply and health care etc.
- x. Requisite amount shall be earmarked towards capital cost and recurring cost/annum for environment pollution control measures to implement the conditions stipulated by the Ministry of Environment and Forests as well as the State Government. An implementation schedule for implementing all the conditions stipulated herein shall be submitted to the Regional Office of the Ministry at Bhubaneswar. The funds so provided shall not be diverted for any other purpose.
- xi. A copy of clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/Municipal Corporation, Urban Local Body and the local NGO, if any, from whom suggestions/representations, if any, were received while processing the proposal. The clearance letter shall also be put on the web site of the company by the proponent.
- xii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and shall update the same periodically. It shall simultaneously be sent to the Regional Office of the MOEF at Bhubaneswar. the respective Zonal Office of CPCB and the CECB. The criteria pollutant levels namely; PM₁₀, SO₂, NO_x (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects shall be monitored and displayed at a convenient location near the main gate of the company in the public domain.
- xiii. The project proponent shall also submit six monthly reports on the status of the compliance of the stipulated environmental conditions including results of monitored data (both in hard copies as well as by e-mail) to the Regional Office of MOEF, the respective Zonal Office of CPCB and the SPCB. The Regional Office of this Ministry at Bhubaneswar/ CPCB / SPCB shall monitor the stipulated conditions.
- xiv. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company

alongwith the status of compliance of environmental conditions and shall also be sent to the respective Regional Office of the MOEF at Bhubaneswar by e-mail.

- xv. The Project Proponent shall inform the public that the project has been accorded environmental clearance by the Ministry and copies of the clearance letter are available with the SPCB and may also be seen at Website of the Ministry of Environment and Forests at <http://envfor.nic.in>. This shall be advertised within seven days from the date of issue of the clearance letter, at least in two local newspapers that are widely circulated in the region of which one shall be in the vernacular language of the locality concerned and a copy of the same should be forwarded to the Regional office at Bhubaneswar.
 - xvi. Project authorities shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities and the date of commencing the land development work.
8. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
9. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
10. The above conditions shall be enforced, inter-alia under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986, Hazardous Wastes (Management, Handling and Transboundary Movement) Rules, 2008 and the Public (Insurance) Liability Act, 1991 along with their amendments and rules.

(Dr. P.L. Ahujarai)
Scientist -F

Copy to:-

1. The Secretary, Department of Forest, Govt. of Jharkhand, Nepal House, Ranchi.
2. The Chief Conservator of Forests, Ministry of Environment & Forests, Regional Office, (EZ) A-3, Chandrashekharpur, Bhubaneswar-715023.
3. The Chairman, Central Pollution Control Board Parivesh Bhavan, CBD-cum-Office Complex, East Arjun Nagar New Delhi – 110 032.
4. The Chairman, Jharkhand State Pollution Control Board, T.A Division Building (Ground Floor) HEC Campus, Dhurwa, Ranchi -834004.
5. Guard File/Monitoring File/Record File.

(Dr. P. L. Ahujarai)
Scientist 'F'

F. No. J-11011/384/2010-IAII(I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
Jor Bagh Road, Aliganj,
New Delhi – 110003
E-mail: dirind-moefcc@gov.in
Tel: 011-24695368

Dated: 24th November, 2020

To

Shri. Gaurav Budhia,
Director,
M/s. Bihar Foundry & Casting Limited,
Main Road, Ranchi-834001 (Jharkhand)
Email: biharfoundary2020@gmail.com

Subject: Modification-cum-Expansion in existing Ferro Alloys Plant by **M/s. Bihar Foundry & Casting Limited** located at Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, **Ramgarh, Jharkhand – Prescribing of Terms of Reference (ToR) – regarding.**

Sir,

1. This refers to the online application of **M/s. Bihar Foundry & Casting Limited** made vide proposal no. IA/JH/IND/172815/2020 dated 12/09/2020 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.
2. The proposal cited above was considered in 24th meeting of the Re-constituted EAC (Industry-I) held during 27-29th October, 2020. The EAC proceedings of the proposal is given as below.

Details submitted by the project proponent

3. M/s. Bihar Foundry & Casting Limited located at Notified Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, Ramgarh (JHK) – 829117 proposes to expand the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology.
4. The project was earlier accorded environmental clearance vide letter number J-11011/384/2010-IA.II(I) dated 31/10/2011. Consent to Operate was accorded by Jharkhand State Pollution Control Board vide Ir. no. B-42, validity of CTO is up to 31/12/2020.
5. The proposed unit will be located at Plot No 1405(P), Village - Marar, Taluka: Mandu, District: Ramgarh, State: Jharkhand. – 829117.
6. The land area acquired for the proposed plant is 3.1 ha which is a Government Land. No forest land is involved. The entire land has been acquired for the project. Of the total area 1.05 ha (33 %) land will be used for green belt development.
7. No national park/ wildlife sanctuary/biosphere reserve/ tiger reserve/ elephant reserve etc. are reported to be located in the core and buffer zone of the project. The area also does not report to form corridor for Schedule-I fauna.

Terms of Reference for project titled "Modification-cum-Expansion in existing Ferro Alloys Plant of M/s. Bihar Foundry & Casting Limited at Notified Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, Ramgarh, Jharkhand".

7/c

8. Total project cost is approx Rs. 50 Crores. Proposed employment generation from proposed project will be 350 direct employment and 355 indirect employment.
9. The targeted production capacity of the SiMn –165TPD (58,575TPA) or HC/MC/LC FeMn – 265TPD (94,075TPA) depend on market scenario / demand. The ore for the plant would be procured from market sources. The ore transportation will be done through Import / Other Sources (Rail/Road/Conveyor).
10. The existing and the proposed production details are as below:

Existing Ferro Alloys units as per EC & Production	Proposal (Modification-cum-Expansion)	Final Plant Configuration & Capacity
2x5+1x7.5+1x9 MVA SAF (Submerge Arc Furnaces) Ferro Alloys SiMn/FeMn – 96TPD (34,080TPA)	1. Modification of existing 2x5 MVA SAF's to 2x6 MVA SAF's by change in transformer capacity 2. Modification of existing 1x7.5 MVA SAF to 1x9 MVA SAF by change in transformer capacity 3. New 1x9 MVA SAF 4. New 12MT per batch CLU(Creusot-Loire-Uddeholm) Converter for refining liquid HC FeMn to MC/LC FeMn 5. Matching-associate facilities for operations	2x6+ 3x9 MVA SAF's + 1x12T per batch CLU Converter with matching associate facilities Product Mix SiMn – 165 TPD (58,575TPA) or HC/MC/LC FeMn – 265 TPD (94,075TPA) depend on market scenario/demand

11. The electricity load of 22.5 MW will be procured from DVC. Company has also proposed to install zero DG Set.
12. Proposed raw material and fuel requirement for project are 662.5 TPD Manganese Ore & 198.7 TPD coke. The requirement would be fulfilled by market sources as well as Imports. Fuel consumption will be mainly electricity from DVC.
13. Water Consumption for the proposed project will be 50 KLD additional and waste water generation will be recycled. Domestic waste water will be treated and industrial waste water generated will be treated and reused for cooling.
14. The proponent has mentioned that there is no court case or violation under EIA Notification to the project or related activity.

Observations of the Committee

15. The Committee noted the following:
- The proposal is to upgrade existing 5 T, 7 T EAF to 6 T and 9 T respectively and install one more 9 MVA SAF thus making the complex to have 2x6+ 3x 9 MVA SAF Complex.
 - Plant was installed after obtaining EC from MoEFCC during Oct 2011. CTO is valid till Dec 2020.
 - Land area is 7.76 acres with green belt area as 1.09 acres.
 - Water would be sourced from Damodar River.

Recommendations of the Committee

16. After deliberations, the Committee recommended the project proposal for prescribing following specific ToRs for undertaking detailed EIA and EMP study in addition to the generic ToR enclosed at Annexure-1 read with additional ToRs at Annexure-2:
 - i. Only surface Water shall be used. Ground water abstraction shall not be permitted.
 - ii. 100 % water consumed annually shall be recharged through water harvesting.
 - iii. PM level from chimneys shall be maintained at < 30 mg/Nm³ and Power plant emission norms of SO₂ and NO_x less than 100 Mg/Nm³ shall be adhered to.
 - iv. All Plant roads and approach road to plant shall be made paved and industrial vacuum cleaners shall be used to keep the plant clean and free of fugitive emissions.
 - v. The dust collected from roads, plant floors and APCDs shall be recycled to pellet plant.
 - vi. 100 % of the slag generated through the process shall be utilized.
 - vii. Plant shall operate on ZLD.
 - viii. 4th hole extraction system shall be installed on SAF for control of dust emission.
 - ix. Briquetting and Jigging plant shall be installed.
 - x. No Ferro Chrome production without prior Environment Clearance from MoEF&CC.
 - xi. AOD (Argon Oxygen Decarburization) Converter shall have secondary fume extraction facility.

Decision of MoEF&CC

17. The undersigned is directed to inform that Ministry of Environment, Forest and Climate Change has examined the proposal in accordance with the Environment Impact Assessment (EIA) Notification, 2006 & further amendments thereto and after accepting the recommendations of the Expert Appraisal Committee (Industry-1) hereby decided to accord above-said specific ToRs, in addition to the standard ToRs and Sector Specific ToRs as enclosed at Annexure I read with additional ToRs at Annexure-2 for carrying out detailed EIA/EMP for the above project.
18. It is requested that the draft EIA Report may be prepared in accordance with the above mentioned specific ToRs and enclosed generic ToRs and additional ToRs and thereafter further necessary action including conduct of public consultation may be taken for obtaining Environment Clearance in accordance with the procedure prescribed under the EIA Notification, 2006 as amended.
19. The ToRs are valid for a period of four years from today i.e., 24/11/2020 and will expire on 23/11/2024 as per the Ministry's Notification S.O. 751 (E) dated 17/02/2020.
20. This issues with the approval of the Competent Authority.


(A.K. Agrawal)
Director

Copy to:-

1. Secretary, Department of Environment, Government of Jharkhand Secretariat Ranchi.
2. Regional Officer, Ministry of Environment, Forest and Climate Change, Regional Office (ECZ), Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
3. Chairman, Central Pollution Control Board, Parivesh Bhawan, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
4. Chairman, Jharkhand State Pollution Control Board, H.E.C., Dhurwa, Ranchi-834004 (Jharkhand).
5. Member Secretary, Central Ground Water Authority, West Block -II, Wing -3, Sector I, R.K.Puram, New Delhi - 110086.
6. District Collector, Ramgarh District, Jharkhand.
7. Guard File / Record file / Monitoring file.
8. MOEF&CC Website.


(A.K. Agrawal)
Director

ANNEXURE – I**GENERIC TERMS OF REFERENCE (ToR) IN RESPECT OF INDUSTRY SECTOR**

1. Executive Summary
2. Introduction
 - i. Details of the EIA Consultant including NABET accreditation
 - ii. Information about the project proponent
 - iii. Importance and benefits of the project
3. Project Description
 - i. Cost of project and time of completion.
 - ii. Products with capacities for the proposed project.
 - iii. If expansion project, details of existing products with capacities and whether adequate land is available for expansion, reference of earlier EC if any.
 - iv. List of raw materials required and their source along with mode of transportation.
 - v. Other chemicals and materials required with quantities and storage capacities
 - vi. Details of Emission, effluents, hazardous waste generation and their management.
 - vii. Requirement of water, power, with source of supply, status of approval, water balance diagram, man-power requirement (regular and contract)
 - viii. The project proponent shall furnish the requisite documents from the competent authority in support of drawl of ground water and surface water and supply of electricity.
 - ix. Process description along with major equipment and machineries, process flow sheet (Quantitative) from raw material to products to be provided.
 - x. Hazard identification and details of proposed safety systems.
 - xi. Expansion/modernization proposals:
 - a. Copy of all the Environmental Clearance(s) including Amendments thereto obtained for the project from MoEF&CC/SEIAA shall be attached as an Annexure. A certified copy of the latest Monitoring Report of the Regional Office of the Ministry of Environment, Forest and Climate Change as per circular dated 30th May, 2012 on the status of compliance of conditions stipulated in all the existing environmental clearances including Amendments shall be provided. In addition, status of compliance of Consent to Operate for the ongoing /existing operation of the project from SPCB/PCC shall be attached with the EIA-EMP report.
 - b. In case the existing project has not obtained environmental clearance, reasons for not taking EC under the provisions of the EIA Notification 1994 and/or EIA Notification 2006 shall be provided. Copies of Consent to Establish/No Objection Certificate and Consent to Operate (in case of units operating prior to EIA Notification 2006, CTE and CTO of FY 2005-2006) obtained from the SPCB shall be submitted. Further, compliance report to the conditions of consents from the SPCB shall be submitted.
4. Site Details
 - i. Location of the project site covering village, Taluka/Tehsil, District and State, Justification for selecting the site, whether other sites were considered.
 - ii. A toposheet of the study area of radius of 10km and site location on 1:50,000/1:25,000 scale on an A3/A2 sheet. (including all eco-sensitive areas and environmentally sensitive places)
 - iii. Co-ordinates (lat-long) of all four corners of the site.
 - iv. Google map-Earth downloaded of the project site.
 - v. Layout maps indicating existing unit as well as proposed unit indicating storage area, plant area, greenbelt area, utilities etc. If located within an Industrial area/Estate/Complex, layout of Industrial Area indicating location of unit within the Industrial area/Estate.

- vi. Photographs of the proposed and existing (if applicable) plant site. If existing, show photographs of plantation/greenbelt, in particular.
- vii. Landuse break-up of total land of the project site (identified and acquired), government/private - agricultural, forest, wasteland, water bodies, settlements, etc shall be included. (not required for industrial area)
- viii. A list of major industries with name and type within study area (10km radius) shall be incorporated. Land use details of the study area
- ix. Geological features and Geo-hydrological status of the study area shall be included.
- x. Details of Drainage of the project upto 5km radius of study area. If the site is within 1 km radius of any major river, peak and lean season river discharge as well as flood occurrence frequency based on peak rainfall data of the past 30 years. Details of Flood Level of the project site and maximum Flood Level of the river shall also be provided. (mega green field projects)
- xi. Status of acquisition of land. If acquisition is not complete, stage of the acquisition process and expected time of complete possession of the land.
- xii. R&R details in respect of land in line with state Government policy

5. **Forest and wildlife related issues (if applicable):**

- i. Permission and approval for the use of forest land (forestry clearance), if any, and recommendations of the State Forest Department. (if applicable).
- ii. Land use map based on High resolution satellite imagery (GPS) of the proposed site delineating the forestland (*in case of projects involving forest land more than 40 ha*).
- iii. Status of Application submitted for obtaining the stage I forestry clearance along with latest status shall be submitted.
- iv. The projects to be located within 10 km of the National Parks, Sanctuaries, Biosphere Reserves, Migratory Corridors of Wild Animals, the project proponent shall submit the map duly authenticated by Chief Wildlife Warden showing these features vis-à-vis the project location and the recommendations or comments of the Chief Wildlife Warden thereon.
- v. Wildlife Conservation Plan duly authenticated by the Chief Wildlife Warden of the State Government for conservation of Schedule I fauna, if any exists in the study area.
- vi. Copy of application submitted for clearance under the Wildlife (Protection) Act, 1972, to the Standing Committee of the National Board for Wildlife.

6. **Environmental Status**

- i. Determination of atmospheric inversion level at the project site and site-specific micro-meteorological data using temperature, relative humidity, hourly wind speed and direction and rainfall.
- ii. AAQ data (except monsoon) at 8 locations for PM₁₀, PM_{2.5}, SO₂, NO_x, CO and other parameters relevant to the project shall be collected. The monitoring stations shall be based CPCB guidelines and take into account the pre-dominant wind direction, population zone and sensitive receptors including reserved forests.
- iii. Raw data of all AAQ measurement for 12 weeks of all stations as per frequency given in the NAQPM Notification of Nov. 2009 along with – min., max., average and 98% values for each of the AAQ parameters from data of all AAQ stations should be provided as an annexure to the EIA Report.
- iv. Surface water quality of nearby River (60m upstream and downstream) and other surface drains at eight locations as per CPCB/MoEF&CC guidelines.
- v. Whether the site falls near to polluted stretch of river identified by the CPCB/MoEF&CC.
- vi. Ground water monitoring at minimum at 8 locations shall be included.
- vii. Noise levels monitoring at 8 locations within the study area.
- viii. Soil Characteristic as per CPCB guidelines.

- ix. Traffic study of the area, type of vehicles, frequency of vehicles for transportation of materials, additional traffic due to proposed project, parking arrangement etc.
- x. Detailed description of flora and fauna (terrestrial and aquatic) existing in the study area shall be given with special reference to rare, endemic and endangered species. If Schedule-I fauna are found within the study area, a Wildlife Conservation Plan shall be prepared and furnished.
- xi. Socio-economic status of the study area.

7. Impact Assessment and Environment Management Plan

- i. Assessment of ground level concentration of pollutants from the stack emission based on site-specific meteorological features. In case the project is located on a hilly terrain, the AQIP Modelling shall be done using inputs of the specific terrain characteristics for determining the potential impacts of the project on the AAQ. Cumulative impact of all sources of emissions (including transportation) on the AAQ of the area shall be well assessed. Details of the model used and the input data used for modelling shall also be provided. The air quality contours shall be plotted on a location map showing the location of project site, habitation nearby, sensitive receptors, if any.
- ii. Water Quality modelling – in case, if the effluent is proposed to be discharged in to the local drain, then Water Quality Modelling study should be conducted for the drain water taking into consideration the upstream and downstream quality of water of the drain.
- iii. Impact of the transport of the raw materials and end products on the surrounding environment shall be assessed and provided. In this regard, options for transport of raw materials and finished products and wastes (large quantities) by rail or rail-cum road transport or conveyor-cum-rail transport shall be examined.
- iv. A note on treatment of wastewater from different plant operations, extent recycled and reused for different purposes shall be included. Complete scheme of effluent treatment. Characteristics of untreated and treated effluent to meet the prescribed standards of discharge under E(P) Rules.
- v. Details of stack emission and action plan for control of emissions to meet standards.
- vi. Measures for fugitive emission control
- vii. Details of hazardous waste generation and their storage, utilization and disposal. Copies of MOU regarding utilization of solid and hazardous waste shall also be included. EMP shall include the concept of waste-minimization, recycle/reuse/recover techniques, Energy conservation, and natural resource conservation.
- viii. Proper utilization of fly ash shall be ensured as per Fly Ash Notification, 2009. A detailed plan of action shall be provided.
- ix. Action plan for the green belt development plan in 33 % area i.e. land with not less than 1,500 trees per ha. Giving details of species, width of plantation, planning schedule etc. shall be included. The green belt shall be around the project boundary and a scheme for greening of the roads used for the project shall also be incorporated.
- x. Action plan for rainwater harvesting measures at plant site shall be submitted to harvest rainwater from the roof tops and storm water drains to recharge the ground water and also to use for the various activities at the project site to conserve fresh water and reduce the water requirement from other sources.
- xi. Total capital cost and recurring cost/annum for environmental pollution control measures shall be included.
- xii. Action plan for post-project environmental monitoring shall be submitted.
- xiii. Onsite and Offsite Disaster (natural and Man-made) Preparedness and Emergency Management Plan including Risk Assessment and damage control. Disaster management plan should be linked with District Disaster Management Plan.

8. Occupational health
 - i. Details of existing Occupational & Safety Hazards. What are the exposure levels of above mentioned hazards and whether they are within Permissible Exposure level (PEL). If these are not within PEL, what measures the company has adopted to keep them within PEL so that health of the workers can be preserved,
 - ii. Details of exposure specific health status evaluation of worker. If the workers' health is being evaluated by pre-designed format, chest x rays, Audiometry, Spirometry, Vision testing (Far & Near vision, colour vision and any other ocular defect) ECG, during pre-placement and periodical examinations give the details of the same. Details regarding last month analysed data of abovementioned parameters as per age, sex, duration of exposure and department wise.
 - iii. Annual report of health status of workers with special reference to Occupational Health and Safety.
 - iv. Plan and fund allocation to ensure the occupational health & safety of all contract and casual workers.
9. Corporate Environment Policy
 - i. Does the company have a well laid down Environment Policy approved by its Board of Directors? If so, it may be detailed in the EIA report.
 - ii. Does the Environment Policy prescribe for standard operating process / procedures to bring into focus any infringement / deviation / violation of the environmental or forest norms / conditions? If so, it may be detailed in the EIA.
 - iii. What is the hierarchical system or Administrative order of the company to deal with the environmental issues and for ensuring compliance with the environmental clearance conditions? Details of this system may be given.
 - iv. Does the company have system of reporting of non-compliances / violations of environmental norms to the Board of Directors of the company and / or shareholders or stakeholders at large? This reporting mechanism shall be detailed in the EIA report
10. Details regarding infrastructure facilities such as sanitation, fuel, restroom etc. to be provided to the labour force during construction as well as to the casual workers including truck drivers during operation phase.
11. To address the Public Hearing issues, the provisions contained under Ministry's Office Memorandum vide F.No. 22-65/2017-IA.III dated 30/09/2020 shall be adhered to.
12. Any litigation pending against the project and/or any direction/order passed by any Court of Law against the project, if so, details thereof shall also be included. Has the unit received any notice under the Section 5 of Environment (Protection) Act, 1986 or relevant Sections of Air and Water Acts? If so, details thereof and compliance/ATR to the notice(s) and present status of the case.
13. A tabular chart with index for point wise compliance of above ToRs.
14. The ToRs prescribed shall be valid for a period of three years for submission of the EIA-EMP reports along with Public Hearing Proceedings (wherever stipulated).

The following general points shall be noted:

- i. All documents shall be properly indexed, page numbered.
- ii. Period/date of data collection shall be clearly indicated.
- iii. Authenticated English translation of all material in Regional languages shall be provided.
- iv. The letter/application for environmental clearance shall quote the MOEF&CC file No. and also attach a copy of the letter.

Terms of Reference for project titled "Modification-cum-Expansion in existing Ferro Alloys Plant of M/s. Bihar Foundry & Casting Limited at Notified Ramgarh Industrial Area, Survey Plot No 1405(P), Village - Marar, Ramgarh, Jharkhand".

- v. The copy of the letter received from the Ministry shall be also attached as an annexure to the final EIA-EMP Report.
- vi. The index of the final EIA-EMP report must indicate the specific chapter and page no. of the EIA-EMP Report
- vii. While preparing the EIA report, the instructions for the proponents and instructions for the consultants issued by MOEF&CC vide O.M. No. J-11013/41/2006-IA.II (I) dated 4th August, 2009, which are available on the website of this Ministry shall also be followed.
- viii. The consultants involved in the preparation of EIA-EMP report after accreditation with Quality Council of India (QCI)/National Accreditation Board of Education and Training (NABET) would need to include a certificate in this regard in the EIA-EMP reports prepared by them and data provided by other organization/Laboratories including their status of approvals etc. Name of the Consultant and the Accreditation details shall be posted on the EIA-EMP Report as well as on the cover of the Hard Copy of the Presentation material for EC presentation.
- ix. ToRs' prescribed by the Expert Appraisal Committee (Industry) shall be considered for preparation of EIA-EMP report for the project in addition to all the relevant information as per the 'Generic Structure of EIA' given in Appendix III and IIIA in the EIA Notification, 2006. Where the documents provided are in a language other than English, an English translation shall be provided. **The draft EIA-EMP report shall be submitted to the State Pollution Control Board of the concerned State for conduct of Public Hearing. The SPCB shall conduct the Public Hearing/public consultation, district-wise, as per the provisions of EIA notification, 2006. The Public Hearing shall be chaired by an Officer not below the rank of Additional District Magistrate.** The issues raised in the Public Hearing and during the consultation process and the commitments made by the project proponent on the same shall be included separately in EIA-EMP Report in a separate chapter and summarised in a tabular chart with financial budget (capital and revenue) along with time-schedule of implementation for complying with the commitments made. The final EIA report shall be submitted to the Ministry for obtaining environmental clearance.

ADDITIONAL ToRs FOR**METALLURGICAL INDUSTRY (FERROUS AND NON-FERROUS)**

1. Complete process flow diagram describing each unit, its processes and operations, along with material and energy inputs & outputs (material and energy balance).
2. Emission from sulphuric acid plant and sulphur muck management.
3. Details on installation of Continuous Emission Monitoring System with recording with proper calibration system
4. Details on toxic metals including fluoride emissions
5. Details on stack height.
6. Details on ash disposal and management
7. Complete process flow diagram describing process of lead/zinc/copper/ aluminium, etc.
8. Details on smelting, thermal refining, melting, slag fuming, and Waelz kiln operation
9. Details on Holding and de-gassing of molten metal from primary and secondary aluminium, materials pre-treatment, and from melting and smelting of secondary aluminium
10. Details on toxic metal content in the waste material and its composition and end use (particularly of slag).
11. Trace metals in waste material especially slag.
12. Plan for trace metal recovery
13. Trace metals in water

Executive Summary

Executive summary of the report in about 8-10 pages incorporating the following:

- i. Project name and location (Village, Dist, State, Industrial Estate (if applicable))
- ii. Products and capacities. If expansion proposal, then existing products with capacities and reference to earlier EC.
- iii. Requirement of land, raw material, water, power, fuel, with source of supply (Quantitative)
- iv. Process description in brief, specifically indicating the gaseous emission, liquid effluent and solid and hazardous wastes. Materials balance shall be presented.
- v. Measures for mitigating the impact on the environment and mode of discharge or disposal.
- vi. Capital cost of the project, estimated time of completion
- vii. Site selected for the project – Nature of land – Agricultural (single/double crop), barren, Govt/private land, status of is acquisition, nearby (in 2-3 km.) water body, population, with in 10km other industries, forest, eco-sensitive zones, accessibility, (note – in case of industrial estate this information may not be necessary)
- viii. Baseline environmental data – air quality, surface and ground water quality, soil characteristic, flora and fauna, socio-economic condition of the nearby population
- ix. Identification of hazards in handling, processing and storage of hazardous material and safety system provided to mitigate the risk.
- x. Likely impact of the project on air, water, land, flora-fauna and nearby population
- xi. Emergency preparedness plan in case of natural or in plant emergencies
- xii. Issues raised during public hearing (if applicable) and response given
- xiii. CSR plan with proposed expenditure.
- xiv. Occupational Health Measures
- xv. Post project monitoring plan

**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 11.11.2022

Date of Zero Draft MoM sent to EAC: 08.11.2022

Approval by Chairman: 11.11.2022

Uploading on PARIVESH: 11.11.2022

MINUTES OF THE 16th EXPERT APPRAISAL COMMITTEE (INDUSTRY-1 SECTOR) MEETING HELD ON NOVEMBER 3, 2022

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

NOVEMBER 3, 2022 [THURSDAY]

(i) Opening Remarks by the Chairman, EAC

Shri Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'E' & Member Secretary, EAC (Industry-1 Sector) appraised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 15th Meeting of the EAC (Industry-1 Sector) held during October 17-18, 2022 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **15th Meeting of the EAC (Industry-1 Sector) held during October 17-18, 2022** conducted through Video Conferencing (VC), and noted that no request has been received for modifications/factual correction, in the minutes of the 15th EAC meeting for the project/activities, and confirmed the same.

- 16.4 Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand – Consideration of TOR.**

[Proposal No. IA/JH/IND1/400084/2022; File No. IA-J-11011/384/2010-IA-II(I)]

[Consultant: Pioneer Enviro Laboratories & Consultants Pvt. Ltd.]

- 16.4.1 M/s. Bihar Foundry & Casting Limited has made an online application vide proposal no. IA/JH/IND1/400084/2022 dated 21.10.2022 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at schedule no. 3 (a) Metallurgical industries (Ferrous & non-ferrous) under Category “A” of the schedule of the EIA notification, 2006 and appraised at Central level. PP has applied for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.
- 16.4.2 Name of the EIA consultant: M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd. [NABET certificate vide no. NABET/EIA/1922/SA 0148 valid till 16-12-2022].

Details submitted by Project proponent

- 16.4.3 The project of M/S Bihar Foundry & Castings Limited located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.
- 16.4.4 Environmental site settings:

S.No.	Particulars	Details	Remarks			
i.	Total land	➤ Total land: 2.91 Ha. (7.18 Acres) Status of land: ➤ Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years.	Land use: Industrial Land			
ii.	Existence of habitation & involvement of R&R, if any.	No habitation exists in plant site. Hence no R & R is involved.	---			
iii.	Latitude and Longitude of the project site	Latitude and Longitude of the project site: <table><tr><th>Point</th><th>Latitude</th><th>Longitude</th></tr></table>	Point	Latitude	Longitude	---
Point	Latitude	Longitude				

		<table><tr><td>Point # 1</td><td>23°39'33.79"N</td><td>85°30'20.85"E</td></tr><tr><td>Point # 2</td><td>23°39'33.67"N</td><td>85°30'24.03"E</td></tr><tr><td>Point # 3</td><td>23°39'26.99"N</td><td>85°30'25.12"E</td></tr><tr><td>Point # 4</td><td>23°39'25.39"N</td><td>85°30'23.90"E</td></tr><tr><td>Point # 5</td><td>23°39'25.35"N</td><td>85°30'19.63"E</td></tr></table>	Point # 1	23°39'33.79"N	85°30'20.85"E	Point # 2	23°39'33.67"N	85°30'24.03"E	Point # 3	23°39'26.99"N	85°30'25.12"E	Point # 4	23°39'25.39"N	85°30'23.90"E	Point # 5	23°39'25.35"N	85°30'19.63"E							
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Point # 4	23°39'25.39"N	85°30'23.90"E																						
Point # 5	23°39'25.35"N	85°30'19.63"E																						
iv.	Elevation of the project site	MSL of the plant area – 345 m to 348 m	---																					
v.	Involvement of Forest land if any.	No Forest land is involved in the project site.	---																					
vi.	Water body exists within the project site as well as study area	Project site: Nil Study area: <table><tr><th>Water Body</th><th>Distance</th><th>Direction</th></tr><tr><td>Damodar River</td><td>1.4 Kms.</td><td>S</td></tr><tr><td>Raura Nala</td><td>2.5 Kms.</td><td>E</td></tr><tr><td>Meramgarh Nala</td><td>5.4 Kms</td><td>E</td></tr><tr><td>Unnamed stream</td><td>0.5 Kms</td><td>W</td></tr><tr><td>Ramgarh Village pond</td><td>4.0 Kms</td><td>S</td></tr><tr><td>Seota village Pond</td><td>1.5 Kms</td><td>NE</td></tr></table> and other unnamed small ponds are existing within study area.	Water Body	Distance	Direction	Damodar River	1.4 Kms.	S	Raura Nala	2.5 Kms.	E	Meramgarh Nala	5.4 Kms	E	Unnamed stream	0.5 Kms	W	Ramgarh Village pond	4.0 Kms	S	Seota village Pond	1.5 Kms	NE	---
Water Body	Distance	Direction																						
Damodar River	1.4 Kms.	S																						
Raura Nala	2.5 Kms.	E																						
Meramgarh Nala	5.4 Kms	E																						
Unnamed stream	0.5 Kms	W																						
Ramgarh Village pond	4.0 Kms	S																						
Seota village Pond	1.5 Kms	NE																						
vii.	Existence of ESZ / ESA / National Park / Wildlife sanctuary / Biosphere reserve / Tiger reserve / Elephant reserve, etc. if any within the study area	Nil	---																					
viii.	Forests	Present within 10 Kms. radius of the plant site. <table><tr><th>Name</th><th>Distance</th><th>Direction</th></tr><tr><td>Unnamed PF</td><td>0.4 Kms</td><td>W</td></tr><tr><td>Unnamed PF</td><td>4.7 Kms</td><td>NW</td></tr><tr><td>Unnamed PF</td><td>4.0 Kms</td><td>W</td></tr></table>	Name	Distance	Direction	Unnamed PF	0.4 Kms	W	Unnamed PF	4.7 Kms	NW	Unnamed PF	4.0 Kms	W										
Name	Distance	Direction																						
Unnamed PF	0.4 Kms	W																						
Unnamed PF	4.7 Kms	NW																						
Unnamed PF	4.0 Kms	W																						
ix.	Critically polluted area as per MoEF&CC Office Memorandum dated 13 th January 2010	Ramgarh is declared Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26 th April 2016.																						

16.4.5 The existing project was accorded environmental clearance vide Ir. no. J-11011/384/2010-IA.II(I) dated 31/10/2011. Consent to Operate renewal for the existing unit was accorded by Jharkhand State Pollution Control Board in the name of M/s. Gautam Ferro Alloys (Unit of BFCL) vide Ir. no. Ref no JSPCB/HO/RNC/CTO/4412165/2020/1819 dated 10/11/2020. The validity of CTO is up to 31/12/2025. PP has submitted that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

16.4.6 Implementation status of existing EC

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility)	Ferro Alloy Plant of 96 TPD	96 TPD

16.4.7 The unit configuration and capacity of existing and proposed project is given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1	Ferro Alloy unit	2x5+1x7.5 +1x9 MVA SAF With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn	SiMn-24,495 TPA (69 TPD) (or) FeMn-59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

Note:

* PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (hence PP is applying a Fresh Application for E.C. under Violation as per SOP dated 07.07.2021)

16.4.8 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
1.	For Ferro Alloys (2x6 MVA + 3x9 MVA SEAFs)			
(i)	Ferro Manganese – 94,075 TPA			
a)	Manganese ore	2,35,188	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	70,556	Local market / Imported (Australia)	By Rail & Road (through covered trucks)
c)	Electrode Paste	1410	Local market	By road (through covered trucks)
d)	Quartz	28,222	Localmarket	By road

				(through covered trucks)
e)	Dolomite	23,518	Imported (Bhutan)	By Rail & Road (through covered trucks)
(OR)				
(ii)	<i>Silico Manganese – 58,575 TPA</i>			
a)	Manganese Ore	1,46,438	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	43,930	Local market / Imported (Australia)	---
c)	Carbon paste	878	Local market	----
d)	Dolomite	14,643	Imported (Bhutan)	By road (through covered trucks)
e)	Fe-Mn Slag	29,288	Inhouse	By road (through covered trucks)

16.4.9 The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The total water requirement for the expansion project is estimated as 148 m³/day, which will be met from the Damodar River (Tenughat Reservoir) for which WRD, Govt. of Jharkhand has given a Recommendation letter.

16.4.10 Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.

16.4.11 The capital cost of the project is Rs. 89.3 Crores. Employment generation from proposed project will be 250 nos. through direct employment and 500 nos. through indirect employment.

16.4.12 It has been reported by PP that there is no court case is pending related to the project, however, there is a violation under EIA Notification, 2006 related to the project under consideration. The PP has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons:

- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
- PP has also given a completion date of 31st Dec 2021 for 5th furnace project to their consortium of banks.
- If the completion date is exceeded by a period of 6 months, the loan account will slip into a NPA (Non-Performing Asset) category.
- This situation would have led to bankruptcy of their company as well.
- Thus, to avoid such situation, installation/completion of the 5th furnace has been completed along with CLU converter.

16.4.13 **Present status of 5th Submerged Electric Arc Furnace & CLU converter:**

- Installation of 5th Submerged Electric Arc Furnace of 9 MVA capacity has been completed.
- Production is not yet started.
- Regarding installation of CLU converter, 70% of civil work, plant & machinery has been completed.

16.4.14 **Proposed Terms of Reference submitted by the PP:**

- Baseline data has been collected by earlier Consultant from 1st December 2019 to 29th February 2020 by M/s. Ampl Environ Pvt Ltd. Hyderabad.
- During of Final EC appraisal it was decided to submit the a fresh Application under Violation; Hence applying a fresh for ToR.
- Now due to unavoidable circumstances M/s. Bihar Foundry & Casting Limited changing the Environment Consultant.
- Subsequently the baseline data has been collected for further period of One month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
- The Public Hearing was held on 15/03/2021. PP requests to consider the same for the present proposal submitting under Violation.
- There is no change in proposal & Production capacities.
- Standard Terms of Reference Prescribed for preparation of EIA report for Metallurgical Industries (Ferrous & Non-Ferrous), as prescribed in Notification S.O. 996 (E) dt. 10th April 2015 will be followed

Attributes	Sampling		Remarks
	No. of Stations	Frequency	
Air			
i) Meteorological parameters	1	On hourly basis for ONE MONTH i.e. May 2022	Wind Speed Wind Direction Temperature Relative Humidity Rainfall
ii) AAQ parameters	8	24 hourly Twice a week for 1 month (i.e. May 2022)	Parameters were Monitored: PM _{2.5} , PM ₁₀ , SO ₂ , NO _x , CO,
2) Noise	8	On hourly basis for 24 Hrs. at each station	Parameters were Monitored: Day equivalent Night equivalent
3) Water			
i) Ground Water	8	One sample at each of the locations	Parameters was Monitored: as per IS: 10500
ii) Surface Water	5	One sample at each of the	Parameters were s Monitored: as

Attributes	Sampling		Remarks
	No. of Stations	Frequency	
		locations	per BIS: 2296
4) Land			
i) Soil quality	5	One sample at each of the locations	Parameters were Monitored: Texture, infiltration rate, SAR bulk density, CEC, pH, Ca, Mg, Na, K, Zn, Mn
ii) Land use	--	--	LU map was prepared by concerned FAE for study area
5) Biological			
i) Aquatic	--	Once	---
ii) Terrestrial	--	Once	---
6) Socio economic parameters	--		Social Impact Assessment was carried out by concerned FAE for study area
7) Traffic Density	--	Once	Vehicular traffic study was carried out at Transportation route.
8) As the Plant is situated in Critically Polluted Area. The following additional studies will be carried out Assessment ecological damage Preparation of Remediation Plan Preparation of Natural resource and community resource augmentation plan			

16.4.15 M/s. Bihar Foundry & Casting Limited had earlier applied for grant of ToR vide proposal no. IA/JH/IND/172815/2020 dated 12/09/2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Accordingly, Terms of Reference was issued vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

16.4.16 Post compliance of ToR dated 24.11.2020, the PP had applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021. The proposal was appraised by the EAC in its 44th meeting held on 13 – 14th September, 2021 wherein after deliberations, the Committee recommended to return the proposal in its present form. The observations and recommendations of the EAC are as follows:

Observations of the Committee (EAC during 13-14th September, 2021)

The Committee observed the following:

- i. Proposed expansion project site is located in a Severely Polluted Area. Additional safeguards such as 40% green belt development and provision of Continuous Ambient Air Quality station etc. have not been proposed by the proponent.
- ii. Existing EC as well as instant EC application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that M/s. Gautam Ferro Alloys is a

- common name and no such legal entity exist. This needs to be revisited by the PP to ensure that the name in the EC as well as the Consents are in the same name.
- iii. There are serious non-compliances have been reported by RO including use of GW (4 bore wells) without permission; approval of Disaster Management Plan (DMP) by Factory Inspectorate; non-implementation of CER, Continuous Ambient Air Quality Monitoring station (CAAQMS) at project site has not been installed so far; medical examination records of workers are not available; CSR activities have not been taken up and six monthly reports have not been furnished etc. No tangible efforts have been taken by the proponent to comply with the said non-compliances as reported.
 - iv. Revised action plan for green belt development covering 40% of the project area with a density of 2500 sapling per ha will be required as the site is located in a severely polluted area.
 - v. Jigging and micro pelletizing facility is available. It is not clear if any up-gradation is planned for these facilities under expansion.
 - vi. Sewage treatment plant details has not been made available.
 - vii. EIA report has following shortcomings;
 - a. There are three EIA coordinators, the roles and responsibilities of the coordinators are not clear. Signatures of all Team Members are scanned.
 - b. Specific TOR points (i) and (iii) pertaining to use of surface water and emission levels less than 30 mg/Nm³ have not been complied. TOR Point 9 compliance has been given at three places in pieces in Annexure 5, Chapter 6 and Annexure 8. Accredited Consultant Organization (ACO) does not understand where this point should be addressed in EIA report.
 - c. Interpretation of physical data, EB data has not been addressed in Chapter 3.
 - d. Socio-economic data have not been given in Chapter 3 and not interpreted.
 - e. In section 4.5.7.2 of Chapter 4, impact on Social Environment has been given. It is not clear as to how impact has been predicted without determining the base line in Chapter 3?
 - f. Rain water harvesting program has been addressed only for water requirement added for expansion project.
 - g. In EIA report, at one place the designation of environment head is given as GM and at another place it is ADM. On page 170 of the report, it is mentioned that Electrical, Mechanical maintenance engineers and Security officer shall report to Environment Department.
 - h. Performance testing of pollution control equipment and systems has not been included in EIA report.
 - i. Project cost and EMP cost given in Table 6.4 is in variance from the data given in the presentation.
 - j. SIA has been presented in section 7.6. Only census data have been presented in the report. There is no evidence of systematic data collection and surveys conducted by ACO for carrying out SIA study. Interpretation of data has not been presented.
 - k. In Chapter 8 CER (EMP) activities given are not as per OM of 30th Sept 2020. At one place the completion period is shown as 7 years and at another place it is 5 years. Year wise activity with physical targets have not been given as per O.M. of 30th Sept 2020.
 - l. Chapter 10 description does not follow the requirement of Appendix III of EIA notification 2006.

Recommendations of the Committee (EAC during 13-14th September, 2021)

In view of foregoing and after deliberations, the Committee recommended to return the proposal in its present form. Further, the Committee also recommended to issue a Show Cause Notice to the EIA consultant for the shortcomings in the EIA report enumerated above.

- 16.4.17 The project proponent has now applied for fresh ToR for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance. The deliberation and recommendations of the Committee are as follows:

Written representations:

- 16.4.18 During the meeting, based on the deliberations made by the EAC, the project proponent vide letter dated 03.11.2022 through email dated 03.11.2022 has requested that **instead of appraising the instant proposal for fresh ToR, the said proposal be appraised as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category** as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases.

Deliberation by the Committee

- 16.4.19 The Committee noted the following:
- i. The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.
 - ii. The EAC noted that M/s. Bihar Foundry & Casting Limited had earlier obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
 - iii. The project proponent in the instant application has applied for fresh ToR and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
 - iv. PP has also reported that the Public Hearing for the project was already held on 15/03/2021.

- v. The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases]. The Project proponent has to comply all the procedure as laid down in the SOP dated 07.07.2021.
- vi. The EAC has also advised that the Consultant should properly guide to the PP so that such violation has not arisen by the PP.
- vii. The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the instant proposal as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
- viii. Baseline data was earlier collected by previous Consultant M/s. Ampl Environ Pvt Ltd. Hyderabad from 1st December 2019 to 29th February 2020. Subsequently the baseline data has been collected for further period of one month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
 - In pursuance to MoEF&CC O.M. vide F. No. IA3-22/10/2022-IA.III, dated 8th June 2022, the baseline data shall not be more than three years old at the time of submission of application for consideration of EC. Also, at the time of application for EC, in case baseline data is older than three years, but less than five years old in the case of River valley and HEP Projects, or less than four years old in the case of other projects, the same shall be considered, subject to the condition that it is revalidated with one season fresh non-monsoon data collected after three years of the initial baseline data. The Committee advised the PP to take note of it while submitting the application for EC and if the application is not submitted within the timelines, fresh baseline data for three months shall be collected in pursuance to Ministry's Guidelines.
 - In pursuance to Ministry's OM No. IA3-22/10/2022-IA.III [E 1772581], dated 8th June, 2022 pertaining to Certified Compliance Report (CCR) of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change/ or concerned authority on the status of compliance of conditions stipulated in all the existing environment clearances including amendments shall be provided. A Certified Compliance Report (CCR) issued by the concerned Authority shall be valid for a period of one year from the date of inspection. The Committee advised the PP to take note of it while submitting the application for EC.
- ix. Further, the EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.
- x. Existing EC as well as instant ToR application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

Recommendations of the Committee

- 16.4.20 After deliberations, the Committee recommended the project proposal for **modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020** w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:
- i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
 - ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
 - iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
 - iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
 - v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
 - vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
 - vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.
 - viii. In pursuance to MoEF&CC OMs dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
 - ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
 - x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the EIA Notification, 2006.

- xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.

Agenda No. 16.5

- 16.5 Expansion of existing steel plant by installation of Iron Ore Pellet Plant (1x0.85 MTPA) with Producer Gas Plant (8x7000 Nm³/hr), Sponge Iron Plant (1x250 TPD + 2x350 TPD DRI Kilns), Submerged ARC Furnaces (2x12 MVA) Induction Furnaces (2x12 T + 2x20 T) with matching LRF & CCM, 1,50,000 TPA Rolling Mill along with 31 MW capacity Captive Power Plant (21 MW WHRB based + 10 MW AFBC based) by M/s Alaknanda Balmukund Ispat Pvt. Ltd., located at Village - Gourandi, Mouza - Mosliya, P.O. Achuri Salboni, P.S. Bankura Sadar, District – Bankura, West Bengal– Consideration of TOR.**

**[Proposal No. IA/WB/IND/289025/2022; File No. IA-J-11011/329/2022-IA-II(IND-I)]
[Consultant: M/s. Envirotech East Pvt. Ltd.; validity upto 25.12.2022]**

- 16.5.1 M/s. Alaknanda Balmukund Ispat Pvt. Ltd. has made an application online vide proposal no. IA/WB/IND/289025/2022 dated 15th October, 2022 along with the application in prescribed format (Form-I), copy of pre-feasibility report and proposed ToRs for undertaking detailed EIA study as per the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No.3(a) Metallurgical Industries (Ferrous and Non/ferrous) and 1(d) Thermal Power Plants under Category “A” of the schedule of the EIA Notification, 2006 and appraised at central level.
- 16.5.2 Name of the EIA consultant: M/s. Envirotech East Pvt. Ltd. [S. No. 180, List of ACOs with their Certificate / Extension Letter No: NABET/EIA/2124/SA 0145 valid till 25.12.2022; Rev. 25, Sept 05, 2022].

Details submitted by Project proponent

- 16.5.3 The project of M/s Alaknanda Balmukund Ispat Pvt. Ltd. located at Village - Gourandi, Mouza - Mosliya, P.O. Achuri Salboni, P.S. Bankura Sadar, District – Bankura, West Bengal is for the expansion of existing steel plant by installation of Iron Ore Pellet Plant (1x0.85 MTPA) with Producer Gas Plant (8x7000 Nm³/hr), Sponge Iron Plant (1x250 TPD + 2x350 TPD DRI Kilns), Submerged Arc Furnaces (2x12 MVA), Induction Furnaces (2x12 T + 2x20 T) with matching LRF & CCM, 1,50,000 TPA Rolling Mill along with 31 MW capacity Captive Power Plant (21 MW WHRB based + 10 MW AFBC based). Among the existing facilities, the Rolling Mill (1,32,000 TPA) was installed based on Consent to Establish (CTE) dated 10.09.2007. As per NGT Order dated 12.02.2020 in Original Application No. 55/2019(WZ), this existing rolling Mill also requires Environmental Clearance.

- 16.5.4 Environmental site settings:

S. No.	Particulars	Details	Remarks
i.	Total Land	The proposed project will be installed on the	

Approval of EAC Chairman**Email****Additional Director MoEFCC Dr R B LAL**

Fwd: Re: Compiled Draft minutes of the 16th EAC Meeting held on 3rd November 2022 for approval of Chairman-Regarding

2 messages

From: chairman.eac.ind.1@gmail.com

Date: Nov 11, 2022 07:50

Subject: Re: Compiled Draft minutes of the 16th EAC Meeting held on 3rd November 2022 for approval of Chairman-Regarding

To: Additional Director MoEFCC Dr R B LAL <rb.lal@nic.in>

Cc: rajivekumar1983@gmail.com, ranganathan.metals@gmail.com, ranjitnitij@gmail.com, rajuevr60@gmail.com, sksinghdce@gmail.com, dshome61@gmail.com, tejaswini.acf@gmail.com, sshemant_801@rediffmail.com, NCCBM DIRECTOR GENERAL <dg@ncbindia.com>, Nazimuddin <nazim.cpcb@nic.in>, Raghavan S <raghuharihar@gov.in>, raghuharihar@yahoo.co.in, Sanjay Bist <sanjay.bist@imd.gov.in>, drjkpandey.eac.industry1@gmail.com

Dear Dr Lal,

The minutes of the meeting are approved. Kindly do the needful.

Best wishes

Rajive Kumar

Chairman-EAC Industry-1



File No. IA-J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

Indira Paryavaran Bhawan
 Vayu Wing, 3rd Floor, Jorbagh Road,
 New Delhi - 110003

Dated: 19th December, 2022

To,

M/S Bihar foundry and casting Limited,
 Plot No.0 1405, Ramgarh Industrial Area,
 Marar Village, Ramgarh, Jharkhand – 829 117
 Email: bfelferroalloys@gmail.com

Subject: Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand – Consideration for Modification of TOR under SOP dated 07.07.2021 (Violation Case)– regarding.

Sir,

This has reference to your proposal No. IA/JH/IND1/400084/2022 dated 21.10.2022 along with Form-1 and copy of PFR seeking amendment in Terms of Reference accorded by the Ministry vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

2. The proposal was considered by the EAC (Industry 1) in its 16th meeting held during 3rd November, 2022. The proposed project activity is listed at S. No. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category “A” of the schedule of the EIA Notification and appraised at central level. The EAC proceeding of the said meeting is furnished as below. The minutes of the meeting and all the project documents are available on PARIVESH portal which can be accessed at <https://parivesh.nic.in>

Details submitted by Project proponent

3. M/s. Bihar Foundry and Casting Limited had earlier applied for grant of ToR vide proposal no. IA/JH/IND/172815/2020 dated 12/09/2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Accordingly, Terms of Reference was issued vide letter no. J-11011/384/2010-IAII(I) dated 24.11.2020.

4. The instant proposal of M/S Bihar Foundry & Castings Limited located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand is for seeking modification in ToR dated 24.11.2020 for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance. PP is ready to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 for handling of Violation cases under EIA notification 2006.

5. *Reason for seeking amendment in ToR:* Post compliance of ToR dated 24.11.2020, the PP had applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021. The proposal was appraised by the EAC in its 44th meeting held on 13 – 14th September, 2021 wherein after deliberations, the Committee recommended to return the proposal in its present form, since, the proposal attracts provisions

of S.O. 804 (E) issued by MoEF&CC dated 14.03.2017 and OM, dated 07.07.2021 regarding SOP for identification and handling for the projects under Violation, as the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.

6. The existing project was accorded environmental clearance vide Ir. no. J-11011/384/2010-IA.II(I) dated 31/10/2011. Consent to Operate renewal for the existing unit was accorded by Jharkhand State Pollution Control Board in the name of M/s. Gautam Ferro Alloys (Unit of BFCL) vide Ir. no. Ref no JSPCB/HO/RNC/CTO/4412165/2020/1819 dated 10/11/2020. The validity of CTO is up to 31/12/2025. PP has submitted that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

7. Implementation status of the existing EC:

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility)	Ferro Alloy Plant of 96 TPD	96 TPD

8. The unit configuration and capacity of existing and proposed project is given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1	Ferro Alloy unit	2x5+1x7.5 +1x9 MVA SAF With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to	SiMn- 24,495 TPA (69 TPD) (or) FeMn- 59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
				MC/LC FeMn			
Note: <i>* PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (hence PP is applying a Fresh Application for E.C. under Violation as per SOP dated 07.07.2021)</i>							

9. The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The total water requirement for the expansion project is estimated as 148 m³/day, which will be met from the Damodar River (Tenughat Reservoir) for which WRD, Govt. of Jharkhand has given a Recommendation letter.

10. Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.

11. The capital cost of the project is Rs. 89.3 Crores. Employment generation from proposed project will be 250 nos. through direct employment and 500 nos. through indirect employment.

12. It has been reported by PP that there is no court case is pending related to the project, however, there is a violation under EIA Notification, 2006 related to the project under consideration. The PP has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons:

- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
- PP has also given a completion date of 31st Dec 2021 for 5th furnace project to their consortium of banks.
- If the completion date is exceeded by a period of 6 months, the loan account will slip into a NPA (Non-Performing Asset) category.
- This situation would have led to bankruptcy of their company as well.
- Thus, to avoid such situation, installation/completion of the 5th furnace has been completed along with CLU converter.

Deliberation by the Committee

13. The EAC noted the following

- The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

- ii. The EAC noted that M/s. Bihar Foundry & Casting Limited had earlier obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology. Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
- iii. The project proponent in the instant application has applied for fresh ToR and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
- iv. PP has also reported that the Public Hearing for the project was already held on 15/03/2021.
- v. The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases]. The Project proponent has to comply all the procedure as laid down in the SOP dated 07.07.2021.
- vi. The EAC has also advised that the Consultant should properly guide to the PP so that such violation has not arisen by the PP.
- vii. The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the instant proposal as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
- viii. Baseline data was earlier collected by previous Consultant M/s. Ampl Environ Pvt Ltd. Hyderabad from 1st December 2019 to 29th February 2020. Subsequently the baseline data has been collected for further period of one month i.e. in May 2022 for Re-validation of Baseline data for preparation of EIA report by M/s. Pioneer Enviro Laboratories & Consultants Pvt. Ltd.
 - In pursuance to MoEF&CC O.M. vide F. No. IA3-22/10/2022-IA.III, dated 8th June 2022, the baseline data shall not be more than three years old at the time of submission of application for consideration of EC. Also, at the time of application for EC, in case baseline data is older than three years, but less than five years old in the case of River valley and HEP Projects, or less than four years old in the case of other projects, the same shall be considered, subject to the condition that it is revalidated with one season fresh non-monsoon data collected after three years of the initial baseline data. The Committee advised the PP to take note of it while submitting the application for EC and if the application is not submitted within the timelines, fresh baseline data for three months shall be collected in pursuance to Ministry's Guidelines.
 - In pursuance to Ministry's OM No. IA3-22/10/2022-IA.III [E 1772581], dated 8th June, 2022 pertaining to Certified Compliance Report (CCR) of the Integrated Regional Office of the Ministry of Environment, Forest and Climate Change/ or concerned authority on the status of compliance of conditions stipulated in all the existing environment clearances including amendments shall be provided. A Certified Compliance Report (CCR) issued by the concerned Authority shall be valid for a period of one year from the date of inspection. The Committee advised the PP to take note of it while submitting the application for EC.
- ix. Further, the EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.

- x. Existing EC as well as instant ToR application is in the name of M/s. Bihar Foundry and Castings Limited whereas the Consents obtained from JSPCB is in the name M/s. Gautam Ferro Alloys (Unit of BFCL). PP informed that that they have submitted a request letter to JSPCB for name Change in CTO which is under process.

Recommendations of the Committee

14. After deliberations, the Committee recommended the project proposal for modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:

- i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
- ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
- iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
- iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
- v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
- vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
- vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.
- viii. In pursuance to MoEF&CC OM's dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
- ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
- x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the EIA Notification, 2006.

xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.

Decision of MoEF&CC

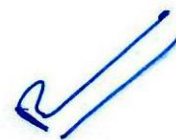
15. The Ministry of Environment, Forest and Climate Change (MoEF&CC) has considered the aforesaid proposal based on the recommendations of the Expert Appraisal Committee (Industry 1) and hereby decided to grant amendment in the ToR dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases with **stipulation of the specific conditions at Para 14 above and the following condition:**

The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same.

16. All other terms and conditions mentioned in the earlier TOR letter J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain unchanged.

17. The PP shall obtain fresh Terms of Reference in case of change in scope of the project if any.

18. This issues with the approval of the Competent Authority.



(Dr. R. B. Lal)

Scientist 'E'/Additional Director

Tele-fax: 011-20819346

Email-rb.lal@nic.in

Copy to: -

1. The Additional Chief Secretary, Environment & Forests Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi-834001.
2. Principal Chief Conservator of Forests and HoFF, Van Bhawan Jharkhand Sate at-Doranda P.O. Doranda, Ranchi-834002 Jharkhand.
3. The Director General of Forest, Ministry of Environment, Forest and Climate Change, New Delhi.
4. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
5. The Member Secretary, Central Pollution Control Board Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 32
6. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004.- **The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same.**
7. Member Secretary, Central Ground Water Authority, Jamnagar House, 18/11, Man Singh Road Area, New Delhi, Delhi 110001

8. Monitoring Cell, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi
9. District Collector, Giridih, Jharkhand
10. Guard File/Monitoring File/ Parivesh Portal /Record File



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-20819346
Email-rb.lal@nic.in



F. No. IA-J-11011/384/2010-IA-II(IND-I)
Government of India
Ministry of Environment, Forest and Climate Change
(Impact Assessment Division)

By Speed Post/Online

Indira Paryavaran Bhawan
Jorbagh Road, New Delhi - 110003

Dated: 19th December, 2022

To,

The Additional Chief Secretary,
Environment & Forests Department,
Government of Jharkhand, Secretariat,
Nepal House, Doranda, Ranchi-834001

Sub: Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand - credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021 – regarding.

Sir,

This has reference to a proposal No. IA/JH/IND1/400084/2022 dated 21.10.2022 for Amendment in Terms of Reference to the project for Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry and Casting Limited, located at Plot No.0 1405, Ramgarh Industrial Area, Village Marar, District Ramgarh, Jharkhand, as per the provisions of Ministry's OM dated 07.07.2021.

2. The Ministry has issued SOP vide an OM dated 07.07.2021 for appraisal of projects for grant of terms of reference/environmental clearance, which have started the work on site, expanded the production beyond the limit of environmental clearance, or changed the product mix without obtaining prior environmental clearance under the EIA Notification, 2006. As per the above said Notification, in cases of violation, action is to be taken against the project proponent by the respective State Government or the State Pollution Control Board under the provisions of the Environment (Protection) Act, 1986 and further, no consent to operate or occupancy certificate to be issued till the project is granted environmental clearance.

3. The proposed project activity is listed at schedule no. 3(a) Metallurgical Industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at Central Level.

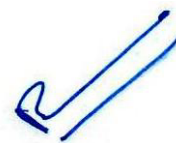
4. Based on the recommendations of EAC, M/s. Bihar Foundry & Casting Limited was granted ToR vide letter no. 11011/384/2010-IAII(I) dated 24.11.2020 for Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

5. Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
6. Consequently, the instant proposal for modification of ToR dated 24.11.2020 was considered by the EAC in its 16th meeting held during 3rd November, 2022 under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures (SOP) dated 07/07/2021 pertaining to consideration of violation cases as the PP has reported that the company has constructed 5th Furnace i.e., New 1 x 9 MVA SAF & CLU converter is under construction without prior environmental clearance.
7. Based on the deliberations made by the EAC, the project proponent vide letter dated 03.11.2022 through email dated 03.11.2022 has requested that instead of appraising the instant proposal for fresh ToR, the said proposal be appraised as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases.
8. After deliberations, the Committee **recommended** the project proposal for **modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020** w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases. All the terms and conditions stipulated in ToR letter no. J-11011/384/2010-IAII(I) dated 24.11.2020 shall remain the same with stipulation of the following specific conditions:
 - i. The State Government/SPCB shall take action against the project proponent under the provisions of the Environment (Protection) Act, 1986, and further no consent to operate to be issued till the project is granted EC.
 - ii. Assessment of ecological damage with respect to air, water, land and other environmental attributes. The collection and analysis of data shall be done by an environmental laboratory duly notified under the Environment (Protection) Act, 1986, or an environmental laboratory accredited by NABL, or a laboratory of a Council of Scientific and Industrial Research (CSIR).
 - iii. Preparation of EMP comprising remediation plan and natural and community resource augmentation plan corresponding to the ecological damage assessed and economic benefits derived due to violation.
 - iv. The remediation plan and the natural and community resource augmentation plan to be prepared as an independent chapter (13) in the EIA report by the accredited consultants.
 - v. Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage shall be completed within three years and to be prepared accordingly.
 - vi. The project proponent shall require to submit a bank guarantee equivalent to the amount of remediation plan and natural and community resource augmentation plan with the SPCB prior to the grant of EC. The quantum shall be recommended by the EAC and finalized by the regulatory authority.
 - vii. Project proponent shall implement penalty provisions i.e., 1% of project cost attributable to the expansion, incurred up to the date of filing of application along with the EIA/EMP report as contained in the paragraph 12 of the Standard Operating Procedure dated 7/07/2021 shall be complied with.

- viii. In pursuance to MoEF&CC OMs dated 31st October, 2019 & 30th December, 2019 issued in compliance of the order of Hon'ble NGT in OA No. 1038/2018 dated 19th August, 2019, the compliance of all the conditions applicable to CEPI shall be prepared. Greenbelt shall be planned in 40% of the project area. CER allocation shall be 1.5 times of the normal calculated amount.
- ix. The project proponent shall obtain name change in Consents (CTE/CTO) for the existing project in the name of M/s. Bihar Foundry and Castings Limited.
- x. The PP shall submit the Action Plan as per Ministry's OM dated 30.09.2020 on the issues raised during the PH. In this instant case the PH was already conducted by the SPCB as per provisions of the EIA Notification, 2006.
- xi. The validity of the TOR will be counted from the earlier granted TOR by the Ministry.

9. The matter was examined in the Ministry and the undersigned has been directed to request the State Government/SPCB **to take the credible action against the Project Proponent u/s 19 of the E(P) Act, 1986, as per SOP dated 07.07.2021. Further, the construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same and submit the compliance report in this regard.**

10. This issues with approval of the competent authority.



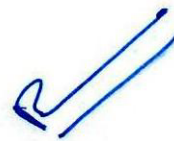
(Dr. R. B. Lal)
Scientist 'E'/Additional Director
Tele-fax: 011-24695362
Email-rb.lal@nic.in

Copy to:-

1. The Member Secretary, Jharkhand Pollution Control Board, Town Administrative Building, HEC, Dhurwa, Ranchi- 824004. (JPCB shall submit the proof of credible action taken against the Project Proponent u/s 19 of the E(P) Act, 1986.)-**The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR. SPCB shall ensured the same and submit the compliance report in this regard.**
2. M/S Bihar foundry and casting Limited, Plot No.0 1405, Ramgarh Industrial Area, Marar Village, Ramgarh, Jharkhand - 829117. Email: bfcferroalloys@gmail.com – **The construction/ operation of 5th Furnace which has been constructed/ under construction without prior EC shall be stopped immediately till EC is granted. PP should also ensure that PH has been conducted strictly as per plant configuration provided in the EIA & EMP report/ modified ToR.**

Copy for information to: -

1. The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Bunglow No. A-2, Shyamali Colony, Ranchi-834002.
2. The Chairman, Central Pollution Control Board, CBD-Cum-Office Complex, East Arjun Nagar, New Delhi-110 032.
3. Guard File/Monitoring File/Website/Record File/Parivesh Portal.



(Dr. R. B. Lal)
Scientist 'E'/Additional Director
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**GOVERNMENT OF INDIA
MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE
(IA DIVISION-INDUSTRY-1 SECTOR)**

Dated: 07.03.2023

Date of Zero Draft MoM sent to EAC: 05.03.2023

Approval by Chairman: 07.03.2023

Uploading on PARIVESH: 07.03.2023

**MINUTES OF THE 24TH EXPERT APPRAISAL COMMITTEE
(INDUSTRY-1 SECTOR) MEETING HELD ON 28TH FEBRUARY, 2023– 1ST
MARCH, 2023**

Venue: Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi - 110003 through Video Conferencing

Time: 10:30 AM onwards

DAY-1: FEBRUARY 28, 2023 [TUESDAY]

(i) Opening Remarks by the Chairman, EAC

Shri. Rajive Kumar, Chairman EAC welcomed the Committee members and opened the EAC meeting for further deliberations.

Shri. Rajive Kumar also appreciated the efforts of the Ministry's Team (Industry 1 Sector) for preparation and uploading the agenda of the EAC meetings and draft record of discussion very scientifically, systematically and timely on Parivesh Portal.

(ii) Details of Proposals and Agenda by the Member Secretary

Dr. R. B. Lal, Scientist 'F' & Member Secretary, EAC (Industry-1 Sector) apprised to the Committee about the details of Agenda items to be discussed during this EAC meeting.

(iii) Confirmation of the Minutes of the 23rd Meeting of the EAC (Industry-1 Sector) held during February 14-15, 2023 at MoEF&CC through VC.

The EAC, having taken note that final minutes were issued after incorporating comments offered by the EAC (Industry-1 Sector) members on the minutes of its **23rd Meeting of the EAC (Industry-1 Sector) held during February 14-15, 2023** conducted through Video Conferencing, and noted that there is a modifications/factual correction, in the minutes of the 23rd EAC meeting for the project/activities as follows:

Processing Units. Due to mistake by the Consultant, the proposal is submitted to Industry-I sector of IA Division.

Recommendations of the Committee

- 24.7.3 In view of the foregoing and after detailed deliberations, the committee recorded that the instant proposal pertains to 4(b)(ii) Coal Tar Processing Units schedule of the EIA Notification, 2006 which is being dealt by Industry-II sector of IA Division of MoEF&CC, therefore EAC advised the Member Secretary, Industry-I, MoEF&CC to forward the proposal to Industry-II sector of IA Division of MoEF&CC for their consideration.

Agenda No. 24.8

- 24.8 Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand- Consideration of Environmental Clearance under Violation category.**

[Proposal No. IA/JH/IND1/417175/2023; File No. J-11011/384/2010-IA-II(IND-I)]

[Consultant: Pioneer Enviro Laboratories & Consultants Pvt. Ltd.; Valid upto 11.03.2023]

- 24.8.1 M/s. Bihar Foundry & Castings Limited has made an online application vide proposal no. IA/JH/IND1/417175/2023, dated 20th February 2023 along with copy of EIA/EMP report, Form (A, B and C) and Certified Compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) under Category "A" of the schedule of the EIA Notification, 2006 and appraised at central level.
- 24.8.2 Name of the EIA consultant: M/s Pioneer Enviro Laboratories & Consultants Pvt. Ltd. [List of ACOs with their Certificate / Extension Letter no. NABET/EIA/1922/SA 0148; valid upto 11.03.2023, as on February 27, 2023].

Details submitted by the project proponent

- 24.8.3 The detail of the ToR is furnished as below:

Date of application	Consideration	Details	Date of accord	ToR Validity
---------------------	---------------	---------	----------------	--------------

12 th September 2020	24 th meeting of EAC Dt. 27 th to 29 th October 2020	Terms of Reference	24.11.2020	23.11.2024
21 st October 2022	16 th meeting of EAC dated 3 rd November 2022	Terms of Reference (Amended-under violation)	19.12.2022	

24.8.4 The project of M/s. Bihar Foundry & Castings Limited located in Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.

24.8.5 Environmental site settings

S.No.	Particulars	Details submitted by the PP																		
1.	Total land	- Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years. 2.91 Ha. (7.18 Acres) of Existing plant land is Industrial land. The proposed expansion will be taken up in the existing plant premises only. - Additional land of 1.385 Ac. (0.56 Ha.) has been acquired for development of Greenbelt to comply with 40% of 2.91 Ha. (7.18 Acres) as the plant is situated in Ramgarh industrial area which is Severely Polluted Area .																		
2.	Land acquisition details as per MoEF&CC,O.M.dated7/10/2014.	Total 2.91 Ha. (7.18 Acres), of land has taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years.																		
3.	Existence of habitation & involvement of R&R, if any.	Project site: No habitation exists in the plant site Study Area : <table> <tr> <th>Habitation</th><th>Distance</th><th>Direction</th></tr> <tr> <td>Palamu Colony</td><td>0.4 kms.</td><td>NE</td></tr> <tr> <td>Marar</td><td>0.8 kms.</td><td>N</td></tr> </table>	Habitation	Distance	Direction	Palamu Colony	0.4 kms.	NE	Marar	0.8 kms.	N									
Habitation	Distance	Direction																		
Palamu Colony	0.4 kms.	NE																		
Marar	0.8 kms.	N																		
4.	Latitude and Longitude of all corners of the plant site	The following are the Coordinates of the Plant site <table> <tr> <th>S.No.</th><th>Point</th><th>Coordinates</th></tr> <tr> <td>1.</td><td>Point # 1</td><td>23°39'33.79"N, 85°30'20.85"E</td></tr> <tr> <td>2.</td><td>Point # 2</td><td>23°39'33.67"N, 85°30'24.03"E</td></tr> <tr> <td>3.</td><td>Point # 3</td><td>23°39'26.99"N, 85°30'25.12"E</td></tr> <tr> <td>4.</td><td>Point # 4</td><td>23°39'25.39"N, 85°30'23.90"E</td></tr> <tr> <td>5.</td><td>Point # 5</td><td>23°39'25.35"N, 85°30'19.63"E</td></tr> </table>	S.No.	Point	Coordinates	1.	Point # 1	23°39'33.79"N, 85°30'20.85"E	2.	Point # 2	23°39'33.67"N, 85°30'24.03"E	3.	Point # 3	23°39'26.99"N, 85°30'25.12"E	4.	Point # 4	23°39'25.39"N, 85°30'23.90"E	5.	Point # 5	23°39'25.35"N, 85°30'19.63"E
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4.	Point # 4	23°39'25.39"N, 85°30'23.90"E																		
5.	Point # 5	23°39'25.35"N, 85°30'19.63"E																		
5.	Elevation of the project site	199.5 m to 200.5 m																		
6.	Involvement of Forest Land, if	Nil																		

S.No.	Particulars	Details submitted by the PP		
	any			
7.	Water body (Rivers, Lakes, Pond, Nala, Natural Drainage, Canal etc.,) exists within the project site as well as study area	<u>Study area:</u>		
		Habitation	Distance	Direction
		Damodar River	1.4 Kms.	S
		Raura Nala	2.5 kms.	E
		Meramgarh Nala	5.4 Kms	E
		Unnamed stream	0.5 Kms	W
		Ramgarh Village pond	4.0 Kms	S
Seota village Pond	1.5Kms	NE		
8.	Existence of ESZ / ESA / National Park / Wildlife Sanctuary / Biosphere Reserve / Tiger Reserve / Elephant Reserve etc. if any within the study area	There are no ESZ/ESA/National Park/ Wild life sanctuary / Biosphere reserve / Tiger Reserve / Elephant Reserve within 10 km. radius of the plant.		
9.	Industrial areas / cluster (MoEF&CC Office Memorandum dated 13 th January 2010) and its subsequent amendments	Ramgarh is declared Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No.B29012/ESS(CPA)/2015-16/ dated 26th April 2016. Compliance of all the conditions applicable to CEPI is prepared. Particulate emission will be less than 30 mg/Nm ³ .Greenbelt of 40% of the project area will be developed. CER allocation will be 1.5 times of the normal calculated amount i.e. Rs.1.34 Crores.		

24.8.6 The existing project was accorded environmental clearance vide F. No. J-11011/384/2010-IA (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of GAUTAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.

S. No.	EC/CTE /EC Extension Permissions	Units permitted	Date of permission	Remarks
1	CTE vide No. 3937	SEAF – 2x5 MVA 26 TPD (SiMn)	24.02.2000	CTE obtained in the Name of M/s. Gautam Ferro Alloys
2	CTE vide No.2577	SEAF – 2x7.5 MVA 30 TPD (SiMn)	20.05.2009	CTE obtained in the Name of M/s. Bihar Foundry & Castings Ltd.
3	EC (for Expansion) (MoEF, New Delhi) Vide no. J- 11011 /	SEAF – 1x9 MVA (40 TPD-FeMn) along with existing	31.10.2011	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd. in 2015

S. No.	EC/CTE /EC Extension Permissions	Units permitted	Date of permission	Remarks
	384 /2010 - IA (II) (I)	2x5 MVA (26 TPD)1x7.5 MVA (30 TPD), TOTAL 96 TPD		
4	CTO Vide Ref. no.- B-910	2x5 MVA (26 TPD)	18.03.2014	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd (Gautam Ferro Alloys)
5	CTO vide no. D-1924(C)	70 TPD (30+40 TPD)	07.07.2014 VALID UP TO 30.06.2015	CTO obtained in the Name of M/s. Bihar Foundry & Castings Lt. Unit Gautam Ferro Alloys
6	Consent-to-Establish (CTE) vide no. D-1510(N),	40 TPD (1x9 MVA)	21.05.2014	CTO obtained in the Name of Gautam Ferro Alloys unit of BFCL
7	Consent to operate vide no.-B-635	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	12.03.2015	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd UNIT Gautam Ferro Alloys
8	Consent to operate vide no.-B-42	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	06.01.2016	CTO obtained in the Name of M/s. Bihar Foundry & Castings Ltd UNIT Gautam Ferro Alloys
9	Consent to operate vide no.1819	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	10.11.2020 valid up to 31.12.2025	CTO obtained in the Name of GAUTAM FERRO ALLOYS (UNIT OF BFCL)
10	Auto Renewal of CTO vide no.1341	96 TPD (2x5 MVA + 1x7.5 MVA+ 1x9 MVA)	23.01.2023 valid up to 31.12.2025	CTO obtained in the Name of BIHAR FOUNDARY & CASTING LIMITED , Ferro Alloys Unit

24.8.7 Implementation Status of existing EC:

S No	Facilities As per EC dated 31/10/2011	Implementation Status as on 24/11/2020	Production as per CTO
1	Ferro Alloys Plant of 96 TPD (2x5 MVA SAF's and 1x7.5+1x9 MVA SAF's with Jigging unit and Micro Pelletizing facility)	Ferro Alloy Plant of 96 TPD (2x5 MVA + 1x7.5 MVA + 1x9 MVA SEAF's with Jigging unit and Micro Pelletizing facility)	96 TPD (SiMn/ FeMn)

24.8.8 The unit configuration and capacity of existing and proposed unit are given as below:

S No	Name	Existing Units		Proposed Units (Modification-Cum-expansion)		Total (Existing + Proposed)	
		Configuration	Production TPA	Configuration	Production TPA	Configuration	Production TPA
1	Ferro Alloy unit	2x5+1x7.5 +1x9 MVA SAF With Jigging unit and Micro Pelletizing facility	34,080 (96 TPD) (SiMn / FeMn)	Modification of existing 2x5 MVA to 2x6 MVA SEAFs Modification of existing 1x7.5 MVA to 1x9 MVA SEAF Existing 1x9 MVA SEAF New 1x9 MVA SEAF* New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn	SiMn-24,495 TPA (69 TPD) (or) FeMn-59,995 TPA (169 TPD)	2x6 MVA + 3x9 MVA SEAFs + 12MT CLU Converter With Jigging unit and Micro Pelletizing facility	SiMn- 58,575 TPA (165 TPD) (or) HC/MC/LC FeMn-94,075 TPA (265 TPD)

Note:

*** PP has reported that they have constructed 5th Furnace i.e New 1 x 9 MVA SAF & CLU converter is under construction (70% work completed). Hence PP has applied under Violation as per SOP dated 07.07.2021.**

24.8.9 The details of the raw material requirement for the proposed project along with its source and mode of transportation is given as below:

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
1	For Ferro Alloys (2x6 MVA + 3x9 MVA SEAFs)			
(i)	Ferro Manganese – 94,075 TPA			
a)	Manganese ore	2,35,188	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	70,556	Local market / Imported (Australia)	By Rail & Road (through covered trucks)
c)	Electrode Paste	1410	Local market	By road (through covered trucks)
d)	Quartz	28,222	Localmarket	By road (through covered trucks)
e)	Dolomite	23,518	Imported (Bhutan)	By Rail & Road (through covered trucks)
	(OR)			
(ii)	Silico Manganese – 58,575 TPA			

S.No.	Raw Material	Quantity After Expansion (TPA)	Sources	Mode of Transport
a)	Manganese Ore	1,46,438	Imported (South Africa)	By Rail & Road (through covered trucks)
b)	Coke	43,930	Local market / Imported (Australia)	---
c)	Carbon paste	878	Local market	----
d)	Dolomite	14,643	Imported (Bhutan)	By road (through covered trucks)
e)	Fe-Mn Slag	29,288	Inhouse	By road (through covered trucks)

24.8.10 The total water requirement for existing plant is 35 m³/day which is being met from Groundwater source. NOC from CGWA has been obtained to abstract ground water of 35 m³/day for industrial use vide letter No. CGWA/NOC/IND/ORIG/2021/10628 dated 02/01/2021 which is valid upto 01/01/2024. The water requirement for the proposed expansion project is estimated as 148 m³/day, which will be sourced from Damodar River. The permission for drawl of surface water has been obtained from DVRRC, Damodar River (Tenughat Reservoir) Vide Lr. No. MD/DVRR/W-6(145)/2022/738-43 Dated 20-12-2022.

24.8.11 Total power consumption is 33 MW, in which meet from DVC 28.5 MW & 4.5 MW from Captive power plant of adjacent unit of BFCL.

24.8.12 Baseline Environmental Studies

Period	1st December 2019 to 29th February 2020 by M/s. Ampl Environ Pvt. Ltd. Hyderabad. Subsequently the Baseline data has been revalidated by Pioneer Enviro Laboratories & Consultants Pvt. Ltd. by collecting additional 1 month data i.e. from 1st May, to 31st May 2022.
AAQ parameters at 8 locations	(1stDecember 2019 to 29thFebruary 2020) - PM_{2.5} = 34.7 to 42.8 µg/m³ - PM₁₀ = 68.9 to 86.3 µg/m³ - SO₂ = 7.8 to 13.5 µg/m³ - NO_x = 17.4 to 26.2 µg/m³ - CO = 410 to 600 µg/m³ (1stMay to 31st May 2022) - PM_{2.5} = 34.9 to 46.2 µg/m³ - PM₁₀ = 69.1 to 79.4 µg/m³ - SO₂ = 7.8 to 13.3 µg/m³ - NO_x = 15.5 to 27.1 µg/m³ - CO = 384 to 744 µg/m³

AAQ modelling	$PM_{10} = 0.48 \mu g/m^3$ (1500 m in SE) $PM_{10}(\text{vehicular}) = 0.10 \mu g/m^3$ SO_2 = There will not be any incremental SO_2 concentrations (24 hourly) due to the proposed expansion project. $NO_X = 2.99 \mu g/m^3$ (1500 m in SE), $NO_X(\text{vehicular}) = 0.80 \mu g/m^3$ $CO(\text{vehicular}) = 0.52 \mu g/m^3$			
Ground water quality at 8 locations	Parameters	:	December 2019	May 2022
	pH	:	7.51 to 7.92	7.24 to 8.01
	TDS	:	426 to 642 mg/l	456 to 706 mg/l
	Total Hardness	:	238.3 to 346.3 mg/l	243.4 to 364.5 mg/l
	Chlorides	:	84.36 to 150.4 mg/l	99.4 to 141.6 mg/l
	Fluoride	:	0.94 to 1.26 mg/l	0.88 to 1.18 mg/l
	Heavy metals (Iron -Fe)	:	0.27 to 0.41 mg/l	0.19 to 0.34 mg/l
	Heavy metals are within the limits.			
Surface water quality	Parameter		December 2019	May 2022
	pH		7.54 to 7.86	7.08 to 7.77
	Total Hardness	:	136.02 to 278.5	122.5 to 255.8
	DO (in mg/l)	:	5.38 to 7.8	5.0 to 7.2
	BOD	:	2.4 to 20.4	2.1 to 8.6
	TDS(in mg/l)	:	318 to 543	296 to 466
	Fluoride (in mg/l)	:	0.76 to 1.14	0.71 to 0.98
	Chlorides (in mg/l)	:	67.6 to 157.1	55.3 to 133.8
	Sulphates (in mg/l)	:	44.2 to 48.7	38.2 to 55.2
Noise levels	The equivalent day noise levels are ranging from 52.10 dBA to 68.40 dBA & equivalent Night noise levels are ranging from 42.70 dBA to 55.30 dBA in the study zone during 1st December 2019 to 29th February 2020 carried out by M/s. AMPL ENVIRON PVT LTD. Further Noise levels collected during revalidation of Noise levels in May 2022, the equivalent day noise levels are ranging from 47.80 dBA to 66.80 dBA & equivalent Night noise levels are ranging from 36.80 dBA to 53.20 dBA in the study zone .			
Traffic assessment study findings	Traffic study has been conducted at National Highway # 20(Ranchi – Hazaribagh) which is at 7.0 Kms from the plant site. Transportation of raw material, fuel& finished product will be done by Rail & road. Existing PCU is 1085 PCU/hr on NH#20 and existing Level of Service(LOS) is :C			
	Ramgarh to Kuju	(V)	(C)	Existing LOS

	<table><tr><td>(Ramgarh City Road)</td><td>(PCU/hr)</td><td>(Capacity in PCU/hr)</td><td>V/C ratio</td><td></td></tr><tr><td>PCU/Hour</td><td>810.9</td><td>1500</td><td>0.54</td><td>C</td></tr></table>	(Ramgarh City Road)	(PCU/hr)	(Capacity in PCU/hr)	V/C ratio		PCU/Hour	810.9	1500	0.54	C															
	(Ramgarh City Road)	(PCU/hr)	(Capacity in PCU/hr)	V/C ratio																						
	PCU/Hour	810.9	1500	0.54	C																					
	PCU load after proposed expansion project will be 810.9 PCU/hr (Existing) + 48 PCU/hr (Additional) PCU/hr and level of service (LOS) will be: C																									
	<table><tr><td>Ramgarh to Kuju (Ramgarh City Road)</td><td>(V) (PCU/hr)</td><td>(C) (Capacity in PCU/hr)</td><td>Proposed V/C ratio</td><td>LOS</td></tr><tr><td>PCU/Hour</td><td>858.9</td><td>1500</td><td>0.57</td><td>C</td></tr></table>	Ramgarh to Kuju (Ramgarh City Road)	(V) (PCU/hr)	(C) (Capacity in PCU/hr)	Proposed V/C ratio	LOS	PCU/Hour	858.9	1500	0.57	C															
	Ramgarh to Kuju (Ramgarh City Road)	(V) (PCU/hr)	(C) (Capacity in PCU/hr)	Proposed V/C ratio	LOS																					
	PCU/Hour	858.9	1500	0.57	C																					
	Level of Service (LOS) of the Road as per IRC 106: 1990																									
	<table><tr><td>V/C</td><td>LOS</td><td>Performance</td></tr><tr><td>0.0 – 0.2</td><td>A</td><td>Excellent</td></tr><tr><td>0.2 – 0.4</td><td>B</td><td>Very Good</td></tr><tr><td>0.4 – 0.6</td><td>C</td><td>Good</td></tr><tr><td>0.6 – 0.8</td><td>D</td><td>Fair/ Average</td></tr><tr><td>0.8 – 1.0</td><td>E</td><td>Poor</td></tr><tr><td>1.0 & Above</td><td>F</td><td>Very Poor</td></tr></table>					V/C	LOS	Performance	0.0 – 0.2	A	Excellent	0.2 – 0.4	B	Very Good	0.4 – 0.6	C	Good	0.6 – 0.8	D	Fair/ Average	0.8 – 1.0	E	Poor	1.0 & Above	F	Very Poor
	V/C	LOS	Performance																							
0.0 – 0.2	A	Excellent																								
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0.4 – 0.6	C	Good																								
0.6 – 0.8	D	Fair/ Average																								
0.8 – 1.0	E	Poor																								
1.0 & Above	F	Very Poor																								
The level of service will C (Good) after including additional traffic due to proposed project.																										
Hence the existing road is capable of taking the additional vehicular traffic due to the proposed expansion project.																										
Flora and fauna	No schedule -1 fauna found in the study area. Hence preparation of conservation plan is not applicable .																									

24.8.13 The details of solid and hazardous waste generation along with its mode of treatment/disposal is furnished as below:

S. No	Waste / By Product	Quantity (TPA)			Method of disposal
		Existing	Proposed	After expansion	
1.	Slag from FeMn	13,820	28,780	42,600	After Jigging, it will be reused in manufacture of SiMn as it contains high SiO ₂ and Silicon.
2.	Slag from SiMn	20,450	18,850	39,300	After Jigging, will be used for Road construction / Used in Filling low lying areas etc.
3.	APCS dust	840	730	1575	Will be sent to Briquetting unit.
4.	Waste oil	80 Ltr/Annum	160 Ltr/Annum	240 Ltr/Annum	Will be given to SPCB authorized recyclers/reprocessors.

Hazardous waste generation, storage & disposal:

1. Waste oil: 0.24 KL / Annum

This will be stored in covered HDPE drums in a designated area and will be given to SPCB authorized recyclers & re-processors..

2. Used Batteries

Used batteries will be given back to the supplier under buy back agreement with supplier.

24.8.14 Public Consultation

Details of advertisement given	10 th February 2021 (Hindi) “THE PIONEER”, (English) “HINDUSTHAN”
Date of public consultation	15 th March 2021
Venue	Public Hearing has been conducted at Gym Khana Club Ranchi road, Ramgarh, Ramgarh Tehsil & District, Jharkhand.
Chaired by	Additional District Magistrate
Issues are	• Employment Local people • Skill development training program. • Proper utilization of CSR fund • Pollution Control Measures • Water sprinkling on haul roads

Action plan as per MoEF&CC O.M. dated 30/09/2020

- As per the Normal calculation CER budget will be Rs.0.893 Crores
- Considering the location of the plant in severely Polluted area CER budget will be 1.5 times of the normal calculated amount i.e. Rs. 1.34 Crores
- M/s. BFCL (Ferro Alloy unit) is also proposing to adopt the Marar Village as a part of Social infrastructure development and has earmarked Rs. 1.34 Crores for Social & Infrastructure developmental activities based on Social Impact Assessment (SIA) after completion of Public Hearing

S.NO.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
A). Based on SIA Study						
1	Community & Infrastructure Development Programmes					
	i) Construction of public toilets	Physical Nos. & village	1 no. in Marar (v)	1no. in Phulsarai(v)	1 no. in Manuan(v) & 1 Nos. in Digwar(v)	10
		Budget in Lakhs	2.5	2.5	5	
	ii) Providing LED Street lighting with solar panels	Physical Nos. & village	2 nos. in Hathimara (v) & 3	2nos. in Manuan (v) &	2 nos. in Digwar (v) 3 nos.	3

S.NO.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
			Nos. in Marar (v)	3 Nos. in Phulsarai (v)	Pochra (v)	
		Budget in Lakhs	1	1	1	
	iii) Mineral water plants	Physical Nos. & village	1 nos. in Marar (v)	1 nos. in Phulsarai (v)	1no. in Manuan (v)	9
		Budget in Lakhs	3	3	3	
	iii) Village road repair & maintenance	Physical Nos. & village	1 nos. in Marar (v)	---	---	7
		Budget in Lakhs	7	---	---	
					Total	29
	2 Education					
	i) Providing Sport kits for schools	Physical Nos. & village	5 nos. in Kanjgi (v) & 10 Nos. in Marar (v)	5 no. in Manuan (v) & 10 Nos. in Digwar (v)	10 nos. in Phulsarai(v) & 10 Nos. in Painki (v)	5
		Budget in Lakhs	1.5	1.5	2	
	ii) Construction of class rooms in schools of size 8m x 5m x3 m	Physical Nos. & village	2 nos. in Kanjgi (v)	2 nos. in Seota (V)	2 nos. in Marar (V)	15
		Budget Rs in Lakhs	5	5	5	
	iii) Providing Model Anganwadi Centre in consultation with State Women and Child Development Department	Physical Nos. & village	---	Digwar (v) – 1 No.	Painki (v) - 1 No.	20
		Budget Rs in Lakhs	---	10	10	
					Total	40
3	RWH pits in the surrounding villages & De-siltation of	Physical Nos. & village	Marar (v) pond desiltation	Seota (v) pond desiltation	---	20

S.NO.	MAJOR ACTIVITY HEADS		YEAR OF IMPLEMENTATION			TOTAL EXPENDITURE (Rs. in Lakhs)
			1 st Year (Rs. in Lakhs)	2 nd Year (Rs. in Lakhs)	3 rd Year (Rs. in Lakhs)	
	ponds		1.5m depth	1.5m depth		
		Budget in Lakhs	10	10	---	
					TOTAL (A)	89
B). Based on Public Consultation/Hearing						
1	Impart training to the local villagers for skill development. a)DISHA Centre” along with necessary infrastructure for various vocational training program for employment generation in association with National Skill Development Mission (Automobile Repair, Welding, Electrical, Computer Hardware, Soft skills like computer programs etc.)	Physical Nos. & village	One DISHA centre in Ramgarh Town			45
		Budget in Lakhs	15	15	15	
					Total (B)	45
		TOTAL	45	48	41	
	Grand Total (A+B)					134
Recurring expenditures under CSR as per companies Act 2014						
• Health checkup will be carried out periodically in surrounding villages i.e. Marar, Phulsarai, Hathimara villages @ Rs 5.0 Lakhs every year.						

Management Compliance to Issues Raised during Public Hearing

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
1.	Employment for local people	The proposed expansion project will generate direct employment to 750 nos. which includes skilled, semi-skilled & unskilled.	---	----

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
		Local people will be given top priority in employment based on their qualification & experience. Skill development training program will be conducted.	2023-24 2024-25 2025-26	Rs.0.15 Cr Rs.0.15 Cr Rs.0.15 Cr Total Rs. 0.45 Cr
2.	Proper utilization of CSR fund	M/s. BFCL (Ferro Alloy unit) is also proposing to adopt the following Marar Village as a part of Social welfare development and has earmarked Rs. 1.34 Crores for Social & Infrastructure developmental activities based on Social Impact Assessment (SIA).	2023-24 2024-25 2025-26	Rs.0.45 Cr Rs.0.48 Cr Rs.0.41 Cr Total Rs. 1.34 Cr for Social & Infrastructure developmental activities
3.	Pollution Control Measures	- In the existing plant Emission control systems such as 4th Hole Fume Extraction system with bagfilters have been provide to SEAFs and dust suppression system at unloading areas. - The flue gas emissions are within the stipulated norms. - Pucca internal roads has been laid in the plant area. - CEMS data shows the emissions are within the stipulated norms. Zero liquid discharge is followed. All solid wastes are utilized/disposed as per permitted procedures. - Greenbelt development in the existing plant helps in further mitigation of impacts due to the plant operations. - SPCB has issued CTO for the plant which is valid till 31/12/2025. Hence there is no adverse impact on health of people due to existing plant operations. In the proposed expansion project following environment protection measures will be provided for duly complying with norms stipulated by MOEF&CC / CECB: 4th Hole Fume Extraction system with bagfilters will be provided to proposed SEAF to bring down the particulate emission to less than 30 mg/Nm³.	2023-24 2024-25 2025-26	Budget of Rs. 4.5 Crores is earmarked for Environment Protection Measures

S.No.	Issue raised	Management Response	Time schedule	Budgetary allocation
		- Net resultant Ground level concentrations during operation of the plant after superimposing the incremental concentrations over the maximum baseline concentrations are well within the National Ambient Air Quality Standards. - As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt. in an extent of 1.17 Ha. (2.9 Acres) by October 2023. - To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant. - Effluent will be treated in ETP consisting of RO plant also and after ensuring compliance with the norms, it will be utilised for dust suppression, ash conditioning and for greenbelt development within the premises. - No effluent will be discharged outside the premises. - Zero liquid discharge will be followed.		
4.	Water sprinkling on haul roads	Water tanker with water sprinkling system has been provided in the plant for regular water sprinkling on Roads.	-----	Recurring cost of Rs.5.0 Lakhs/annum

24.8.15 The capital cost of the expansion project is Rs. 89.3 Crores and the capital cost for environmental protection measures is proposed as Rs. 4.5Crores. The annual recurring cost towards the environmental protection measures is proposed as Rs. 0.72 Crores. The employment generation from the proposed existing & expansion project is 750 direct & 200 Indirect. The details of cost for environmental protection measures is as follows:

S. No	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
1	Air Emission Management		
	· 4 th Hole FES with bag filters & Stacks	2.00	20
	· other APCS & Conveyor systems	0.50	5
	· for Water Sprinkling	0.10	0.5

S. No	Particulars	Capital Cost (Rs.in Crores)	Recurring Cost / Annum (Rs.in Lakhs)
2	Wastewater Management		
	· for STP	0.40	10
	· for Garland drains	0.03	1
	· for Settling ponds	0.02	0.2
3	Solid waste Management		
	· Slag Handling & Disposal	0.20	5.0
4	Greenbelt development	0.10	2.0
6	Noise Management	0.10	1.5
7	RWH in Plant	0.10	0.2
8	Fire Safety Systems	0.50	5.0
9	Environmental Monitoring	---	4.1
	· CEMS	0.20	3.0
10	Occupational Health & Safety		
	· Occupational Health centre with Ambulance	0.15	4.5
	· Personal Protective Equipment's (PPEs)	0.10	10
	TOTAL	4.50	72.0

24.8.16 Total land after proposed expansion will be 2.91 Ha. (7.18 Acres). As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres).

- Additional safeguards such as 40% green belt within the plant premises & outside the plant premises over an extent of 1.17 Ha. (2.9 Acres).
- Total 3000 nos. of plants will be developed over an extent of 1.17 Ha. (2.9 Acres).
- The total Greenbelt area proposed within the Plant premises is 1.515 Acres (0.61 Ha.) which is inclusive of existing Greenbelt.
- To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant.

24.8.17 Summary of Violation under EIA Notification, 2006:

- The company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons (Reasons for violation).
- Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.
- PP also gave a completion date of 31st Dec 2021 for its 5th furnace project to its consortium of banks.
- If the completion date is exceeded by a period of 6 months, the loan account would have slipped into a NPA (Non-Performing Asset) category.
- This situation would have led to bankruptcy of the company as well.

- Thus, to avoid such situation, installation of the 5th furnace was completed along with CLU converter (70% work completed).

Present status of 5th Submerged Electric Arc Furnace & CLU converter:

- Installation of 5th Submerged Electric Arc Furnace (SEAF) of 9 MVA capacity has been completed.
- Production is not yet started in 5th SEAF
- Regarding installation of CLU converter, 70% of civil work, plant & machinery has been completed.

Accordingly TOR amendment has been obtained under violation category from the Ministry vide letter dated 19.12.2022. Now application has been submitted for EC appraisal under violation category.

Budget of remediation plan and natural and community resource augmentation plan corresponding to the ecological damage is shown below

- JSPCB has initiated action against violation.
- Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023
- The remediation plan and the natural and community resource augmentation plan has been prepared as an independent chapter (13) in the EIA report.

Remediation Plan and Budgetary Provisions for 3 years

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2 nd Year	3 rd Year	
1.	Air Environment a) Ambient Air b) Air Pollution	• Dust Suppression and water sprinkling. • Provision of Barricades	65,000	55,000	46,500	1,66,500
2	Noise Environment	Supply of personnel projective equipments	1,00,000	80,000	60,000	2,40,000
3	Water Environment	• STP and ETP • Rain water harvesting structure	50,00,000	----	----	50,00,000
4	Land Environment	Leachate proof storage facility for productive soil and waste material	20,000	20,000	20,000	60,000
5	Ecology	Plantation in and around plant site Provision made in EMP for Rs. 10 lakhs	10,00,000	-----	----	10,00,000
6	Solid and hazardous waste	• Provision of coloured	25,000	25,000	20,000	70,000

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2 nd Year	3 rd Year	
		bins • Provision of storage facility				
7	Socio-economic (occupational health)	First aid kit and health check up	20,000	10,000	5,000	35,000
8	Energy consumption	Construction of Solar panels	1,00,000	1,00,000	50,000	2,50,000
		TOTAL	63,30,000	2,90,000	2,01,500	68,21,500
Rs. 68,21,500 (out of which 50 lakhs provision for STP, ETP, RWH and plantation and 10 Lakhs for greenbelt in and around plant site)						
NET AMOUNT: Rs. 8,21,500						

Natural Resources Augmentation Plan

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
1.	Development of Greenery in the surrounding area and road side plantation (along the state highway abutting the project side (100 trees in the surrounding area and 100 trees roadside Total 200 with maintenance @ 500/- per tree, total cost Rs. 1,00,000/-)	50,000	25,000	25,000	1,00,000
2	Provision of drinking water facilities through hand pumps/ dugwells/ tubewells (hand pump/ well per year in the nearby villages each year with maintenance) i.e. two tubewells per village in 3 villages	30,000	30,000	30,000	90,000
3	Repair and maintenance of roads in the nearby 6 villages with the help of gram panchayat considering 2 villages each year	40,000	40,000	40,000	1,20,000
	TOTAL	1,20,000	95,000	95,000	3,10,000

Community Augmentation Plan

Sr. No.	Activities Proposed	Year wise Implementation and Budgetary provision in Rs.	Total cost (Rs.)
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		1st Year	2nd Year	3rd Year	
1.	Development of sanitation facilities in (provision of 2 toilets in each village)	2,00,000	2,00,000	2,00,000	6,00,000
2	Medical check-up camp in nearby areas for villages and supply of medicines (2 villages per year)	1,00,000	1,00,000	1,00,000	3,00,000
3	Assistance in providing study materials, uniforms, books to the poor students (50 students) each year	50,000	50,000	50,000	1,50,000
	TOTAL	3,50,000	3,50,000	3,50,000	10,50,000

Summary of Remediation plan, Natural Resource and Community Augmentation Plan

Sr. No.	Activity Proposed	Total(Rs.)
1	Cost of damage / Remediation plan	Rs. 8,21,500 (excluding provisions of EMP cost of Rs.60 lakhs)
2	Natural Resource Augmentation Plan	Rs.3,10,000/-
3	Community Augmentation Plan	Rs.10,50,000/-
	Total	Rs.21,81,500/-

Detail of Court Cases: Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023.

Deliberation on Severely Polluted area (SPA)

24.8.18 Since the project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the submitted compliance as follows:

Environment	Stipulation of Conditions	Compliance of Mitigation measures
Air	i. Stack emission levels should be stringent than existing standards in terms of the identified critical pollutants.	The company is maintaining the limit of particulate matter emission below prescribed standard. We assure that the Particulate Emission at the Chimney Outlet will be maintained less than 30 mg/Nm ³ .
	ii. CEMS may be installed in all large/medium red category industries (air polluting) and connected to SPCB and CPCB server.	CEMS installed in stack of all Units and connected with SPCB/CPCB Server.
	iii. Effective fugitive emission	Transportation of raw materials/ solid wastes

Environment	Stipulation of Conditions	Compliance of Mitigation measures
	control measures should be imposed in the process, transportation, packing etc.	is ensured through covered trucks only. Regular Water Sprinkling is being done using Water Tankers. Major raw material is kept in closed shed Conveyor belts are used where ever required. All vehicle movements roads within all premises are pucca and regular road sweeping is being carried through road sweeping machine.
	iv. Transportation of materials by rail/conveyor belt, wherever feasible	Major raw material transportation will be by rail upto the nearest railway station and from there by road in tarpaulin covered truck. Hence road transport is minimised
	v. Encourage use of cleaner fuels (pet coke/furnace oil/LSHS may be avoided).	Coke is used instead of Pet Coke
	vi. Best available Technology may be used. For example, usage of EAF/SAF/IF in Cupola furnace. Usage of supercritical technology in place of sub-critical technology.	Ferro alloys will be manufactured through Submerged Electric Arc Furnace.
Air	vii. Increase of greenbelt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever feasible.	• 40% green belt is proposed to developed within the plant premises & outside the plant premises over an extent of 1.17 Ha. (2.9 Acres) • Total land after proposed expansion will be 2.91 Ha. (7.18 Acres). • <u>As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres).</u> • The total Greenbelt area within the Plant premises is 1.515 Acres (0.61 Ha.). • To meet the requirement of 40% greenbelt development it is proposed to acquire additional land outside the existing plant. • The details of additional land where greenbelt can be developed outside the premises is as follows ❖ Plot No. 1364P (E1) - 0.504 Acre (2039.6 SQM)

Environment	Stipulation of Conditions	Compliance of Mitigation measures
		❖ Plot No. 1405 (C18) - 0.339 Acre (1373.05 SQM) ❖ Plot No. 1364P (C2&C3) - 0.025 Ac. (103.1238 SQM) ❖ Plot No. 1405P (20C) - 0.517 Ac. (2093.65 SQM) Hence the total greenbelt will be 2.9 Acres [1.515 Ac (Plant Premises) + 1.385 Ac (outside plant premises) which amounts to 40 % of total land].
	viii. Stipulation of greenbelt outside the project premises such as avenue plantation, plantation in vacant areas, social forestry, etc.	Avenue plantation/road side has been carried out.
	ix. Assessment of carrying of transportation load on roads inside the industrial premises if the roads required to be widened, shall be prescribed as a condition.	Site is adjacent to Ramgarh City Road & NH # 20 (Ranchi – Hazaribagh) is at a distance of 7.0 Kms. No. of trucks required after expansion project will be 50 trucks /day or transporting raw materials, products and wastes . Existing road is capable of taking the additional vehicular traffic due to the proposed expansion.
WATER	Stipulation of conditions such as: i. Reuse /recycle of treated wastewater, wherever feasible.	Noted for compliance. Treated wastewater is being used for make-up of cooling purpose as maximum as possible.
	ii. Continuous monitoring of effluent quality/quantity in large and medium red category industries (water polluting).	Not applicable as it is only Ferro Alloy plant
	iii. A detailed water harvesting plan may be submitted by the project proponent	Permission obtained from CGWA of 35 KLD for domestic use. The potential rain water that can be recharged / utilized to meet the plant water requirement is 16,500 m³ / year. Accordingly, the net water requirement will reduce. In the existing plant also rain water harvesting structure has been constructed. Now as part of expansion It is proposed to construct 2 nos. of Recharge structure as per design and all the Roof water inlet join to Recharge well so that Roof top water & surface run off storm water

Environment	Stipulation of Conditions	Compliance of Mitigation measures
		recharge into ground.
	iv. Zero liquid discharge wherever techno-economically feasible.	ZLD maintained.
	v. In case, domestic waste water generation is more than 10 KLD, the industry may install STP	30 KLD of STP will be installed and treated water will be used for greenbelt development.
Land	i. Increase of green belt cover by 40% of the total land area beyond the permissible requirement of 33%, wherever, feasible for new projects.	40 % of the land area will be covered with green belt.
	ii. Stipulation of greenbelt outside the project premises such as avenue plantation in vacant areas, social forestry, etc.	Avenue plantation/road side plantation has been carried out.
	iii. Dumping of waste (fly ash, slag, red mud, etc.) may be permitted only at designated locations approved by SPCBs/PCCs.	Not applicable as it is a Ferro Alloy plant
	iv. More stringent norms for management of hazardous waste generated should be preferably utilized in co-processing.	The unit is followed the guidelines of Hazardous and other wastes (Management and Transboundary Movement) rules, 2016.
Other Condition (Additional)	i. Monitoring of compliance of EC conditions may be submitted with third party audit every year.	Being Done
	ii. The % of the CER may be at least 1.5 times the slabs given in the OM dated 01.05.2018 for SPA and 2 times for CPA in case of Environmental Clearance.	Noted for compliance.

Certified Compliance Report from IRO, MoEF&CC

24.8.19 The Status of compliance of earlier EC was obtained from Integrated Regional Office, Ranchi vide letter no. 103-325/11/EPE/98, dated 11-02-2022 in the name of M/s. BIHAR FOUNDRY & CASTINGS LIMITED, Ferro Alloys Unit. The Action taken report regarding the partially/non-complied condition has been submitted to IRO, MoEF&CC vide dated 15-11-2022. MoEF&CC (IRO), Ranchi evaluated the same and has issued letter no. 103-325/11/EPE/742 dated 01.12.2022. The details of the observations made by IRO in the report dated 01.12.2022 along with its re-assessment / present status as furnished by the PP is given as below:

Non- compliances reported	Corrective action taken	Present status
i) Greenbelt has not been developed as per the CPCB norms	PP has acquired additional land adjacent to the existing plant for greenbelt development. PP assures that they will comply 40% of greenbelt area by Next monsoon i.e. October 2023. IRO has also mentioned in his report that they have developed plantation all along the boundary of the industry and due to constraints of space within the plant, PP has acquired additional land, outside the plant measuring around 1.1 Acre over which it is proposed to raise plantation.	PP has submitted an undertaking to the IRO that they would develop green belt by October 2023.
ii) The Prescribed method for collection and treatment of runoff rain water from the Raw material storage area has not been followed	Presently, Plant is under construction and here PP do assure that, they will provide Collection and Treatment of runoff of rainwater from the Raw material storage area by April 2023.	PP has submitted undertaking to IRO for the same.

Deliberations by the Committee

24.8.20 The Committee noted the following:

1. The instant proposal is for Modification cum Expansion of Ferro Alloy Plant of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, New 1x9 MVA SEAF & New 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn.
2. The EAC, constituted under the provision of the EIA Notification, 2006 comprising Expert Members/domain experts in various fields, examined the proposal submitted by the Project Proponent in desired format along with EIA/EMP reports prepared and submitted by the Consultant accredited by the QCI/ NABET on behalf of the Project Proponent.
3. The EAC noted that the Project Proponent has given an undertaking that the data and information given in the application and enclosures are true to the best of his knowledge and belief and no information has been suppressed in the EIA/EMP reports. If any part of data/information submitted is found to be false/ misleading at any stage, the project will be rejected and Environmental Clearance given, if any, will be revoked at the risk and cost of the project proponent.
4. The Committee noted that the EIA reports are in compliance of the ToR issued for the project, reflecting the present environmental status and the projected scenario for all the environmental components. The Committee deliberated on the proposed mitigation measure towards Air, Water, Noise and Soil pollutions. The Committee suggested that the storage of toxic/explosive raw materials/products shall be undertaken with utmost precautions and following the safety norms and best practices.

5. The existing project was accorded environmental clearance vide F. No. J-11011/384/2010-IA (II) (I) dated 31.10.2011. Consent to Operate for the existing unit was accorded by JSPCB vide no. JSPCB/HO/RNC/CTO-4412165/2020/1819 dated 10.11.2020 (which is in the name of GAUTAM FERRO ALLOYS (UNIT OF BFCL) which is valid upto 31-12-2025. Subsequently name of the plant in CTO has been changed to Bihar Foundries & Castings Limited vide order dated 23.01.2023 and is valid till 31.12.2025.
6. The EAC noted the following chronology w.r.t. instant Modification cum Expansion proposal
 - M/s. Bihar Foundry & Casting Limited had initially obtained ToR vide letter dated 24.11.2020 for expansion of the existing unit for manufacturing of Ferro Alloys SiMn / FeMn based on Sub Merged Arc (SAF) technology.
 - Post compliance of ToR, PP applied for EC vide proposal no. IA/JH/IND/223909/2020 dated 23/08/2021 wherein the EAC in its 44th meeting held on 13 – 14th September, 2021 recommended to return the proposal in its present form due to shortcomings.
 - The project proponent then applied for fresh ToR vide proposal No. IA/JH/IND1/400084/2022 dated 21.10.2022 and decided to come before the committee for appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07.07.2021 pertaining to consideration of violation cases as PP has reported that they have constructed 5th Furnace i.e. New 1x9 MVA SAF & CLU converter is under construction without prior environmental clearance.
 - The EAC noted that it is a fit case of violation and to be apprised based on the provisions of the SOP dated 07.07.2021 [Violation Cases].
 - The EAC also took into consideration the request of PP submitted through written representation vide letter dated 03.11.2022 for appraisal of the proposal dated 21.10.2022 as modification/ amendment in TOR granted vide letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 under violation category instead of issuance of fresh TOR.
 - After deliberations, the Committee recommended the project proposal for modification in TOR letter No. J-11011/384/2010-IAII(I) dated 24.11.2020 w.r.t. appraisal of proposal under violation category as per the provisions contained in the MoEF&CC Standard Operating Procedures dated 07/07/2021 pertaining to consideration of violation cases with stipulation of additional specific conditions. Accordingly, TOR Amendment was granted by MoEF&CC vide letter dated 19.12.2022.
7. The EAC further noted the following w.r.t. violation:
 - The company has started installation of the 5th Submerged Arc Furnace of 1x9 MVA & CLU converter without completing the process of Environment Clearance because of the following reasons (Reasons for violation).
 - Due to COVID restrictions and social lockdown wherein all the physical activities were restricted, PP could not move ahead with the study, interaction with officials and accordingly could not complete the process of EC due to delay from their end.

- PP also gave a completion date of 31st Dec 2021 for its 5th furnace project to its consortium of banks.
 - If the completion date is exceeded by a period of 6 months, the loan account would have slipped into a NPA (Non-Performing Asset) category.
 - This situation would have led to bankruptcy of the company as well.
 - Thus, to avoid such situation, installation of the 5th furnace was completed along with CLU converter (70% work completed).
 - The company has prepared a Natural and Community Resource Augmentation plan for an amount of Rs. 21,81,500/- [Cost of damage / Remediation – Rs. 8,21,500/-, Natural Resource Augmentation Plan - Rs.3,10,000/- and Community Augmentation Plan - Rs.10,50,000/-]
 - Application submitted for EC under violation and accordingly JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023.
8. The EAC deliberated on the Natural and Community Resource Augmentation plan and found it satisfactory.
 9. JSPCB has filed a case in the Hon'ble Magistrate court of Ramgarh vide no complainant case/ 117/2023 vide dated 07-01-2023 to initiate credible action against M M/s. Bihar Foundry & Casting Limited for the offence committed u/s 19 of Environment (Protection) Act, 1986. This is filed as per provisions of the SOP dated 07.07.2021.
 10. The EAC observed that the project falls in the Ramgarh district of Jharkhand. Ramgarh is declared as Severely Polluted area (SPA) with CEPI index 65.11 by CPCB vide No. B29012/ESS(CPA)/2015-16/ dated 26th April 2016. The EAC advised PP to comply with all the conditions applicable to CEPI.
 11. Total project land is 2.91 ha (7.18 Acres) which is taken on lease from Jharkhand Industrial Area Development Authority (JIADA) for a period of 30 years. Existing plant land is Industrial land. The proposed expansion will be taken up in the existing plant premises only. Additional land of 1.385 Ac. (0.56 Ha.) has been acquired for development of Greenbelt to comply with 40% of 2.91 Ha. (7.18 Acres) as the plant is situated in Ramgarh industrial area which is Severely Polluted Area.
 12. The nearest human settlement from the project site is Palamu Colony (0.4 km, NE) and Marar (0.8 km, N).
 13. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (5.4 Km, E), Unnamed stream (0.5 Km, W), Ramgarh Village pond (4.0 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
 14. The water requirement for the proposed expansion project is estimated as 148 m³/day, which will be sourced from Damodar river.
 15. As the Plant is situated in Severely Polluted area (SPA) it is proposed to develop 40% of Greenbelt as part of the expansion i.e. in an extent of 1.17 Ha. (2.9 Acres). Total 3000 nos. of plants will be developed over an extent of 1.17 Ha. (2.9 Acres). The total Greenbelt area proposed within the Plant premises will be 1.515 Acres (0.61 Ha.) which is inclusive of existing. Greenbelt The EAC deliberated on the greenbelt action plan and found it satisfactory.

16. The Committee has found that the baseline data and incremental GLC due to the proposed project within NAAQ standards.
17. The committee deliberated details of carbon foot prints and carbon sequestration study w.r.t. proposed project and found them to be satisfactory.
18. The Committee also deliberated on the public hearing issues along with revised action plan submitted by the proponent to address the issues raised during the public hearing and found it satisfactory.
19. The EAC deliberated on the proposal with due diligence in the process as notified under the provisions of the EIA Notification, 2006, as amended from time to time and accordingly made the recommendations to the proposal. The Experts Members of the EAC found the proposal in order and recommended for grant of environmental clearance.
20. The environmental clearance recommended to the project/activity is strictly under the provisions of the EIA Notification 2006 and its subsequent amendments. It does not tantamount/construe to approvals/consent/permissions etc. required to be obtained or standards/conditions to be followed under any other Acts/ Rules/ Subordinate legislations, etc., as may be applicable to the project. The project proponent shall obtain necessary permission as mandated under the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, as applicable from time to time, from the State Pollution Control Board, prior to construction & operation of the project.

Recommendations of the Committee:

- 24.8.21 In view of the foregoing and after detailed deliberations, the committee **recommended** the instant proposal for grant of Environment Clearance under the provisions of EIA Notification, 2006 and SOP dated 07.07.2021 and subject to the stipulation of following specific conditions and general conditions;

A. Specific Conditions:

- ii. The PP needs to comply all the points of TOR for Violation Project and follow SOP dated 07.07.2021 issued by the Ministry of Environment, Forest & Climate Change, for identification & handling of Violation cases under EIA notification 2006.
- iii. The project proponent shall comply with all the environmental protection measures and safeguards proposed in the documents submitted to the Ministry. All the recommendations made in the EIA/EMP in respect of environmental management, and risk mitigation measures relating to the project shall be implemented.
- iv. The project proponent shall utilize modern technologies for capturing of carbon emitted and shall also develop carbon sink/carbon sequestration resources capable of capturing more than emitted. The implementation report shall be submitted to the IRO, MoEF&CC in this regard.
- v. **The total amount of Rs. 21.815 Lakhs shall be spent on Remediation plan and Natural Resource Augmentation Plan and Community Resource Augmentation Plan which**

shall be implemented in a period of 3 years as per the action plan details given in EIA Report and summarized below.

A. Remediation Plan and Budgetary Provisions for 3 years

Sr. No.	Environmental component	Activities Proposed	Budgetary provision			Total (in Rs.)
			1 st Year	2 nd Year	3 rd Year	
1.	Air Environment a) Ambient Air b) Air Pollution	- Dust Suppression and water sprinkling. - Provision of Barricades	65,000	55,000	46,500	1,66,500
2	Noise Environment	Supply of personnel projective equipments	1,00,000	80,000	60,000	2,40,000
3	Water Environment	- STP and ETP - Rain water harvesting structure	50,00,000	----	----	50,00,000
4	Land Environment	Leachate proof storage facility for productive soil and waste material	20,000	20,000	20,000	60,000
5	Ecology	Plantation in and around plant site Provision made in EMP for Rs. 10 lakhs	10,00,000	-----	----	10,00,000
6	Solid and hazardous waste	- Provision of coloured bins - Provision of storage facility	25,000	25,000	20,000	70,000
7	Socio-economic (occupational health)	First aid kit and health check up	20,000	10,000	5,000	35,000
8	Energy consumption	Construction of Solar panels	1,00,000	1,00,000	50,000	2,50,000
		TOTAL	63,30,000	2,90,000	2,01,500	68,21,500
Rs. 68,21,500 (out of which 50 lakhs provision for STP, ETP, RWH and plantation and 10 Lakhs for greenbelt in and around plant site) : NET AMOUNT: Rs. 8,21,500						

B. Natural Resources Augmentation Plan

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
1.	Development of Greenery in the surrounding area and road side plantation (along the state highway abutting the project side (100 trees in the surrounding area and 100 trees	50,000	25,000	25,000	1,00,000

Sr. No.	Activities Proposed	Yearwise Implementation and Budgetary provision in Rs.			Total Cost (Rs.)
		1 st Year	2 nd Year	3 rd Year	
	roadside Total 200 with maintenance @ 500/- per tree, total cost Rs. 1,00,000/-)				
2	Provision of drinking water facilities through hand pumps/ dugwells/ tubewells (hand pump/ well per year in the nearby villages each year with maintenance) i.e. two tubewells per village in 3 villages	30,000	30,000	30,000	90,000
3	Repair and maintenance of roads in the nearby 6 villages with the help of gram panchayat considering 2 villages each year	40,000	40,000	40,000	1,20,000
	TOTAL	1,20,000	95,000	95,000	3,10,000

C. Community Augmentation Plan

Sr. No.	Activities Proposed	Year wise Implementation and Budgetary provision in Rs.			Total cost (Rs.)
		1st Year	2nd Year	3rd Year	
1.	Development of sanitation facilities in (provision of 2 toilets in each village)	2,00,000	2,00,000	2,00,000	6,00,000
2	Medical check-up camp in nearby areas for villages and supply of medicines (2 villages per year)	1,00,000	1,00,000	1,00,000	3,00,000
3	Assistance in providing study materials, uniforms, books to the poor students (50 students) each year	50,000	50,000	50,000	1,50,000
	TOTAL	3,50,000	3,50,000	3,50,000	10,50,000

Total: Summary of Remediation plan, Natural Resource and Community Augmentation Plan

Sr. No.	Activity Proposed	Total (Rs.)
1	Cost of damage / Remediation plan	Rs. 8,21,500 (excluding provisions of EMP cost of Rs.60 lakhs)
2	Natural Resource AugmentationPlan	Rs.3,10,000/-
3	Community Augmentation Plan	Rs.10,50,000/-
	Total	Rs. 21,81,500/-

- vi. The project proponent shall submit a bank guarantee of an amount of Rs. 21.815 lakhs towards Remediation plan and Natural and Community Resource Augmentation plan with the CPCB prior to the grant of environmental clearance (EC) as per SOP 07.07.2021.
- vii. Project proponent shall ensure that the plan shall be completed in three years whereas the bank guarantee shall be for five years. The bank guarantee shall be released by the CPCB after successful implementation of Remediation plan, Natural Resource Augmentation Plan and Community Resource Augmentation plan.
- viii. Project proponent has to submit Rs. 89.296 Lakhs towards penalty provisions as per SOP dated 07.07.2021 to the SPCB prior to the grant of EC as penalty for the violation activity in addition to Damage Assessment cost. The cost of Penalty as per MoEF&CC's OM dated 07.07.2021 is detailed as below:

ix. Section	<table border="1"> <thead> <tr> <th>Particulars</th><th>Value (Rs. In Lakhs)</th><th>1% Penalty Cost (Rs. In Lakhs)</th></tr> </thead> <tbody> <tr> <td>Cost of the construction of SAF</td><td>1817.80</td><td>18.178</td></tr> <tr> <td>Cost of the construction of CLU convertor</td><td>7111.80</td><td>71.118</td></tr> <tr> <td>Total Cost of Penalty</td><td></td><td>89.296</td></tr> </tbody> </table>	Particulars	Value (Rs. In Lakhs)	1% Penalty Cost (Rs. In Lakhs)	Cost of the construction of SAF	1817.80	18.178	Cost of the construction of CLU convertor	7111.80	71.118	Total Cost of Penalty		89.296	
Particulars	Value (Rs. In Lakhs)	1% Penalty Cost (Rs. In Lakhs)												
Cost of the construction of SAF	1817.80	18.178												
Cost of the construction of CLU convertor	7111.80	71.118												
Total Cost of Penalty		89.296												

he project falls in the Ramgarh district of Jharkhand declared as Severely Polluted area (SPA), PP shall comply with all the conditions applicable to CEPI as per the Ministry's OM. A Report has to be submitted to IRO, MoEF&CC in this regard.

- x. The total water requirement is estimated as 148 m³/day, which shall be sourced from Damodar river. PP shall obtain necessary permission from the Competent Authority.
- xi. Following additional arrangements to control fugitive dust shall be provided:
 - a. Fog / Mist Sprinklers at all conveyors point and on bulk raw material storage area (at the transfer points) like Iron Ore, Coal and for Fly Ash and similar solid waste storage areas.
 - b. Proper covered vehicle shall be used while transport of materials.
 - c. Wheel washing mechanism shall be provided in entry and exit gates with complete recirculation system.
- xii. All internal road and connecting road from project site to main highway shall be developed and maintained with suitable Million Axle Standard (MSA) as per the traffic load due to existing and proposed project.
- xiii. Performance test shall be conducted on all pollution control systems every year and report shall be submitted to Regional Office of the MoEF&CC.
- xiv. PP shall carry out periodically occupational health survey as per the applicable norms.
- xv. The 4th hole extraction system shall be provided in the Submerged Arc Furnaces.
- xvi. 100% of the slag generated through the process shall be utilised.
- xvii. No Ferro-chrome production shall be carried out without prior Environmental clearance from MOEF&CC.
- xviii. AOD (Argon Oxygen Decarburisation) Convertor shall have Secondary Fume extraction facility.
- xix. The proposed project shall be designed as "Zero Liquid Discharge" Plant. ETP shall be installed and there shall be no discharge of effluent from the plant. Domestic effluent shall

- be treated in Sewage Treatment Plant. Suitable measures shall be adopted for sewage water handling to ensure no contamination of any kind of water body.
- xx. The company shall also undertake rain water harvesting measures as per the plan submitted in the EIA/EMP report and reduce water dependence from the outside source.
 - xxi. The nearest human settlement from the project site is Palamu Colony (0.4 km, NE) and Marar (0.8 km, N).
 - xxii. Damodar River (1.4 Km, S), Raura Nala (2.5 km, E), Meramgarh Nala (5.4 Km, E), Unnamed stream (0.5 Km, W), Ramgarh Village pond (4.0 Km, S) and Seota village Pond (1.5 Km, NE) exists within the study area of 10 km from the project site. The EAC is of the opinion that water bodies shall not be disturbed. Mitigation measures w.r.t. safeguarding the water bodies shall be implemented.
 - xxiii. As reported, PP shall adopt Marar Village and prepare and implement a robust plan to develop it into model villages in next 10 years.
 - xxiv. Briquetting and Jigging plant shall be installed in Ferro Alloys Plant.
 - xxv. A proper action plan must be implemented to dispose of the electronic waste generated in the industry.
 - xxvi. Three tier Green Belt shall be developed in at least 40% of the project area in a time frame of one year with native species all along the periphery of the project site of adequate width and tree density shall not be less than 2500 per ha. Survival rate of green belt developed shall be monitored on periodic basis to ensure that damaged plants are replaced with new plants in the subsequent years. PP shall develop greenbelt in the form of shelter belt comprising of total of 6 rows of 2x2 m plantation with tall trees & broad leaves with thick canopy alongwith windshield inside the plant premises to act as green barrier for air pollution & noise levels towards Palamu Colony (0.4 km, NE) and Marar (0.8 km, N). Compliance status in this regard, shall be submitted to concerned Regional Office of the MoEF&CC.
 - xxvii. Greening and Paving shall be implemented in the plant area to arrest soil erosion and dust pollution from exposed soil surface.
 - xxviii. Particulate matter emission from stacks shall be less than 30 mg/Nm³. Dry gas cleaning systems shall be provided by the project proponent to meet particulate matter emission norms of less than 30mg/Nm³ for the furnace flue gases.
 - xxix. The PP shall minimize the evaporation losses in jigging operation to less than 10% using suitable advanced process.
 - xxx. The PP shall install CO sensors at the furnace top level and the monitoring report shall be submitted to the IRO, MoEF&CC in this regard.
 - xxxi. Action Plan for fire fighting system including provision for flame detectors, temperature actuated heat detectors with alarms, automatic sprinkler system, fixing the location of fire water tanks, separate power system for fire fighting, involvement of qualified and trained fire personnel, nearest fire station & time required to reach the proposed site shall be prepared and implemented.
 - xxxii. The Piezometric wells shall be established in all directions surrounding the project area to monitor groundwater levels and determine aquifer parameters such as transmissibility, hydraulic conductivity, storage, to sample groundwater for chemical/ heavy metals/ toxic leachates and microbiological analysis.

- xxxiii. The PP shall adopt the best practices of House-keeping in the whole project area and specially where the tailings are proposed to be stacked.
- xxxiv. All the commitments made to the public during the Public Hearing/Public Consultation shall be satisfactorily implemented. The action plan based on the social impact assessment study of the project as per the EMP in accordance to the Ministry's OM dated 30.09.2020 shall be strictly implemented and progress shall be submitted to the Regional Office of MoEF&CC.
- xxxv. The Plastic Waste Management Rules 2016, inter-alia, mandated banning of identified Single Use Plastic (SUP) items with effect from 01/07/2022. In this regard, CPCB has issued a direction to all the State Pollution Control Boards (SPCBs)/Pollution Control Committees (PCCs) on 30/06/2022 to ensure the compliance of Notification published by Ministry on 12/08/2021. The technical guidelines issued by the CPCB in this regard is available at <https://cpcb.nic.in/technical-guidelines-3/>. All the project proponents are hereby requested to sensitize and create awareness among people working within the Project area as well as its surrounding area on the ban of SUP in order to ensure the compliance of Notification published by this Ministry on 12/08/2021. A report, along with photographs, on the measures taken shall also be included in the six monthly compliance report being submitted by the project proponents.
- xxxvi. The project proponent shall adopt the Clean Air practices like mechanical collectors, wet scrubbers, fabric filters (bag houses), electrostatic precipitators, combustion systems (thermal oxidizers), condensers, absorbers, adsorbers, and biological degradation. Controlling emissions related to transportation shall include emission controls on vehicles as well as use of cleaner fuels. Sufficient numbers of additional truck mounted Fog/Mist water cannons shall be procured and operated regularly inside the project premises and also in the surrounding villages to arrest suspended dust in the atmosphere.

B. General Conditions

I. Statutory compliance:

- i. The Environment Clearance (EC) granted to the project/ activity is strictly under the provisions of the EIA Notification, 2006 and its amendments issued from time to time. It does not tantamount/ construe to approvals/ consent/ permissions etc., required to be obtained or standards/conditions to be followed under any other Acts/Rules/Subordinate legislations, etc., as may be applicable to the project.

II. Air quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous emission monitoring system at process stacks to monitor stack emission as well as two Continuous Ambient Air Quality Station (CAAQS) for monitoring AAQ parameters with respect to standards prescribed in Environment (Protection) Rules 1986 as amended from time to time. The CEMS and CAAQMS shall be connected to SPCB and CPCB online servers and calibrate these systems from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor fugitive emissions in the plant premises at least once in every quarter through laboratories recognized under Environment (Protection) Act, 1986 or NABL accredited laboratories.

- iii. Appropriate Air Pollution Control (APC) system shall be provided for all the dust generating points including fugitive dust from all vulnerable sources, so as to comply prescribed stack emission and fugitive emission standards.
- iv. The project proponent shall provide leakage detection and mechanized bag cleaning facilities for better maintenance of bags.
- v. Recycle and reuse iron ore fines, coal and coke fines, lime fines and such other fines collected in the pollution control devices and vacuum cleaning devices in the process after briquetting/ agglomeration.
- vi. The project proponent shall ensure covered transportation and conveying of ore, coal and other raw material to prevent spillage and dust generation.
- vii. The project proponent shall provide primary and secondary fume extraction system at all melting furnaces.
- viii. Design the ventilation system for adequate air changes as per prevailing norms for all tunnels, motor houses, Oil Cellars.

III. Water quality monitoring and preservation

- i. The project proponent shall install 24x7 continuous effluent monitoring system with respect to standards prescribed in Environment (Protection) Rules 1986 (G.S.R 414 (E) dated 30th May 2008; G.S.R 277 (E) dated 31st March 2012 (applicable to IF/EAF); as amended from time to time and connected to SPCB and CPCB online servers and calibrate these system from time to time according to equipment supplier specification through labs recognised under Environment (Protection) Act, 1986 or NABL accredited laboratories.
- ii. The project proponent shall monitor regularly ground water quality at least twice a year (pre- and post-monsoon) at sufficient numbers of piezometers/sampling wells in the plant and adjacent areas through labs recognised under Environment (Protection) Act, 1986 and NABL accredited laboratories.
- iii. Sewage Treatment Plant shall be provided for treatment of domestic wastewater to meet the prescribed standards.
- iv. The project proponent shall provide the ETP for effluents of rolling mills to meet the standards prescribed in G.S.R 277 (E) 31st March 2012 (applicable to IF/EAF) as amended from time to time.
- v. Garland drains and collection pits shall be provided for each stock pile to arrest the run-off in the event of heavy rains and to check the water pollution due to surface run off.
- vi. Tyre washing facilities shall be provided at the entrance/exit of the plant gates.

IV. Noise monitoring and prevention

- i. Noise quality shall be monitored as per the prescribed Noise Pollution (Regulation and Control) Rules, 2000 and report in this regard shall be submitted to Regional Officer of the Ministry as a part of six-monthly compliance report.

V. Energy Conservation measures

- i. Energy conservation measures may be adopted such as adoption of solar energy and provision of LED lights etc., to minimize the energy consumption.

VI. Waste management

- i. Used refractories shall be recycled.
- ii. Kitchen waste shall be composted or converted to biogas for further use.

VII. Green Belt

- i. The project proponent shall prepare GHG emissions inventory for the plant and shall submit the programme for reduction of the same including carbon sequestration including plantation.
- ii. Project proponent shall submit a study report on De-carbonization program, which would essentially consist of company's carbon emissions, carbon budgeting/ balancing, carbon sequestration activities and carbon capture, use and storage and offsetting strategies. Further, the report shall also contain time bound action plan to reduce its carbon intensity of its operations and supply chains, energy transition pathway from fossil fuels to Renewable energy etc. All these activities/ assessments should be measurable and monitor able with defined time frames.

VIII. Public hearing and Human health issues

- i. Emergency preparedness plan based on the Hazard identification and Risk Assessment (HIRA) and Disaster Management Plan shall be implemented.
- ii. The project proponent shall carry out heat stress analysis for the workmen who work in high temperature work zone and provide Personal Protection Equipment (PPE) as per the norms of Factory Act.
- iii. Occupational health surveillance of the workers shall be done on a regular basis and records maintained.

IX. Environment Management

- i. The project proponent shall comply with the provisions contained in this Ministry's OM vide F.No. 22-65/2017-IA.III dated 30/09/2020. As part of Corporate Environment Responsibility (CER) activity, company shall adopt nearby villages based on the socio-economic survey and undertake community developmental activities in consultation with the village Panchayat and the District Administration as committed.
- ii. The company shall have a well laid down environmental policy duly approve by the Board of Directors. The environmental policy should prescribe for standard operating procedures to have proper checks and balances and to bring into focus any infringements/deviation/violation of the environmental / forest / wildlife norms / conditions. The company shall have defined system of reporting infringements / deviation / violation of the environmental / forest / wildlife norms / conditions and / or shareholders / stake holders. The copy of the board resolution in this regard shall be submitted to the MoEF&CC as a part of six-monthly report.
- ii. A separate Environmental Cell both at the project and company head quarter level, with qualified personnel shall be set up under the control of senior Executive, who will directly to the head of the organization.

X. Miscellaneous

- i. The project proponent shall make public the environmental clearance granted for their project along with the environmental conditions and safeguards at their cost by prominently advertising it at least in two local newspapers of the District or State, of

which one shall be in the vernacular language within seven days and in addition this shall also be displayed in the project proponent's website permanently.

- ii. The copies of the environmental clearance shall be submitted by the project proponents to the Heads of local bodies, Panchayats and Municipal Bodies in addition to the relevant offices of the Government who in turn has to display the same for 30 days from the date of receipt.
- iii. The project proponent shall upload the status of compliance of the stipulated environment clearance conditions, including results of monitored data on their website and update the same on half-yearly basis.
- iv. The project proponent shall monitor the criteria pollutants level namely; PM10, SO2, NOx (ambient levels as well as stack emissions) or critical sectoral parameters, indicated for the projects and display the same at a convenient location for disclosure to the public and put on the website of the company.
- v. The project proponent shall submit six-monthly reports on the status of the compliance of the stipulated environmental conditions on the website of the ministry of Environment, Forest and Climate Change at environment clearance portal.
- vi. The project proponent shall submit the environmental statement for each financial year in Form-V to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently and put on the website of the company.
- vii. The project proponent shall inform the Regional Office as well as the Ministry, the date of financial closure and final approval of the project by the concerned authorities, commencing the land development work and start of production operation by the project.
- viii. The project proponent shall abide by all the commitments and recommendations made in the EIA/EMP report, commitment made during Public Hearing and also that during their presentation to the Expert Appraisal Committee.
- ix. The PP shall put all the environment related expenditure, expenditure related to Action Plan on the PH issues, and other commitments made in the EIA/EMP Report etc. in the company web site for the information to public/public domain. The PP shall also put the information on the left over funds allocated to EMP and PH as committed in the earlier ECs and shall be carried out and spent in next three years, in the company web site for the information to public/public domain.
- x. No further expansion or modifications in the plant shall be carried out without prior approval of the Ministry of Environment, Forests and Climate Change (MoEF&CC).
- xi. Concealing factual data or submission of false/fabricated data may result in revocation of this environmental clearance and attract action under the provisions of Environment (Protection) Act, 1986.
- xii. The Ministry may revoke or suspend the clearance, if implementation of any of the above conditions is not satisfactory.
- xiii. The Ministry reserves the right to stipulate additional conditions if found necessary. The Company in a time bound manner shall implement these conditions.
- xiv. The Regional Office of this Ministry shall monitor compliance of the stipulated conditions. The project authorities should extend full cooperation to the officer (s) of the Regional Office by furnishing the requisite data / information/monitoring reports.

- xv. Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

Re-Consideration of Environmental Clearance Proposal

Agenda No. 24.9

- 24.9 Installation of Induction Furnace & Rolling Mill for production of Ingots, Billets 5,00,000 TPA and TMT Bars & Long product: 5,00,000 TPA respectively (In addition to Existing 3,24,000 TPA Sponge Iron Plant, 0.216 MTPA Coal Washery & 25 MW Power Plant) of M/s Lloyds Metals and Energy Limited, located at Plot A-1 and A-2, MIDC Area, Ghugus, Chandrapur, Maharashtra – Consideration of Environmental Clearance.**

[Proposal No.: IA/MH/IND1/404101/2022; and IA/MH/IND1/417900/2023 File No. IA-J-11011/243/2019-IA-II(IND-I)]

[Consultant: Pollution and Ecology Control Services; Valid upto 10.04.2023]

- 24.9.1 M/s. Lloyds Metals & Energy Limited has made an online application vide proposal no. IA/MH/IND1/404101/2022 dated 19th December 2022 along with copy of EIA/EMP report, Forms (Part A, B and C) and certified compliance report seeking Environment Clearance (EC) under the provisions of the EIA Notification, 2006 for the project mentioned above. The proposed project activity is listed at S. No. 3(a) Metallurgical industries (ferrous & non-ferrous) and 1(d) Thermal Power Plants under Category “A” of the schedule of the EIA Notification, 2006 and appraised at Central Level.
- 24.9.2 Name of the EIA consultant: M/s Pollution and Ecology Control Services, Nagpur [List of ACOs with their Certificate / Extension Letter no. QCI/NABET/ENV/ACO/23/2634; valid upto 10.04.2023, as on February 27, 2023].

Details submitted by Project proponent

- 24.9.3 The details of the ToR are furnished as below:

Date of Application	Consideration	Details	Date of Accord	Validity
24.06.2019	13 th Meeting of Re-constituted EAC (Industry-1) held on 27 th to 29 th	Terms of Reference	10 th February 2020	9 th February 2023

Approval of EAC Chairman**Email****Additional Director MoEFCC Dr R B LAL**

Re: Approval of Chairman for the Draft minutes of the 24th EAC Meeting held on February 28 & March 1, 2023-Regarding

From : chairman eac ind 1
<chairman.eac.ind.1@gmail.com>

Tue, Mar 07, 2023 10:35
AM

Subject : Re: Approval of Chairman for the Draft minutes of the 24th EAC Meeting held on February 28 & March 1, 2023-Regarding

To : Additional Director MoEFCC Dr R B LAL
<rb.lal@nic.in>

Cc : rajivekumar1983@gmail.com,
ranganathan metals
<ranganathan.metals@gmail.com>,
ranjitnitj@gmail.com,
rajuevr60@gmail.com,
sksinghdce@gmail.com,
dshome61@gmail.com, tejaswini acf
<tejaswini.acf@gmail.com>, sshemant
801 <sshemant_801@rediffmail.com>,
NCCBM DIRECTOR GENERAL
<dg@ncbindia.com>, Nazimuddin
<nazim.cpcb@nic.in>, Raghavan S
<raghuharihar@gov.in>,
raghuharihar@yahoo.co.in, Sanjay Bist
<sanjay.bist@imd.gov.in>, drjkpandey
eac industry1
<drjkpandey.eac.industry1@gmail.com>
>

Dear Dr. Lal,

The minutes are approved. Kindly do the needful.

Best Wishes
Rajive Kumar

—



Speed-Post/E-mail

CP-11/56/2023-IPC II/

20.10.2023

To,

The Unit Head,

Bihar Foundry and Castings Limited,
Plot no. 1405(P), Ramgarh Industrial Area
Marwar, Ramgarh, Jharkhand-829117

Sub: Receipt of Bank Guarantee from Bihar Foundry and Castings Limited - reg.

Ref: 1. Your letter no. BFCL/2022-23/BG/421 dated 31.03.2023
2. Your emails dated 07.10.2023 and 19.10.2023

Sir,

This is to inform you that vide your letter dated 31.03.2023, CPCB has received proof of Bank Guarantee of amount of Rs.21.815 Lakhs, vide BG no. 003BG01230890001 dated 30.03.2023, drawn by Yes Bank, as per MoEF&CC letter dated 06.09.2023.

Yours faithfully,

(Nazimuddin, Sc.'F')
Divisional Head-IPC-II

Copy to:

1. **Dr. R. B. Lal** : For information please
Scientist F/Director,
MoEF&CC, 3rd Floor, Vayu wing,
Indira Paryavaran Bhawan,
Jor Bagh Road, New Delhi
2. **The Member Secretary** : For information please
Jharkhand State Pollution Control Board,
H. E.C., Dhurwa, Ranchi-834004,
Jharkhand

‘परिवेश भवन’ पूर्वी अर्जुन नगर, दिल्ली-110032

Parivesh Bhawan, East Arjun Nagar, Delhi-110032

दूरभाष/ Tel : 43102030, 22305792, वेबसाइट/Website : www.cpcb.nic.in

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झारखण्ड राज्य प्रदूषण नियंत्रण पर्वद

JHARKHAND STATE POLLUTION CONTROL BOARD

T.A. DIVISION BUILDING (GROUND FLOOR), H.E.C., DHURWA, RANCHI -834004

Phone.: 0651-2400851/2400852/2400979/2401847, Fax-0651-2400850/138,

Web site : www.jspcb.nic.in; e-mail : ranchijspcb@gmail.com

Ref. No.....

Date.....

From,

Yatindra Kumar Das,
Member Secretary.

To,

Dr. Rajesh P. Rastogi,
Scientist 'C' / Deputy Director,
Impact Assessment Division, MoEF&CC
Indira Paryavaran Bhawan,
Vayu Wing, 3rd Floor, Aligunj,
Jorbagh Road, New Delhi – 110003.

Sub: - Modification-cum-Expansion of Ferro Alloy Plant (under violation) Modification of existing 2x5 MVA SEAF's to 2x6 MVA SEAF, Modification of existing 1x7.5 MVA SEAF to 1x9 MVA SEAF, Existing 1x9.0 MVA SEAF, establishment new 1x9 MVA SEAF & new 12MT per batch CLU Converter for refining liquid HC FeMn to MC/LC FeMn by M/s Bihar Foundry & Castings Limited, located at Plot No 1405(P), Ramgarh Industrial Area, Marar Village, Ramgarh Tehsil & District, Jharkhand - Penalty provisions i.e., 1% of project cost attributable to the expansion-regarding.

Ref: - Your Letter bearing F. No. J-11011/384/2010-IA-II(IND-I) dated 06/09/2023.

Sir,

In Connection with the above noted subject and above referred letter, it is to draw your kind attention towards the operative part of the Para 7 of the above referred letter which is as below: -

“In this regard, you are required to submit Rs. 89.296/- Lakhs towards penalty provisions, as per SOP dated 07.07.2021 to the SPCB for consideration of the project for environmental clearance.”

However, the Para 11 (Step3: B. viii) of the abovementioned SOP dated 07/07/2021 reads as ***“viii. The project proponent will be required to submit a bank guarantee equivalent to the amount of Remediation Plan and Natural & Community Resource Augmentation Plan with Central / the State Pollution Control Board (depending on whether it is appraised at Ministry or by SEIAA). The quantification of such liability will be recommended by Expert Appraisal Committee and finalized by Regulatory Authority. The bank guarantee shall be deposited prior to the grant of environmental clearance and will be released after successful implementation of the Remediation plan and Natural & Community Resource Augmentation Plan.”***

In light of the above, it is, hereby requested to clarify on the above that the abovesaid amount of Rs. 89.296/- Lakhs is to be deposited with the CPCB or SPCB, Jharkhand. For necessary action please.

This issues with approval of the Competent Authority.

Sd/-

(Yatindra Kumar Das)
Member Secretary

Copy for information to:

- 1) M/s Bihar foundry and casting Limited, Plot No. – 1405, Ramgarh Industrial Area, Marar 607, Ramgarh - 829117, Jharkhand. E-mail: bfclferroalloys@gmail.com
- 2) The Additional Chief Secretary, Forest, Environment & Climate Change Department, Government of Jharkhand, Secretariat, Nepal House, Doranda, Ranchi – 834001.
- 3) The Member Secretary, Central Pollution Control Board, Parivesh Bhawan, CBD-cum-Office Complex, East Arjun Nagar, New Delhi – 110032.
- 4) The Regional Officer, Ministry of Env., Forest and Climate Change, Integrated Regional Office, Harmu Bypass Road, Ranchi – 834002.


(Yatindra Kumar Das)
Member Secretary

ITEM NO.23

COURT NO.3

SECTION PIL-W

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition(s)(Civil) No(s). 1394/2023

VANASHAKTI

Petitioner(s)

VERSUS

UNION OF INDIA
(FOR ADMISSION
ORDERS/DIRECTIONS)

and

IA

Respondent(s)
No.257416/2023-APPROPRIATE

Date : 02-01-2024 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTAFor Petitioner(s) Mr. Gopal Sankaranarayanan, Sr. Adv.
Mr. Vanshdeep Dalmia, AOR
Ms. Anisha Jian, Adv.
Ms. Tanya Shrivastava, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in four weeks.
2. Until further orders, there shall be stay of operation of the Office Memoranda dated 7th July, 2021 and 28th January, 2022 issued by the Ministry of Environment, Forest and Climate Change.

(ASHA SUNDRIYAL)
ASTT. REGISTRAR-cum-PS(BEENA JOLLY)
COURT MASTER (NSH)